Fourth Series, No.24

Friday, March 21, 1969
Phalguna 30, 1890 (Saka)

LOK SABHA DEBATES

Seventh Session
(Fourth Lok Sabha)

सत्यमेव जयते

LOK SABHA SECRETARIAT
New Delhi

CONTENTS

No. 24, Friday, March 21, 1969 / Phalguna 30, 1890 (Saka).

			COLUMNS
Oral Answers to Questions :			
*Starred Questions Nos. 631, 632, 634, 635 and 637		...	1–33
Short Notice Question No. 8	...	..	33–34
Written Answers to Questions :			
Starred Questions Nos. 633, 636, and 638 to 660			54–75
Unstarred Questions Nos. 3870 to 3889, 3891 to 3976 3978 to 4004, 4006 to 4024 and 4026 to 4051		...	75–219
Question of Privilege against 'Basumati', a Bengali Daily			220–21
Papers Laid on the Table	...	...	221
Message from Rajya Sabha	...	...	221–23
President's Assent to Bill	...	...	223–24
Leave of Absence from sittings of the House		...	224
Statement by Member under direction 115 and Minister's reply thereto ...			224–32
Shri E. K. Nayanar	...		224–28
Shri Govinda Menon	...		228–32
Business Advisory Committee— Thirty-second Report	...	...	232
Re. Calling Attenion Notices, etc.	...	...	232–36
Appropriation (Railways) No. 2 Bill, 1969–*Introduced.*		...	236–270
Motion to consider	...	...	237–270
Shri Madhu Limaye	...	...	237–38
Shri Swell	...	...	238–39
Shri Ganesh Ghosh	—	...	239–40
Shri S. M. Banerjee	...	...	241–43
Shri N. K. Somani	...	...	244–45
Shri Beni Shanker Sharma	...	...	245–47
Shri Nathu Ram Ahirwar	...	...	247–50
Shri George Fernandes	...	...	250–51
Shri Randhir Singh	...	...	251–54
Shri N. R. Patil	...	...	254
Dr. Ranen Sen	...	...	254–55

* The sign + marked above the name of a Member indicates that the question was actually asked on the floor of the House by that Member.

COLUMNS

Shri Piloo Mody	...	...	255
Shri G. S. Mishra	...	...	256
Shri S. Kandappan	..	...	256–57
Shri K. Narayana Rao	..	...	257–58
Dr. Ram Subhag Singh	...	...	258–68
Clauses 2, 3, and 1	..	..	269
Motion to pass	...	...	270
Customs (Amendment) Bill—			
Clause 2	...		270–79
Bill Introduced—			
Constitution (Amendment) Bill	...	...	
(*Amendment of article 280*) by Shri Shiva Chandra Jha			279
Publication of Political Party Accounts Bill–*Withdrawn*			
by Shri Shri Chand Goyal	...	...	279–85
Motion to consider	...	...	279–85
Shri Govinda Menon	...	...	279–83
Shri Shri Chand Goyal	...	...	283–85
Central Universities (Students' Participation) Bill by			
Shri Madhu Limaye	...	...	285–344
Motion to circulate	...	...	285–344
Shri Madhu Limaye	...	...	285–94
Shri Randhir Singh	...	...	294–98
Shri Bal Raj Madhok	...	...	298–302
Shri Jaipal Singh	...	...	302–07
Shri S. Kandappan	...	...	307–12
Shrimati Tarkeshwari Sinha	...	...	312–19
Dr. M. Santosham	...	...	319–25
Shri Shashi Bhushan	...	...	326–28
Shri Jharkhande Rai	...	...	328–33
Shri Jamuna Prasad Mandal	...	...	333–36
Shri Raghuvir Singh Shastri	...	...	336–40
Shri Sheo Narain	...	...	340–44
Half-An-Hour Discussion—			
students' Unrest in India	..	...	344–64
Shri Shri Chand Goyal	...	..	344–50
Dr. V. K. R. V. Rao	...	..	354–64

LOK SABHA

Friday, March 21, 1969/Phalguna 30, 1890 (Saka)

The Lok Sabha met at Eleven of the Clock.

[MR. SPEAKER *in the Chair*]

ORAL ANSWERS TO QUESTIONS

Research in High Nutritional Variety of Salt

+

*631. SHRI MANIBHAI J. PATEL :
SHRI R. K. SINHA :
SHRI P. M. SAYEED :

Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to state :

(a) whether research is being carried out at the Central Salt and Marine Chemicals Research Institute at Bhavnagar for a high nutritional variety of salt ;

(b) if so, the uses of the salt ; and

(c) whether plans would be undertaken to manufacture salt on a commercial scale ?

THE MINISTER OF EDUCATION AND YOUTH SERVICES (DR. V. K. R. V.RAO): (a) Yes, Sir. The Institute has worked out a process for fortification of common salt with nutrients such as calcium, iron and lysine.

(b) The fortified salt if found successfull after trials, may be used to remove general deficiency of essential nutrients in vulnerable sections of the population.

(c) Nutritional trials are in progress at the Nutrition Research Laboratories, Hyderabad and the Central Food Technological Research Institute, Mysore.

Efforts will be made to promote large scale production after successful completion of nutritional and consumer acceptability trials.

श्री मणिभाई जे० पटेल : अध्यक्ष महोदय, मैं जानना चाहता हूं कि इस विषय में समुद्री रसायन अनुसंधान कौन कौन देशों ने किया है ? खासकर जो स्वीडेन तथा स्कॅंडिनेवियन कन्ट्रीज हैं जहां पर कि इस विषय में अनुसंधान होता रहता है, क्या उन से आपने इस सम्बन्ध में कोई पत्र-व्यवहार किया है ? यदि किया है तो क्या?

दूसरी बात मैं यह जानना चाहता हूं कि आल इंडिया मेडिकल इंस्टीट्यूट में साल्ट के ऊपर कोई विशेषज्ञ, कोई आयॅटिक पर्सनैलिटी है या नहीं ? यदि कोई विशेषज्ञ वहां पर हैं तो क्या आपने उनसे कोई परामर्श किया है ? यदि हां, तो उनकी रिपोर्ट क्या है ?

DR. V. K. R. V. RAO : Sir, I am afraid I will have to ask notice for all these questions because I do not know what research is being done in other countries on the subject nor do I know if there is anybody specialising on it in the Medical Institute. The relevant fact is that there are people in the Hyderabad Laboratory and the Central Food Technological Research Institute who are trying out this salt combined with nutrients.

श्री मणिभाई जे०पटेल : दुनिया के अन्दर स्वीडेन और स्कैंडिनेवियन कन्ट्रीज के कुछ ऐसे देश हैं जहां पर साल्ट के ऊपर रिसर्च होती रहती है। उन्होंने समुद्र के काफी गहरे पानी को लेकर साल्ट पर रिसर्च किया है। उन देशों से अगर आपने कोई पत्र-व्यवहार किया हो तो काफी जानकारी मिल सकती है और आपको काफी सुभीता हो सकता है।

MR. SPEAKER : The Minister says he does not know and you are giving him information.

श्री मणिभाई जे० पटेल: जो आल इंडिया मेडिकल इंस्टीट्यूट है उसमें क्या कोई साल्ट के विशेषज्ञ हैं ? और क्या आपने उनसे इस सम्बन्ध में कोई रिसर्च करवाई है ? यदि हां, तो अभीतक इस कार्यवाही में कितना समय लगा है और भविष्य में अभी और कितना समय लगेगा तथा इसपर कितना खर्च हुआ है ?

DR.V. K. R. V. RAO : Sir, I am afraid the hon. Member is perhaps mixing up a number of issues. As far as this is concerned the Institute has made researches and they have found method for combining common salt with calcium and lysine. These were given to the Central Food Technological Research Institute. They experimented for six months with salt combined with calcium and found there was a perceptible effect on the growth of children. Efforts are now being made to see that it is produced on a larger scale for the purpose of general production. Regarding calcium and lysine trials are going on in the nutritional laboratory in Hyderabad. After the results are available necessary action will be taken. I do not know whether the All India Medical Institute has anything to do with it.

SHRI P. M. SAYEED : May I know how long it will take to complete this scheme and the amount involved in this ? Secondly, it is reported to have been found that deep sea water is particularly suitable for manufacturing salt with high nutritive value. Has the Institute been able to find out this ?

DR. V. K. R. V. RAO : I do not know if deep sea water by itself contains other nutrients. This experiment is to combine with salt other nutrients. As far as the time taken is concerned, already Bhavnagar is going to produce calcium fortified salt on a large scale and the Ministry of food and Agriculture has given them a grant for the year 1968–69. They will also give them a grant next year for this purpose. It is very difficult for me to say at this stage how much time they will take.

SHRI LOBO PRABHU : Sir, I am a little puzzled because I was under the impression that as you grow older you should take less salt as otherwise it will affect the heart. Coming to the question of fortification, is salt the proper medium for fortification when the quantity of salt to take is almost a minimal one, a small one ? Secondly, are there not other agents for this fortification like sugar or bread because calcium can as well go in these ? Since they are now proceeding to a commercial scale, may I know how far the experiments have been made on human beings and what have been their gains from this fortified salt ?

DR. V. K. R. V. RAO : As far as the first part is concerned, this is not intended for old people, this is intended for children. As to why it is not being tried with sugar or bread instead of on salt, this Bhavnagar institute is a Salt Institute and therefore they are dealing with salt. Moreover, salt is in much more universal use than sugar and that is the reason why it is tried on salt. With regard to the question whether experiments have been made, I have said in my written answer that experiments have been made and it has been found by the Mysore Food Technological Research Institute after six months trial that there is a perceptible improvement in the growth of children.

SHRI SONAVANE : May I know whether the Government feels that it is advisable to get whatever development has taken place in other countries with regard to the research on this nutritive salt and, if so, will the Minister find out whether the research made in foreign countries is helpful to us to save duplication of research and also the money that would be spent on such research ?

DR. V. K. R. V. RAO : I am sure the Central salt and Marine Chemical Research Institute must be in touch with the work going on elsewhere. If it is a question of simply copying something done elsewhere and having to pay for it I do not think they would have undertaken these experiments.

SHRI NARENDRA KUMAR SALVE : Sir, since the hon. Minister is not a medical doctor but a doctor of economics, what he speaks of salt it cannot be taken without a pinch of salt. May I know of the Minister as to who are the guinea-pigs on whom these experiments are being made ? Are they being made on small children, rabbits or rats ? May I know at what stage these experiments are ? I would request through you, Sir, that an answer with precision may be given or the Minister may defer the answer and give us afterwards.

DR. V. K. R. V. RAO : I think I have given a very precise answer. The Central Food Technological Research Institute has conducted nutritional trials with calcium fortified salt from July to December 1968 and has observed increased growth with children. It is not a question of guinea-pigs and so on. I would request hon. Members of the House to regard this with a certain amount of joy because our country very badly suffers from nutritional deficiency and if these experiments succeed it may help us to bring up proper children.

SHRI TENNETI VISWANATHAM : The Minister is getting the research done elsewhere. Can he not make an experiment here ? There are Members of Parliament in the Bheem Club. Can he not consider what they are eating compared to others ?

DR. V. K. R. V. RAO : The Constitution does not permit children to be Members of the Lok Sabha.

श्री ओंकार लाल बेरवा : नमक दो प्रकार का बनता है । एक तो समुद्र का जो पानी है उस को अलग अपने क्षेत्र में सीमित कर के नमक बनाया जाता है । दूसरे राजस्थान में ऐसी जमीन है जहां पानी डालने से, जैसे हमारे यहां एक खारी स्टेशन है, सांभर है वहां पर फलोदी में सूखी जगह में खदान से नमक निकलता है । तो जैसे समुद्र के पानी के नमक का सर्वेक्षण कराया जा रहा है ऐसे ही जो सूखी खदानें हैं, जहां से नमक निकलता है, उन के बारे में भी सर्वेक्षण कराया जायगा ?

DR. V. K. R. V. RAO : It is very difficult for me to answer a question of detail. As was pointed out, I am not a doctor in Biochemistry or some such subject but only a doctor in Economics but I may tell the hon. Member that once experiment has been successful . . .

श्री ओंकार लाल बेरवा : मंत्री जी को हिन्दुस्तान का टुअर कराया जाय ।

DR. V. K. R. V. RAO : I am sure, neither the hon. Member's touring nor my touring will help to answer this question.

Navigation of Hoogly River

\+
*632. SHRI S. C. SAMANTA :
SHRI YASHPAL SINGH :

Will the Minister of SHIPPING AND TRANSPORT be pleased to state the steps taken to implement the recommendations of the Estimates Committee for the upkeep of navibgaility of the Hooghly river near Calcutta ?

THE DEPUTY MINISTER IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS, AND IN THE MINISTRY OF SHIPPING AND TRANSPORT SHRI IQBAL SINGH) The action taken by Government on the recommendations made by the Estimates Committee has already been reported in the 15th Report of the Committee. For the upkeep of the navigability of the Hooghly near Calcutta, intense dredging of the shallow reaches and river training works are being continuosly undertaken. Besides, as a permanent solution, work on the Farakka Barrage to provide perennial headwater supply is in progress and is expected to be completed early in 1971. The Port has also plans to undertake certain river training works in the Hooghly

and Bhagirathi for ensuring the navigability of the river. These improvement works are being carried out on the basis of studies made by the Hydraulic Study Department of the Port Commissioners who maintain a continuos and close liaison with the Central Water & Power Research Station, Poona, and the State Government River Research Institute.

SHRI S. C. SAMANTA : Is it not a fact that there are more than one dredgers working in Calcutta port and the soil that is dredged is poured into the river and that, the river being tidal, all the soil comes near about Calcutta and forms bars there and, if so, may I know whether the Government is going to have these soils from dredger to be lifted on land so that, in future, these bars may not be formed ?

SHRI IQBAL SINGH : Regarding the deposits of the soil, the study has been taken up. It is true that Calcutta has more than one dredger, about 12 dredgers. If we take the soil too much far away, then the whole output of dredger is less and the soil accumulation increases. For that, we have specified places where the soil will be deposited.

SHRI S. C. SAMANTA : The Minister says that the flow from Farakka Barrage will help the navigability of the river. May I know whether the Government have seen a doubt that has been aroused by the Irrigation and Waterways Minister of West Bengal that sufficient water will not come from the Ganges to the river Hooghly to do these things because more water will be taken by the upper side of the Ganges and, if so, whether that doubt is removed and what is the reaction of the Government thereto ?

SHRI IQBAL SINGH : I do not think it is true.

श्री यशपाल सिंह : क्या सरकार बतला सकती है कि सैंड हैड और कलकत्ता के बीच में कितने सैंड बार हैं ? और क्या सरकार को पता है कि जब तक फरक्का से पानी नहीं लिया जायगा तब तक हुगली की समस्या हल नहीं होगी ?

श्री इकबाल सिंह : यह ठीक है । 14 बार हैं और इन बार्स को ठीक करने के लिये ड्रेजिंग की जाती है । यह भी ठीक है कि जब तक फरक्का नहीं बनेगा तब तक कलकत्ता और हुगली की समस्या हल नहीं होगी ।

DR. RANEN SEN : Is it a fact that some of those dredgers that were procured by the Calcutta Port Commissioners for dredging the silt that is continuously affecting the navigability of the river, Bhagirathi, have been either sold away or sent away to other ports of India in spite of the fact that the navigability is very much affected due to silt, and if so, may I know what are the reasons that made the Government of India or the Port Commissioners to transfer or shift or sell the dredgers to other ports ?

SHRI IQBAL SINGH : The Calcutta Port has got six big dredgers, and the dredging rate there is going up. Sometimes not only the dredgers of Calcutta Port are sent somewhere else, but some dredgers are also brought to Calcutta. That is the whole picture in this. There is quite a substantial increase in the total dredging. In 1964–65 the total dredged soil was over 10 million tonnes and now it is about 17 million tonnes.

DR. RANEN SEN : My question was whether some of these dredgers have been shifted to other ports. I did not want to know the amount of dredging work that has been done.

MR. SPEAKER : He says that sometimes some dredgers are sent from there and sometimes some dredgers also come there from other ports.

DR. RANEN SEN : He should be able to say what was the number of dredgers that were available two years back and what is the position.

SHRI IQBAL SINGH : At present there are about 12 dredgers. I do not know what was the number two years back.

श्री यमुना प्रसाद मंडल : यह सारी दुनिया जानती है कि कलकत्ता एक पोर्ट तो बहुत बड़ा है मगर हारबर अच्छा नहीं है और इसीलिये फरक्का बैराज का निर्माण हुआ तो में जानना चाहता हूं कि यह जो शुबहे उठाये जा रहे हैं कि फरक्का बैराज से यह काम पूरा नहीं होगा, वह कहां तक सच है। और यह फिगर मंत्री जी जरूर दें कि ड्रजर्स की संख्या और साइज क्या है ? छोटे ड्रजर्स दे रहे हैं या बड़े दे रहे हैं ? और रिवर की बैंड से सिल्ट हटाने के लिये कितनी प्रगति हुई है ?

श्री इकबाल सिंह : जहां तक आप ने शंका की बात कही, फरक्का बैराज बनने के बाद हुगली और कलकत्ता का सवाल भी हल हो जायेगा इसीलिए फरक्का इतना बड़ा बनाया जा रहा है।

जहां तक ड्रजर का सवाल है, कलकत्ते में जितनी जरूरत है उतने हैं। यह एक बहुत बड़ा सवाल है कि जो रिवर 91 मिलियन क्यूबिक फीट सिल्ट लाती है उस को कोई दुनिया के ड्रजर दूर नहीं कर सकते हैं जब तक कि ज्यादा पानी उस दरिया में न डाला जाय और वह बार्स अपने ढंग से खत्म हों। लेकिन फिर भी कलकत्ता की ड्रजिंग के लिये मैक्सिमम कोशिश की जा रही है ।

SHRI SAMAR GUHA : I want to know whether the attention of the Government has been drawn to a report recently published by Calcutta Metropolitan Organisation in which it has been stated that at least 20 percent of the port capacity of Calcutta Port can be increased if the dredgers that are now available in the Calcutta Port can be effectively utilised because, it has been pointed out in the report that the dredgers that are now available in the Calcutta Port are not effectively, adequately and steadily brought into operation. It has also been reported that, along with the proper operation of the dredgers, if some feeder canals can be built up, then the detention and the delay in the Calcutta Port can be minimised. I want to know whether the Government's attention has been drawn to this and if so, what steps Government are taking in this regard.

SHRI IQBAL SINGH : The main object of dredging is to maintain the Calcutta Port draft at 26 feet, and for that continuous dredging is being done. Where it is to be deployed, it is for the engineers to think over it.

As far as the total output is concerned as I said the total output of dredging has increased: in 1964–65 it was over 10 million tonnes and now it is about 17 million tonnes This shows that continuous and improved dredging is being done there.

SHRI SAMAR GUHA : My point was whether Government's attention has been drawn to the report of CMPO in which it has been stated that 20 per cent of the port capacity can be increased immediately if the dredgers are properly utilised.

SHRI IQBAL SINGH : As far as creating more capacity is concerned, the main organisation is for that. That is being used in the best way.

SHRI SAMAR GUHA : Does the hon. Minister know that opinions have been expressed by experts that, due to defective and faulty dredging, even the safety of the Haldia Port has been endangered and even if water from Farakka comes, it may not wash away the silt and the safety of the Haldia Port will be endangered within a very few years ?

SHRI IQBAL SINGH : I have not seen such type of expert opinion so far.

Techno-Economic Survey of Delhi

\+

* 634. SHRI CHENGALRAYA NAIDU:
SHRI ONKAR LAL BERWA :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether it is a fact that the Delhi Administration has also undertaken the

techno-economic survey of the Union Territory of Delhi;

(b) if so, whether such surveys have been made by the National Council of Applied Economic Research in all the States and the Union Territories;

(c) whether the planning Commission has also approved of the idea of a survey in Delhi; and

(d) what will be the main object of of this survey?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): (a) The National Council of Applied Economic Research, New Delhi, has started the work relating to techno-economic survey of Delhi.

(b) The Council has already completed techno-economic surveys in all the 16 States and the Union Territories of Himachal Pradesh, Manipur, Tripura, Andaman and Nicobar Islands, Pondicherry and Goa, Daman and Diu, besides North East Frontier Agency, Dandakaranya and Sikkim.

(c) Yes, Sir.

(d) The survey will be conducted to investigate into the technically and economically feasible resources of the Union Territory and to indicate possible development schedule of future planning over a period of 10 to 15 years.

SHRI CHENGALRAYA NAIDU: As the Minister says, they have completed the survey of the States and Union Territories. May I know from the Government what action Government proposes to take to implement the survey? I what to know whether they have forwarded these to the Planning Commission. Has the Planning Commission taken any steps to implement these in the Fourth Five-year Plan?

SHRI VIDYA CHARAN SHUKLA: Normally after these studies are completed the relevant portions are forwarded to the authorities concerned with them. They take these matters into account in planning the development of them.

SHRI CHENGALRAYA NAIDU: After spending so much money for the survey, if the Central Government is not taking interest to advise the Planning Commission to try to implement this survey, what will be the use of it? So, I want to know whether the Government will at least advise the State Governments in this regard. The thing is this. Even if the State Governments wish to implement it, the Planning Commission has to approve of these things. So, there is no use leaving these to the State Governments. I want to know whether the Government is going to send these things to the Planning Commission and ask them to include and implement these things in the Fourth Five-year Plan.

SHRI VIDYA CHARAN SHUKLA: As I have already indicated, these surveys are meant primarily to investigate the feasibility and the technicality of these projects which are feasible for planning purposes. After this is surveyed by the competent authorities, then, they have to be fitted in the overall resources position and after that only it can be decided which of these can be utilised in the Fourth Five-year Plan and which could be shifted for the Fifth Five-year Plan. It is not that Government are indifferent after the surveys are over. We do follow up the matter.

श्री ओंकार लाल बेरवा : यह जो सर्वेक्षण कराया जा रहा है वह किन-किन विषयों के बारे में सर्वेक्षण कराया जा रहा है ?

दूसरा सवाल यह है कि उसकी रिपोर्ट आने पर दिल्ली राज्य को केन्द्रीय सरकार कुछ मदद देगी, आर्थिक मदद देगी ? यह रिपोर्ट कब तक आने की सम्भावना है और राज्य सरकारों को जो यह रिपोर्ट पेश की जायगी उस में भी कोई सहायता क्या केन्द्रीय सरकार करेगी ?

श्री विद्याचरण शुक्ल : सहायता तो हम साधारण तौर पर करते ही रहते हैं । इस

स्टडी में अर्थात् इस जांच पड़ताल में करीब 18 महीने लगने की सम्भावना है। जो विषय इस में लिए गये हैं वह है जनसंख्या में बढ़ोत्तरी, कृषि मे उन्नति, उद्योग धन्धे, बिजली, यातायात, वाटर सप्लाई, अरबन हाउसिंग, शिक्षा, स्वास्थ्य, फाइनैंशियल रिसोर्सेज और इसी तरह की और बहुत सी चीजें हैं जिनसे कि नागरिकों का उनके दैनिक जीवन से सम्बन्ध रहता है उन सब के बारे में स्टडी की जा रही है। टोटल सब्जेक्ट्स करीब 11-12 होंगे।

श्री ओंकार लाल बेरवा : मैंने यह पूछा था कि राज्य सरकारों को जब वह सर्वेक्षण रिपोर्ट जायगी तो उसके जाने के बाद केन्द्रीय सरकार उस वक्त भी कुछ मदद करेगी या नहीं करेगी ? आर्थिक मदद के बारे में मैं पूछ रहा हूं ?

श्री विद्याचरण शुक्ल : आर्थिक मदद की बातें तो योजना आयोग से सलाह करके तय की जाती हैं। इन सर्वेक्षणों का उनसे कोई सीधा मतलब नहीं होता है। जितने रिसोर्सेज हैं और जो आवश्यकताएं हैं उनको देखभाल करके इसे तय किया जाता है।

SHRI SHIVAJI RAO S. DESHMUKH: Your most valuable experience as the Chief Minister of Andhra Pradesh is proof of the fact that there is growing dissatisfaction amongst the backward regions of the country about the growing disparitics between certain pockets like Delhi and all backward areas and certain very small pockets of concentrated development. In order to do away with the disparities, may I know whether a techno-economic survey has been undertaken by the Delhi Administration and the Union Territories, to form a basis of area planning which later on could be adopted on an all India basis: and whether it compares with what has now come to be known as the Wardha Plan under the distinguished stewardship of the vice-chairman of the Planning Commission?

SHRI VIDYA CHARAN SHUKLA: I had indicated in my original reply that this survey was only to discover the technical and economic feasibility of certain matters. It is not regarding any other thing.

SHRI SWELL : It is very reassuring to hear from the hon. Minister that the techno-economic survey of NEFA has been completed. NEFA is a very vast and difficult area which is very ill-served by communications. I would like to know how this survey was conducted, how long it took, what the potentialities of NEFA are and whether any plant is going to be set up there in the Fourth Five Year Plan ?

SHRI VIDYA CHARAN SHUKLA : The main question relates to Delhi. If the hon. Member tables a separate question regarding NEFA, I shall give him the complete information.

SHRI SWELL : In his reply he had referred to NEFA also. That was why I had asked the question about NEFA.

MR. SPEAKER : He does not have the details now.

श्री शिव चरण लाल : अध्यक्ष महोदय, मैं मन्त्री महोदय से जानना चाहूंगा कि यहां पिछले दिनों काफी झुग्गी झोपड़ी वाले हटाये गये थे और उनकी झुग्गियों को गिरा दिया गया था तो यह जो सर्वेक्षण कराया गया है या कराया जा रहा है उस सर्वे टीम द्वारा ऐसे उपयुक्त स्थानों की भी सिफारिश की जायगी जहां पर कि यह उजड़े हुए झुग्गी, झोपड़ी निवासी अपनी गुजर कर सकें और उनकी आवास समस्या उचित रूप से और स्थायी तौर से हल हो सके ?

श्री विद्याचरण शुक्ल : जो स्टडी के लिए विषय मैं ने बताये हैं उसमें यह सब चीजें आती हैं।

श्री कंवरलाल गुप्त : अभी मन्त्री महोदय ने बतलाया कि दिल्ली के बारे में सर्वे किया जायगा और क्या क्या दिल्ली की आवश्यकताएं हैं यह मालूम किया जायगा। उसके बाद प्लानिंग

कमिशन को रैफर करके जितना पैसा होगा उसके हिसाब से खर्च किया जायगा तो क्या दिल्ली प्रशासन ने अपनी तरफ से कुछ सर्वे करके केन्द्र के पास जो प्राबलम है और जो नीड है दिल्ली की वह भेजी है। उसके बाद प्लानिंग कमिशन ने चौथी पंचवर्षीय योजना में जो पैसा दिया है क्या यह सही है कि उनने पैसे जो दिल्ली का डेवलपमैंट है वह पांच वर्ष में ज्यादा नहीं होगा परन्तु कम होगा ? ऐसी हालत में आप के सर्वे का फायदा क्या है जबकि दिल्ली ऐडमिनिस्ट्रेशन ने जो आपको दिल्ली की रिक्वायरमेंट्स बताई हैं उनको भी आप पूरा नहीं कर सकते और जो एक स्टेटस को एमेनिटीज के अन्दर सब चीजों का है वह अगर गिर जायगा तो उसके लिए सरकार क्या कर रही है ?

श्री विद्याचरण शुक्ल : जहां तक इस जनरल प्रश्न का सवाल है अगर उसके बारे में माननीय सदस्य अलग से सूचना दें तो मैं उस का पूरा उत्तर जानकारी इकट्ठा करके दे दूंगा।

लेकिन जहां तक इस स्टडी का सम्बन्ध है उसमें तो इस यूनियन टैरीटेरी के एकोनामिकली फीजेबुल रिसोर्सेज के बारे में इनवैस्टिगेट किया जायगा, इस की सम्भावनाएं इस सर्वे के दौरान देखी जायेंगी और साथ-साथ यह भी देखा जायगा कि किस क्षेत्र में हम ज्यादा ध्यान दें इसका निर्णय करना है। कितने हम को इसमें रिसोर्सेज लगाने हैं इस बात का निर्णय करने के लिए इस तरह की हम स्टडी करा रहे हैं।

भारत आने वाले पाकिस्तानी लोग

+

***635 श्री कंवर लाल गुप्त :**
श्री ओंकार सिंह :
श्री शारदा नन्द :
श्री वंश नारायण सिंह :

क्या गृह-कार्य मन्त्री यह बताने की कृपा करेंगे कि :

(क) उन पाकिस्तानियों का ब्यौरा क्या है, जो काश्मीर में शेख अब्दुल्ला द्वारा आयोजित सम्मेलन के एक महीने पूर्व तथा एक महीने बाद भारत आये थे और जिन्हें भारत आने के लिए वीसा (प्रवेश पत्र) जारी किये गये थे;

(ख) उनके नाम क्या हैं तथा उन्हें वीसा दिये जाने के क्या कारण थे; और

(ग) उनमें से किन-किन व्यक्तियों ने उक्त सम्मेलन में भाग लिया था ?

गृह-कार्य मन्त्रालय में राज्य मन्त्री (श्री विद्याचरण शुक्ल) : (क) से (ग). एक विवरण जिसमें उन पाकिस्तानियों के सम्बन्ध में सूचना दी गई है, जो बिहार, राजस्थान, पश्चिम बंगाल तथा उत्तर प्रदेश के राज्यों के अतिरिक्त राज्यों तथा संघ राज्य क्षेत्रों में आये थे, सदन के सभा पटल पर रखा जाता है [पुस्तकालय में रखा गया। देखिये संख्या LT-437/69] विवरण में उल्लिखित किसी पाकिस्तानी राष्ट्रिक ने सम्मेलन में भाग नहीं लिया था।

उन पाकिस्तानियों के विषय में सूचना, जो बिहार, राजस्थान, पश्चिम बंगाल तथा उत्तर प्रदेश राज्यों में आये थे, एकत्रित की जा रही है और सदन के सभा पटल पर रख दी जायगी।

श्री कंवरलाल गुप्त : क्या मन्त्री महोदय बतलायेंगे कि यह सही है या नहीं कि एक सज्जन जिनका नाम रशीद है, और जो अकुपाइड काश्मीर में पहले फाइनेंन्स मिनिस्टर रहे हैं, वे इस कंवेंशन में आये थे। वह पहले अमरीका गये और अमरीका से इन्डियन एम्बैसी का बीज़ा लेकर यहां आये। क्या यह भी सही है कि पाकिस्तान के कमांडर-इन-चीफ जनरल याहिया खां के कुछ रिश्तेदार भी यहां आये थे ? अगर मन्त्री महोदय को यह मालूम नहीं है, तो क्या वह इसकी एन्क्वायरी करवायेंगे ?

दूसरी बात मैं यह जानना चाहता हूं कि क्या शेख अब्दुल्ला ने सरकार से यह प्रार्थना की थी कि इस कन्वेंशन में पाकिस्तान के भी कुछ लोगों को बुलाया जाये और पाकिस्तान के किन किन लोगों ने सरकार से प्रार्थना की कि वह इस कवेंशन में भाग लेना चाहते हैं ? सरकार ने इस मामले में क्या किया ?

श्री विद्याचरण शुक्ल : जिन व्यक्तियों के बारे में माननीय सदस्य ने सूचना दी है उनके बारे में मैं जरूर देखभाल करूंगा। जहां तक मेरी सूचना है, हमें यह पता नहीं है कि ऐसे व्यक्ति आये और उन्होंने सम्मेलन में भाग लिया, और ऐसा मैं ने अपने मूल उत्तर में भी कहा है।

जहां तक शेख अब्दुल्ला की प्रार्थना का सवाल है, ऐसी प्रार्थना जरूर हमारे पास आई थी कि कुछ लोगों को भाग लेने की इजाजत दी जाये, लेकिन अपनी नीति के अनुसार हम ने ऐसी इजाजत नहीं दी।

श्री कंवरलाल गुप्त : उस कंवेंशन में शेख अब्दुल्ला ने यह मांग की कि काश्मीर के अन्दर प्लेबिसाइट होना चाहिये और उसके बाद पाकिस्तान के फारेन मिनिस्टर ने भी कहा कि हम सिक्योरिटी कौंसिल में काश्मीर के सवाल को ले जायेंगे। एक सुझाव श्री जयप्रकाश नारायण ने भी दिया, जो इस कंवेंशन के अध्यक्ष थे, कि इसका इलाज भारत के अन्दर ही रह कर हो सकता है, इसी तरह की कुछ बात राजाजी ने भी कही। मैं मन्त्री महोदय से पूछना चाहता हूं कि चूंकि इस कंवेंशन ने लोगों के मन में कुछ अस्थिरता पैदा कर दी है इसलिये मन्त्री महोदय क्या इन तीन बातों को ऐश्योरेंश देंगे कि :

(1) काश्मीर का जो सवाल है वह डिस्प्यूटेड नहीं है और काश्मीर हिन्दुस्तान का अटूट अंग है।

(2) काश्मीर के साथ संविधान में जो हमारा रिश्ता चला आता है वह लूज नहीं होगा बल्कि और मजबूत होगा, घड़ी की सुइयां वापस नहीं आयेंगी, बल्कि ठीक तरह चलेंगी; और

(3) किसी बाहरी ताकत का कितना भी दबाव हो, सरकार काश्मीर के बारे में अब और अधिक सौदा नहीं करेगी ?

श्री विद्या चरण शुक्ल : माननीय सदस्य ने जो यह बातें कही हैं वह पहले भी सदन में कही जा चुकी हैं। लेकिन यदि माननीय सदस्य उन को बिल्कुल प्वाइंटेड रूप में सुनना चाहते हैं तो मैं फिर दोहराना चाहता हूं कि हम काश्मीर को डिस्प्यूटेड टेरिटरी नहीं मानते हैं और उस को भारत का अविभाज्य अंग मानते हैं। जहां तक काश्मीर से हमारे सम्बन्धों का सवाल है, उनमें कोई ढील होने का प्रश्न नहीं है, उन्हें और मजबूत ही किया जायेगा। जहां तक बाहरी दबाव का प्रश्न है, उनके अन्दर आ कर अपने देश के हित के खिलाफ़ कुछ भी करने का कोई प्रश्न नहीं उठता।

श्री बंश नारायण सिंह : सन् 1965 में जो हिन्दुस्तान-पाकिस्तान की लड़ाई हुई थी उसमें राजस्थान बार्डर पर जो मुसलमान रहते थे जब वह पाकिस्तान चले गये और लड़ाई खत्म होने पर वहां से लौटे तब क्या उनको वहां पर फिर रक्खा गया और वह वहां खेती कर रहे हैं ?

श्री विद्या चरण शुक्ल : इस प्रकार के जो व्यक्ति थे जो भारत के नागरिक थे और लड़ाई के समय पाकिस्तान चले गये थे, उनके सवाल पर काफी सोच विचार हुआ है। जो लोग अभी तक पाकिस्तान में रहते हैं और उन्होंने राष्ट्र विरोधी कार्यवाही की है उनको हमने भारतीय नागरिक नहीं माना है और कानून के मुताबिक

जो कार्यवाही उनके खिलाफ हो सकती है वह की जा रही है।

श्री रामजी राम : अध्यक्ष महोदय, हम लोग बार–बार खड़े होते हैं लेकिन आप हमारी तरफ देखते ही नहीं हैं, यह बड़ी मुश्किल है। आखिर हम लोग क्या करें ?

SHRI SRADHAKAR SUPAKAR : May I know whether Government have enquired from the Kashmir Government or have known from their own sources of information whether any Pakistani national attended this convention as a representative?

SHRI VIDYA CHARAN SHUKLA : I have said in my original answer that no Pakistani national or nobody here who has come on a visa to India one month before was allowed to attend this convention.

MR. SPEAKER : Before I call upon the next questioner, I would like to tell the hon. Member who has been making gestures that he should rise in his place to catch my eye. Then only I can see who wants to ask a question.

श्री रामजी राम : मैं भी खड़ा होता हूं, लेकिनसाथ में और कई माननीय सदस्य खडे हो जाते हैं। आप उनको बुला लेते हैं, मैं यों ही रह जाता हूं।

SHRI HEM BARUA : The hon. Minister said just now that Kashmir is an integral part of India. True it is an integral part of India. If it is an integral part of India, why do Government go about discussing the political status of Kashmir in different capitals of the world, Washington, London, Moscow, even Tashkent ? Does that not create a sort of psychological political instability in the minds of the people of Kashmir ?

SHRI VIDYA CHARAN SHUKLA : This question whether Kashmir is an integral part of India is completely undisputed and we do not discuss this matter with anybody else.

SHRI HEM BARUA : But this Government has been discussing the political status of Kashmir in different capitals of the world. Now he says they do not discuss it. What did the Government do at Tashkent ? The very first clause of the Tashkent declaration discusses political status of Kashmir.

SHRI VIDYA CHARAN SHUKLA I am indicating the present position.

SHRI NATH PAI : This is the latest position ?

SHRI VIDYA CHARAN SHUKLA : Today we are not discussing the question whether Kashmir is an integral part of India or not. We have regarded it as an integral part of India and we shall keep on regarding it as such.

श्री रामजी राम : मैं मन्त्री महोदय से जानना चाहता हूं कि क्या तथाकथित आजाद काश्मीर से काश्मीर में आने वाले व्यक्तियों के लिए वीजा की जरूरत पड़ती है ?

श्री विद्या चरण शुक्ल : मेरे पास इसकी कोई सूचना इस समय नहीं है।

SHRI P. VENKATASUBBAIAH : I am glad the hon. Minister has made it clear that Kashmir is an integral part of India. In this connection, may I draw his attention to a recent statement made by Shaikh Abdullah apropos the Bill before the Kashmir Assembly about evacuee property being given to the displaced persons from Pakistan and the threat he held out to Governments of India as well as of Kashmir ? If he is aware of it, what steps do Government propose to take in this matter?

SHRI VIDYA CHARAN SHUKLA : We are aware of the speeches and activities Shaikh Mohammed Abdullah is indulging in and are keeping a close watch on these matters. We shall take appropriate steps when necessary.

SHRI P. GOPALAN : There were numerous instances in which Pakistani nationals

visiting this country to see their relatives were unnecessarily harassed by the police. Sometimes they were even arrested and kept in detention. A few days ago, 3 Pakistani nationals were arrested in Delhi and afterwards released, though they had proper passports and visas with them. In this background, what steps do Government propose to take to see that innocent Pakistani citizens are not unnecessarily harassed when they come here to see their relatives?

SHRI VIDYA CHARAN SHUKLA: Visitors from Pakistan who come on valid visas are not harassed, but sometimes, they may unwillingly or without knowing the rules and regulations, violate them and then get into the clutches of the law and are sometimes put to difficulty. We are considering how we can arrange things in a better way so that innocent people who violate laws and visa regulations out of ignorance are not subjected to difficulties.

श्री चन्द्रजीत यादव : मन्त्री महोदय ने कहा है कि काश्मीर भारत का अविभाज्य अंग है और इसके बारे में हम दुनिया के किसी भी देश से बात करना नहीं चाहते हैं। यह उनकी घोषणा स्वागत योग्य है। ऐसे लोग जो इस प्रकार के सम्मेलनों का आयोजन करते हैं जिन में खुले तौर से इस बात के ऊपर विवाद किया जाता है कि काश्मीर भारत में रहेगा या भारत से अलग रहेगा या उसका कोई स्वतन्त्र अस्तित्व होगा, क्या ठीक है? क्या यह आपकी इस घोषणा से मेल खाता है? इस प्रकार से संगठित रूप से सम्मेलन करना और उनमें भारत के अंग के बारे में यह प्रश्न उठाना कि वह अलग रह सकता है या नहीं, इनकी क्या भारत सरकार आज्ञा देगी? क्या भविष्य में सरकार इस प्रकार के सम्मेलनों के आयोजनों की इजाजत देगी जिनमें भारत के किसी अंग के बारे में इस प्रकार का डिसकशन किया जाए?

श्री विद्या चरण शुक्ल : इस तरह के जो सम्मेलन किये जाते हैं या इस तरह के जो विचार व्यक्त किये जाते हैं, ये बड़े अवांछनीय हैं। इस बात में मैं माननीय सदस्य से सहमत हूं। लेकिन इस प्रकार के सम्मेलन करने के लिए भारत सरकार की इजाजत लेना आवश्यक नहीं है। दूसरी बात यह है कि इस प्रकार के सम्मेलन न केवल काश्मीर में बल्कि भारत के और भी कई दूसरे भागों में भी किये जाते हैं। जिस तरह की हमने नागरिक स्वतन्त्रता अपने देश में दे रखी है उसका दुरुपयोग करके कभी कभी इस तरह के काम भी किये जाते हैं। पर किस केस में क्या किया जाए, कैसी कार्यवाही होनी चाहिये, इसका निर्णय हम लोगों पर छोड़ दिया जाना चाहिये और सोच समझ कर हम जो उचित होगा, वह करेंगे और वही निर्णय किया जायगा, वही कार्यवाही की जाएगी जो अन्ततः भारत के हित में होगी?

श्री झारखंडे राय: जब श्री जयप्रकाश नारायण इस सम्मेलन में भाग लेने गये तो क्या उन्होंने भारत सरकार से वहां जाने से पहले वार्ता की थी?

सम्मेलन में भाषण करते हुए जो उन्होंने सुझाव दिया था कि काश्मीर की समस्या का समाधान भारत के अन्दर रह कर ही हो सकता है और होना चाहिये, उस सुझाव के ऊपर उस सम्मेलन में क्या प्रभाव पड़ा और वहां जो मूल प्रस्ताव पास हुआ, क्या वह उसके अनुरूप था अथवा उसके विपरीत था?

श्री विद्या चरण शुक्ल : मुझे यह बात ठीक से मालूम नहीं है कि भारत सरकार से उनकी कोई बात तब हुई थी या नहीं हुई थी। हो सकता है कि उन्होंने कुछ नेताओं से बात की हो। लेकिन उसके बारे में मुझे कोई सूचना नहीं है।

जहां तक इस सम्मेलन के प्रस्ताव का सवाल है, उसके ऊपर हम कुछ तय करने वाले नहीं है, उसको देख कर हम यह तय करने वाले नहीं है कि भारत के साथ उसका क्या सम्बन्ध हो। भारत और काश्मीर के सम्बन्धों के बारे

में जो सरकारी नीति है, वह मैं पहले ही बता चुका हूँ ।

श्री मु० म० खां : काफी दिनों से पाकिस्तान से जो लोग भारत में आ गए हैं, वे यहां रह रहे हैं और उनको यहां रहते हुए दस दस और पंद्रह पंद्रह साल से भी अधिक का समय हो गया है । उन्होंने हाई कोर्ट्स में मुकदमे भी लड़े और वहां से फैसला हो कर भारत सरकार के पास डिसिशन के लिए आया । इस किस्म के जो लोग हैं और जिनके केसिस सिटिजनशिप के लिए आपके पास पेंडिंग पड़े हुए हैं, उनके बारे में आप क्यों नहीं जल्दी निर्णय लेते हैं ताकि उनके दिमाग साफ हों और ठीक तरह से वे काम कर सकें कि वे कहां के नैशनल हैं, हिन्दुस्तान के हैं या पाकिस्तान के हैं ? जब तक उनके मुताल्लिक निर्णय नहीं होता है कि वे पाकिस्तान के नैशनल हैं या हिन्दुस्तान के नैशनल हैं, वे न यहां के हैं और न वहां के हैं । मैं जानना चाहता हूं कि कब तक आप उन केसिस के बारे में निर्णय ले लेंगे और कितने केसिस गवर्नमैंट आफ इंडिया के पास इस वक्त पेंडिंग पड़े हुए हैं ?

श्री विद्या चरण शुक्ल : यह प्रश्न मूल प्रश्न से नहीं उठता है लेकिन फिर भी आपकी आज्ञा से मैं इस सम्बन्ध में थोड़ी सी सूचना देना चाहता हूँ । सवाल यह है कि बहुत से भारतीय नागरिक कई कारणों से कभी अपनी इच्छा से और कभी बगैर इच्छा से और कभी परिस्थितिवश पाकिस्तान चले जाते हैं, चाहे थोडे समय के लिए जाए या ज्यादा समय के लिए जायें । वहां से आने के लिए उन्हें पाकिस्तान का पास्पोर्ट ले कर आना पड़ता है । इस कारण वे कानूनन पाकिस्तान के नागरिक बन जाते हैं और भारतीय जो नागरिकता है उसे वे खो देते हैं । जब ऐसी बात हो जाती है तब उनके ऊपर जो कानून में कार्रवाई रखी गई है वह की जाती है । उसका मंशा यह नहीं रहता है कि उन्हें भारत से निकाला जाए । मंशा यह रहता है कि जो भारतीय नागरिक नहीं है उसको उस तरह से रखा जाए । कभी-कभी एक-एक साल के लिए उनको वीसा दिया जाता है यहां ठहरने के लिए । उनको इस तरह से यहां रहते हुए दस-दस और पंद्रह पंद्रह साल हो जाते हैं । अक्सर इस तरह के केसिस को निपटाने में देर इसलिए भी होती है कि ये लोग कहीं भारत से निकाल न दिये जायें, इस डर से अदालतों में जा कर वहां मुकदमे पेश कर देते हैं और वहां से स्टे आर्डर ले आते हैं और अदालती कार्रवाई के कारण इस में देर लग जाती है । हमारी नीति उदार हैं इस सम्बन्ध में । हम जहां देखते हैं कि किसी भारतीय नागरिक को परिस्थितिवश पाकिस्तान जाना पड़ा है और वह यहां आ गया है और दस पंद्रह साल से यहां रह रहा है, यदि उसके खिलाफ सुरक्षा के विषय में या दूसरे ढंग से कोई बात नहीं होती है, तो उसे हम यहां रहने की इजाजत दे देते हैं और धीरे-धीरे जैसा हमारा कानून बना हुआ है उसके अन्तर्गत उसको राष्ट्रीय नागरिकता भी प्रदान हम कर देते हैं ।

SHRI RANGA : Even after that convention which was presided over by our friend, we have been receiving a lot of literature from the Plebiscite Front in which it is stated that Kashmir is losing so much by not having joined Pakistan in the matter of tourism, industrial development, economic development and so on in order to prejudice people against India and make it appear as if Kashmir's socio-economic condition would be much better if only Kashmir had an opportunity of going over to Pakistan. Do not Government find it possible to counter such propaganda by publising facts and producing their own literature in order to publicise how many tens of crores of rupees are given every year not only through loans and special loans to the Government but also through direct expenditure by theGovernment of India and how India is sacrificing in order to help the people of Kashmir develop their economy ?

SHRI VIDYA CHARAN SHUKLA : We not only do our best to counteract

such false propaganda but also make efforts to convince people. . .

SHRI RANGA : I have not seen any literature till now.

SHRI VIDYA CHARAN SHUKLA : I shall try to send some to Prof. Ranga.

SHRI RANGA : It is not as if he is going to collect them. Have they produced any literature? If not, they must produce now.

श्री सीता राम केसरी : अभी मंत्री महोदय ने एक प्रश्न के उत्तर में कहा है कि जो इस तरह के सम्मेलन होते हैं हमारे देश में वे अवांछनीय हैं। मैं जानना चाहता हूं कि देश की अखण्डता के विरुद्ध जिस तरह से शेख अब्दुल्ला अकसर भाषण देते रहते हैं, स्टेटमेंट्स देते रहते हैं और सम्मेलन करते रहते हैं क्या उस तरह का कोई और भी ऐसा नेता है या कोई और भी ऐसी संस्था है जो देश की अखण्डता के प्रतिकूल या उसके विरुद्ध जा कर देश के किसी अन्य भाग को देश से अलग करने के बारे में सम्मेलन आयोजित करती है या कोई नेता उस तरह का भाषण या स्टेटमेंट प्रसारित करता है ?

श्री विद्या चरण शुक्ल : इस तरह की कुछ संस्थायें और कुछ नेता दक्षिण भारत में हैं पूर्वी भारत में भी हैं जिन्होंने इस तरह की कार्रवाई की है। उनके ऊपर कार्रवाई करने का मतलब है उनको इस तरह का महत्व देना कि जिसको वे डिजर्व नहीं करते हैं। इसलिए हम उसके ऊपर ध्यान रखते हैं और देखते हैं कि कोई ऐसी कार्रवाई न हों जिससे भारत की सुरक्षा को या भारत के हितों को आघात पहुंचे। लेकिन इस तरह के लोग भारत में हैं, इससे इन्कार नहीं किया जा सकता है।

श्री बलराज मधोक : मंत्री महोदय ने जो बात कही है कि काश्मीर भारत का अविभाज्य अंग है मैं उसका स्वागत करता हूं। मैं आशा करता हूं कि प्रधान मंत्री और विदेश मंत्री उनके इस कथन का खंडन नहीं करेंगे।

अभी गवर्नर के एड्रेस पर काश्मीर असेम्बली में भाषण करते हुए और वहां पर हुई बहस का जवाब देते हुए काश्मीर के मुख्य मंत्री श्री सादिक ने कहा था कि जो लोग पाकिस्तान से काश्मीर आना चाहते हैं, उनको खुली छूट होगी। क्या उनका यह वक्तव्य आपके नोटिस से आया है ? यदि आया है तो मैं जानना चाहता हूं कि पाकिस्तान से भारत आने वाले लोगों के लिए कोई अलग नियम हैं और जम्मू काश्मीर में आने वालों के लिए अलग नियम हैं? यदि एक ही नियम है तो मुख्य मंत्री ने जो बयान दिया है, क्या वह हिन्दुस्तान के कानून के विरुद्ध नहीं जाता है ? यदि जाता है तो क्या उसका आप खंडन करेंगे ?

श्री फारूख जो वहां के प्लेबेसिट फ्रंट के नेता है, अव्वामी एकशन कमेटी के नेता है और जिनको आपने पिछले दिनों दिल्ली जब वह आए थे, वी आई पी का ट्रीटमेंट दिया था, उन्होंने कहा है कि इवैक्वी प्रापर्टी का जो कानून है उसके बारे में हम सिक्योरिटी काउंसिल में जायेंगे, यू एन ओ में जायेंगे। मैं जानना चाहता हूं कि क्या कोई भारतीय नागरिक भारत के किसी कानून के बारे में सिक्योरिटी काउन्सिल में जाने का अधिकार रखता है ? यदि नहीं रखता हैं और वह ऐसी बात करता है तो उसके ऊपर आपने क्या एकशन लिया है या क्या एकशन लेंगे ?

श्री विद्या चरण शुक्ल . यह साफ है कि किसी भी भारतीय नागरिक को भारतीय कानून के सम्बन्ध में या भारत के ऐसे मामलों के सम्बन्ध में सिक्योरिटी काउंसिल में जाने का कोई अधिकार नहीं है और ऐसी जो बात करता है वह राष्ट्र हित की बात नहीं। जो देश भक्त है वह ऐसी बात कभी नहीं कहेगा और न ही कहने के लिए लोगों को प्रोत्साहित करेगा।

जहां तक सादिक साहब के वक्तव्य का सवाल है, इसके बारे में मेरे पास इस समय कोई सूचना नहीं है।

श्री बलराज मधोक : उन्होंने जम्मू काश्मीर विधान सभा में स्पीच दी है और मंत्री महोदय कह रहे है कि उन्हें जानकारी नहीं है।

SHRI P. VENKATASUBBAIAH : Farooq has sent a letter to the Secretary General. *(Interruptions)*

MR. SPEAKER : Order, order. Today, a Calling Attention Notice was given about Mr. Farooq's having sent a telegram to the Secretary-General of the United Nations. U Thant. That is what they want to know about. He was asking about it : that Mr. Farooq has sent a telegram to U Thant about this. *(Interruptions)* I am myself asking it.

श्री जार्ज फरनेन्डीज : प्रश्न है कि सरकार ने फारूक के केबल को ऊ थांट तक क्यों जाने दिया। मजदूरों की तारें तो रोक ली जाती हैं। क्या सरकार को वह केबल रोकने का अधिकार नहीं था ?

श्री मधु लिमये : इस देश के दूसरे लोगों के तार को सरकार रोक लेती हैं।

SHRI VIDYA CHARAN SHUKLA : I have already answered that. He is asking why the Government of India did not stop that telegram that was sent. For that, I would require notice.

श्री प्रकाशवीर शास्त्री : क्या यह सत्य है कि पिछले दिनों शेख अब्दुला ने जो सम्मेलन किया था, उसमें जम्मू के शरणार्थियों के मालिकाना हुकूक के सम्बन्ध में आग उगली थी और उसके बाद उन्होंने इस प्रकार का यह वक्तव्य दिया, लेकिन जम्मू-काश्मीर राज्य के मुख्य मंत्री श्री सादिक, ने किसी प्रकार उसका विरोध नहीं किया ? क्या यह भी सत्य है कि हाल ही में जम्मू-काश्मीर राज्य के कांग्रेस अध्यक्ष, मीर कासिम, और मुख्य मंत्री, श्री सादिक,के बीच में जो मतभेद उत्पन्न हुए हैं, उनका एक बहुत बड़ा कारण यह भी है कि मुख्य मंत्री शेख अब्दुल्ला के बहुत निकट आते जा रहे हैं; यदि हां, तो इस सम्बन्ध में भारत सरकार की क्या प्रतिक्रिया है ? पीछे इस सदन के टेबल पर इस प्रकार की दस्तावेज रखी गई थीं, जिनमें पाकिस्तान से प्लेबिसाइट फ्रंट को आर्थिक सहायता मिलने सम्बन्धी कुछ चर्चायें थीं। क्या भारत सरकार ने उस सम्बन्ध में अब तक कोई सतर्कता बरती है कि प्लेबिसाइट फ्रंट को पाकिस्तान से किसी प्रकार की आर्थिक मदद तो नहीं मिल रही है ?

THE MINISTER OF HOME AFFAIRS (SHRI Y. B. CHAVAN) : I am afraid the hon. Member is allowing his imagination to go too far. There were certainly some arguments between Mr. Sadiq and Mr. Kasim which are known publicly. But it is very wrong to suggest that these are because Mr. Sadiq is coming closer to Sheikh Abdullah. Of course, as individuals they may be good friends, and we wish they are good friends. But it is a well-known fact that his attitude towards Kashmir was completely different. Sheikh Abdullah's attitude we know, and I have no dobet that Mr. Sadiq s position is also very clear; as far as Kashmir's accession to India is concerned it is very clear.

श्री शशि भूषण : मैं मंत्री महोदय को धन्यवाद देना चाहता हूं कि उन्होंने कहा है कि काश्मीर भारत का अभिन्न अंग है। हर एक भारतीय यह मानता है। मैं यह जानना चाहता हूं कि प्लेबिसाइट फ्रंट जैसी जो संस्थायें गुप्त कोष रखती हैं, जो काफी रुपया जमा रखती हैं, जिसका कहीं कोई हिसाब नहीं दिखाया जाता है, उनको फंक्शन करने की इजाजत क्यों दी जाती है और क्या सरकार इस प्रकार की साम्प्रदायिक गुप्त संस्थाओं और उनके कोष पर नियंत्रण रखने की बात सोचेगी।

श्री विद्या चरण शुक्ल : हम लोग इस बात का पूरा ध्यान रखते हैं कि इस तरह की संस्थायें ऐसा कोई काम न कर सकें, जिससे देश का अहित हो। मैं माननीय सदस्य से निवेदन करूंगा कि हम पर विश्वास रखें कि हम सदैव सजग रूप से, राष्ट्र-हित की बात सोच कर, ऐसी संस्थाओं पर जितना नियंत्रण कर सकते हैं, वह करते हैं।

SHRI NATH PAI : I am glad that having disallowed that Cal ing Attention Notice you have tried to draw the attention of the hon. Minister to the telegram sent by Mr. Farooq to the Secretary-General of the United Nations. I would like to know, since the matter has already been touched, whether the telegram has alreay been transmitted to the Secretary-General and if so, whether this is not inviting foreign intervention in the internal affairs of India, and how does he tally this with his earlier categorical statement that no power, no authority, nobody will be allowed to interfere in the internal affairs of India ?

SHRI VIDYA CHARAN SHUKLA : Sending a telegram like this does constitute inviting foregin interference into the internel affairs of India. But I am not aware, at the present moment whether the telegram has actually been transmitted or not.

श्री यज्ञ दत्त शर्मा : क्या मंत्री महोदय यह आश्वासन देंगे कि जो तत्व राष्ट्र-विरोधी और देश की आन्तरिक एकात्मकता के विरोध में काम कर रहे हैं, जिन के सम्बन्ध में अभी मंत्री महोदय ने बताया है कि उनकी गतिविधियां अवांछनीय है, उनको सरकार आगे किसी भी प्रकार का कोई सम्मान प्रदान नहीं करेगी ?

श्री विद्या चरण शुक्ल : इस प्रकार के तत्वों को कोई सम्मान देने या प्रोत्साहन देने का कोई प्रश्न ही नहीं उठता है।

SHRI BAL RAJ MADHOK : He gave V. I. P. treatment to Mr. Farooq in Delhi. Why do you hide facts from the House?

SHRI VIDYA CHARAN SHUKLA : We do not hide any facts.

Brain Drain From India

+

*637. SHRI BEDABRATA BARUA :
SHRI YASHWANT SINGH KUSHWAH :
SHRI HUKAM CHAND KACHWAI :
SHRI BIBHUTI MISHRA :
SHRI HEM RAJ :

Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to state :

(a) whether any assessment of the brain drain from India has been made ;

(b) whether Government have taken any steps to stop this brain drain from the country: and

(c) if so, the measures taken so far ?

THE MINISTER OF EDUCATION AND YOUTH SERVICES (DR. V. K. R. V. RAO) : (a) No precise assessment of the brain drain from India has yet been made. However, studies on some aspects of the problem have been made.

(b) and (c). Some of the steps which have been taken to facilitate the return of Indian scientists from abroad and to encourage scientists and engineers to work and stay in the country are given in the Statement which is laid on the Table of the House. [*Placed in Library. See No. L T--438/69*]

SHRI BEDABRATA BARUA : The provocation for this question came from the fact that in the *American Reporter* itself, I found an American writing on this brain drain. saying that all the benefits of the assristance they give to countries like India will be completely washed away so far as training of technical personnel is concerned, if they are allowed to go out of the country and take employment elsewhere. In a democratic structure, perhaps we cannot prevent it and possibly we do not have the jobs to engage them. May I know what

exactly is the assessment of the extent of this brain drain and whether it is true that the cream of our technical personnel have been going out are going out and even now?

DR. V. K. R. V. RAO : A study group was set up for the purpose sometime in 1968 and some investigations are under way. I can give the House some preliminary assessments which have been made. The Institute of Applied Manpower Research examined the passports over a period of 5 years from 1962 to 1967. They found that 22,000 passports had been given during this period. I can give the break--up if he wants.

MR. SPEAKER : Why not place the report on the Table ?

DR. V. K. R. V. RAO : The report is not yet available. This is a preliminary finding. It is not in a position to be laid on the Table.

SHRI BEDABRATA BARUA : We are training a large number of engineers, and industrial expansion is taking place. But wherever we have created industries either in the public or private sector, we have been engaging engineers from outside. May I know whether the hon. Minister is aware of the Barve Report to the Planning Commission, where the whole question of design engineering services and consultancy services was gone into and the enquiry led to the conclusion that there are enough design engineering and consultancy services available in India itself ? What has happend to that report ? May I know whether the industries in the private and public sector will be asked to avail of the services available in India in a complete way ? How are we going to utilise these services which are available ?

DR. V.K.R.V. RAO : I could not tell the hon. Member what precisely has happened to the report. But it is the policy of the Government to try and utilise to the maximum possible extent the design and consultancy services available in the country. Also attempts are being made to set up such services in irrigation and power. Proposals are under contemplation to set up such a service in transport and harbour development also.

श्री हुकमचन्द कछवाय : इस समय देश में अस्सी हज़ार इंजीनियर बेकार हैं और डिप्लोमा-होल्डरों की संख्या बहुत बड़ी है। जब ये लोग शिक्षा लेकर कालेजों से बाहर निकलें, उस समय उन्हें तत्काल काम देने की व्यवस्था की जाये, क्या ऐसी कोई विशेष योजना सरकार ने बनाई है;

यदि बनाया है तो क्या उस पर अमल हो रहा है इस समय और नहीं हो रहा है तो कब तक होगा ? यह विदेश जो लोग जाते हैं यह हमारे देश के लिए एक बड़ी लज्जा की बात है कि यहां का पढ़ा लिखा व्यक्ति विशेषज्ञ व्यक्ति विदेश जा कर नौकरी करे। विदेश में जाकर निहारे कि उसे काम मिले। इससे बढ़ कर लज्जा की बात और क्या होगी ?

DR. V. K. R. V. RAO : According to my information, the latest figure I have seen of total number of unemployed engineers is about 40,000; I do not think it has reached 80,000 yet. Secondly, this is not only people with engineering degree it also includes all the diploma holders. Therefore, there is no separate additional number to be added to the figure mentioned by the hon. Member. Regarding the Second part of his question, the statement lists the number of steps that have been taken. This was considered at all levels and the highest level in the Government. Serious efforts have been made to try and see what we could do to provide additional employment opportunities to engineering personnel in India. A number of those suggestions have been implemented or are in implementation. Ultimately the problem will only be solved by economic recovery and economic development.

श्री हुकम चन्द कछवाय : इनको शर्म आती है या नहीं, यह तो बताएं।

डा० वी० के० आर० वी० राव : इसमें शर्म की क्या बात है ?

SHRI HEM RAJ : May I know whether it is a fact that most of the young scientists do not get recognition on the basis of merit and they feel frustrated with the result that they go out of the country ?

MR. SPEAKER : We shall now take up the Short Notice Question.

SHORT NOTICE QUESTION

Gold Seized in a B. O. A. C. Aircraft at Palam Airport, New Delhi

+
SNQ. 8. SHRI D. N. PATODIA :
SHRI MADHU LIMAYE :

Will the Minister of FINANCE be pleased to state :

(a) whether it is a fact that the gold seized in a B. O. A. C. aircraft at the Palam Airport, New Delhi has been ordered to be released;

(b) if so, the grounds on which the confiscation was made and the grounds for its release;

(c) whether the release indicates any serious lacuna in the Customs Laws pertaining to confiscation of such goods or it reflects on the manner in which the laws are implemented; and

(d) The steps Government propose to take to streamline the administrative procedure and to rectify the legal lacuna, if any, to avoid discomfiture in future ?

THE DEPUTY-PRIME MINISTER & MINISTER OF FINANCE (SHRI MORARJI DESAI) : (a) Yes, Sir.

(b) Grounds on which the gold was confiscated with an option for its release on payment of fine, as seen from Order of the Collector of Customs & Central Excise, New Delhi dated 15.2.68, are indicated in Annexure I. laid on the Table of House . *(Placed in library. See No.* LT-439/69]

The grounds for the release of gold by the Central Board of Excise and Customs, as seen from their appellate Order dated 3rd March, 1969, are indicated in Annexure II. laid on the Table of the House. [*Placed in library See No.* LT-439/69]

(c) No, Sir.

(d) Does not arise in view of the answer to (c).

SHRI D.N. PATODIA : Sir, the information given by the hon. Deputy Prime Minister reveals as much as he conceals some facts. Therefore. before I frame my question, Sir, permit me. very briefly, to describe some of the facts behind it. On 14th September, 1967 one aircraft of BOAC was in its regular flight . . . .

MR. SPEAKER : These facts are known.

SHRI D. N. PATODIA : Sir, I will explain it briefly. After fifty minutes stay it took off, thereafter developed certain engine trouble and came back to Palam. It had to stop overnight. The next morning when there was possibility of prolonging the repair to the craft the officers contacted the customs people at Palam airport and said: "This aircraft contains certain gold which is in transit and therefore it should be given proper protection." At that stage the information that this aircaft was carrying certain gold was for the first time available to the customs people in India. Thereafter they wanted to check up certain manifests from which they found that instead of mentioning 'gold' as 'gold' it had been mentioned as 'metal' or 'metal bar'. This is the practice adopted by them since 1965 after they computerised their system. In spite of various explanations given by them, in spite of their officers being flown from England to India, the Government of India through the Collector of Customs thought it wise that some action should be taken. It wasillegal and they had no right to seize gold in transit forgetting completely that, had that metal been mentioned as 'gold' in the manifest, even in that case, the gold would have been permitted to fly over India and it could not have been stopped. Nevertheless as I understand, certain legal advice was taken by the Collector and, in spite of the

Legal advice, the Collector found it necessary to confiscate it and then, of course, a full bench of the Central Excise Board took a certain decision. Now, to facts which have not been revealed by the hon. Deputy Prime Minister are the following. Firstly, there were four counts on which charges were made by the Collector. In respect of all the four counts, the full bench of the Central Board has declared that there is no case.

श्री नाथपाई : बैंच कहां है वहां ?

श्री जार्ज फरनेन्डीज : अध्यक्ष महोदय, यह वकालत कर रहे हैं या प्रश्न पूछ रहे हैं ?

SHRI D. N. PATODIA : All right, I stand corrected. In respect of all the four counts the Central Board has declared that there was no case and the wording of the judgment is "we do not consider that there was any evidence on record before the Collector on which he could base these findings." The other fact which the hon.Minister has not revealed is that, apart from ordering the refund of the gold, the Board also ordered that the penalties imposed on BOAC should also be refunded. In these two matters there is a clear-cut decion of the Board. So, in my view the filing of a case in this manner and confiscating the gold was a totally uncalled for harassment of an international airline . . . .

SHRI MADHU LIMAYE : The cat is out of the bag!

SHRI D. N. PATODIA : . . . . and it has resulted in the lowering of the prestige of India in the international air world. Therefore, what action do government propose to take so that such harassment may be prevented in future? Secondly, do the gorvernment not feel that the action of the collector in cofiscating the gold was a hasty action without going into the details of the various provisions of law?

SHRI MORARJI DESAI : Sir, the facts have been given and nothing is hidden. The fact is, as stated, in September this plane was passing through Delhi to Hongkong and it left after half an hour according to the scheduled time; nobody detected anything. When it developed engine trouble, it came back at about 1 O'Clock. When it came back they found they had to stay overnight, they themselves contacted the customs officers and said : this has gold in it; therefore, we want protection for the night, you can make whatever arrangement you want; you can either transfer it to the customs or you can watch them. Then the customs officials went into the manifest. Now may I say one thing at this stage? It has been the practice throughout that when a plane is in transit and there is nothing to be put out here, then the customs officials do not go into the manifest, do not go inside and check anything. They only keep a watch outside so that nothing is taken out, because we are not concerned about what is carried by them in transit. That is how generally it is done and that is why in this case also it was done like that. When they said this, the customs officials....

SHRI GEORGE FERNANDES : That is not correct.

SHRI MORARJI DESAI : Please have some patience. Then the customs officials went into the whole thing and saw the manifest. In the manifest they found it was described as metal and metal bars.

SHRI HEM BARUA : That was wrong.

SHRI MORAJI DESAI : I am coming to that. I do not want to hide anything.

श्री जार्ज फरनेन्डीज : मन्त्री महोदय गलतबयानी कर रहे हैं ।

MR. SPEAKER : No, you can put a question later on. But you cannot disturb the House like this. It is most unfair to the House ..... *(Interruptions)* I would not allow these interruptions. The House must hear all the facts from the hon. Minister. Later on, if you do not agree with him, you have the right to ask questions for clarification. But what is the use of disturbing the proceedings ? Do you not want others to hear what the Minister says ? If you do not want to hear the Minister, that is a different matter.

SHRI MORARJI DESAI : In the matter of transit of gold, which is passing through many countries like that, other countries have not made the rule that it may not be described as 'metal'; they have left it free to BOAC and, therefore, they go on doing it in other countries. But we have prescribed that gold should be described as 'gold'. That is very necessary and that is what we have prescribed.

In this particular case, they had not described it as such. But there is another thing, which is not known and which I know only now, after all these proceedings have been examined again by the Board, and that is that in the same manifest in another column they have put the word 'V' which means that is valuable metal. That is what is showed.

Then, with every consignment there is an airways bill which was also then shown to them. In the airways bill it is shown as gold and not as 'metal' or 'metal bars'. This is the position about that.

Then, they could also make a request that the manifest may be allowed to be changed then. They made that request at that time. Under the section there is a provision under which they can make that request. This request was made but the customs officals did not allow them to change the manifest at that time and reported this to the Collector. The Collector also was requested to allow them to change the manifest which he did not grant for reason which he thought best. I do not want to criticize the Collector or anybody in this matter. I am only trying to give facts.

SHRI GEORGE FERNANDES : Give him an award.

SHRI MORARJI DESAI : Yes, you can give him an award, if you like. I am not here to give awards to wrong people.

Let us understand what the position is. The Collector then adjudicated and inflicted a fine. What does he do ? He holds that it is not shown nor is it proved that there was any intention to smuggle this gold into India. He has held that this was in transit. Then he has only said that this is a mistake which they have committed; therefore, it is a wrong thing. It is a wrong thing. I do not say that that was a right thing. They should not have made that mistake. Whether they have done it deliberately or have made a mistake, I do not want to comment on it; but that should not have happened.

On that he has held that they should pay Rs. 25 lakhs and can take away the gold. In all cases of smuggling we confiscate the entire gold and do not levy a fine. If we levy a fine it is equal to the value of the gold and then we return the gold but not otherwise.

In this the Collector has proved by his own order in writing and also by his action that he held that there was no question of any intention on the part of BOAC or the consignors to have this gold in India or to smuggle it into India.

Then, as a result of the fine-once he does that-certainly he also fined BOAC Rs. 5 lakhs and confiscated the aircraft but released if for Rs. 10 lakhs. The aircraft is worth Rs.3 crores or more. When this is done, it shows that the Collector himself did not hold that this was a deliberate case of smuggling or an attempt to keep this gold here. That was obvious because it was not found by the customs officials; it was informed by the BOAC officials themselves. There was no question of any detection by us.

The Board for Customs and Excise to whom it went in appeal heard it; the Board of three heard it. Even the Chairman can hear it but they thought that it was better that three men should judge it. Therefore a Board of three heard this. Generally, that is the practice. After hearing, the BOAC also asked for giving evidence. They were heard through lawyers and evidence was also given. It was proved that the consignors were the proper consignors. They had consigned it to a firm in Macao. They also acknowledged it and showed it. All this was done. Then they found that the manifest should have been allowed to be changed as it is provided for in the provision. If that was done, there was no question of any offence. More than that, their *bona fides* were not in

doubt because they had mentioned the word 'V' as 'Valuables' metal'. In the Airways bill, it was shown as 'gold'.

This mistake is explained by the fact that before 1965, this did not happen. But in 1965, the B.O.A.C. introduced Computers and the computers did have all these manifests everywhere and, as they were not to show as 'gold' in other countries but only in this country, they passed through this mistake like that. That was not corrected. We also did not detect, between 1965 and 1967, consignments which had gone from here and they had gone like this. Therefore, they got the impression that it was passed out and went away. We were not detecting because, as I said we did not go and inspect any aircraft when it was in transit and when it had not to put anything here. Therefore, it was not done. This is how all these things have happened. This is what the Board took into account and, therefore, they came to the conclusion that there is no offence committed in this matter because there are no *mala fides* and there was no attempt at smuggling or anything. They have corrected the whole thing. In future, if anything like that happens, it will not be excused. Then, there will be full justification for confiscating everything and not for only levying a fine which is of a small amount. The gold was worth Rs. 2 crores and only Rs. 35 lakhs to be taken will not be justified. It will be a wrong action. If it was an offence committed, we must have the full amount of Rs. 2 crores and also have the whole aircraft, and fine the B. O. A. C. more heavily.

There was another reason also for the Board to do this. During the last three or four years, the B. O. A. C. security people have helped the Customs officials in detecting smuggling cases and certificates have been sent to them about it several times from us, by our Government, to the B. O. A. C. This is what has happened. . . .

SHRI GEORGE FERNANDES : Let the Customs give a Contract to the B. O. A. C.

SHRI MORARJI DESAI : That also, if it is necessary, we will do, in spite of you, if this has got to be done and if it is to be done in the interest of the country.

This is not the way this should be judged. We should not judge in this matter like this. If there is no offence, there is no offence. Therefore, the Board passed this order, once it is held there is no question of any fine, there is no question of confiscation of the aircraft. This is the whole story about the B.O.A.C.

SHRI D. N. PATODIA : In view of the fact that certain provisions are there for making a correction in the manifest and the fact that the B. O. A. C. have helped the Customs in the past in detecting smuggling cases was also known to the Collector, why, in spite of that did the Collector think it necessary to confiscate the gold ? I am told that before doing that, the Collector had obtained certain legal and expert advice as well as the advice of the Finance Ministry. May I know what type of advice was obtained by the Collector from the Finance Ministry and the Law Ministry and whether that advice permitted the Collector to confiscate the gold in that manner and, secondly, may I know what action the Government propose to take so that such harassment to the international airlines is prevented in future ?

SHRI MORARJI DESAI : The Finance Ministry would not advise the Collector in this matter because it is a quasi-judicial proceeding and the Finance Ministry would be in the wrong if it did so because, again, it will come in appeal there. I do not know what legal advice the Collector had taken. I have not gone into that. But it has been the consistent practice and a necessary one that I do not interfere with their discretion or judgment either with the Board or the Collector when it comes to my notice. This had been represented to me, questions had been asked and Shri Madhu Limaye had written to me letters also and I had replied to him, giving all the details and facts. Therefore, it is not a matter where one can interfere with their judgment. The hon. Member asked why should we not take action against the Collector. . . .

SHRI D. N. PATODIA : I did not say that.

SHRI MORARJI DESAI : In the first question, you had asked that the Collector did this and, therefore, for a hasty action, why should we not take action against him.

SHRI D.N. PATODIA : Do the Government feel it was a hasty action ?

SHRI MORARJI DESAI : I would not say. If the Collector exercises his judgment in not allowing the manifest to be corrected, it is his judgment, it is his discretion. In his place, I would have allowed and he may not allow. For that, I cannot punish him. I cannot punish anybody for exercising the discretion which would be equally wrong as it would be wrong to judge the other case like that. This is not the way anything can be done. No officer will be able to apply his independent judgment if you are going to treat him in that manner.

श्री मधु लिमये : अभी वित्त मन्त्री जी ने जो जवाब दिया है, किसी भी सार्वभौम देश के वित्त मंत्री के लिए इस तरह का जवाब देना शोभा नहीं देता है।··· (**व्यवधान**) ···इन्होंने जो अभी जवाब दिया है वह न केवल देश के आत्म-सम्मान के ही खिलाफ है बल्कि इसमें हमारा करोड़ों रुपये का घाटा भी हुआ है । इन्होंने बोर्ड के निर्णय का हवाला देते हुए कहा है— बोर्ड ने तीन बातें कही हैं, ये भी मेरी बातों को शांति से सुन लें :

> "... it could not be said that the management of BOAC did not bother about the Indian Regulations on the subject.. ,"

> "...There was also no evidence on record before the Collector on which he could base his finding that the incorrect entry in the manifest was not innocent."

तीसरी बात यह कही है :

> "The Board did not find that there was any wilful suppression of facts by BOAC or that there was any intention to deceive or to defraud the Customs."

अब मैं बी० ओ० ए० सी० के ट्रैफिक मैनुअल से एक धारा पढ़कर सुनाना चाहता हूं जिसके बाद यह सदन निर्णय कर सकता है कि यह स्वतन्त्र सार्वभौम देश है या अंग्रेजों का उपनिवेश आज भी है :

> "BOAC Traffic Manual, Cargo Regulations, Section (K), India (iv), Transit :

Officially goods destined to and from South Africa are not permitted to transit India. However, consignments of negligible value can be carried provided they are stored out of sight in innermost part of aircraft holds. If the value of a consignment is sufficient to make risk of confiscation a serious matter, the sender must be informed and must give a written indemnity to the carrier against any action the Government of India may take."

इसका क्या मतलब है ? हिन्दुस्तान के कानूनों का उल्लंघन करके भी आप सोना ले जा सकते हैं अगर उसका मूल्य कम हो और उसको छुपाया जाय । लेकिन मूल्य अगर बहुत ज्यादा हो तो भेजने वालों से आप इन्डेम्निटी लीजिए ताकि बी० ओ० ए० सी० को नुकसान न पहुंचे । इसकी ओर मैंने वित्त मंत्री का ध्यान दिलाया था लेकिन उन्होंने पत्रों की बात कही है, मैं सारे पत्र तो इस वक्त पढ़ नहीं सकता हूं लेकिन अगर उनकी हिम्मत हो तो प्रधान मंत्री और वित्त मंत्री के साथ मेरा जो पत्र व्यवहार हुआ है वह सदन की टेबल पर रखा जाय ······

SHRI MORARJI DESAI: I will certainly place it on the Table; I have no objection.

श्री मधु लिमये : इन्होंने अपने पत्र में कहा है कि मुझे बताया गया है—मेरे पत्र के बाद—कि बी० ओ० ए० सी० संहिता में दिए गये ये आदेश अब नये उपयुक्त आदेश के द्वारा रद्द कर दिये गए हैं और अब स्थिति बिल्कुल भारतीय कानूनों के अनुरूप हो गई है । मतलब यह कि पहले तो इनको कबूल करना पड़ा । ...(व्यवधान)... मैं इन तथ्यों को इसलिए रखना चाहता हूं क्योंकि बी.ओ.ए.सी.मैनुअल में जानबूझ कर भारत के कानूनों को तोड़ने की दफा थी । जब मैंने ध्यान खींचा तो इन्होंने बी० ओ० ए० सी० के साथ पत्र व्यवहार किया है और बाद में उन्होंने अपने कानून को बदला है । लेकिन जब यह कांड हुआ तब उनकी ट्राफिक मैनुअल में यह दफा थी । इसलिए यहां पर क्वासी-जुडिशियल वगैरह की बात करने से कोई फायदा नहीं है क्योंकि मैं पहले से ही बी० ओ० ए०सी० के केस के बारे में जानता था, जैसे कि 6 महीने पहले मैंने बर्ड कम्पनी के बारे में भविष्यवाणी की थी ।...(व्यवधान)...मैंने 23 अगस्त को एक पत्र के द्वारा प्रधान मंत्री को चेतावनी दी थी । ...(व्यवधान)...मैं बिल्कुल कानून और धीरज के साथ काम करता हूं । मैंने 23 अगस्त के पत्र में प्रधान मंत्री को लिखा था :

I had written to the Finance Minister about the efforts made by some high officials in the Finance Ministry to get this gold released. I understand that the decision of the Board will come only after Parliament has adjourned and the Board will hold against the Government's decision to confiscate the gold.

One of the Assistant Collectors during his cross-examination described the BOAC's action as not mala fide. When the Government know that the BOAC has transported gold illegally half-a-dozen times and when the party mentioned by them does not exist in Macao, . . .

ये कन्साइनर भेजने तथा पाने वाले की कन्साइनी बात करते हैं लेकिन इस नाम का कोई कन्साइनी है ही नहीं । एकदम जाली फिक्टिशस नाम है ।

SHRI MORARJI DESAI : It is proved he is there. What is the use of saying this ?

श्री मधु लिमये : ठीक है, आप. जवाब दीजिये । मैंने आगे प्रधान मंत्री को लिखा था :

I am giving you this information in advance so that if you have the desire and the will you can act before the damage is done.

अब मेरा सवाल यह है कि जब इस तरह की आपको पहले से ही इत्तला थी तो क्या वजह है कि आपने बी० ओ० ए० सी० के इस ट्रैफिक मैनुअल की रोशनी में इसके बारे में हस्तक्षेप नहीं किया ? बर्ड कम्पनी के बारे में भी सेन्ट्रल बोर्ड के सदस्यों ने इसी तरह एक करोड 20 लाख का जुर्माना माफ किया है । मेरा इनके अधिकारियों पर आरोप है । क्या इसके बारे में मंत्री महोदय पार्लमेंटरी इंक्वायरी के लिए तैयार हैं ? अगर वह तैयार नहीं हैं तो क्या आप पार्लमेंटरी कमेटी के सामने यह मामला देंगे ताकि जो सत्य है उसका पता चल सके ? सेन्ट्रल बोर्ड के जो भ्रष्ट अधिकारी हैं और वित्त मन्त्रालय के जो सचिव हैं वह साहू जैन के पे-रोल पर हैं, तीन साढ़े तीन हजार रुपया उसको मकान का किराया मिलता है । क्या इसकी जांच करने के लिए मन्त्री महोदय तैयार हैं ? दो तीन सालों से इन मामलों को मैं चला रहा हूं, इसका आप साफ जवाब दें ।

SHRI MORARJI DESAI : Sir, the hon. Member has been specialising in making attacks. I have no quarrel with it. But when he charges officials who are not present here and makes charges which are not justified, I have certainly to take objection to it. That is all that I would say. Beyond that I don't want to say anything about it.

AN HON. MEMBER : Have you made enquiry ?

SHRI MORARJI DESAI : It is true that I have made an enquiry. Certainly I will make again an enquiry. .

श्री मधु लिमये : पार्लमेंटरी कमेटी के सामने जायं तो इन आरोपों को साबित किया जायेगा ।

SHRI MORARJI DESAI : That is the only purpose of the hon. Member to do, that there should be only committees, committees and committees and nothing else.

श्री मधु लिमये : आप लोगों के मामले को खोलने का और क्या तरीका है ? आप देश को डुबा रहे हैं । देश का आत्म-सम्मान रह नहीं गया है । इस देश को अंग्रेजों की कालोनी, उपनिवेश बना कर रखा है ।

SHRI MORARJI DESAI : You may shout. You may do anything. I cannot do that. I am not going to do that. It is true that the BOAC in that Traffic Manual had that entry which the hon. Member read out. It was highly objectionable. But this was detected before my hon. friend pointed out. When this incident took place we went into the manifest, we went into the Airways Bill and we saw also the Traffic Manual. In the Traffic Manual, about gold, they have correctly stated. They have stated, gold bullion must be additionally protected as follows. The use of the term gold and bullion must be avoided such shipments must be referred to in correspondance and shown on manifest and other documents as metal except for shipments consigned to or in transit for India where such practice is not permitted by the customs authorities. This has been correctly described. The other thing which the hon. Member read out was very wrong. They should not have done it. When this thing was detected, I asked about it. They said, they highly-regretted; it was a wrong thing that they have done and they have changed it.

श्री मधु लिमये : तो बिल्कुल (जानबूझकर) कैसे नहीं है फिर ?

SHRI MORARJI DESAI : I do not know why they did it. It was objectionable. I have no doubt it. (*Interruptions*) Maybe, deliberate. I don't say that it could not be otherwise; it could have been smuggled into it. It was deliberately written in it. Who says 'No' ? But that does not complicate the whole thing. That does not deny the facts that the BOAC officials have been helpful to this Government in detecting several smuggling cases. That also has got to be borne in mind. In this case, probably they have done it because of their connection with South Africa; they might have done it because of that, but there also they have said this; directly coming from South Africa is debarred; but if it comes from South Africa and it goes to England and then it comes, then that does not apply. But any case does not justify what they have written or had written in the traffic manual; I am not justifying it in any case. Nothing can justify it. But when they expressed regret and they said that they were wrong in this, well, we accepted that regret. They have changed it. But it is not true that it was not found out only when the hon. Member had pointed it out. If it had been so, I would have acknowledged it with greatfulness. There is no desire on my part to belittle the efforts of my hon. friend to bring honesty and cleanliness in public life. But that does not mean that I accept the exaggerated notions that the hon. Member has for himself for prophecies and other things. I do not accept it.

श्री सो० मो० बनर्जी : अध्यक्ष महोदय, जिन चिट्ठियों का वर्णन लिमये जी ने किया है और जिन का जवाब प्रधान मंत्री और उप-प्रधान मंत्री ने दिया है, 12 सितम्बर को जवाब देते हुए प्रधान मंत्री जी ने कहा है कि :

> "Similarly, the BOAC case is pending in appeal before a three-member body of the Central Board of Excise and Customs. These proceedings are quasi judicial proceedings."

यह बड़ं कम्पनी और इस के बारे में भी है । तो मैं यह पूछना चाहता हूँ कि अगर वह इस बात को महसूस करते है कि कस्टम्स

अफसर, जो कलक्टर थे, जिस ने इस को डिटेक्ट किया था और जिस ने चालान करने की कोशिश की थी, अगर वह समझते है कि उन्होंने कोई जल्दबाजी की, लेकिन दो तरह की बातें यहां पर है,कुछ लोग महसूस करते हैं,मैं भी उसको जानने के बाद महसूस करता हूँ, क्यों कि जब केस हुआ, मैं उस समय कलकत्ते में था, तो हमने जानकारी की और मालूम हुआ वहां के एक बड़े अफसर से कि यह केस हश अप होने जा रहा है । मैं मोरारजी भाई की स्थिति पर कोई आरोप नहीं करना चाहता । लेकिन यह सही बात अगर है और कोई इस में ऐसी बात छिपी हुई है जिसकी इन्क्वायरी होनी चाहिये तो मैं आप के द्वारा उन से कहूंगा कि यदि वह पार्लियामेंटरी कमेटी बनाने के खिलाफ हैं, हालांकि उन्हों ने नाराजगी से कहा—

> "My hon. friend simply wants committees, committees, committees. . ."

तो स्मगलिंग और करप्शन होता रहेगा ऐसी हालत में कमेटी, कमेटी, कमेटी के सिवाय और क्या चारा है ?

SHRI MORARJI DESAI : It will add to the corruption.

श्री स० मो० बनर्जी : अगर यह समझते हैं तो ठीक है, कुछ नहीं होना चाहिये देश में ।...

MR. SPEAKER : Let him come to his question now.

SHRI S. M. BANERJEE : My question in specific. In case he is not in favour of appointing a parliamentary committee, you can appoint a committee. Is he prepared to refer this entire case to the CBI for proper investigation ?

SHRI MORARJI DESAI : If there is anything to be inquired into further and more facts can come to light, I would certainly do so. But what are the 'more facts' coming into this case ?

SHRI S. M. BANERJEE : We shall provide him with more facts. Will he do it ?

SHRI MORARJI DESAI : Why does he not send me further facts ? I shall send it to the CBI, if more proof is given to me; if new facts are given to me, I shall send it to the CBI; I can appoint a special officer also to examine this and go into it. I am not interested in shielding anybody in this matter; I am not interested in shielding even myself. How am I interested in that ? If the hon. Members think that I am interested in doing this, they are welcome to think whatever they like. But that would not be right; why have I to save any officers ? I do not want to speak. . .

श्री मधु लिमये : आप के खिलाफ कुछ नहीं कहा था । लेकिन आप उन को छत्र देते हैं तो फिर आप के ऊपर भी हमला करना पड़ता है ।

SHRI MORARJI DESAI : It is my duty to defend an officer if he is in the right. I will not deserve to be a Minister of Government if I do not defend officers when they have done difficult duties in a proper manner; I will not oblige my hon. friends in their pursuit of people like this in this manner.

श्री मधु लिमये : आप कुछ नहीं करते हैं, भूथालिंगम के बारे में आप ने क्या किया । अफसर नचा रहे हैं आप को ।

SHRI MORARJI DESAI : I am only trying to understand. . .

श्री स० मो० बनर्जी : मैं ने किसी अफसर का नाम भी नहीं लिया ।

श्री मधु लिमये : मैं ने एक साल से नोटिस दे कर नाम लिया है ।

श्री स० मो० बनर्जी : लेकिन जब इतना गम्भीर मामला है . . .

MR. SPEAKER : The hon. Member had asked a question whether it will be

sent to the CBI. If any facts are given he will certainly appoint an officer; that is what the hon. Minister has said. He has accepted the hon. Member's suggestion almost; if there is any new fact, he can give it and the hon. Minister will do that. Therefore, no further argument is necessary. If the hon. Member has more facts, he may send them to the hon. Minister, and he has accepted that they will be looked into. What more does the hon. Member want ?

DR. RANEN SEN : There is pressure from the British Government. That is also quite apparent.

SHRI MORARJI DESAI : May I speak about this because this is also injustice ? When the British High Commissioner saw me in this connection, I told him that this was a matter pending before the board and at that time in appeal; first, it was pending before the collector; at that time, I had told him that the collector would decide in his own discretion, and whatever they wanted to say they could put by way of evidence before him. Then it could go to the board in appeal, and I told him that I was not going to interfere in that matter as to what was to be decided by them; afterwards if there was anything I said that I could look into it, but not till then. So, there was no question of any pressure. He also did not say that anything special should be done in that matter. He only said that things could be decided more quickiy and might not be delayed. That was what he had requested. Therefore, it is not right to say and it will not be right to say that they brought in pressure on anybody.

श्री मधु लिमये : जरूरत ही क्या थी जब सेन्ट्रल बोर्ड इन के हाथ में अंग्रेजों के हाथ में चला गया, सेन्ट्रल बोर्ड को ही खरीद लिया।

SHRI S KUNDU : If you would kindly go through the two judgments, of the collector and the board, you will find that there is a wide divergence of opinion. In every matter, the collector came to a conclusion which the board has revised. One of the most important things where the board had differed was this. The board has said :

> "If did not find any collusion between the consignor and the BOAC."

In view of such matters as have been revealed as between the two different judgments, I should plead that this matter should be inquired into thoroughly by the CBI, and after the CBI's report is there, if it is necessary--I do not insist on a parliamentary committee now--let a High Court judge or Supreme Court judge go into that matter and give a finding. In view of the concern expressed in this House, it is but fair that hon. Minister should agree.

SHRI MORARJI DESAI : Judgments of Supreme Court judges also differ; judgments of High Courts and judgments of supreme Court also differ, and they become contradictory sometimes. That does not mean that they are not honest in what they say. There could be contradictory judgments.

श्री मधु लिमये : यह सुप्रीम कोर्ट हो गया सेन्ट्रल बोर्ड आप का !

SHRI MORARJI DESAI : I am saying that there could be contradictory judgments by two bodies. That does not mean *prima facie* that one was dishonest and another was honest. That is all that I am trying to say. I am not saying anything else. Therefore, there is no question about it. If any further evidence is given to me, I shall certainly refer it to a proper agency to inquire into it thoroughly, to such an agency that my hon. friend can be satisfied that it has been properly inquired into. As a matter of fact, in one letter, my hon. friend has said that he has got evidence to prove something. I told him 'What prevents you from giving those things ?' I have still to get that evidence.

श्री मधु लिमये : आप भी जज नहीं बनियेगा हमारी ऐवीडेंस पर, सबूत पर !

MR. SPEAKER : We have spent about 45 minutes on this question. I cannot allow him any more time now.

श्री मधु लिमये : इन्होंने बीच में आबजरवेशन किया इसलिए हमने कहा ।

MR. SPEAKER : There must be some limit and some end to this. We have already spent 45 minustes on this short notice question.

श्री मधु लिमये : अध्यक्ष महोदय, तो इन्होंने क्यों मेरे बारे में आबजरवेशन किया ?

MR. SPEAKER : He cannot have a monopoly of the House. There are 520 other Members here. I had allowed him all freedom. But we have already spent about 45 minutes on this short notice question. He cannot monopolise the whole time of the House. Now, let him resume his seat.

श्री मधु लिमये : अगर हमारे हाथ में होता तो यह अब तक नहीं रहते ।

MR. SPEAKER : He has had his say already. I cannot help it now. He may censure the hon. Minister or throw him out by democratic procedure; he can do whatever he wants; I cannot help it now. I have already allowed about 45 minu'es. Now, Shri Atal Bihari Vajpayee.

श्री अटल बिहारी वाजपेयी : अध्यक्ष महोदय मैं यह समझने में असमर्थ हूं कि उप-प्रधान मंत्री, या वित्त मन्त्री के अधीन जो कुछ भी होता है वह यह क्यों समझते हैं कि उस की जब आलोचना की जाती है तो उन की आलोचना की जाती है ।

श्री मोरारजी देसाई : मैं ने कब कहा ?

श्री अटल बिहारी वाजपेयी : जब किसी अधिकारी पर आक्रमण किया जाय तो वह तलवार ले कर उस अधिकारी की रक्षा के लिये मैदान में आ जाते है । अधिकारी सदन में नहीं है, उन की रक्षा होनी चाहिये । लेकिन जब निश्चित और गम्भीर आरोप लगाये जाते हैं तो उन्हें सदन को यह भी आश्वासन देना चाहिये कि इस मामले में जांच करेंगे । अध्यक्ष महोदय, मैं सारे विवाद में नहीं जाना चाहता, मगर इस मामले में जो कुछ किया गया है उस से संसद सदस्यों और जनता के मन में संदेह पैदा हुए हैं । अब उप-प्रधान मन्त्री का यह कहना कि विरोधी दल वाले ऐवीडेंस लायें, मसाला लायें अगर हमारे पास मशीनरी हो तो हम मसाला ला सकते हैं । हम प्रमाण कहां से जुटा सकते हैं । यह तो सरकारी मशीनरी का काम है प्रमाण जुटाये और इस तरह से आचरण करे कि जनता के मन में संदेह की गुंजायश न रहे । मैं समझता हूँ पार्लियामेंटरी कमेटी को सौंपने का सुझाव उप-प्रधान मन्त्री को फिर से सोचना चाहिये । या कोई ऐसा कारगर तरीका बताना चाहिए जिससे कि उन बातों का समाधान हो गया हो और उस से जनता और संसद् का भी समाधान हो ।

श्री मोरारजी देसाई : मैं ने कभी यह नहीं कहा कि मेरे ऊपर यह हमला है । मैं ने कभी यह नहीं कहा, बोलने में भी नहीं कहा इनडाइरेक्टली भी नहीं कहा । जब मैं ने इस के अन्दर पूरी तलाश की और देखा कि इस में कोई मैलाफाइड्स नहीं है तब मैं कैसे अफसर को सपोर्ट न करूं ? जहां मैं ने अफसर की गलती पाई है वहां जरूर उन को सजा दी है और आगे भी वैसा करता रहूंगा ।

मैं यह नहीं कहता हूं कि विरोधी पक्ष वालों का ही यह कर्तव्य है कि मसाला दें, हमारे पास सरकार के पास जो भी मसाला था उसे देखा, तलाश किया, जो कुछ भी आया उसे देखा अब माननीय सदस्य कहते हैं कि उस से ज्यादा मसाला है तो मैं कहता हूं कि आप मुझे वह मसाला दे दीजिये मैं उस का उपयोग करूंगा और उसके वास्ते आप का आभार मानूंगा । अब इस से ज्यादा आप मुझ से क्या अपेक्षा रख सकते हैं ?

MR. SPEAKER : Shri Samar Guha.

श्री जार्ज फरनेन्डीज : अध्यक्ष महोदय, मुझे आप इस पर एक प्रश्न पूछ लेने दीजिये ।

MR. SPEAKER : No, Shri Madhu Limaye had taken 45 minutes.

श्री जार्ज फरनेन्डीज : यह बहुत ही महत्वपूर्ण सवाल है और यह कैसे हो सकता है कि मुझे आप एक सवाल भी न करने दें ?

अध्यक्ष महोदय : आर्डर, आर्डर ।

श्री जार्ज फरनेन्डीज : यह मसला बहुत महत्वपूर्ण है और इसलिए इस पर अलग से बहस होने दीजिये ।

MR. SPEAKER : If it is a question of a discussion later, I can understand it. Government has also to find time. We could scarcely find time even for the Bills replacing the Ordinances. The Demands for Grants are also there. Shri Ranga was protesting that the Demands are being postponed and may be guillotined. We could not find even one hour for a Bill. I have not objection if the time is found for a discussion. We have to see how it can be adjusted. It is not as if the time is at my disposal. I do not want anything to be hidden.

SHRI S. M. BANERJEE : You will be glad when the gold is laid on the Table.

MR. SPEAKER : All the represenatives were there. We discussed this matter. We are sitting tomorrow also to finish some business. I know how difficult it is with the excitement and all that.

Therefore, we shall decide whether we can find time for this, because the Demands are there. Now I have allowed 45 minutes.

श्री नाथपाई : उन माननीय सदस्य को जो आप ने प्रश्न पूछने की इजजात नहीं दी वह तो ठीक है लेकिन एक अन्य माननीय सदस्य द्वारा जो प्रश्न किया गया था उस का जवाब उपप्रधान मंत्री महोदय द्वारा नहीं दिया गया है कि इस के वास्ते क्या कोई पार्लियामेंटरी कमेटी मुकर्रर की जायगी ?

MR. SPEAKER : He has answered it.

SHRI MORARJI DESAI : do not accept it.

श्री जार्ज फरनेन्डीज : मंत्री महोदय ने गलतबयानी की है । उन्होंने कलैक्टर के बचाव की बात क्यों नहीं की, बोर्ड की क्यों की ?

SHRI PILOO MODY : also have a point of view to put forward.

WRITTEN ANSWERS TO QUESTIONS

Introduction of Lottery System For Development Purposes

*633. SHRI R. K. AMIN :
SHRI D. R. PARMAR
SHRI NARAIN SWARUP SHARMA :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) the number of States which have adopted lottery system to raise resources and the arrangements proposed to be made to prevent the money from being drained away from States which do not introduce lottery system; and

(b) the reaction of the Central Government to such a development in the country ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) and (b). The Governments of Haryana, Kerala, Maharashtra, Tamil Nadu, Punjab, Rajasthan, U. P. and West Bengal have so far organised State lotteries to raise the resources.

The Central Government after taking into consideration all aspects of the matter have informed the State Governments that they may conduct State lotteries if they so desire, subject to the condition that tickets of such a lottery will not be sold in another State without the express consent of the Govt. of that State. In order to achieve the object it is also proposed to

enact legislation amending section 294-A of the I.P.C.

All India Agricultural Service

*636. SHRI M. L. SONDHI :
SHRI VALMIKI CHAUDHARY:

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether Government have taken any decision for the constitution of the All India Agricultural Service; and

(b) if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) and (b). Some of the new Governments, which were formed in the States following the general elections in 1967, reviewed their stand on the need for creating the Indian Agricultural Service. Taking note of the further views of the State Governments the Central Government reviewed the whole question in May, 1968 and decided that steps may not be taken for the present to constitute new All-India Services for which provision was yet to be made in the All-India Services Act, 1951. Accordingly, no steps are being taken at present to constitute the Indian Agricultural Service.

Attracting Qualified Persons From U. S. A. And U. K. Back to India

*638. SHRI SHRI CHAND GOYAL : Will the Minister of HOME AFFAIRS be pleased to State :

(a) whether the Union Public Service Commission's representative has toured the U. S. A. and U. K. to attract the highly qualified doctors, professors and scientists back to India; and

(b) if so, the extent of success achieved by the Union Public Service Commission ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) and (b). A statement is laid on the Table of the House.

Statement

The Union Public Service Commission conduct recruitment to certain categories of posts to which appointments are made by the Government of India. The selections for such posts are made by the Commission on a competitive basis after interviewing suitable candidates. Indian candidates abroad who apply in response to the Commission's advertisements find it difficult to attend the interviews conducted by the Commission in India. It is also not possible for the Commission to hold separate interviews abroad for each post advertised by them. In order to afford such candidates an opportunity to compete for posts advertised by them a scheme has been drawn up under which the Commission arranges interviews of Indian candidates abroad. According to the scheme candidates are selected abroad on the basis of their qualifications and experience keeping in view the categories of posts for which they apply. At the interview a candidate is assessed for one or more categories of posts for which he may apply depending on his age, educational qualifications and experience. Candidates who are interviewed are expected to keep in touch with periodical adverisements issued by the Commission and to address the Commission whenever they come across a post for which they would like to be considered; and they will be considered for such posts on the basis of the assessment made during the interview held abroad their suitability being assessed along with that of other candidates who may be interviewed in India for those posts. The emoluments that will be allowed to candidates who may be selected for appointment on the results of the interviews abroad will depend on the scale of pay of the post for which they may be found suitable.

The first stage of interviews, namely, those in London and Bonn, has already been completed. The second stage of interviews in U. S. A. and Canada is expected to start about the middle of this year.

No opinion can be expressed about the extent of success achieved under the scheme till the interviews are completed and the information collected in respect of the number of candidates who accept offers of appointment that may be made to them on the results of the interviews.

19 सितम्बर. 1968 को पुलिस कार्यवाही की फोटो लेने की हिदायतें

*639. श्री बलराज मधोक :
श्री शिव चन्द्र झा :

क्या गृह कार्य मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि 19 सितम्बर, 1968 की सांकेतिक हड़ताल के दौरान केन्द्रीय गुप्तचर विभाग तथा दिल्ली पुलिस के फोटोग्राफरों ने हड़ताल कर रहे कर्मचारियों की फोटो ली थीं परन्तु उन्होंने पुलिस द्वारा किये गये लांठी चार्ज तथा आसूं गैस प्रयोग करने के फोटो नहीं लिये थे जिससे जनता के समक्ष कर्मचारियों के मामले को गलत ढंग से पेश किया जा सके;

(ख) यदि हां, तो गत तीन वर्षों में किन-किन स्थानों पर फोटो लिये गये तथा पुलिस द्वारा की गयी कार्यवाही के फोटो नहीं लिये गये; और

(ग) क्या कोई ऐसी हिदायत देने का प्रस्ताव है कि भविष्य में पुलिस द्वारा लाठी चार्ज, आंसू गैस के प्रयोग तथा गोली वर्षा के भी फोटो लिये जाया करें ?

गृह-कार्य मन्त्री (श्री यशवन्तराव चव्हाण): (क) जी नहीं, श्रीमान् ।

(ख) प्रश्न नहीं उठता ।

(ग) इस मामले में उपयुक्त कार्यवाही करना राज्य सरकारों का काम हैं ।

Activities of Kerala Muslim League

*640. SHRIMATI ILA PALCHOUDHURI:
SHRI BHARAT SINGH CHAUHAN:

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether Government's attention has been drawn to a circular having been sent recently by the Muslim League of Kerala to its followers that the Muslims in Malapuram should not sell their lands to non-Muslims as reported in the Press recently ;

(b) if so, the details therefor ; and

(c) Government's reaction thereto ?

THE MINISTER OF HOME AFFAIRS (SHRI Y. B. CHAVAN): (a) The State Government do not have infomation of any such circular having been issued by the Muslim League in Kerala.

(b) and (c). Do not arise.

हिन्दी का प्रयोग

*641. श्री श्रीगोपाल साबू : क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) सरकारी कार्य के लिये हिन्दी के उत्तरोत्तर प्रयोग के बारे में सरकार ने गत दो वर्षों में क्या कार्यवाही की ;

(ख) क्या सभी सरकारी कार्यालयों ने अपने सरकारी कार्यों के लिए राज भाषा अधिनियम के उपबन्धों के अनुसार हिन्दी का प्रयोग करना आरम्भ कर दिया है ;

(ग) यदि नहीं, तो किन मंत्रालयों/विभागों / कार्यालयों ने अपना सरकारी कार्य हिन्दी में करना अभी तक आरम्भ नहीं किया है और किस प्रकार का कार्य अभी तक हिन्दी में करना आरम्भ नहीं किया गया है ; और

(घ) इसके क्या कारण हैं और उन मंत्रालयों / विभागों / कार्यालयों में सरकारी

कार्य के लिये कब से हिन्दी का प्रयोग होने लगेगा ?

गृह कार्य मंत्रालय में राज्य मंत्री (श्री विद्या चरण शुक्ल): (क) सदन के सभा-पटल पर एक विवरण रखा जाता है ।

(ख) संशोधित राजभाषा अधिनियम के उपबंधों को कार्यान्वित करने के लिए प्रशासनिक अनुदेश जुलाई, 1968 में सभी मंत्रालयों / विभागों को भेज दिए गए थे । इनके कार्यान्वियन की जिम्मेदारी प्रत्येक मंत्रालय / विभाग में संयुक्त सचिव के स्तर के एक वरिष्ठ अधिकारी को सौंपी गयी है । इस सम्बन्ध में हुई प्रगति का पुनरीक्षण तिमाही प्रगति रिपोर्टों द्वारा किया जाता है जो गृह मंत्रालय को भेजी जाती है । जहां आवश्यकता होती है वहां अनुवर्ती कार्रवाई की जाती है ।

(ग) और (घ). संशोधित राजभाषा अधिनियम में हिन्दी तथा अंग्रेजी दोनों के संघ के सरकारी काम काज में प्रयोग के लिए व्यवस्था की गई है । केन्द्रीय सरकारी कर्मचारियों को पूरी छूट दी गई है कि वे दोनों भाषाओं में से किसी को भी अपने कार्य के लिए प्रयोग कर सकते हैं । केवल हिन्दी में ही काय करने का प्रश्न ही नहीं उठता ।

विवरण

सरकारी प्रयोजनों के लिए हिन्दी के उत्तरोत्तर प्रयोग के सम्बन्ध में पिछले दो वर्षों के दौरान की गई कार्यवाही

1. राजभाषा **(संशोधन)** अधिनियम, 1967 के विभिन्न उपबन्धों को कार्यान्वित करने के लिए व्यापक प्रशासनिक अनुदेश जुलाई, 1968 में जारी किये गये जो यह भी अपेक्षा करते हैं कि :–

(1) उन राज्यों के साथ, जिन्होंने केन्द्रीय सरकार के साथ पत्र-व्यवहार के प्रयोजन के लिए हिन्दी का प्रयोग अपना लिया है, सभी प्रकार के पत्र-व्यवहार के लिए यथासम्भव हिन्दी का प्रयोग करने के प्रयत्न कियेजाये , तथा

(2) कोई भी कर्मचारी टिप्पणी तथा मसौदा लेखन के लिए हिन्दी अथवा अंग्रेजी में से किसी एक का प्रयोग करने के लिए स्वतंत्र है और उस से दूसरी भाषा में अनुवाद देने की अपेक्षा नहीं की जाय ।

2. इस सम्बन्ध में भी अनुदेश जारी किये गये हैं कि :–

(1) अनुवाद की सुविधाओं को यथावश्यक व्यवस्था की जानीं चाहिए। में यथावश्यक वृद्धि की जानी चाहिए ताकि अहिन्दी भाषियों को असुविधा न हो ।

(2) चालू वित्तीय वर्ष (1968-69) के अन्त तक मंत्रालयों/ विभागों/ में प्रयोग के लिए आवश्यक अतिरिक्त हिन्दी टाइपराइटरों का कम से कम 50 प्रतिशत खरीद लिया जाय ।

(3) सरकारी कार्य में हिन्दी के प्रयोग के लिए सुविधा प्रदान करने हेतु सभी अनुभागों तथा अधिकारियों को सहायक साहिय दिया जाय ।

(4) हिन्दी भाषी क्षेत्रों में स्थिति केन्द्रीय सरकार के कार्यालयों में काम करने वाले चतुर्थ श्रेणी कर्मचारियों की सेवा-पुस्तिकाओं में सभी प्रविष्टियां अब से हिन्दी में की जायं ।

(5) सार्वजनिक प्रयोग के लिए प्रपत्र हिन्दी / अंग्रेजी तथा क्षेत्रीय भाषा में छापे जायं ।

3. **हिन्दी शिक्षणयोजना** : निम्नलिखित संख्या में केन्द्रीय सरकार के कर्मचारियों ने एक या एक से अधिक निर्धारित हिन्दी परीक्षाएं

पास कर ली हैं :–

हिन्दी परीक्षाएं	हिन्दी टाइपराइटिंग	हिन्दी आशुलिपि	जोड़
31 647	1,755	386	33,788

Police Excesses in Minicoy Islands

*642 SHRI K. LAKKAPPA : Will the Minister of HOME AFFAIRS be pleased to refer to the reply given to Unstarred Question No. 829 on the 15th November, 1968 regarding police excesses in Minicoy Islands and state :

(a) whether the report of inquiry into the charges of police atrocities has since been received by Government; and

(b) if so, the details thereof and the action taken or proposed to be taken thereon ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) Yes, Sir.

(b) A statement is laid on the Table.

Statement

The Inquiry Officer was required to go into the question of burning of Amin's Kutchery on the night between 8th/9th April, 1968, and also into the alleged torture of the Moopans by the local police during investigation of the case.

The Inquiry Officer noticed the existence of two rival parties working in the Island which are at cross purposes. This handicapped the Inquiry Officer in his inquiry. There was no corroborative evidence to substantiate the allegation of torture. Medical evidence was also negative. However, circumstantial evidence, such as a large deputation of islanders sent to meet the Home Minister at considerable expense, indicated to the Inquiry Officer that although the allegations may have been made with exaggeration there may be some truth regarding harassment to the Moopans by the police and their possible manhandling. As regards the burning of Kutchery the Inquiry Officer felt that sufficent reasonable grounds existed to suspect the parties sponsored by Moopans of Minicoy Island, but the culprit could not be detected.

Instructions have been issued to the Administrator of Laccadive, Minicoy and Amindivi Islands to pinpoint responsibility on the basis of the findings of the Inquiry Officer for the alleged harassment to the Moopans, and initiate appropriate action where justified and necessary.

अखिल भारतीय प्राथमिक स्कूल अध्यापक संघ का मांगपत्र

*643 श्री अटल बिहारी वाजपेयी :
श्री जगन्नाथ राव जोशी :
श्री सूरज भान :
श्री रणजीत सिंह :

क्या शिक्षा तथा युवक सेवा मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या कुछ समय पूर्व उन्हें श्री हीरा लाल पटवारी के नेतृत्व में अखिल भारतीय प्राथमिक अध्यापक संघ के एक प्रतिनिधिमण्डल से एक मांगपत्र प्राप्त हुआ था;

(ख) यदि हां, तो उनकी मुख्य मांगें क्या हैं; और

(ग) इस बारे में अब तक क्या कार्यवाही की गई है अथवा करने का प्रस्ताव है ?

शिक्षा तथा युवक सेवा मन्त्रालय में राज्य मन्त्री (श्री भक्त दर्शन) : (क) से (ग). विवरण सभा पटल पर रख दिया गया है। [पुस्तकालय में रखा गया। देखिए संख्या LT–440/69]

दिल्ली नगर निगम में घाटा

*644. श्री रघुवीर सिंह शास्त्री : क्या गृह–कार्य मन्त्री यह बताने की कृपा करेंगे कि:

(क) क्या यह सच है कि दिल्ली नगर

निगम द्वारा वर्ष 1962 से लगातार घाटा दिखाया जा रहा है;

(ख) यदि हां, तो इसके कारण क्या हैं; और

(ग) निगम की वित्तीय स्थिति सुधारने के लिए केन्द्रीय सरकार द्वारा क्या कार्यवाही करने का प्रस्ताव है ?

गृह कार्य मंत्रालय में राज्य मंत्री (श्री विद्याचरण शुक्ल) : (क) जी हां, श्रीमान। दिल्ली नगर निगम 1962-63 से घाटे का बजट दिखा रहा है।

(ख) नगर निगम की विभिन्न स्त्रोतों से प्राप्त आय, वर्ष-प्रतिवर्ष उनके बजट अनुमानों में की गई व्यवस्था से, उनकी आशाओं के विपरीत कम होती जा रही है।

(ग) सरकार ने दिल्ली नगर निगम के वित्तीय साधनों व उनकी आवश्यकता की जांच करने के लिए एक जांच आयोग की नियुक्ति की थी। आयोग ने अभी-अभी दिल्ली नगर निगम की वित्तीय स्थिति पर अपना अंतरिम प्रतिवेदन प्रस्तुत किया है। सरकार प्रतिवेदन की जांच कर रही है।

पाकिस्तान को गये अलीगढ़ मुस्लिम विश्वविद्यालय के छात्र

*645. **श्री ओम प्रकाश त्यागी :**
कुमारी कमला कुमारी :

क्या शिक्षा तथा युवक सेवा मन्त्री यह बताने की कृपा करेंगे कि :

(क) गत तीन वर्षों में अलीगढ़ मुस्लिम विश्वविद्यालय के कितने छात्र अपनी स्नातक और स्नातकोतर परीक्षा पास करने के बाद पाकिस्तान चले गये हैं;

(ख) उनमें एम० बी० बी० एस० और इंजीनियरी पाठ्यक्रमों के कितने-कितने छात्र थे और उनमें से कितने छात्र तकनीकी शिक्षा प्राप्त कर रहे थे; और

(ग) इस प्रवृति को रोकने के लिए सरकार का क्या कार्यवाही करने का विचार है ?

शिक्षा तथा युवक सेवा मन्त्री (डा० वी० के० आर० वी० राव): (क) और (ख). अपेक्षित सूचना तत्काल उपलब्ध नहीं है। किंतु 1950 से 1967 की अवधि में विश्वविद्यालय से इंजीनियरी में स्नातक परीक्षा उत्तीर्ण 23.06 विद्यार्थियों में से, 184 पाकिस्तान चले गए।

(ग) स्नातक और उत्तर-स्नातकों का विदेश जाने की अभिरुचि एक व्यपाक प्रश्न है, जिसका सम्बन्ध अनेक विश्वविद्यालयों से है। केवल एक ही विश्वविद्यालय के विद्यार्थियों पर पाबन्दी लगाना, किसी भी प्रकार उचित न होगा।

Aircrafts owned by Air India

*646. SHRI GEORGE FERNANDES : Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :

(a) the total number and types of aircraft owned by the Air India;

(b) the number of employees in the Air India manning the Air services including the sales and technical personnel; and

(c) whether there is any truth in the allegation that the Air India is the highest staffed airline in the world ?

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH):

(a)	Boeing 707-420	--	5
	Boeing 707-320B	--	3
	Boeing 707-320C	--	2
	Total :		10

(b) 8766 on Ist January, 1969.

(c) No, Sir.

Cases of Corruption etc. in Education Ministry

*647. SHRI PREM CHAND VERMA: Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to state :

(a) the number of cases discovered during the period from the Ist April to 30th June, 1968 involving corruption, bribery, theft and other criminal offences in his Ministry;

(b) the number of officials (classwise) and non-officials involved therein;

(c) in how many cases prosecution was launched and how many cases were referred to Central Bureau of Investigation;

(d) how many cases were caught in 1967-68, how many of them resulted in conviction and against how many persons departmental action was taken, giving details; and

(e) what concrete steps have been taken to prevent such cases in future ?

THE MINISTER OF EDUCATION AND YOUTH SERVICES (DR. V. K. R. V. RAO) : (a) Two.

(b) Class III -- One
Class IV -- One

(c) Criminal prosecution was launched in one case and the official was exonerated. Departmental action was taken in the other case.

(d) Nine cases were caught during the financial year 1967-68. A statement giving the details of these cases is laid on the Table of the House.

(e) Such cases arise out of the violation of the Central Civil Services (Conduct) Rule 1964 and non-observance of financial rules and procedures. Necessary orders/instructions obtaining on this subject are brought to the notice of all concerned for strict observance. Instructions are also issued from time to time to carry out other checks prescribed in the procedures.

Statement

In all 9 cases were caught during 1967-68. 6 cases were taken up for departmental action, out of which in 4 cases, various minor penalties were imposed on the delinquent officials. In 2 cases, departmental proceedings are in progress. In one case, criminal prosecution was launched but the person concerned was oxonerated by the Court. One case is pending in the Court and one has been referred to the Central Bureau of Investigation for enquiry.

Inclusion of Maithili and Nepali Languages In Eighth Schedule of Constitution

*648. SHRI YAMUNA PRASAD MANDAL :
SHRI SHIVA CHANDRA JHA :
SHRI GUNANAND THAKUR :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the question of including Maithili and Nepal languages in the Eighth Schedule of the Constitution is being actively considered ;

(b) whether it is a fact that the Sahitya Academy has recognised Maithili as one of its main languages for all purposes of its activities ; and

(c) whether a memorandum for the inclusion of Nepali has been received by his Ministry ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): (a) No. Sir.

(b) Maithili has been recognized by the Sahitya Akademi as one of the languages for all purposes connected with its activities.

(c) Yes, Sir.

Merger of Delhi with Haryana

*649. DR. SUSHILA NAYAR: Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether Government have received any representation from the Samyukta Vidhayak Dal of Haryana for the merger of Delhi with Haryana State ; and

(b) if so, the reaction of Government thereto ?

THE MINISTER OF HOME AFFAIRS : (SHRI Y. B. CHAVAN) : (a) No, Sir.

(b) Does not arise.

Paradeep Port

*650. SHRI CHINTAMANI PANIGRAHI : Will the Minister of SHIPPING AND TRANSPORT be pleased to state :

(a) whether the Fourth Plan allocations in respect of Paradeep Port have been finalised;

(b) if so, the amount allocated for further expansion and development of Paradeep Port in the Fourth Plan; and

(c) what are the Fourth Plan programmes of work for Paradeep Port ?

THE MINISTER OF PARLIAMENTARY AFFAIRS, SHIPPING AND TRANSPORT (SHRI RAGHU RAMAIAH) : (a) to (c). The Fourth Five Year Plan proposals for the development of Major Ports including Paradip Port are under formulation in consultation with the Planning Commission.

Non-Teaching Staff of Delhi University

*651. SHRI S. M. BANERJEE : Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to state :

(a) whether it is a fact that the non-teaching staff working in the Delhi University are not covered by the rules and regulations applicable to the teaching staff;

(b) whether there is no security of service for the non-teaching staff ; and

(c) if so, the steps taken by Government to have guidelines for the welfare of the non-teaching staff ?

THE MINISTER OF EDUCATION AND YOUTH SERVICES (DR.V. K. R. V. RAO) : (a) Yes, Sir.

(b) The regulations governing the terms and conditions of service of non-teaching employees of the University provide for necessary security.

(c) Does not arise.

Legislation to Meet Naxalite Activities

*652. SHRI MADHU LIMAYE : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether Government have finalised their proposal with regard to the legislation against the so-called Naxalite trouble ;

(b) whether Government intend to reintroduce certain obnoxious features of the Unlawful Activities Ordinance, 1966 dropped in view of the opposition they invoked ; and

(c) whether Government have considered dropping altogether these proposals in view of the general fear about the abuse of repressive measures ?

THE MINISTER OF HOME AFFAIRS: (SHRI Y. B. CHAVAN) : (a) to (c). The question of enacting legislation to deal with the situation created by the activities of the extremists is being examined.

Occupancy in Government Hotels

*653. SHRI YAJNA DATT SHARMA : Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :

(a) the occupancy ratio in the State-owned hotels in the Capital during the year 1958 and how does it compare with occu-

pancy ratio in the year 1967 giving figures month-wise and hotel-wise ;

(b) whether any study of occupancy in respect of the private sector hotels like Oberoi Inter-Continental during the same period has been made ;

(c) if so, with what result ; and

(d) if not, the reasons therefor and whether such a study is proposed to be made in future ?

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH) : (a) to (d). Government consider that publicity to various kinds of occupancy data of State owned hotels will not be in the commercial interest of these hotels, particularly as statistics are not maintained in a uniform and comparable manner by law both for public and private sector hotels. Under the circumstances, a particular type of data presented in their own way for the State owned hotels will be prejudicial.

ग्रासाम में पाकिस्तानी घुसपैठिये

***654. श्री राम स्वरुप विद्यार्थी :**
श्री हेम बरुग्रा :
श्री स्वतंत्र सिंह कोठारी

क्या गृह-कार्य मंत्री 20 दिसम्बर, 1968 के अतारांकित प्रश्न संख्या 5219 के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि :

(क) जनवरी 1963 ग्रौर जुलाई,1968 के बीच ग्रासाम में ग्रवैध रूप से घुसे 11736 घुसपैंठियों में से कितने घुसपैंठियों को पाकिस्तान नहीं भेजा जा सका ग्रौर उनको पाकिस्तान भेजने के लिए क्या कार्यवाही की गई है ;

(ख) जुलाई, 1968 ग्रौर दिसम्बर, 1968 के बीच कितने नये पाकिस्तानी घुसपैंठिये ग्रासाम में प्रविष्ट हुए ग्रौर उनमें से कितने घुसपैंठियों कों वापस पाकिस्तान भेजा गया ; ग्रौर

(ग) ग्रासाम में ग्रभी तक रह रहे 72,000 घुसपैंठियों को पाकिस्तान भेजने के लिए क्या कार्यवाही की गई है ?

गृह-कार्य मंत्री (श्री यशवन्तराव चव्हाण): (क) जैसा कि 20 दिसम्बर, 1968 को ग्रतारांकित प्रश्न संख्या 5219 के भाग (ख) के उत्तर में बताया गया है जनवरी, 1963 तथा जुलाई, 1968 के बीच ग्रासाम राज्य के भीतर ग्रथवा इसकी सीमा पर जिन 11,736 नये पाकिस्तानी घुसपैंठियों का पता लगा था वे सभी या तो सीमा पर ही पीछे धकेल दिये गये। ग्रथवा पाकिस्तान को वापस भेज दिये गये।

(ख) जुलाई, 1968 से दिसम्बर, 1968 तक की ग्रवधि में ग्रासाम में प्रवेश करने वाले पाकिस्तानी घुसपैंठियों की ठीक-ठीक संख्या ज्ञात नहीं है। तथापि 1 ग्रगस्त, 1968 से 31 दिसम्बर, 1968 तक की ग्रवधि में 831 नये घुसपैंठियों का पता लगा। ये सब घुसपैंठिये भी पाकिस्तान को वापस भेज दिये गये थे।

(ग) राज्य सरकार ने उनका पता लगाने ग्रौर उनसे निपटने के लिए कार्रवाई जारी रखी है।

विदेशी ईसाई मिशनों का भारतीयकरण

***655. श्री राम गोपाल शालवाले :**
श्री प्र० म० सोलंकी :
श्री किंकर सिंह :
श्री देवेन सेन :

क्या गृह-कार्य मंत्री 20 दिसम्बर, 1968 के तारांकित प्रश्न संख्या 900 के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि :

(क) सरकार की नीति के ग्रनुसार विदेशी

ईसाई मिशनों का भारतीयकरण करने में कितना समय लगने की संभावना है ;

(ख) क्या इन मिशनों तथा धर्म-प्रचारकों की राष्ट्र विरोधी गतिविधियों पर कड़ी निगरानी रखने के लिये भी सरकार ने कोई योजना बनाई है ;

(ग) क्या सरकार को उनकी राष्ट्र विरोधी गतविधियों के बारे में पता है ; और

(घ) क्या ये मिशन तथा धर्म प्रचारक जनजातियों के लोगों तथा हरिजनों को ईसाई बनाने में लगे हुए हैं ?

गृह-कार्य मंत्रालय में राज्य मंत्री (श्री विद्या चरण शुक्ल) (क) विदेशी ईसाई धर्म प्रचार संस्थाओं का उत्तरोत्तर भारतीयकरण का विचार केवल उन नये विदेशी धर्मप्रचारकों को अनुमति देकर करने का है जो विशिष्ठ योग्यताएं रखते हैं अथवा विशेष अनुभव वाले व्यक्ति हैं और इस कार्य के लिए कोई उपयुक्त भारतीय उपलब्ध नहीं है । यह नहीं कहा जा सकता कि भारतीयकरण में ठीक-ठीक कितना समय लगेगा ।

(ख) धर्मप्रचारकों को मिलाकर विदेशियों की अवांछनीय गतिविधियों का पता लगाने के वर्तमान प्रबन्ध पर्याप्त हैं ।

(ग) अलग-अलग कुछ विदेशी धर्मप्रचारक अवांछनीय गतविधियों के लिए ध्यान में आये हैं ।

(घ) कबीलों तथा हरिजनों में विदेशी मिशनों तथा धर्मप्रचारकों के धर्मपरिवर्तन के कार्यों की कुछ खबरें हैं ।

Dividend by I. A. C.

*656. SHRI SITARAM KESRI : Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :

(a) whether the Indian Airlines Corporation would be able to declare a dividend in the current financial year; and

(b) if not, the reasons for the failure of the Corporation to earn adequate profits to declare dividend ?

THE MINISTER OF TOURISM & CIVIL AVIATION (DR. KARAN SINGH) : (a) and (b). Dividends are generally declared after the accounts for a particular financial year have been closed. Indian Airlines have not declared any dividend during the current financial year in respect of 1967-68, as they had incurred a loss. For 1968-69, the Corporation have budgeted for a profit of Rs. 69.20 lakh, but the question of declaring a dividend will be examined (during 1969-70) only after the accounts are closed.

उच्च न्यायालयों तथा उच्चतम न्यायालय पर राजभाषा अधिनियम लागू होना

*657. **श्री मोलहू प्रसाद :**
श्री बृज भूषण लाल :

क्या **गृह-कार्य** मंत्री 6 दिसम्बर, 1968 के अतारांकित प्रश्न संख्या 3582 के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि :

(क) राजभाषा अधिनियम की भाषा सम्बन्धी धारा 7 को उच्चतम न्यायालय तथा उच्च न्यायालयों पर लागू न किये जाने के क्या कारण हैं; और

(ख) राज भाषा अधिनियम की धारा 7 के उपबन्धों को लागू करने के लिये क्या अन्तरिम तथा अन्तिम कार्यवाही की गई है अथवा किये जाने का विचार है ?

गृह-कार्य मंत्रालय में राज्य मंत्री (श्री विद्या चरण शुक्ल):(क) तथा (ख). राजभाषा अधिनियम की धारा 7 में वही हवाला है कि राज्य के राज्यपाल, राष्ट्रपति से प्राप्त सहमति से हिन्दी या राज्य की राज भाषा के प्रयोग को केवल उच्च न्यायालय द्वारा दिए गए किसी

निर्णय, डिग्री अथवा पास किए गए आदेश के लिए प्राधिकृत कर सकते हैं । चूंकि इसमें प्रारंभ करने का कार्य राज्य सरकारों का होगा इसलिए इस धारा को लागू करने के लिए उनके विचार मांगे गए हैं । अंतिम निर्णय सभी राज्य सरकारों के विचारों को ध्यान में रखते हुए लिया जाएगा ।

Kakinada Port

*658. SHRI GADILINGANA GOWD : Will the Minister of SHIPPING AND TRANSPORT be pleased to state :

(a) whether Government are contemplating to improve the Kakinada Port during the Fourth Five Year Plan;

(b) if so, the details thereof;

(c) the amount allocated by Government for the purpose; and

(d) the expected earnings therefrom ?

THE MINISTER FOR PARLIAMENTARY AFFAIRS, AND SHIPPING AND TRANSPORT (SHRI RAGHU RAMAIAH): (a) to (d). The State Government of Andhra Pradesh have proposed the development of Kakinada port under the Centrally Sponsored Programme at a cost of Rs. 2. 51 crores. The details of the schemes relating to this port are under examination. As a result of the improvemets proposed, the State Government of Andhra Pradesh anticipate an annual surplus of about Rs. 11 lakhs in the working of the port.

फिजी द्वीप के लिये विमान सेवा

*659. **श्री महाराज सिंह भारती** : क्या **पर्यटन तथा असैनिक उड्डयन** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार का विचार भारत और फिजी द्वीप के बीच विमान सेवा आरंभ करने का है; और

(ख) क्या आस्ट्रेलिया-फिजी विमान सेवा अब भी घाटे में चल रही है ?

पर्यटन तथा असैनिक उड्डयन मंत्री (डा० कर्ण सिंह) : (क) एयर इंडिया भारत-आस्ट्रेलिया मार्ग पर फिजी द्वीपसमूह (नंदी) के लिये पहले ही एक साप्ताहिक सेवा परिचालित कर रही है ।

(ख) यह सच है कि इस सेवा के आस्ट्रेलिया-फिजी सेक्टर के परिणाम शुरू शुरू में संतोषप्रद नहीं थे । परन्तु ज्यों ज्यों वर्ष बीतते गये हैं वाहित यात्रियों की संख्या में काफी वृद्धि हुई है । परिचालन के पहले वर्ष, अर्थात् 1964-65, के दौरान 18.6 प्रतिशत सीटें लगी; उसके मुकाबले में 1968 में अप्रैल से नवम्बर तक की अवधि में इनकी संख्या बढ़ कर 40 प्रतिशत हो गयी । अगर यही वृद्धिक्रम बना रहा तो अगले कुछ वर्षों में यह मार्ग लाभप्रद हो जायेगा ।

Higher Posts in Conservancy Services

*660. SHRI KAMESHWAR SINGH : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether Government consider that the higher posts in the conservancy services which are of a supervisory nature should be filled by the Scheduled Castes and Scheduled Tribes only and not by the non-Scheduled Castes or non-Scheduled Tribes as is the present practice.

(b) if so, the measures taken by Government in this regard; and

(c) if not, the reasons therefor ?

THE DEPUTY-MINISTER IN MINISTRY OF HOME AFFAIRS. (SHRI K. S. RAMASWAMY): (a) No, Sir.

(b) Does not arise.

(c) Appointments to posts are made in accordance with the recruitment rules

framed for them. The recruitment rules provide for reservations of vacancies in favour of the Scheduled Castes and Scheduled Tribes, to the extent prescribed. The percentage of reservation in services of the same class is uniform. It would not be appropriate to single out a particular service and prescribe a percentage of reservation different to the uniform percentage applicable to all services of that class.

C. R. P. in Gujarat

3870. SHRI NARENDRA SINGH MAHIDA : Will the Minister of HOME AFFAIRS be pleased to state :

(a) the present number of the personnel of the Central Reserve Police in Gujarat;

(b) whether their number is proposed to be increased; and

(c) whether this battalion comprises of persons drawn from all the States ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) At present there is no contingent of the C. R. P. stationed in Gujarat.

(b) and (c). Do not arise.

Theft of Ancient Historical Art Pieces in Gujarat

3871. SHRI NARENDRA SINGH MAHIDA : Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to state :

(a) whether Government are aware that important ancient historical art pieces in the shape of idols are lying unprotected in the rural areas of Gujarat and many selfish people are earning huge money by stealing and exporting them;

(b) if so, the steps taken or proposed to be taken by Government for depositing these pieces of art in museums and thus protecting them;

(c) the number of idol thieves arrested by Government so far; and

(d) whether Government propose to enact a legislation to ensure that the ancient and historical pieces of art are not exported without the permission of Government ?

THE DEPUTY-MINISTER IN THE MINISTRY OF EDUCATION AND YOUTH SERVICES (SHRIMATI JAHANARA JAIPAL SINGH) : (a) and (b). As far as Centrally protected monuments in Gujarat are concerned some pieces of sculptures are lying loose. Steps have been initiated to shift these to places of safety, as also to document and photograph them. Sculpture-sheds to house them will be constructed as and when funds are available. No report of theft in Centrally protected monuments in Gujarat have been received.

(c) No reports of any arrests in connection with thefts in Centrally protected monuments in Gujarat have been received.

(d) Under the existing Antiquities (Export Control) Act 1947, licences are required for export of all antiquities.

Survey and Excavation work in Gujarat

3872. SHRI NARENDRA SINGH MAHIDA : Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to state :

(a) the facilities provided by the Central Government for survey and excavation work in the various places of archaeological importance in Gujarat and the grants given therefor; and

(b) the steps taken by Government so far in regard to several ancient and historic places in Gujarat, the survey of which is yet to be undertaken ?

THE DEPUTY-MINISTER IN THE MINISTRY OF EDUCATION AND YOUTH SERVICES (SHRIMATI JAHANARA JAIPAL SINGH) : (a) and (b). The Archa-

eological Survey of India is itself carrying out village to village survey of antiquarian remains and preparation of survey plans of monuments in Gujarat State according to a phased programme. The project will continue during the 4th Five Year Plan. In addition, grant-in-aid to the extent of Rs. 28,500/-- has been given by Archaeological Survey of India to the M. S. University of Baroda during the years 1960-61 to 1964.65 for carrying out explorations and excavations.

Excavation work in Gujarat

3873. SHRI NARENDRA SINGH MAHIDA : Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to state :

(a) the names of various places of archaeological importance in Gujarat which have been excavated during the last three years, with necessary monetary provision made for each of them;

(b) how many temples and other historical monuments in Gujarat have been chemically treated, with monetary provision for each of them; and

(c) what are the various archaeological works proposed to be taken up during the Fourth Plan period by the Central Government with necessary monetary provision therefor ?

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION AND YOUTH SERVICES (SHRIMATI JAHANARA JAIPAL SINGH) : (a) The Archaeological Survey of India has not carried out any excavation in Gujarat during the last three years.

(b) During the last three years the following have been chemically treated-

(i) Siddi Sayyid Mosque, District Ahmedabad	1966-68	Rs. 3,350/-
(ii) Tambekarwara, Baroda	1968-69	Rs. 2,000/-

(c) Besides the normal programmes of conservation to ancient monuments and exploration works, the following projects are included in the Fourth Five Year Plan in so far as the Gujarat State is concerned. The figures of expenditure are approximate:

(i) Preparation of Survey Plan of Monuments.	Rs. 25,000/-
(ii) Survey of antiquities	Rs. 21,000/-
(iii) Construction of Sculptures Sheds	Rs. 50,000/-

Help to Pakistani Infiltrators

3874. SHRI BABURAO PATEL : Will the Minister of HOME AFFAIRS be pleased to state :

(a) the names of the 101 persons living on border areas of Rajasthan who helped Pakistani infiltrators during the Indo-Pakistan War in 1965;

(b) the steps taken against these persons and the punishment given;

(c) the number of persons from other border States who also helped Pakistani infiltrators, State-wise; and

(d) the precise steps taken to prevent recurrence of such incidents in the various border States ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) and (b). The information is awaited from the Government of Rajasthan and will be laid on the Table of the House on receipt.

(c) On the basis of the information received from all the States & Union Territory bordering Pakistan, the number is 173 (Rajasthan-101, Jammu Kashmir-72, and none for others)

(d) Necessary vigil is being maintained by the Central and the State Governments and the Union Territory in this regard.

Institutes for Training in Tourists Trade

3875. SHRI BABURAO PATEL : Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :

(a) whether it is a fact that Government have taken a decision to set up a Training Institute for training the personnel in tourism, hoteliering and other requirements of the tourists trade;

(b) if so, how many such Institutes would be established, the places where they would be located and the time by which they are expected to function fully;

(c) some salient features of such Institutes including the number of students each Institute would admit and the approximate annual cost per student; and

(d) the number and places of catering Institutes already in existence and the number of students passing out annually ?

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH): (a) to (c). A decision has been taken to develop new training programmes covering all fields of tourist activities. However, pending the setting up of a new training institute, it has been decided to try and make fuller use of the existing institutions and develop training programmes within the framework of accommodation and staff already available.

(d) The Government of India (Ministry of Food & Agriculture) have set up 4 Institutes of Catering Technology and Applied Nutrition at Bombay, Calcutta, Madras and Delhi and 2 Foodcraft Institutes at Kalamassery (Kerala) and Panjim (Goa). 761 students passed out from these institutes in the year 1967-68.

Air India

3876. SHRI BABURAO PATEL : Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :

(a) whether it is a fact that the Air-India has over 8,000 employees ;

(b) if so, their annual wage bill during the last three years ;

(c) the amount earned annually by the Air India for servicing foreign aircrafts at Delhi, Bombay and Calcutta and whether this amount is paid in foreign currency ;

(d) if not, reasons therefor ;

(e) the amount earned by the Air India annually for maintenance work of the Air Force Super Constellations ; and

(f) the amount paid annually to the Air India by the Indian Airlines for overhauling Avro engines and the number of Avro engines overhauled every year during the last three years ?

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH): (a) Yes, Sir.

(b) The annual wage bill for the last three years was as follows :

Year	Wage Bill
	Rs.
1965-66	7.62 crores
1966-67	9.80 crores
1967-68	10.95 crores

(c) The amount earned during 1967-68 was as follows :

	In Rupees	In foreign currency	Total
	(Rupes	in lakhs)	
Bombay	18.59	20.55	39.14
Delhi	10 00	5.50	15.50
Calcutta	5.25	4.23	9.48

(d) For the servicing of foreign aircraft, Air-India has entered into ground handling agreements with 17 airlines whose port of call is Bombay, Delhi or Calcutta. Out of these 11 settle claims in foreign currency through International Air Transport Associa-

tion and Interline Settlement of accounts. The others pay in Indian rupees through their local offices in accordance with the terms of the agreement, which is on a reciprocal basis.

(e) The amounts received by Air-India during the last three years from the Indian Air-Force were as under :

Period	Amount
	[Rs. in lakhs]
1965-66	32.82
1966-67	33.48
1967 68	65.78

(f) The amounts received by Air-India for the overhauling of Avon engine of Indian Airlines and the number of engines overhauled were as under :—

Year	No. of engines overhauld	Amounts received by Air-India
		Rs.
1965-66	-	-
1966-67	3	1,35,000
1967-68	3	2,40,000

Diversion of National Highway No. 6

3877. SHRI DEORAO PATIL : Will the Minister of SHIPPING AND TRANSPORT be pleased to state :

(a) whether the Chief Minister of Maharashtra had requested the Central Government to include construction of the projected diversion of National Highway No. 6, on which the Amaraoti Growers Cooperative Spinning Mills Limited is situated, in the Fourth Five Year Plan ; and

(b) if so, whether it is being included in the Fourth Plan ?

THE DEPUTY MINISTER IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS AND IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI IQBAL SINGH) : (a) and (b). No proposal has been received from the Chief Minister of Maharashtra, but the State P. W. D. have suggested a byepass at mile 96/0 of National Highway No. 6 (Amaraoti Town) and have proposed a provision for land acquisition for inclusion in the Fourth Five Year Plan. This proposal will be considered along with similar other proposals when the Fourth Plan allocations have been finalised. It is, however, not known whether this byepass is on a diversion on which Amaraoti Growers Cooperative Spinning Mills is situated.

Fokker Friendship Aircrafts of Indian Airlines Corporation

3878. DR. KARNI SINGH : Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :

(a) whether Government are aware that there are frequent and continuous delays in Fokker Friendship aircraft of the Indian Airlines Corporation due to so called technical reasons, thereby causing undue inconvenience to passengers ;

(b) what are those technical reasons ; and

(c) the steps Government propose to take to have these inconveniences to passengers removed ?

THE MINISTER OF TOURISM AND CIVIL AVIATION : (DR. KARAN SINGH): (a) Delays to Indian Airlines services operated by Fokker Friendships are not frequent.

A chart showing the rate of delays per 100 take-offs for different types of aircrafts operated by Indian Airlines is laid on the Table of the House. [*Placed in Libary. See No. LT. 44/69*].

(b) and (c). Delays caused by technical reasons, when they occur, may be caused by mechanical defects in the aircraft engines and other components including electrical and radio equipment and instruments. These are promptly looked into as and when they arise,

मध्य प्रदेश में पुराने स्मारकों की मरम्मत

3879. **श्री गं० च० दीक्षित** : क्या **शिक्षा तथा युवक सेवा** मंत्री यह बताने की कृपा करेंगे कि क्या 1968-69 में मध्य प्रदेश में पुराने स्मारकों की मरम्मत के लिए नियत की गई पूरी धनराशि खर्च की गई है और यदि हां तो उसका ब्यौरा क्या है और इसके क्या परिणाम निकले हैं?

शिक्षा तथा युवक सेवा मंत्रालय में उप-मन्त्री (श्रीमती जहांआरा जयपाल सिंह) : सूचना एकत्र की जा रही है और सभा पटल पर रख दी जायेगी।

मध्य प्रदेश में पर्यटक केन्द्रों का विकास

3880. **श्री गं० च० दीक्षित** : क्या **पर्यटन तथा असैनिक उड्डयन** मंत्री यह बताने की कृपा करेंगे कि :

(क) चौथी पंचवर्षीय योजना अवधि में मध्य प्रदेश में पर्यटक केन्द्रों के विकास के लिए कितनी धनराशि नियत की गई है; और

(ख) तत्सम्बन्धी कार्यक्रमों का ब्यौरा क्या है?

पर्यटन तथा असैनिक उड्डयन मंत्री : (डा० कर्ण सिंह): (क) और (ख). उस व्यय के अतिरिक्त जो राज्य सरकार चौथी पंचवर्षीय योजना में मध्य प्रदेश में पर्यटन केन्द्रों के विकास के लिए करेगी, केन्द्रीय सरकार का खजुराहो का समेकित विकास प्रारम्भ करने का प्रस्ताव है जिसके लिये कि 5 लाख रुपये की अनंतिम रूप से व्यवस्था की गई है। स्कीमों का विस्तृत ब्यौरा योजना परिव्यय (प्लान आउटले) के अनुमोदित किये जाने के बाद तैयार किया जायेगा।

Voluntary Retirement of Government Employees

3881. SHRI S. D. SOMASUNDARAM : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether there is any scheme under the consideration of Government to induce the Central Government servants for voluntary retirement after a minimum period of service ;

(b) if so, the details thereof, the benefits proposed to be given for such inducement and the date by which the proposal will be implemented ; and

(c) if not, whether Government propose to consider some scheme in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) No, Sir.

(b) Does not arise.

(c) No, Sir; such orders already exist according to which personnel identified as surplus and opting to retire have five years added to their qualifying service under particular circumstances.

Manning of Ministries/Public Undertakings by Technical Personnel

3882. SHRI S. D. SOMASUNDARAM : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether there is any proposal under consideration of Government to man the Ministries and public undertakings of Government of India, connected with the Engineering enterprises only by technical personnel for better management instead of by bureaucratic administrators ; and

(b) if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) and (b). The appointment to posts of Secreta-

ries of Ministries which are policy-making bodies are made from among officers possessing wide administrative experience. In the case of public enterprises, the Government policy is to secure the best talent available from all sources for top posts including officers in Government service, public enterprises and private sector.

Renewal of Residential Permit of a Polish National

3883. SHRI SIDDAYYA : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether it is a fact that the Government of Mysore have recommended for the renewal of the Residential permit of a Polish National who is serving in a Leprosy Centre in Kollegal Taluk in Mysore District;

(b) if so, when the recommendation was received by the Union Government;

(c) whether the extension has been granted; and

(d) if so, when and, if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) to (d). The application for extension of stay of the Polish national in question was received through the Government of Mysore in December 1968. The Polish national in question was working in the Jeevodaya Social and Leprosy Relief Centre, Kamakerai, Kollegal Taluk. Some time in July 1968, her services were terminated by the authorities of that institution, who also advised her to leave India. However, the foreigner took up residence at Prakash Palyam, Kotanur, in the same taluk for social service. On the facts of the case before Government, she did not qualify for grant of extension of stay under the established policy. The extension was, therefore, refused.

Superannuation Age of Government Employees

3884. SHRI S. D. SOMASUNDARAM : Will the Minister of HOME AFFAIRS be pleased to refer to the reply given to Unstarred Question No. 718 on the 21st February, 1969 and state the circumstances which had warranted Government to raise the age of superannuation of the Central Government employees from 55 to 58 a few years ago ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : Factors like the shortage of experienced and trained personnel, both technical and administrative, the improvement in the health of the people and rise in the expectation of life, and the fact that the age of superannuation in India was one of the lowest in the world, were taken into consideration to raise the age superannuation of the Central Government employees from 55 to 58 years. The rising of the age of superannuasion was also recommended by the 1st and 2nd Pay Commissions.

Palghat Temple

3885. SHRI BABURAO PATEL : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether there is an agitation led by Shri Kelappan to continue worship by the Hindu devotees at the ancient and highly venerated Hindu Thali temple of Lord Shiva in Angadipuram, Palghat District;

(b) whether worship by the Hindu devotees at the above temple in September, 1968 was strongly objected to by the devotees of a mosque nearby;

(c) whether the District Magistrate of Palghat issued an order prohibiting the Hindu devotees from worshipping at the temple and, if so, the reasons therefor;

(d) whether Government declared the Hindu temple as a National Monument and constructed a wall to stop the Hindu devotees from worshipping; and

(e) if so, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) to (c). According to information received from the State Government the ruins of an ancient Shiva temple exist in a Poramboke land in Angadipuram village, Perintalmanna taluk in Palghat district. Recetly, a committee for the renovation of the temple, formed by the local Hindus, requested the state government to assign the Poramboke land to the temple. The request was turned down. Pooja was started at the site of the ancient temple on 29th November, 1968, by Hindu devotees, under the leadership of Shri Kelppan. This was objected to by the Muslims, who worship at Muslim Madrasa (Niskarappally) adjacent to the side of the temple. To maintain peace in the locality a prohibitory order was issued by Additional District Magistrate, Palghat. On 20th November, 1968 the State Government passed an order transferring the site of the old temple to the Department of Archaeology and directed the Department to enclose the site with high walls, so as to prevent the Hindus from entering the temple and the Muslims from extending their Niskarappally. The order was, however, not implemented as an interim injuction was granted by the Local Munsiff's Court on November 25, 1968.

Construction of Border Roads in Gujarat

3886. SHRI NARENDRA SINGH MAHIDA : Will the Minister of SHIPPING AND TRANSPORT be pleased to state :

(a) the number of roads constructed in the border areas of Gujarat so far against the target fixed and the length of these roads;

(b) the amount paid to the Gujarat Government for the construction of the said roads so far; and

(c) the period for which the work on these roads was suspended and the reasons therefor ?

THE DEPUTY MINISTER IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS AND IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI IQBAL SINGH) : (a) Against the target of construction of 8 roads measuring 951 miles, work was completed in a length of 865 miles up to December, 1968. The balance is expected to be completed by the end of March, 1969.

(b) The amount reimbursed to the Gujarat Government up to 1967-68 is Rs. 1571.32 lakhs.

(c) There has been no decision for suspension of works.

Expenditure on Staff in Union Territories

3887. SHRI BEDABRATA BARUA : Will the Minister of HOME AFFAIRS be pleased to state :

(a) what percentage of the total expenditure in the Union Territories was incurred on salary and other amenities of officers and the staff in the year 1967-68;

(b) whether this percentage was higher for the Union Territories than in other States;

(c) what is the *per capita* cost of administration of the population of the Union Territories and what is the figure for other States for the same year; and

(d) whether this *per capita* cost in the Union Territories compares unfavourably with the lower *per capita* cost in the States ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): (a) and (b). The percentage of expenditure on salary and allowances of officers and staff to the total expenditure in all the Union Territories for 1967-68 was 25. The figure in respect of states is not available.

(c) and (d). The *per capita* cost of administration in the Union Territories based on projected population figures as on 1-3-68 is Rs. 67.17 p. Information in respect of States is not available.

Former Chief Justices of India Associated with Committees/Commissions

3888. SHRI YAJNA DATT SHARMA : Will the Minister of HOME AFFAIRS be pleased to state :

(a) the number of Committees and Commissions with which the former Chief Justices of India are associated at present either as Chairman or as Members, giving details about each one of them, separately;

(b) the total emoluments or honorarium paid to each one of them on account of these Committees/Commissions, separately; and

(c) the period when those Committees or Commissions were appointed and since when each one of them is associated with them ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKAL) : (a) to (c). The information is being collected and will be laid on the Table of the House.

Indian Council for Cultural Relations

3889. SHRI SHRI CHAND GOYAL : Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to state :

(a) the amount spent in the current year on the Indian Council for Cultural Relations; and

(b) the work done by the Council in the current year ?

THE MINISTER OF EDUCATION AND YOUTH SERVICES (DR. V. K. R. V. RAO) : A Sum of Rs. 11.00 lakhs has so far been sanctioned to the Council for its general activities and establishment during the current financial year.

(b) A statement is attached.

Statement

A broad description of the programme carried out by the Council during 1968-69 is given below:--

Organising Summer Camps, study tours social gatherings, introduction courses, classes for learning Hindi and other Indian languages for the foreign students studying in India. Receiving foreign students on their arrival in India and rendering assistance in regard to accommodation, arrangements for their journey to the places of study in the country, payment of scholarships and temporary financial assistance to them wherever necessary.

As part of its publication programme the Council brings out three journals namely Indo-Asian Culture, Thaqafatul-Hind and Gultural News from India. Besides these journals, books on cultural subjects are also brought out. . Two such publications have already been printed during this year and five more are due to be released next month. Two translations, one in Arabic and the other in English, are in the press and are likely to be published this year.

Books on India and on the life and culture of the people of other countries have been added to the Council's Library. Several bibliographies have been taken up and a hand-book entitled 'Aspects of Indian Culture' containing bibliographies on history and culture is nearing completion. Several exhibitions of books on neighbouring countries have been organised.

The second Jawaharlal Nehru award for International Understanding was posthumously awarded to Dr. Martin Luther King. Mrs. King was invited to India and she received the Award on behalf of her late husband.

The Council has already established chairs of Indian studies in Australia, Yugoslavia, Rumania and Trinidad. Three Cultural Lecturers who are also teaching Hindi, have been appointed in the Caribbean countries. Two teachers for teaching Indian dances and music are appointed in Mauritius.

A Seminar on India and Central Asia was held recently in which several Indian and foreign delegates participated.

An exhibition of Indian folk art and handicrafts has been sent to Yugoslavia, Bulgaria and Czechoslovakia.

Books and magazines in Hindi have been sent abroad to the Council's lecturers and to certain institutions in Ceylon and London. A few scholarships have been awarded to foreign students to learn Hindi in India. Two Hindi teachers are maintained in Ceylon. As in previous years, the Council received a number of distinguished scholars, artists, scientists and specialists in various fields from abroad.

The Council has sent delegations to Nepal, Sikkim, Ceylon and Afghanistan on behalf of the Government of India. Arrangements were also made to hold Essay Competition in foreign countries on subjects relating to India.

Fifth Birth Centenary of Guru Nanak Dev

3891. SHRI SHRI CHAND GOYAL : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether it is a fact that the quincentenary of Guru Nanak Dev falls on a holiday; and

(b) whether it is also a fact that Government are not granting an extra holiday for that auspicious day ?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI K. S. RAMASWAMY) : (a) Yes, Sir. It falls on a Sunday this year.

(b) It has been decided to declare 22nd November 1969, *i. e.*, the day preceding the 500th Birthday of Guru Nanak, as a restricted holiday for the Government of India Offices.

Celebration of Guru Nanak's quin-centenary

3892. SHRI SHRI CHAND GOYAL : Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to state :

(a) whether Government propose to undertake any programmes to utilise the quin-centenary of Guru Nanak by imparting his teaching; and

(b) if so, the details thereof ?

THE MINISTER OF EDUCATION AND YOUTH SERVICES (DR. V. K. R. V. RAO) : (a) and (b). The question is under consideration.

शिक्षा तथा युवक सेवा मन्त्रालय में भर्ती

3893. **श्री बलराज मधोक :**
श्री शारदा नन्द :
कुमारी कमला कुमारी :

क्या **शिक्षा तथा युवक सेवा** मन्त्री यह बताने की कृपा करेंगे कि :

(क) पिछले दो वर्षों के दौरान उनके मन्त्रालय में तकनीकी सहायकों, हिन्दी अनुवादकों, सांख्यिकीय सहायकों तथा हिन्दी आशुलिपिकों की भर्ती के लिए किनकिन तारीखों पर परीक्षाएं तथा इंटरव्यू लिये गये;

(ख) उन व्यक्तियों के क्या नाम हैं जिन्होंने उम्मीदवारों की परीक्षाएं तथा इन्टरव्यू लिए;

(ग) क्या परीक्षाएं लेने के लिए बाहर से व्यक्ति बुलाये गये थे; और

(घ) यदि नहीं, तो उसके क्या कारण हैं?

शिक्षा तथा युवक सेवा मन्त्री (डा० वी० के० आर० वी० राव) : (क) से (घ). एक विवरण जिसमें अपेक्षित सूचना दी गई है, सभा पटल पर रख दिया गया है। [**पुस्तकालय में रख दिया गया। देखिये संख्या LT-442/69**]

Expert Team of International Association of Ports and Harbours

3894. SHRI R. K. SINGH : Will the Minister of SHIPPING AND TRANSPORT

be pleased to state :

(a) whether steps have been taken to implement the recommendations of the expert team of the International the Association of Ports and Harbours; and

(b) if so, the progress made so far ?

THE DEPUTY MINISTER IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS, AND IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI IQBAL SINGH): (a) and (b). Attention is invited to the reply given to part (a) of Unstarred Question No. 2608 answered on the 29th November 1968. The latest position in regard to action taken on the general recommendations is set out in the statement laid on the Table of the House. [*Placed in Library. see No. LT-413/69*]

दिल्ली के कालेजों में विद्यार्थियों का दाखिला

3895. श्री कंवर लाल गुप्त :
श्री मणिभाई जे० पटेल :
श्री प० मु० सईद :
श्री रघुवीर सिंह शास्त्री :

क्या शिक्षा तथा युवक सेवा मन्त्री यह बताने की कृपा करेंगे कि :

(क) आगामी वर्ष दिल्ली के कालेजों में कितने नये विद्यार्थी दाखिल होने का अनुमान है और उनमें विज्ञान, वाणिज्य तथा कला संकाय के पृथक-पृथक कितने विद्यार्थी होंगे;

(ख) क्या सभी विद्यार्थियों के दाखिले की व्यवस्था करने के लिए नये कालिज खोलने का सरकार का विचार है; और

(ग) इस दिशा में सरकार द्वारा क्या कार्यवाही की गई है ?

शिक्षा तथा युवक सेवा मन्त्री (डा० वी० के० आर० वी० राव) : (क) 1969 के दौरान नये कालिज खोलने की आयोजना के लिए दिल्ली प्रशासन द्वारा स्थापित किये गये कार्यकारी वर्ग ने यह अनुमान लगाया है कि बी० ए० (पास तथा आनर्स) तथा बी० काम पाठ्यक्रमों की प्रथम वर्ष की कक्षा में दाखिला लेने के लिए सम्भवतः लगभग 14,000 पात्र छात्र हैं और 1969 में बी० एस० सी० (पास तथा आनर्स) पाठ्यक्रमों के प्रथम वर्ष की कक्षा के लिए लगभग 4800 छात्र हैं।

(ख) और (ग). दिल्ली प्रशासन का 1969 के दौरान दो नये कालेज खोलने का विचार है। इसके अतिरिक्त, प्रशासन ने दिल्ली विश्वविद्यालय से अनुरोध किया है कि (i) 1500 छात्रों की सीमित संख्या तक के लिए प्रथम वर्ष श्रेणी के छात्रों का अपने प्रत्येक कालेज में सीधा दाखिला करें, (ii) सायंकाल की कक्षाओं में विज्ञान पाठ्यक्रम चलाने के लिए कालेजों को अनुमति प्रदान करें, और (iii) बी० एस० सी० (पास) पाठ्यक्रम के लिए पत्राचार पाठ्यक्रम शुरू करें।

Misuse of Money from Sardar Patel Memorial Fund

3896. SHRI K. LAKKAPPA : Will the Minister of HOME AFFAIRS be pleased to refer to the reply given to Unstarred Question No. 844 on the 15th November, 1968 regarding misuse of money from Sardar Patel Memorial Fund and state :

(a) whether the information has since been received by Government;

(b) if so, the details thereof; and

(c) the nature of action taken by Government against the persons concerned?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) to (c). The State Government have not received any specific allegation in this regard, and, therefore, are not taking any action in the matter.

केन्द्रीय हिन्दी निदेशालय और वैज्ञानिक तथा पारिभाषिक शब्दावली आयोग की पदोन्नति समिति

3897. **श्री अटल बिहारी वाजपेयी :**
श्री नारायण स्वरूप शर्मा :
श्री जगन्नाथ राव जोशी :
श्री सूरज भान :

क्या शिक्षा तथा युवक सेवा मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या केन्द्रीय हिन्दी निदेशालय और वैज्ञानिक तथा पारिभाषिक शब्दावली आयोग के अनुसंधान सहायकों के सम्बन्ध में पदोन्नति समिति की सिफारिशें प्राप्त हो गई है;

(ख) यदि हां, तो उसका ब्योरा क्या है और इस सम्बन्ध में सरकार की प्रतिक्रिया क्या है; और

(ग) यदि नहीं, तो असाधारण विलम्ब के क्या कारण हैं ?

शिक्षा तथा युवक सेवा मन्त्री (डा० वी० के० आर० वी० राव) : (क) से (ग). संभवत: इस प्रश्न का सम्बन्ध सहायक शिक्षा अधिकारी के अगले उच्चतर पद की पदोन्नति के लिए उपयुक्त समझे गये अनुसंधान सहायकों की विभागीय पदोन्नति समिति की सिफारिशों से है । सहायक शिक्षा अधिकारी का पद उन अनुसंधान सहायकों में से विभागीय पदोन्नति द्वारा भरना अपेक्षित होता है, जिन्होंने इस ग्रेड में तीन वर्ष की सर्विस पूरी करली है और विभागीय लिखित परीक्षा में भी अर्हता प्राप्त की है । विभागीय लिखित परीक्षा के परिणाम घोषित किये जाने के ,बाद विभागीय पदोन्नतिसमिति की बैठक आयोजित की जायेगी और केवल उन उम्मीदवारों के मामलों पर, जिन्होंने विभागीय परीक्षा में योग्यता प्राप्त की है, विभागीय पदोन्नति समिति द्वारा विचार किया जायेगा ।

बच्चों की शिक्षा

3898. **श्री अटल बिहारी वाजपेयी :**
श्री बृजभूषण लाल :
श्री जगन्नाथ राव जोशी :
श्री सूरज भान :
श्री रणजीत सिंह :

क्या शिक्षा तथा युवक सेवा मन्त्री यह बताने की कृपा करेंगे कि :

(क) देश में बच्चों को दी जाने वाली शिक्षा की कितनी प्रणालियां है तथा उनका स्वरूप क्या है;

(ख) क्या इन सभी प्रणालियों में समन्वय स्थापित करने और उनका स्तर ऊंचा करने का कोई प्रस्ताव विचाराधीन है;

(ग) यदि हां, तो उसका ब्योरा क्या है; और

(घ) यदि नहीं, तो इसके कारण क्या हैं?

शिक्षा तथा युवक सेवा मन्त्रालय में राज्य मंत्री (श्री भक्त दर्शन) : (क) पूर्व–प्राथमिक शिक्षा के लिए, बालवाड़ी, मोंटेन्सरी, किंडर गार्टन स्कूल जैसे विभिन्न प्रकार के स्कूल विद्यमान हैं । प्रारम्भिक शिक्षा का जहां तक संबंध है, कुछ स्थानीय विविधताओं को छोड़ कर मोटे तौर पर सारे देश में शिक्षा पद्धति एक जैसी है ।

(ख) से (घ). संविधान की धारा 45 की आवश्यकता पूरी करने पर ही, पूर्व-प्राथमिक शिक्षा को राष्ट्रीय पद्धति का विकास किया जा सकता है ।

यह जिम्मेदारी राज्यों की होने के कारण, पूर्व प्राथमिक और प्रारम्भिक शिक्षा को देश भर में समन्वित करने के लिए, केन्द्रीय सरकार का फिलहाल कोई विशिष्ठ प्रस्ताव नहीं है ।

केन्द्रीय शिक्षा सलाहकार बोर्ड की वार्षिक बैठकों के जरिए, राज्य शिक्षा मन्त्रियों के सम्मेलनों के जरिए, अखिल भारतीय आधार वार्षिक और पंचवर्षीय आयोजना तथा इसी प्रकार की बैठकें आयोजित करने के बारे में राज्य सरकारों के प्रतिनिधियों से विचार-विनिमय करके, इस सम्बन्ध में सुधार का प्रयत्न करने के लिए सामान्य समन्वय की व्यवस्था की गई है ।

सरकारी सेवा का श्रेणीवार वर्गीकरण

3899. श्री अटल बिहारी वाजपेयी :
श्री बृजभूषण लाल :
श्री श्री जगन्नाथ राव जोशी :
श्री सूरज भान :
श्री रणजीत सिंह :

क्या गृह-कार्य मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार इस मत से सहमत है कि सरकारी सेवा में केवल श्रेणीवार वर्गीकरण होना चाहिए और राजपत्रित तथा अराजपत्रित कर्मचारियों का अन्तर समाप्त किया जाना चाहिए;

(ख) यदि हां, तो इस योजना का ब्यौरा क्या है;

(ग) यदि नहीं, तो इसके क्या कारण हैं; और

(घ) वर्ष 1951 में केन्द्रीय सरकार के राजपत्रित तथा अराजपत्रित कर्मचारियों का अनुपात कितना था और अब कितना है ?

गृह-कार्य मन्त्रालय में राज्य मन्त्री (श्री विद्याचरण शुक्ल) : (क) जी नहीं श्रीमान् ।

(ख) प्रश्न नहीं उठता ।

(ग) सरकार के विचार में कुछ नियुक्तियों इत्यादि को राजपत्र में अधिसूचित करने की प्रथा को समाप्त करना, न तो वांछनीय है और न व्यवहार्य । विशेषत: इस कारण से भी कि राज्य पत्र में अधिसूचित किया जाना सम्बन्धित व्यक्तियों तथा साधारण जनता की जानकारी के लिए आवश्यक है ।

(घ) नवीनतम सूचना उपलब्ध नहीं है । तथापि, जो सूचना उपलब्ध है, वह सदन के सभा पटल पर रखे गये एक विवरण में दी गई है । [पुस्तकालय रख दिया गया । देखिए संख्या LT-444/69]

Unemployed Engineers and Medical Graduates in Delhi

3900. SHRI M. L. SONDHI : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether it is a fact that the number of unemployed Engineers in Delhi has increased by 100 per cent and Medical Graduates and post-graduates by over 130 per cent during the last two years; and

(b) if so, the reaction of Government thereto ?

THE DEPUTY-MINISTER IN THE MINISTRY OF HOME AFFAIRS(SHRI K. S. RAMASWAMY): (a) Precise information regarding the number of unemployed engineers and medical graduates and post-graduates in Delhi is not available. However, the number of persons registered in Employment Exchanges from time to time provides a very rough indication of the trend in the employment situation. On 31st December, 1966 there were 2696 engineering graduates and diploma holders and 193 medical graduates and post-graduates doctors registered in Employment Exchanges in Delhi. On 31st December, 1968 the number had increased to 4464 engineers and 373 doctors-an increase of 65% and 93% respectively.

(b) In the case of engineers, Government have decided to adopt a series of

measures to create additional employment opportunities. Statements indicating the measuees which were being adopted and the progress made by Central Ministries and State Government were laid on the Table of the House in reply to starred question No. 138 answered on 26-7-68 and unstarred question No. 1357 answered on 27-2-69 respectively. As regards doctors, it may be noted that the total number seeking employment through the employment exchanges in Delhi is only 373. As there is an overall shortage of doctors in the country, there should be no serious difficulty in their securing employment.

Mortgage of Depots and Buses by D. T. U.

3901. SHRI M. L. SONDHI :
SHRI VALMIKI CHOUDHARY:
SHRI YAJNA DATT SHARMA:

Will the Minister of SHIPPING AND TRANSPORT be pleased to state :

(a) whether it is a fact that the Delhi Transport Undertaking has mortgaged its Depots and buses with Government to get a loan of Rs. 90 lakhs ;

(b) if so, whether Government propose to hold an enquiry regarding the financial aspect of the organisation, and

(c) if not, the reasons therefor ?

THE MINISTER OF PARLIAMENTARY AFFAIRS, AND SHIPPING AND TRANSPORT (SHRI RAGHURAMAIAH): (a) While sanctioning a loan of Rs. 60 lakhs to the Municipal Corporation of Delhi for the Delhi Transport Undertaking during 1968-69, it was agreed that the D. T. U. will have a mortgage deed executed by the Municipal Corporation within a period of 3 months from the date of drawal of the loan. The mortgage may be limited to a sum of Rs. 75 lakhs. The deed has, however, not been executed so far.

(b) and (c). A Work Study Team to study the financial position and other connected matters of the Delhi Transport Undertaking was appointed by the Government in 1966. The Team submitted its report in June, 1967. The Undertaking is already considering the recommendations of the Team with a view to implementing them.

A Commission of Inquiry has also been appointed by the Government of India to enquire into matters relating to finances of the Municipal Corporation of Delhi and the new Delhi Municipal Committee. The Commission is expected to submit its report on or before 30.6.1969.

भारतीय जहाजों द्वारा माल का लाना ले जाना

3902. श्री रघुवीर सिंह शास्त्री : क्या नौवहन तथा परिवहन मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि इस समय निर्यात किये जाने वाले लौह अयस्क और तेल आदि जैसे माल का लगभग 90 प्रतिशत भाग विदेशी जहाजों द्वारा ले जाया जाता है;

(ख) गत तीन वर्षों में ऐसा कितना माल निर्यात किया गया और उसमें से कितना माल भारतीय जहाज कंपनियों द्वारा ले जाया गया और माल भाड़े के रूप में विदेशी जहाज कंपनियों को प्रतिवर्ष कितनी विदेशी मुद्रा की अदायगी की जा रही है, और

(ग) वर्तमान स्थिति को देखते हुये भारतीय नौवहन विकास के लिये क्या कार्यवाही की जा रही है ?

संसद् कार्य और नौवहन तथा परिवहन मंत्री (श्री रघुरमैया) : (क) और (ख). पिछले 3 वर्षों में आयात किया हुआ कच्चे लोहे तथा तेल से बनी वस्तुओं के निर्यात की

कुछ मात्रा नीचे दी जा रही है:—

कच्चा लोहा		तेल से बनी हुई वस्तुएं	
वर्ष	मात्रा	वर्ष	मात्रा
1965-66	11.18*	1965	0.345
1966-67	13.44	1966	0.730
1967-68	14.41	1967	1.057

*इसमें माध्यमिक और छोटे पत्तन} शामिल नहीं हैं।

कच्चा लोहा और तेल से बने निर्यात अधिकतर जहाज तक निशुल्क (एफ ओ बी) के आधार पर होता है इसलिये नौवहन प्रबन्ध करने और भाड़ा चुकाने की जुम्मेदारी विदेशी खरीदारो की होती है और विदेशी जहाजों या भारतीय जहाजों द्वारा ले जाये गये माल की मात्रा या विदेशी खरीदारों द्वारा चुकाये गये भाड़े की मात्रा या विदेशी खरीदारों द्वारा चुकाये गये भाड़े को बताने वाले प्रमाणित आंकड़े प्राप्त नहीं हैं तथापि मोटे तौर पर यह ठीक कहा जा सकता है कि भारतीय जहाज द्वारा निर्यात दस प्रतिशत ही ले जाते हैं और शेष 90 प्रतिशत निर्यात विदेशी जहाजों द्वारा होता है। किन्तु चूंकि भाड़ा विदेशी खरीदारों द्वारा चुकाया जाता है इसलिये भाड़ा चुकाने के कारण भारतीय साधनों से विदेशी मुद्रा के विदेश जाने का सवाल ही नहीं होता। वास्तव में जब भारतीय जहाज रूपयों में शुल्क चुकाये जाने वाले देशों के अलावा दूसरे देशों में इस प्रकार का निर्यात करते हैं तो वे विदेशी मुद्रा में भाड़ा प्राप्त करते है। इस प्रकार के निर्यात के लिये और अधिक भारतीय जहाजों को प्रयुक्त करने से हमारी विदेशी मुद्रा अर्जन करने में वृद्धि होगी। इस प्रयोजन के लिए जापान जो भारतीय कच्चे लोहे का सबसे बड़ा खरीददार है, को सी. आई. एफ के आधार पर खरीदने के लिए या अन्यथा भारतीय जहाजों द्वारा और अधिक भाग ले जाने की आज्ञा देने के लिए मनाबुझा कर तैयार करने के उपाय किये जा रहे हैं।

(ग) खुले माल वाहकों को प्राप्त करने पर बड़ा जोर दिया जा रहा है उदाहरणार्थ सन् 1961 में तीसरी योजना के प्रारम्भ में भारत के पास एक भी खुला माल वाहक नहीं था, परन्तु अब उसके पास कुल 5.93 लाख टन जी.आर.टी. की क्षमता के 27 माल वाहक हैं और लगभग 3.09 लाख टन जी.आर.टी. के 7 और माल वाहकों के खरीदने के पक्के आदेश दिये गये हैं। यह आशा की जाती है कि चतुर्थ योजना काल में और अधिक आदेश दिये जावेंगे।

दिल्ली में अपराध

3903. **श्री ओम प्रकाश त्यागी :**

श्री गार्डिलिंगन गौड़ :

श्री कंवर लाल गुप्त :

श्री देवकीनन्दन पाटोदिया :

क्या गृह-कार्य मन्त्री यह बताने की कृपा करेंगे कि :

(क) वर्ष 1965 से 1968 की अवधि में दिल्ली में हत्या, आत्महत्या तथा लड़कियों के अपहरण के कितने मामले दायर किये गये;

(ख) उपयुक्त अवधि में हत्या तथा लड़कियों के अपहरण के मामलों में कितने व्यक्तियों को दण्ड दिया गया; और

(ग) भविष्य में ऐसी घटनाओं को रोकने के लिये सरकार द्वारा क्या विशेष उपाय किये गये हैं या करने का विचार है ?

गृह कार्य मंत्रालय में राज्य मंत्री (श्री विद्याचरण शुक्ल) : (क) सूचित किये गये मामलों की संख्या

अपराध की किस्म	1965	1966	1967	1968
हत्या	76	73	65	86
आत्महत्या	175	184	179	202
लड़कियों का अपहरण	137	124	142	163

अब तक दण्ड दिये गये व्यक्तियों की संख्या

(ख)	हत्या	51	37	23	31
	लड़कियों का अपहरण	32	24	8	7

(ग) दिल्ली में, प्रशासन द्वारा विधि तथा व्यवस्था की स्थिति का नियतकालिक पुनरीक्षण किया जाता है तथा इसे नियन्त्रण में रखने के समय समय पर उपयुक्त उपाय किये जाते हैं। जांच पड़ताल के लिये उत्तम संचार तथा वैज्ञानिक साधनों से दिल्ली पुलिस के आधुनिकीकरण की कई योजनाएं, हाल में स्वीकृत की गई हैं जो कार्यान्वियन की स्थिति में हैं। इससे दिल्ली पुलिस की कार्यकरण-दक्षता में और भी सुधार होगा।

दिल्ली परिवहन की बसों में अपराध

3904. **श्री ओम प्रकाश त्यागी :**
कुमारी कमला कुमारी :
श्री नारायण स्वरूप शर्मा :
श्री रामस्वरूप विद्यार्थी :

क्या गृह-कार्य मंत्री 20 दिसम्बर, 1968 के दिल्ली परिवहन की बसों में अपराध के सम्बन्ध में अतारांकित प्रश्न संख्या 5267 के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि :

(क) दिल्ली पुलिस को भेजे गये 292 मामलों के सम्बन्ध में अब तक क्या कार्यवाह की गई है; और

(ख) नवम्बर तथा दिसम्बर, 1968 में दिल्ली परिवहन की बसों में कितने अपराध हुए और उनके सम्बन्ध में क्या कार्यवाही की गई है ?

गृह कार्य मंत्रालय में राज्य मंत्री (श्री विद्या चरण शुक्ल) : (क) सूचित किये गये 292 मामलों में से 77 मामलों में चालान किये गये हैं, 21 मामलों की जांच लम्बित पड़ी है, 192 मामलों का पता नहीं लगाया जा सका है तथा 2 मामले रद्द कर दिये गये थे। इन सभी मामलों में 112 व्यक्ति गिरफ़तार किये गये।

(ख) 1-11-1968 से 31-12-1968 तक की अवधि में दिल्ली पुलिस को 64 मामले सूचित किये गये। इनमें से 20 मामलों में चालान किया गया है, 2 मामलों की जांच लम्बित पड़ी है, 41 मामलों का पता नहीं लगाया जा सका है तथा 1 मामला रद्द कर दिया गया है। इन मामलों में कुल मिला कर 25 व्यक्ति गिरफतार किये गये।

मंत्रालयों में हिन्दी में कार्य करने के लिये नये कर्मचारी

3905. **श्री ओम प्रकाश त्यागी :**
कुमारी कमला कुमारी :
श्री नारायण स्वरूप शर्मा :
श्री रामस्वरूप विद्यार्थी :

क्या गृह-कार्य मंत्री 20 दिसम्बर, 1968 के अतारांकित प्रश्न संख्या 5246 के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि :

(क) विभिन्न मंत्रालयो में हिन्दी के कार्य के लिए कितने नये कर्मचारियों की मंजूरी दी गई है और उन पदों के पदनाम क्या हैं जिन पर कर्मचारियों को नियुक्त किया गया है;

(ख) क्या यह सच है कि इस प्रयोजन के लिये नये कर्मचारी भर्ती करने के सम्बन्ध में

विभिन्न मंत्रालयों में कठिनाइयां पैदा की जा रही हैं; और

(ग) यदि हां, तो इस सम्बन्ध में सरकार द्वारा क्या कार्यवाही की गई है या करने का विचार है ?

गृह कार्य मंत्रालय में राज्य मंत्री (श्री विद्या चरण शुक्ल) : (क) विवरण सभा पटल पर रखा है । [**पुस्तकालय में रख दिया गया । देखिये संख्या** LT–445/69]

(ख) जी नहीं, श्रीमान् ।

(ग) प्रश्न ही नहीं उठता ।

सीधी भर्ती तथा विभागीय पदोन्नति के लिये निर्धारित अभ्यंश

3906. **श्री ओम प्रकाश त्यागी** :
कुमारी कमला कुमारी :
श्री नारायण स्वरूप शर्मा :
श्री रामस्वरूप विद्यार्थी :

क्या **गृह–कार्य** मंत्री 13 दिसम्बर, 1968 के तारांकित प्रश्न संख्या 738 के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि :

(क) केन्द्रीय सचिवालय सेवा नियमों, 1962 के अन्तर्गत सीधी भर्ती और विभागीय पदोन्नति के लिए निर्धारित किये गये अभ्यंशों का व्यौरा क्या है;

(ख) क्या सरकार का विचार सीधे भर्ती किये गये व्यक्तियों और पदोन्नति द्वारा नियुक्त किये गये कर्मचारियों की कार्यकुशलता की अलग–अलग जांच करने का है;

(ग) गत पांच वर्षों में सीधी भर्ती द्वारा नियुक्त किये गये और पदोन्नत किये गये कर्मचारियों में अनुसूचित जातियों तथा अनुसूचित आदिम जातियों के कितने–कितने व्यक्ति हैं; और

(ग) क्या अनुसूचित जातियों तथा अनुसूचित आदिम जातियां के व्यक्तियों की नियुक्तियां उनके लिये निर्धारित अभ्यंशों के अनुसार की जाती हैं ?

गृह कार्य मंत्रालय में राज्य मंत्री (श्री विद्या चरण शुक्ल) : (क) से (घ). एक विवरण सदन के सभा पटेल पर रखा जाता है । [**पुस्तकालय में रख दिया गया । देखिये संख्या** LT–446/69]

एयर इंडिया में अनुसूचित जाति के कर्मचारी

3907. **श्री रा० की० अमीन** :
श्री व० रा० परमार :

क्या **पर्यटन तथा असैनिक उड्डयन** मंत्री यह बताने की कृपा करेंगे कि :

(क) एयर इंडिया कारपोरेशन के कार्यालय में कार्य करने वाले कर्मचारियों की कुल संख्या कितनी है और उनमें अनुसूचित जाति के कर्मचारियों की संख्या कितनी है; और

(ख) क्या ऐसे कर्मचारियों की वर्तमान संख्या भारत सरकार द्वारा बनाये गये पदों के आरक्षण सम्बन्धी नियमों के अनुसार है और यदि नहीं, तो इसके क्या कारण हैं ?

पर्यटन तथा असैनिक उड्डयन मंत्री (डा० कर्ण सिंह) : (क) और (ख). केन्द्रीय सरकार के अधीन पदों को लागू होने वाले आदेशों के अनुसार, सीधी भर्ती (डाइरेक्ट रिक्रूटमेंट) द्वारा भरे जाने वाले रिक्त स्थानों का 12½% अनुसूचित जातियों के सदस्यों के लिये आरक्षित किया जाना होता है ।

1 जनवरी, 1969 को भारत में कार्य कर रहे कर्मचारियों की (लाइसेंसधारी वर्गों को छोड़ कर) कुल संख्या 6401 थी, जिसमें से अनुसूचित जातियों के सदस्यों की संख्या

809 थी, जो कि लगभग 12–5 प्रतिशत पड़ती है।

Move For Swatantra Tamilnad

3908. SHRI R. K. AMIN : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether it is a fact that the move for Swatantra Tamilnad has been revived quite recently ; and

(b) if so, the steps Government propose to take in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) According to information furnished by the State Government, no such move has been started recently.

(b) Does not arise.

Taking Over of Primary Education by Centre

3909. SHRI R. K. AMIN :
SHRI SHRI CHAND GOYAL :

Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to state :

(a) whether it a fact that the All India Education Conference, at its session held at Jaipur in December, 1968, adopted a resolution urging the Union Government to take over Primary education throughout the country; and

(b) if so, the reaction of Government thereto ?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION AND YOUTH SERVICES (SHRI BHAKT DARSHAN) : (a) A copy of the resolutions adopted in the 43rd All India Education Conference, 1968 at Jaipur, which has been received informally in the Union Education Ministry, does not refer to the Central Government taking over Primary education throughout the country. In any case, school education is a State subject, and it is not, therefore, possible for the Union Government to take over Primary education throught the country.

(b) Does not arise.

Employment For Local People in Laccadive Administration

3910. SHRI P. M. SAYEED : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether Government have formulated any scheme for providing more employment opportunity to the local population in Laccadive Administration as compared to other States; and

(b) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) and (b). Posts in the Laccadives Administration are created with reference to actual requirements. To safeguard the interests of the local people, who are scheduled tribes, reservation to the extent of 47½% of posts is already available in the case of direct recruitment to class II and Class IV posts. In regard to Class I and II posts, where such posts are included in organised Central Services reservation for scheduled tribes is made as applicable to such services as a whole. Other isolated Class I and Class II posts are filled up in accordance with the recruitment rules framed in consultation with the Union Public Service Commission and the number of such posts is too small for grouping them for reservation. Besides, deputationists are generally taken for a short term of three years so that they can be replaced by qualified local candidates when available.

An employment exchange is being set up at Kavaratti to provide employment assistance to the local people both within and outside the territory. Various plan schemes formuated and executed in the territory, such as tuna canning factory at Minicoy, hosiery factory at Kalpeni, curled fibre factory at Androth, etc., will also provide employment opportunities to the local people. Implementation of various

plan schemes under the Fourth Plan of the territory is expected to result in the creation of about 326 posts under the Administration.

As factors generating employment opportunities vary from State to State a comparison is not feasible.

Complaint Against Gonda Police Inspector

3911. DR. SHUSHILA NAYAR :
SHRI K. LAKKAPPA :
SHRI RAM GOPAL SHALWALE :
SHRI ATAL BIHARI VAJPAYEE :
SHRI BRIJ BHUSHAN LAL :
SHRI JAGANNATH RAO JOSHI :
SHRI SURAJ BHAN :
SHRI RANJIT SINGH :

Will the Minister of HOME AFFAIRS be pleased to refer to the reply given to Unstarred Question No. 882 on the 15th November, 1968 regarding complaint against the Police Inspector in Gonda and state ;

(a) whether the inquiries against the Police Inspector have since been completed; and

(b) if so, whether a copy of the investigation report will be laid on the Table ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): (a) and (b). According to information received from the state Government the inquiry by the State C. I. D. is still in progress.

वैज्ञानिक तथा पारिभाषिक शब्दावली आयोग का भंडार-कक्ष का स्थानान्तरण

3912. **कुमारी कमला कुमारी** : क्या शिक्षा तथा युवक सेवा मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि वैज्ञानिक तथा पारिभाषिक शब्दावली आयोग का भंडार अभी तक कर्जन रोड पर है । जबकि उसका कार्यालय रामकृष्णपुरम में एक नये भवन में काफी समय पूर्व स्थानान्तरित कर दिया गया था,

(ख) यदि हां, तो इसे अब तक रामकृष्णपुरम न ले जाने के क्या कारण हैं, और

(ग) इस भंडार को रामकृष्णपुरम के नए भवन में कब तक भेज दिये जाने की संभावना है ?

शिक्षा तथा युवक सेवा मन्त्री (डा० वी० के० आर० वी० राव) : (क) से (ग). आयोग के प्रकाशनों से सम्बन्धित भंडार, अभी तक कर्जन रोड पर हैं, क्योंकि रामकृष्णपुरम स्थित जिस भवन में आयोग है, उसकी ऊपर की मंजिल पूर्व बने हुए माल से निर्मित है और मुद्रित कागजों अन्य मुद्रित सामग्री तथा पुस्तकों के भारी वजन को नहीं संभाल सकती ।

रामकृष्णपुरम में निचली मंजिल पर जगह मिलने पर, भंडार को वहां ले जाया जायेगा ।

Kunnikkal Narayanan

3913. SHRI YAJNA DATT SHARMA : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether it is a fact that Kunnikkal Narayanan, the Naxalbari leader of Kerala, who has been receving money from the Chinese Embassy in New Delhi, has been involved in smuggling cases ;

(b) the number of occasions on which he has gone abroad on passports issued in his name or in the name of other communist leaders ; and

(c) whether Government propose to institute Central Bureau of Investigation probe into his actviities ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): (a) and (b). According to information available with Government Shri Kunnikkal Narayanan has not been involved in any cases of smuggling. About

receipt of money from the Chinese Embassy, attention is invited to the answer given on 13th December, 1968 to Unstarred Question No. 4448.

(b) Facts are being ascertained.

Schemes For Delhi Administration

3914. SHRI YAJNA DATT SHARMA :
SHRI SURAJ BHAN :
SHRI JAGANNATH RAO JOSHI :
SHRI S. S. KOTHARI :
SHRI RAM GOPAL SHALWALE :
SHRI RANJIT SINGH :
SHRI ATAL BIHARI VAJPAYEE :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) the various schemes forwarded by the Delhi Administration which were sanctioned, the ones which were rejected and those which are under consideration of his Ministry during the year 1968-69;

(b) the reasons for rejection of the schemes submitted by the Delhi Administration; and

(c) the time by which the pending schemes are likely to be implemented ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) and (b). In pursuance of a resolution dated the 4th April, 1968 passed by the Delhi Metropolition Council, the Delhi Administration sent to the Ministry of Home Affairs on the 13th June, 1968, proposals for allotment of an additional amount of Rs. 12.49 crores for 47 schemes. These schemes concerned several Ministries of the Government of India. Four statements showing the position of all schemes viz., (i) schemes accepted, (ii) schemes rejected and the reasons therefor ; (iii) schemes still under consideration and (iv) schemes withdrawn by the Delhi Administration, are laid on the Table of the House. [*Placed in Library. See No. LT-1147/69*]. No scheme is pending in the Ministry of Home Affairs.

(c) It is not possible to set a date by which the pending proposals are likely to be finalised.

Joint Judicial Caders of Delhi And Himachal Pradesh

3915. SHRI RAM SWARUP VIDYARTHI : Will the Minister of HOME AFFAIRS be pleased to refer to the replies given to Unstarred Question Nos. 1770 and 8502 answered on the 7th June, 1967 and 9th August, 1967, respectively and state :

(a) whether Government are actively considering to grant the status of Statehood to Himachal Pradesh ; and

(b) if so, the circumstances as to why the Joint Judicial Cadres of Delhi and Himachal Pradesh are being formed and why the rules for constituting the Joint Cadres are being formulated ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) No, Sir.

(b) Does not arise.

केन्द्रीय सरकार के कर्मचारी

3916. श्री मोलहू प्रसाद : क्या गृह-कार्य मंत्री 29 नवम्बर, 1968 के केन्द्रीय सरकार अथवा संघ राज्य क्षेत्रों के कार्यालयों के कर्मचारियों के सम्बन्ध में अतारांकित प्रश्न संख्या 2671 के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि :

(क) क्या केन्द्रीय सरकार तथा केन्द्र द्वारा प्रशासित राज्य क्षेत्रों के अधीन कार्यालयों के कर्मचारियों के बारे में जानकारी इस बीच एकत्रित कर ली गई है ;

(ख) यदि हां, तो उसका ब्यौरा क्या है ; और

(ग) यदि नहीं तो, विलम्ब के क्या कारण हैं ?

गृहकार्य मंत्रालय में राज्य मंत्री (श्री विद्याचरण शुक्ल) (क) : जी हां, श्रीमान् ।

(ख) और (ग). विभिन्न मंत्रालयों/विभागों में उन केन्द्रीय सरकार के कर्मचारियों की कुल संख्या, जिन्हें गृह मंत्रालय के कार्यालय ज्ञापन संख्या 9/45/60–सिब्बदी (घ) दिनांक 20 अप्रैल, 1961 से लाभ हुआ था, 8,778 है। केन्द्र प्रशासित क्षेत्रों के आंकड़ों के बारे में जो सूचना प्राप्त हुई है उसके और भी स्पष्टीकरण की आवश्यकता है। अतः ऐसे क्षेत्रों से संबंधित आंकड़े यथाशीघ्र प्रस्तुत किये जायेंगे।

Lack of Experts and Forensic Laboratories In Delhi

3917. SHRI GADILINGANA GOWD : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether it is a fact that the Delhi Police is lacking experts and forensic laboratories for ballistic and chemical tests for investigation of criminal cases and that it has to depend upon the experts posted in various other places outside Delhi ;

(b) if so, whether Government consider it desirable to provide these facilities in view of increasing crimes in Delhi ; and

(c) if so, the details thereof and, if not, the reasons thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): (a) Yes, Sir.

(b) and (c). In order to cater to the scientific crime investigation needs of Delhi Police and the Central Bureau of Investigation, a Forensic science Laboratory at New Delhi under the control of Central Bureau of Investigation is being set up with the following 5 main divisions :

(i) Biology Division (including Serology)

(ii) Chemistry Division (including Toxicology)

(iii) Physics Division

(iv) Ballistics Division.

(v) Documents Division.

एयर इंडिया द्वारा सम्पूर्ण विश्व में विमान द्वारा यात्रा का प्रबन्ध

3918. श्री महाराज सिंह भारती :
श्री सीताराम केसरी :
श्री गाडिलिंगन गौड :
श्रीमती ज्योत्सना चन्दा :

क्या पर्यटन तथा असैनिक उड्डयन मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार का विचार एक ऐसी विमान सेवा आरम्भ करने का है जो सम्पूर्ण विश्व का चक्कर लगा कर जापान के रास्ते अमरीका तक जायेगी ; और

(ख) यदि हां, तो कब ?

पर्यटन तथा असैनिक उड्डयन मंत्री (डा० कर्ण सिंह) : (क) और (ख). अपनी टोकियो को जाने वाली विमान सेवाओं को, प्रशांत महासागर के मार्ग से, बढ़ाकर यू० एस० ए० तक ले जाने द्वारा एक विश्व-परिक्रामी (राउंड-दि-वर्ल्ड) सेवा परिचालित करने का प्रश्न एयर इंडिया के विचाराधीन रहा है। ऐसे परिचालन की यातायात विषयक संभावनाओं तथा आर्थिक परिणामों का विस्तृत अध्ययन करने के लिये उन्होंने एक परामर्शदात्री (कन्सल्टेटिव) फर्म की सेवाओं का उपयोग किया। फर्म की रिपोर्ट पर एयर इंडिया विचार कर रही है।

Medical Arrangements For Seamen

3919. SHRI MUHAMMAD SHERIFF : Will the Minister of SHIPPING AND TRANSPORT be pleased to state :

(a) the arrangements that exist for

attending to seamen who fall sick or meet with an accident during voyages in (i) cargo ships and (ii) passenger ships ; and

(b) whether there is an arrangement for attending to seriously sick seamen and for getting expert medical advice through wireless ?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND SHIPPING AND TRANSPORT (SHRI RAGHU RAMAIAH): (a) The following medical facilities are provided to sick and wounded seamen during voyages:--

(i) Cargo ships.	One of the officers, generally the Second Officer knows First Aid and he deals with cases whenever required. Details of First Aid are given in 'Ship Captains Medical Guide'. In case of difficulty the Second Officer takes advice from the nearest Port Health Officer through wireless or from other ships having a Medical Officer on board. Cargo ships are provided with necessary medicine chests with special instructions.
(ii) Passenger ships.	Almost all passenger ships are having Medical Officers on board and all the sick and injured cases are attended to by them whenever required.

(b) Yes. The Master of a ship can have expert medical advice through wireless whenever required.

Assistance to Centre Internauzionale Radio Medico

3920. SHRI MUHAMMAD SHERIFF : Will the Minister of SHIPPING AND TRANSPORT be pleased to state the support and assistance that has been extended by the Government of India to the CIRM (Centre Internauzionale Radio Medico) in its work of medical and social service to the seafaring community ?

THE MINISTER OF PARLIAMENTARY AFFAIRS, AND SHIPPING AND TRANSPORT (SHRI RAGHU RAMAIAH): On their request, the existence of the CIRM has been brought to the notice of the Indian Shipping Companies. The CIRM has also been furnished with a list of Shipping Companies etc. to whom their bulletins and pamphlets could be sent.

Training of Personnel to man Indian Ships

3921. SHRI MUHAMMAD SHERIFF : Will the Minister of SHIPPING AND TRANSPORT be pleased to state the steps being taken for training of personnel to man Indian ships to fit into the technological changes that are taking place in the field of shipping ?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND SHIPPING AND TRANSPORT (SHRI RAGHU RAMAIAH): The following steps have been taken to reorientate the training of Merchant Navy Personnel in the light of technological changes that are taking place in the field of shipping:–

(i) The duration of the course in the Rating Training Establishments has been revised from 3 to 4 months so as to impart more intensive training ;

(ii) Minimum educational qualification for admission in these establishments has been raised from IV Standard to VI Standard ;

(iii) Short course of 3-4 weeks has been idtroduced in one of these establishments for training of ratings for employment as General Purpose Crew.

(iv) A High Powered Technical Committee which was appointed to study and report to Government on the system

of training and examinations of the Merchant Navy Officers with regard to modern practices has since submitted its report. The recommendations of this Committee which aim at the reorientaton of the Training System in the Merchant Navy Officers Training Institutions and have been accepted by the Merchant Navy Training Board, include, *inter alia* revision of Syllabus for the T.S. 'Dufferin' and the Directorate of Marine Engineering Training and inclusion of additional subjects such as Electronics, Electrotechnology etc. for the various Examinations for the Certificates of Competency.

Bombay Port

3922. SHRI MUHAMMAD SHERIFF : Will the Minister of SHIPPING AND TRANSPORT be pleased to state the progress made at the Bombay port for :

(i) diversion of a part of the foodgrain traffic to other ports which are in a position to handle more traffic ;

(ii) replacement of old and obsolete cranes with new ones ;

(iii) change in the pattern of management for sheds and berths ;

(iv) improvement in the functioning of the Customs Department ; and

(v) more autonomy to Port Trust ?

THE DEPUTY MINISTER IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS AND IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI IQBAL SINGH): (i) The question of diversion of food grains vessels from Bombay port ot any other port does not arise since the arrival of foodgrains at Bombay is far below its handling capacity.

(ii) The old hydraulic wharf cranes in the Alexandra Dock have been replaced by modern, self-propelling electric cranes (90 in number) of three-ton and six-ton capacity. A floating crane of 125-ton capacity was acquired in 1962. Ten mobile cranes of 10-ton lifting capacity and two crawler cranes of 30-ton lifting capacity have been acquired recently.

(iii) An Officer on Special Duty has been appointed since 1965 with duties and responsibilities to ensure quick clearance of cargoes from the sheds to warehouses and buffer sites and the final clearance from the docks for despatch to outside destinations. He also co-ordinates with various Departments to meet the requirements of the Shipping Agents. Measures have also been taken to improve the tally and sorting of cargo in the docks.

(iv) The Customs Study Team set up by the Govt. of India, in March 1966, under the Chairmanship of Shri D.N. Tiwary, M. P., has reviewed, *inter alia*, the Customs clearance Procedures and has recommended measures for simplification and rationalization of these procedures. The report of the Study Team has already been laid on the Table of the Lok Sabha. A number of recommendations of the Study Team have been accepted by the Government and have already been implemented. The remaining recommendations are under consideration and decisions on these are likely to be taken shortly.

(v) The question of delegating more powers to the Port Trust would be considered in the light of the report of the Commission on major ports, when received.

Coastal Freight Rates

3923. SHRI MUHAMMAD SHERIFF : Will the Minister of SHIPPING AND TRANSPORT be pleased to state :

(a) whether the Study Group appointed in September, 1967, has recommended the

setting up of a suitable machinery for conducting periodical reviews and adjustments of coastal freight rates ; and

(b) if so, Government's reaction thereto ?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND SHIPPING AND TRANSPORT (SHRI RAGHU RAMAIAH): (a) The Sub-Committee of the National Shipping Board on Coastal Shipping has recommended that the setting up of a suitable machinery for conducting periodical reviews and adjustment of coastal freight rates should be expedited.

(b) Government have, in consultation with the Coastal Conference, evolved a proforma in which the financial results of coastal operation are required to be submitted by the Shipping Companies to the Director-General of Shipping at the end of each financial year. On the basis of those results the Director General of Shipping would examine the adequacy of the prevailing freight rates and, if necessary, recommend to Government such increase in rates as is considered reasonable.

Development of Roads and Road Transport out of Taxes on Motor Vehicles

3924. SHRI M. N. REDDY : Will the Minister of SHIPPING AND TRANSPORT be pleased to state :

(a) whether Government propose to consider the desirability of freezing the taxation of motor vehicles at the present level and spending the portion of the tax proceeds on the development of roads and road transport ;

(b) if so, the details of the proposal ;

(c) when this would be given effect to ; and

(d) if not, the reasons therefor ?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND SHIPPING AND TRANSPORT (SHRI RAGHU RAMAIAH): (a) to (d). The Road Transport Taxation Enquiry Committee has come to the conclusion that the tax element in the cost of operation has become a disincentive to the healthy development of road transport. The Transport Development Council, which considered the Committee's report at its meeting in June, 1968, generall. agreed that, as a first step, there should be no further upward changes in the existing level of taxation on motor vehicles. The Council, while considering allocations for road development under the Fourth Five Year Plan, felt that some relationship should be established between the tax revenue collected from road users and the expenditure incurred on roads. It is under consideration how this objective can be achieved best.

Shri Golwalkar's Decision to Enter Politics

3925. SHRI VASUDEVAN NAIR : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether Government's attention has been drawn to the statement recently made by the R. S. S. Chief, Shri Golwalkar, at Lucknow that he felt compelled to revise his earlier decision to keep out of politics; and

(b) if so, Government's reaction thereto ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) and (b). The State Government have no information of any such statement having been made by Shri Golwalkar when he visited Lucknow on 4th November, 1968.

National Academy of Administration

3926. SHRI SHASHI BHUSHAN : Will the Minister of HOME AFFAIRS be pleased to state :

(a) the amount of money spent on the National Academy of Administration during the last three years; and

(b) the number of trainees who have been trained during this period ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) The amount spent on the National Academy of Administration during the last three years is as under :—

1965-66 . . .	. . .	Rs. 19,07,784
1966-67 . . .	. . .	Rs. 19,66,638
1967-68 . . .	. . .	Rs. 21,55,998

(b) 1164.

Appointment of Chairman of Executive Council of Institute of Applied Manpower Research

3927. SHRI SHASHI BHUSHAN : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether it is a fact that only Cabinet Secretary is being appointed as the Chairman of the Executive Council of the Institute of Applied Manpower Research; and

(b) if so, the reasons and considerations therefor ?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI K. S. RAMASWAMY) : (a) It has been the practice to nominate the Cabinet Secretary as the Chairman of the Executive Council of the Institute of Applied Manpower Research.

(b) It is felt that the position of the Cabinet Secretary would be of assistance in securing coordination and cooperation between the Institute and the various Ministries and organisations which are concerned with manpower planning and administration.

Manpower Research 1967

3928. SHRI SHASHI BHUSHAN : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Institute of Applied Manpower Research 1967 and, if so, the number of copies printed and the price of the publication; and

(b) the number of copies of this book sold so for ?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI K. S. RAMASWAMY) : (a) The Institute of Applied Manpower Research have published a book 'Manpower Research 1967' in October, 1968. Four hundred and fifty copies of this publication were printed. The publication is priced at Rs. 12/-- per copy.

(b) Sixty-two copies of this publication have been sold so far.

पश्चिमी सीमा पर झड़पें

3929. श्री हुकम चन्द कछवाय : क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) 1 जनवरी, 1965 के बाद पश्चिमी सीमाओं पर भारतीय सीमा सुरक्षा दल और घुसपैठियों के बीच कितनी झड़पें हुईं;

(ख) इन झड़पों में कितने पाकिस्तानी घुसपैठिये मारे गये और कितने घुसपैठिये गिरफ्तार किये गये; और

(ग) उनके पास से कितने हथियार और अन्य युद्धोपकरण पकड़े गए ?

गृह-कार्य मंत्रालय में राज्य मंत्री (श्री विद्याचरण शुक्ल) : (क) सीमाओं के सीमा सुरक्षा दल के प्रभावकारी नियंत्रण में आने के पश्चात्, 1 फरवरी, 1966 से 31 जनवरी, 1969 तक की अवधि में पश्चिमी सीमाओं पर सीमा सुरक्षा दल और घुसपैठियों के बीच 58 झड़पें हुईं।

(ख) इन झड़पों में 15 घुसपैठिये मारे गये और 9 गिरफ्तार किये गए।

(ग) घुसपैठियों से निम्नलिखित हथियार तथा युद्धोपकरण बरामद किये गए :–

.303 राइफलें	....	3
मौजेर राइफल	....	1
.38 रिवाल्वर	....	8
.32 पिस्तौल	....	1
.12 बोर की पिस्तौल	....	2
12 बोर की बंदूक	....	1
9 एम० एम० पिस्तौल	....	4
.303 राउण्ड	....	156
मौजेर राउण्ड	....	17
7.62 राउण्ड	....	10
.32 राउण्ड	....	74
12 बोर के कारतूस	....	18
9 एम० एम० राउण्ड	...	4

राष्ट्रीय पुस्तकालय कलकत्ता से चुराई गई पुस्तकें

3930. **श्री हुकम चन्द कछवाय** : क्या शिक्षा तथा युवक सेवा मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि कलकत्ता स्थित राष्ट्रीय पुस्तकालय से बहुत सी पुस्तकें चुरा ली गई हैं, जिसका समाचार 27 अक्तूबर, 1968 के 'हिन्दुस्तान' में प्रकाशित हुआ है; और

(ख) यदि हां, तो गत तीन वर्षों में कुल कितनी पुस्तकें चोरी हुई हैं और इस समय इस पुस्तकालय में कुल कितनी पुस्तकें हैं ?

शिक्षा तथा युवक सेवा मंत्री (डा० वी. के. आर. वी. राव) : (क) जी नहीं ।

(ख) उपर्युक्त भाग (क) के उत्तर को देखते हुए, पिछले तीन वर्षों में चोरी गई पुस्तकों की संख्या देने का प्रश्न ही नहीं उठता ।

पुस्तकालय में इस समय, पुस्तकों की संख्या 13 लाख से ज्यादा है, जिसमें पुस्तकें (मोनोग्राफ), पत्रिकाओं, पाण्डुलिपियों आदि की जिल्दबन्द प्रतियां भी शामिल हैं ।

Resettlement of Kerala Families in Tripura

3931. SHRI P. C. ADICHAN : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether there was a proposal to resettle a number of families from Kerala in Tripura ;

(b) if so, how many families were planned to be resettled originally and how far the scheme has since been implemented ; and

(c) whether the implementation of the scheme had been held up or stalled and, if so, the reasons thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) and (b). The Government of India have sanctioned a scheme for the re-settlement in Tripura of 500 ex-servicemen 400 from Tripura and 50 each from Kerala and Punjab. The scheme is to be implemented in two phases—250 families in each phase. The Government of Tripura have intimated that the ex-servicemen selected from Kerala are expected to arrive in Tripura for resettlement by the end of March, 1969. In the light of the experience gained of the settlement of the ex-servicemen selected from Kerala and others in the first phase, further re-settlement operations will be undertaken in the second phase.

(c) The Government of Tripura are trying to implement the Scheme as quickly as may be possible.

हिन्दी भाषी क्षेत्रों के विश्वविद्यालयों के उप-कुलपतियों का सम्मेलन

3932. **श्री शिव कुमार शास्त्री :**
श्री रामावतार शर्मा:

क्या **शिक्षा तथा युवक सेवा** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या इस वर्ष वाराणसी में हिन्दी भाषी क्षेत्रों के विश्वविद्यालयों के उपकुलपतियों का एक सम्मेलन हुआ था;

(ख) यदि हां, तो उनका अगला सम्मेलन किस तिथि को होगा;

(ग) क्या सरकार का विचार अहिन्दी भाषी क्षेत्रों के विश्वविद्यालयों के उपकुलपतियों का ऐसा सम्मेलन आयोजित करने का विचार है; और

(घ) यदि नहीं, तो इसके क्या कारण हैं ?

शिक्षा तथा युवक सेवा मंत्री (डा० वी० के०आर०वी० राव) : (क) जी, नहीं। पांच हिन्दी भाषी राज्यों तथा अन्य राज्यों के विश्वविद्यालयों के कुलपतियों का एक सम्मेलन गत वर्ष फरवरी में हुआ था।

(ख) कुलपतियों के सम्मेलन के स्थान में, सरकार ने हिन्दी में विश्वविद्यालय स्तर की पुस्तकों के उत्पादन के लिये पांच हिन्दी भाषी राज्यों के प्रतिनिधियों का एक सम्मेलन स्थापित करने के प्रस्ताव को मान लिया है। इस प्रकार के सम्मेलन की तारीख अभी निश्चित नहीं की गई है।

(ग) और (घ). चूंकि अन्य भारतीय भाषाओं में निर्माण कार्यक्रम का समन्वय अहिन्दी भाषी राज्यों में संनिहित नहीं है, अतः वहां इस प्रकार के सम्मेलन करने की जरूरत नहीं है। फिर भी सरकार ने उनके सामने शिक्षा मंत्रियों तथा कुलपतियों के प्रादेशिक सम्मेलन करने का प्रस्ताव रखा है।

चौथी योजना में नौवहन क्षमता का लक्ष्य

3933. **श्री श्रद्धाकर सूपकार** : क्या **नौवहन तथा परिवहन** मंत्री यह बताने की कृपा करेंगे कि:

(क) चौथी पंचवर्षीय योजना में कितने टन भार नौवहन क्षमता का लक्ष्य निश्चित किया गया है;

(ख) उसमें से कितने जहाज भारत के जहाज निर्माण कारखानों में बनाये जायेंगे और कितने विदेशों से आयात किये जायेंगे; और

(ग) उन पर कुल कितनी राशि और कितनी विदेशी मुद्रा खर्च होगी ?

संसद-कार्य और नौवहन तथा परिवहन मंत्री (श्री रघुरमैया) : (क) चूंकि चौथी पंचवर्षीय योजना को अभी अन्तिम रूप दिया जाना है। अतः नौवहन टन भार का लक्ष्य अभी तक निश्चित नहीं किया गया है।

(ख) भारतीय शिपयार्डों के लिए कुल अभिग्रहण का कोई विशिष्ट प्रतिशत नियत नहीं किया गया है परन्तु विदेशों में जहाजों के लिए आदेश देते समय उनकी पोत-निर्माण की वर्तमान तथा प्रत्याशित क्षमताओं का पूरा ध्यान रखा जाता है।

(ग) कुल व्यय और संबद्ध विदेशी मुद्रा बताना संभव नहीं है क्योंकि यह जहाजों के मूल्य, पुर्नभुगतान की शर्तों और उन देशों पर निर्भर करती है जिन से समय समय पर उपयुक्त ऋण सुविधाएं उपलब्ध हो सके।

Promotion of directly recruited Assistants in the Central Secretariat Service

3934. SHRI SHASHI BHUSHAN : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether all the highly qualified persons who were directly recruited as Assistants on the basis of the U. P. S. C. examinations held in 1955 and 1957 are still stagnating in the grade and have not had any promotion to the next higher grade; and

(b) if so, the steps Government propose to take to remove this stagnation for this category of Assistants ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) and (b). Promotion of Assistants to the grade of Section Officer is regulated by the C. S. S. Rules, 1962. The rules prescribe separate quotas of vacancies in that grade for being filled on the basis of seniority in the grade of Assistant and on the results of Limited Departmental Examinations held by the U. P. S. C. As such, directly recruited Assistants can get promoted either by competing at such examinations or when their turn for promotion is reached on the basis of their seniority in the grade of Assistants. 100 Assistants out of those directly recruited on the basis of the U.P. S.C. Examination held in 1955 and 1957 have so far been promoted as Section Officers on the basis of Limited Departmental Examinations, which are held periodically.

Study of Spending Habits and Directional Tendencies of Foreign Tourists

3935. SHRI B. K. DASCHOWDHURY:
SHRI R. BARUA :
SHRI CHENGALRAYA NAIDU:
SHRI ONKAR LAL BERWA :
SHRI N. R. LASKAR :
SHRI HARDAYAL DEVGUN :

Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :

(a) whether a survey to study the spending habits and directional tendencies of foreign tourists has been launched ;

(b) whether a similar survey on the same subject was conducted in 1967;

(c) if so, the reasons which necessitated Government to launch another survey on a similar subject so early; and

(d) the total expenditure incurred in 1967 survey and the estimated cost of the present survey ?

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH): (a) Yes, Sir.

(b) and (c). A similar survey was conducted from July 1965 to June, 1966. Because of devaluation of the rupee in June 1966, with consequential rise in hotel rates, transport charges and prices in general, and also because statistical data has to be periodically brought uptodate, it was decided to have the present survey. It started in November 1968, and will continue for 12 months.

(d) The Survey in 1965-66 cost Rs. 75,000/-- and the present survey will cost Rs. 1,36,000/--.

Employees of Asiatic Society, Calcutta

3936. SHRIMATI ILA PALCHOUDHURI: Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to state :

(a) whether the employees of the Asiatic Society, Calcutta have approached the Government of India for the grant of Dearness Allowance at the rate given to their own staff;

(b) if so, the details thereof;

(c) whether the request has been acceded to; and

(d) if not, the reasons for its rejection ?

THE MINISTER OF EDUCATION AND YOUTH SERVICES (DR. V.K R.V. RAO) : (a) to (d). The employees Union of the Asiatic Society, Calcutta have given a representation seeking dearness allowance at rates on a par with Central Government employees. The question of financial assistance to be given to the Asiatic Society is under the consideration of the Govetnment of India.

International Book Fair in India

3937. SHRI ONKAR LAL BERWA :
SHRI CHENGALRAYA NAIDU:
SHRI N. R. LASKAR :
SHRI R. BARUA :

Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to state :

(a) whether it is a fact that an International Book Fair on the lines of the famous Frankfurt fair is to be held in India in 1969;

(b) if so, the main purpose of this fair to be held in India;

(c) how far this fair will help India; and

(d) the total expenditure likely to be involved ?

THE MINISTER OF EDUCATION AND YOUTH SERVICES (DR. V.K.R.V. RAO) : (a) No, Sir.

(b) to (d) Do not arise.

Vacant Space in Indian High Commission in U. K.

3938. SHRI NAMBIAR :
SHRI K. M. ABRAHAM :
SHRI A. K. GOPALAN :
SHRI JYOTIRMOY BASU :

Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether it is a fact that there is a lot of accommodation lying vacant in the main office of the High Commissioner's Office in London; and

(b) if so, the reason of functioning India Tourist Office separately in a hired place ?

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH): (a) and (b). As a result of reduction of staff in the High Commission of India, some office space has become available. This has been reserved for the offices of the High Commission at present located in 55, Jermyn Street Building, the lease of which is being terminated in June, 1969. The Tourist Office has to be located in a commercial area. Its present location near the Air-India Office, London, is most suitable.

Bridge at Gotheni Ghat in Bihar

3939. SHRI VISHWA NATH PANDEY: Will the Minister of SHIPPING AND TRANSPORT be pleased to state :

(a) the progress made so far about the construction of the bridge over the river Choti Gandak at Gotheni Ghat, District Chapra (Bihar) which will connect the States of Uttar Pradesh and Bihar;

(b) when it will be opened for the traffic; and

(c) its total cost of construction ?

THE DEPUTY MINISTER IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS, AND IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI IQBAL SINGH) : (a) and (b). The bridge proper has already been constructed but the work on approach roads is in progress. However, the bridge was opened to traffic in February 1969 by providing temporary service roads till the regular approaches are completed.

(c) The total estimated cost of the bridge with the approach roads is Rs. 27.743 lakhs.

All India Port and Dock Workers' Federation

3940. SHRI GEORGE FERNANDES: Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

(a) whether he has received a national charter of demands from the All India Port and Dock Workers' Federation;

(b) if so, the demads listed in the charter;

(c) whether negotiations are proposed to be started with the Federation on the demands; and

(d) if so, when and at what level?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND SHIPPING AND TRANSPORT (SHRI RAGHU RAMAIAH): (a) No, Sir.

(b) to (d). Do not arise.

Publication of Pornographic Literature by Bengali Monthly 'Amrita'

3941. SHRI JYOTIRMOY BASU: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the attention of Government has been drawn to the fact that *Amrita*, a Bengali monthly owned by Amrita Bazar Patrika Group of Calcutta, is publishing pornographic stories in its each issue; and

(b) if so, what preventive and punitive steps have been or are being taken by Government to put a stop to the publication of pornographic stories in the said journal?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI K. S. RAMASWAMY): (a) and (b). Facts are being ascertained from the State Government.

International Conference on Science and Technology of Non-Metallic Crystals held in New Delhi

3942. SHRI B. K. DASCHOWDHURY: Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to state:

(a) whether an International Conference on Science and Technology of non-metallic crystals was held in New Delhi recently;

(b) the number of scientists who attended the conference and their respective countries: and

(c) the details of subjects discussed in the Conference?

THE MINISTER OF EDUCATION AND YOUTH SERVICES (DR. V. K. R. V. RAO): (a) Yes, Sir. The Conference was held at the Indian Institute of Technology, Delhi.

(b) In addition to two hundred Indian scientists, thirty-six foreign scientists from the following countries participated in the Conference:

Australia	1
Brazil	1
Denmark	1
Finland	1
France	5
Italy	1
Japan	3
U. K.	4
U. S. A.	15
U. S. S. R.	2
West Germany	2
TOTAL:	36

(c) The Conference mainly discussed recent and original research work done on various aspects of non-matallic crystals, such as semi-conductors, alkali halides and general halides, oxide crystals, and devices.

Personal Staff of Ministers

3943. SHRI P. GOPALAN :
SHRI K. M. ABRAHAM :
SHRI K. RAMANI :
SHRI E. K. NAYANAR :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) the total number of personal staff working under each Minister;

(b) the total number of personal staff working under various Ministers, who are taken from out of Government service; and

(c) the total expenditure incurred on them during the year 1968-69 ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS ((SHRI VIDYA CHARAN SHUKLA): (a) to (c). Information as on 1.1.69 regarding the number of personal staff and expenditure incurred on them during 1968 is being collected and will be laid on the Table of the House.

विश्व हिन्दी सम्मेलन

3944. **श्री यशवन्त सिंह कुशवाह** : क्या **शिक्षा तथा युवक सेवा** मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि कानपुर में विश्व हिन्दी सम्मेलन आयोजित किये जाने का प्रस्ताव है; और

(ख) यदि हां, तो इसमें किन देशों द्वारा भाग लिए जाने की संभावना है तथा इस प्रस्तावित सम्मेलन का ब्योरा क्या है ?

शिक्षा तथा युवक सेवा मन्त्रालय में राज्य मन्त्री (श्री भक्त दर्शन) : (क) और (ख). कुछ समाचार पत्रों में ऐसी रिपोर्ट प्रकाशित हुई है कि इस वर्ष के अन्त में आचार्य जुगल किशोर की अध्यक्षता में कानपुर में एक विश्व हिन्दी सम्मेलन आयोजित किया जा रहा है । सरकार को इस सम्मेलन के उद्देश्य तथा उन देशों के बारे में, जो इस में सम्मिलित होने के लिए आमंत्रित किये गये हैं, कोई ब्यौरेवार सूचना अभी तक नहीं मिली है ।

पिलानी (राजस्थान) में टेलीविजन सेटों का निर्माण

3945. **श्री यशवंत सिंह कुशवाह** : क्या **शिक्षा तथा युवक सेवा** मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार ने राजस्थान स्थित पिलानी में बड़ी संख्या में टेलीविजन सेटों का निर्माण करने का निश्चय किया है; और

(ख) यदि हां, तो उसका ब्योरा क्या है ?

शिक्षा तथा युवक सेवा मन्त्री (डा० वी० के० आर० वी० राव) : (क) जी, नहीं । 1000 सेटों के उत्पादन के लिए सेन्ट्रल एलेक्ट्रोनिक्स इंजीनियरिंग रिसर्च इंस्टीट्यूट, पिलानी में केवल एक बेच प्रोडक्शन यूनिट की स्थापना की गई है ।

(ख) प्रश्न नहीं उठता ।

Forced Tax Collection by Naga Hostiles

3946. SHRI D. N. PATODIA : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether it is a fact that a gang of armed Naga hostiles led by a self-styled Commissioner of the Federal Government of Nagaland has started collecting taxes from Villagers in Tingshong areas from the month of January, 1969;

(b) whether the rebel Nagas are collecting the taxes by terrorising people on gun point; and

(c) if so, the reaction of Government in the matter and what steps have been taken to curb it effectively ?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI K. S. RAMASWAMI) : (a) Manipur administration have no such information.

(b) and (c). Do not arise.

Dress Allowance to Officers of Intelligence Bureau

3947. SHRI SHARDA NAND : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether it is a fact that no dress allowance has been disbursed to the officers of the Intelligence Bureau;

(b) if so, the reasons therefor;

(c) the date upto which such allowance will be disbursed;

(d) the number of years for which such allowance has not been disbursed; and

(e) the total amount spent on this account during the year 1967-68 and that to be spent during 1968-69 ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) No, Sir.

(b) Does not arise.

(c) Till the existing orders on the subject in force.

(d) In view of answer to (a) above, question does not arise.

(e) During the year 1967-68 an amount of Rs. 63,360.85 approximately was spent on this account.

During the year 1968-69 the estimated expenditure is roughly Rs. 67,558.70.

Bangalore University as a Central University

3948. SHRI LOBO PRABHU :
SHRI J. H. PATEL :

Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to state :

(a) whether one of the conditions for recognition of the Bangalore (Mysore) University as a Central University is that the Hindi medium should be introduced there;

(b) whether the Government of India have ascertained as to how many students this medium would attract in an area where that language is not spoken;

(c) the estimated cost of teaching in this medium and whether Government will bear it wholly; and

(d) consistently with the equality assured to regional languages, the reason why Government do not insist that the Central Universities in Hindi areas should also teach in the South Indian Languages medium ?

THE MINISTER OF EDUCATION AND YOUTH SERVICES (DR. V.K.R.V. RAO) : (a) A proposal for conversion of the Bangalore University into a Central University is under examination. Introduction of Hindi medium in the University is not a precondition for consideration of this proposal.

(b) No, Sir.

(c) The Government has not worked out any such estimate.

(d) Does not arise in view of the reply to part (a) of the question.

Grievances of Laccadive Inhabitants

3949. SHRI B. K. DASCHOWDHURY:
SHRI D. C. SHARMA :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Central Government have received reports to the effect that the Administration in the Laccadive Islands is not popular with the economically educaiionally and socially-backward inhabitants;

(b) whether some village headmen came to New Delhi recently and placed

their grievances before the Central authorities; and

(c) if so, what steps Government propose to take to redress their grievances ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) A statement by the local Member of Parliament had appeared in the Press recently certain wide allegations against the Administration for which Government have funnd no firm basis. Government have received no such report or other complaints.

(b) and (c). Some local leaders from Minicoy came to New Delhi in June, 1968 to place their grievances and demands before the Government. Their main demand was that an independent inquiry should be conducted into the suspected case of arson, in which the office of the Amin was destroyed in April, 1968. It was alleged that during the course of investigation of this case the people were subjected to police harassment. A senior officer from the Central Government was deputed to inquire into incident and action has been taken on his report.

Employment of Engineers

3950. SHRI D. N. PATODIA : Will the Minister of SHIPPING AND TRANSPORT be pleased to state :

(a) whether it is a fact that he had written to the State Governments to step up their expenditure on roads and other public works so that more engineers could be provided with employment;

(b) if so, what has been the response from the different State Government; and

(c) the extent to which the State Government's activities are likely to offer additional employment to engineers ?

THE DEPUTY MINISTER IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS AND IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI IQBAL SINGH) : (a) No, Sir. However, in May 1968, prof. V. K. R. V. Rao, the then Minister for Transport and shipping, wrote a letter to the Minister-in-charge of roads in the State and to the Governors of States without Legislatures bringing the problem of unemployment of engineers to their personal notice. That communication mentioned that some of the methods for relieving unemployment among engineers could be to commence preparatory work in connection with the road sector schemes, for the Fourth and, if possible, even Fifth 5-Year Plans, the preparation of technical on major completed projects in the road sector and the enforcement of the contractual provision that approved contractors should employ a certain number of qualified engineers.

(b) A statement is laid on the Table of the House. [*Placed in Library. See No.* LT--448/69]

(c) It is difficult to indicate the extent of additional employment at this stage as it will depend on a number of factors, *e. g.* the progress made in implementing the various measures adopted by the different State Governments, tempo of economic activity generated by these measures etc. An assessment of the results can, therefore, be made only after some time.

Tourist Centre at Diamond Harbour Railway Station

3951. SHRI JYOTIRMOY BASU ; Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :

(a) whether a tourist Centre has been set up at the Diamond Harbour Railway Station in the district of 24 Paraganas, West Bengal; and

(b) if so, the amenities that have been provided for the tourists ?

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH): (a) Yes, Sir. A Tourist Centre has been set up at a distance of about three-quarters mile from the Diamond Harbour Railway Station.

(b) The amenities comprise a large Canteen-*cum*-restaurant, Bar, Dining Hall and

Lounges besides accommodation for overnight stay.

Students Going to USA for higher Studies

3952. SHRI JYOTIRMOY BASU: Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to state :

(a) how many students from each State have gone to the USA for higher studies during the period from 1966-67 to 1968-69; and

(b) how many (i) Ford Foundation (ii) Rockfeller Foundation and (iii) other USA Foundation scholarships were granted to Indian students from each State for higher studies in the USA during these years, year-wise ?

THE MINISTER OF EDUCATION AND YOUTH SERVICES (DR. V. K. R. V. RAO) : (a) The information for 1966-67 and 1967-68 is given in the statement laid on the Table of the House [*Placed in Library. See* No.LT-449/69]. For 1968-69 the data are not yet available.

(b) while data is available about the total number of scholarship-holders, their break-up according to source of scholarship is not available. Therefore, the total number of students in each State getting scholarships for higher studies in USA during 1966-67 and 1967-68 is given in the statement laid on the Table of the House [*Placed in Library. See No.* LT-449/69].

P.M's visit to West Bengal

3953. SHRI JYOTIRMOY BASU : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Government of West Bengal gave VIP treatment to the Prime Minister during her visit to West Bengal in connection with the mid-term poll campaign;

(b) if so, whether the Prime Minister addresesd election meetings in West Bengal in her capacity at the Prime Minister of India or in her capacity as the leader of the Congress Party;

(c) in case she addressed meetings in her capacity as a Congress leader, the reasons as to why all the Government facilities were made available to her;

(d) whether the Government of Punjab refused to give any VIP treatment to any Central Ministers including the Prime Minister in connection with their election meeting in that State; and

(e) if so, the reasons as to why the West Bengal Government did not take similar decision ?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI K. S. RAMASWAMI) : (a) to (e). The tours undertaken by the Central Ministers including the Prime Minister in connection with election compaign are not treated as official tours but during the election tours the State Governments do extend to them usual courtesies and make normal security arrangements. During her visit to West Bengal in connection with the recent mid-term poll the Prime Minister addressed the election meetings in her capacity as leader of the Congress Party. No special treatment or facilities, beyond the usual security arrangements, were provided by the State Government. The Government of Punjab have also confirmed that usual courtesies were extended and normal security arrangements were made during the election tours of the Prime Minister and other Ministers in that State.

इटावा और भिंड के बीच यमुना और चम्बल नदियों पर पुल

3954. श्री यशवन्त सिंह कुशवाह : क्या नौवहन तथा परिवहन मन्त्री यह बताने की कृपा करेंगे कि :

(क) इटावा (उत्तर प्रदेश) और भिंड (मध्य प्रदेश) के बीच यमुना और चम्बल नदियों पर सड़क पुल कब तक बन कर तैयार हो जायेंगे; और

(ख) इस कार्य पर अब तक कितना व्यय हुआ है ?

संसद-कार्य विभाग और नौवहन तथा परिवहन मन्त्रालय में उप मन्त्री (श्री इकबाल सिंह) : (क) यमुना के पुल के जून 1970 तक और चम्बल के पुल के जून, 1971 तक पूरे होने की आशा हैं ।

(ख) यमुना पुल पर 31.39 लाख रुपये की राशि और चम्बल पुल पर 40.70 लाख रुपये की राशि व्यय हुई ।

विश्वविद्यालयों में मानसिक रूप से दुर्बल छात्रों के लिये पाठ्यक्रम

3955. **श्री भोलानाथ मास्टर** : क्या **शिक्षा तथा युवक सेवा** मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या विश्वविद्यालयों में मानसिक रूप से दुर्बल छात्रों के लिये कोई नया पाठ्यक्रम रखने के बारे में विचार किया जा रहा है; और

(ख) इस सम्बन्ध में पंजाब विश्वविद्यालय की विशेषज्ञ अध्ययन तालिका द्वारा प्रस्तुत प्रतिवेदन के बारे में सरकार की क्या प्रति-क्रिया है ?

शिक्षा तथा युवक सेवा मन्त्री (डा०वी०के० आर० वी० राव): (क) जी नहीं ।

(ख) पंजाब विश्वविद्यालय द्वारा इस सम्बन्ध में किसी विशेषज्ञ अध्ययन पैनल की स्थापना किए जाने के बारे में सरकार को कोई ज्ञानकारी नहीं है ।

Award of "Padma Shri" in January, 1969 to a Person Charged for Corruption

3956. SHRI YAJNA DATT SHARMA:
SHRI D. N. PATODIA :
SHRI DEVEN SEN :
SHRI ONKAR LAL BERWA :
SHRI P. N. SOLANKI :
SHRI KIKAR SINGH :
SHRI D. R. PARMAR :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether it is a fact that one of the persons, awarded "Padma Shri" on the 26th January, 1969 has been charged for corruption and the Central Bureau of Investigation is looking into the matter;

(b) if so, the name of the person;

(c) whether any verification of the antecedents of the persons who are selected for, such awards, is made;

(d) if so, whether the State or the Union Territory concerned is consulted in the matter; and

(e) if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) No, Sir.

(b) Does not arise.

(c) to (e). The selections for the awards are made from among those recommended by State Governments; Union Territories, Ministries and Departments of the Government of India and others who are expected to bear in mind the antecedents of the individuals whom they recommend. As a rule, therefore, there is no verification of antecedents or consultations with States or Union Territories after selections have been made.

ग्वालियर में पर्यटक बंगला

3957. **श्री रामावतार शर्मा** : क्या **पर्यटन तथा असैनिक उड्डयन मन्त्री यह बताने**

की कृपा करेंगे कि :

(क) क्या यह सच है कि पर्यटन को प्रोत्साहन देने के लिये तीन वर्ष पहले ग्वालियर में एक बढ़िया पर्यटक बंगला बनाने की योजना बनाई गई थी;

(ख) यदि हां, तो इस सम्बन्ध में अब तक कोई प्रगति न होने के क्या कारण हैं; और

(ग) यह पर्यटक बंगला कब तक बन कर तैयार हो जाने की संभावना है ?

पर्यटन तथा असैनिक उड्डयन मन्त्री (डा. कर्ण सिंह) : (क) जी, हां ।

(ख) और (ग). पर्यटक बंगलों (श्रेणी I) के प्रबन्ध, तथा ऐसे नये बंगलों के निर्माण का कार्य भारत पर्यटन विकास निगम को हस्तांतरित कर दिया गया है । ग्वालियर में पर्यटक बंगले के स्थान पर एक मोटल के निर्माण का प्रश्न उनके विचाराधीन है, परन्तु इस विषय में अन्तिम निर्णय बाजार सम्बन्धी सर्वेक्षणों (मार्केट सर्वेज) तथा फंडों की उपलब्धि पर आधारित पारस्परिक दृष्टि से निर्धारित प्राथमिकताओं पर निर्भर करेगा ।

Loans Given to Delhi Municipal Corporation

3958. DR. KARNI SINGH : Will the Minister of HOME AFFAIRS be pleased to state :

(a) the total amount of loan made by the Central Government till the end of 1968 to the Delhi Municipal Corporation for their Departments of Transport and Water Supply and Sewage Disposal;

(b) whether these loans are being repaid regularly by the Corporation; and

(c) if so, how much amount has been repaid by the and of 1968 and how much is still outstanding ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) Loans totalling Rs. 1198.00 lakhs (excluding a non-repayable loan of Rs. 38.13 lakhs) were sanctioned by the Central Government for Delhi Transport Undertaking and loans amounting to Rs. 2802.59 lakhs were sanctioned for Water Supply and Sewage Disposal Undertaking up to 31.12.1968.

(b) No, Sir.

(c) The position is indicated below:--

Delhi Transport Undertaking :

A total sum of Rs, 278.10 lakhs has been repaid. The balance of Rs. 919.90 lakhs (excluding the nonrepayable loan of Rs. 38.13 lakhs) is outstanding.

Water Supply and Sewage Disposal Undertaking :

A total sum of Rs. 164,89 lakhs has been repaid. The balance of Rs. 2637.70 lakhs is outstanding.

Revathi Aircraft

3959. SHRI BABURAO PATEL : Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :

(a) the main features of the 'Revathi' aircraft reported to have been built at Kanpur;

(b) the percentage of the cost of foreign components required for each aircraft and particulars and prices of the components item-wise with the names of countries supplying them and the amount of foreign exchange required for each aircraft;

(c) the annual production target of 'Revathi' with approximate cost price of each and approximate sale price expected for each and who is expected to purchase them?

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH): (a) The 'Revathi' light trainer aircraft has

been built by the Technical Centre of the Research and Development wing of the Civil Aviation Department. The prototype is undergoing flight trials at the Indian Institute of Technology, Kunpur. Its main features are indicated in the statement. Laid on the Table of the House [*Placed in Library. See* No. LT-450/69].

(b) Foreign exchange expenditure of Rs. 22,000/- has been incurred towards the cost of one Continental engine and one propeller imported from the U. S. A., and instruments, materials such as aluminium alloy sheets, aircraft bolts and nuts, etc. imported from the U. K./U. S. A. This represents approximately 70% of the total cost.

(c) There is no proposal at present to undertake quantity production of this aircraft for commercial sale.

श्रीमती कोरेट्टा किंग को गांधी हत्या स्थल देखने जाने से रोका जाना

3960. **श्री शशि भूषण : क्या शिक्षा तथा युवक सेवा** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि तीस जनवरी मार्ग में जिस स्थान पर गांधी जी की हत्या हुई थी वह स्थान उन सरकारी अथवा गैर सरकारी अतिथियों को सरकारी तौर पर दिखाने के लिए अनिच्छा दिखाई जाती है जो गांधी शताब्दी समारोहों अथवा अन्यथा भारत आते हैं और गांधी हत्या स्थल देखना चाहते हैं;

(ख) क्या यह भी सच है कि श्रीमती कोरेट्टा किंग, जो वह स्थान देखना चाहती थीं को यह कह कर वहां जाने से रोका गया था कि वहां पर बड़ी गड़बड़ी है; और

(ग) यदि हां, तो इसके क्या कारण हैं तथा इस बारे में सरकार की क्या प्रतिक्रिया है?

शिक्षा तथा युवक सेवा मंत्री (डा० वी० के० आर० वी० राव) : (क) जी नहीं ।

(ख) जी नहीं । श्रीमती कोरेट्टा किंग ने उक्त स्थान को देखने की कोई इच्छा प्रकट नहीं की थी और इसलिए ऐसे दौरे को उनके कार्यक्रम में शामिल नहीं किया गया था ।

(ग) प्रश्न नहीं उठता ।

Allotment of Land in Imphal

3961. SHRI M. MEGHACHANDRA : Will the Minister of HOME AFFAIRS be pleased to refer to the reply given to Unstarred Question No. 4094 on the 13th December, 1967 and state :

(a) whether it is a fact that the plot allotted to Shri Joychandra Singh, Editor, *Prajatantra Patrika*, Imphal for the construction of office buildings for *Prajatantra Patrika*, being extraordinarily big, has been utilised in constructing buildings for letting out for other purposes and for selling away part of the plot to others and that a big part is still lying unsed for the last eight years in the heart of the bazar of Imphal;

(b) if so, what portion of the land has been sold and to whom;

(c) whether the *Prajatantra* paper is being lodged in a building constructed on the plot or is being published elsewhere in a rented house; and

(d) whether the Government of Manipur have further recommended grant of some lakhs of rupees to the allottee who has become very rich by getting the aforesaid plot of land which will ordinarily be allotted to 10 individual businessmen ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) and (b). The Government of Manipur have informed that a plot was allotted to the Editor *Prajatantra Patrika* in 1961 by the Chief Commissioner, Manipur after realisation of due premium. The allottee built upon only a part of the plot and the remainder was and is still lying vacant. The allottee has also transferred

more than 3800 sq. ft to S/Shri Kishan Lal, Nik Chand and Ibotombi Singh.

(c) The Office of the Prajatantra Patrika is not lodged in any building constructed over the said plot but elsewhere in a rented house.

(d) The Government of Manipur have informed that no grant has been recommended for the allottee.

Pay Scales For Graduate Headmasters in Manipur Schools

3962. SHRI M. MEGHACHANDRA : Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to refer to the reply given to Unstarred Question No. 6753 on the 30th August, 1968 and state :

(a) whether the Government of Manipur have proposed grant of graduate scale to the 25 Graduate Headmasters in M. E. and J. B. Schools in Manipur ;

(b) if so, the reaction of Government thereto; and

(c) if the reply to part (a) above be in the negative, whether Government propose to consider the grant of a higher pay scale to the Graduate Headmasters ?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION AND YOUTH SERVICES : (SHRI BHAKT DARSHAN): (a) to (c). The Manipur Administration is still considering the matter.

Non-payment of Pensions to Retired Teachers

3963. SHRI M. MEGHACHANDRA : Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to refer to the reply given to Unstarred Question No. 1295 on the 26th July, 1968 and state ;

(a) whether the pension cases of Matriculate untrained and non-Matriculate untrained teachers have now been finalised:

(b) if so, the details thereof;

(c) whether Government have approved the orders of the Education Department of the former Manipur Territorial Council dated the 14th/15th January, 1963 exempting the non-Matriculate untrained teachers who put in 20 years of service after the 1st January, 1959, from training and thereby sanctioning the scales of pay of trained teachers for them; and

(d) if not, the reasons for discriminatory treatment to the non-Matriculates who have already enjoyed the exemption referred to above ?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION AND YOUTH SERVICES (SHRI BHAKT DARSHAN) : (a) to (d). The requisite information is being collected from Manipur Administration and will be laid on the Table of the Sabha in due course.

Assembly of World Council For the Welfare of the Blind in New Delhi

3964. SHRI UMANATH :
SHRI K. ANIRUDHAN :
SHRI P. GOPALAN :
SHRI GANESH GHOSH :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether it is a fact that Government have given permission to the World Council for the Welfare of the Blind to hold their world assembly in New Delhi in November 1969;

(b) whether it is also a fact that Government had denied similar permission to the International Federation of the Blind;

(c) if so, the reasons for the dis-crimination; and

(d) whether it is also a fact that the C. I. A. has been financing to the World Council for the Welfare of the Blind ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) Yes, Sir.

(b) No, Sir.

(c) Question does not arise.

(d) Government have no such infoma-tion.

Ban on Meetings in Chanakyapuri and Teen Murti Areas

3965. SHRI B. K. DASCHOWDHURY : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether holding of public meetings, processions and demonstrations was banned for two months in Chanakyapuri and Teen Murti areas in New Delhi in the month of February, 1969; and

(b) if so, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): (a) Yes, Sir.

(a) The order was passed on 2nd February, 1969 by the Additional District Magistrate under section 144, Cr. P. C. as he was of the opinion that there was sufficient ground for proceeding under that section to prevent obstruction to traffic, annoyance to the residents, danger to human life and safety and disturbance of public tranquility.

मंत्रालयों, विभागों के अधीन खोले गये नये कार्यालय

3966. **श्री रघुवीर सिंह शास्त्री :**
श्री बाल्मीकी चौधरी :

क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) वर्ष 1966 से 1968 तक विभिन्न मंत्रालयों/विभागों के अधीन कितने नये कार्यालय खोले गये;

(ख) उनमें से कितने कार्यालयों के नाम हिन्दी में अथवा अन्य भारतीय भाषाओं में रखे गये;

(ग) जिन कार्यालयों के नाम केवल अंग्रेजी में रखे गए हैं उनके नाम भारतीय भाषाओं में न रखे जाने के क्या कारण हैं; और

(घ) ऐसा न किये जाने के क्या कारण हैं जबकि इस सम्बन्ध में भारत सरकार के आदेश थे तथा इस बारे में अब क्या कार्यवाही करने का प्रस्ताव है ?

गृह-कार्य मंत्रालय में राज्य मंत्री (श्री विद्या चरण शुक्ल) : (क) से (घ). जिन मंत्रालयों/विभागों से सूचना प्राप्त हो चुकी है उनके सम्बन्ध में एक विवरण सदन के सभा पटल पर रखा जाता है। [पुस्तकालय में रख दिया गया। देखिये संख्या LT-441/69] अन्य मंत्रालयों/विभागों से प्राप्त होने के बाद सूचना सदन के सभा पटल पर रख दी जायेगी।

Special Pay to Manipur Employees

3967. SHRI M.MEGHACHANDRA: Will the Minister of HOME AFFAIRS be pleased to refer to the reply given to Unstarred Question No. 2465 on the 2nd August, 1968 and state :

(a) whether the matter regarding the grant of special pay and house rent allowance to the employees of the Manipur Government posted in the disturbed areas of Manipur has been finalised;

(b) if so, the allowances in detail; and

(c) if the reply to part (a) above be in the negative the reasons for the delay in finalising the matter ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) to (c). The matter is still under examination in view of recent orders of the Government of Nagaland sanctioning dearness allowance to their employees.

Urdu Language

3968. SHRI BAL RAJ MADHOK :
SHRI RANJIT SINGH :
SHRI D. C. SHARMA :
SHRI BENI SHANKER SHARMA :
SHRI HARDAYAL DEVGUN:

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether Government have been urged upon to give a rightful place to Urdu language;

(b) if so, the reaction of Government thereto; and

(c) the steps taken or proposed to be taken in the matter ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): (a) Yes, Sir.

(b) The Government policy in this regard is contained in the Statement on Language dated the 14th July, 1958. A copy thereof is laid on the Table of the House [*Placed in Library. See No. LT*—452 /69].

(c) In July, 1967, the Chief Ministers of the States having sizeable population of Urdu speaking people were requested to take suitable measures for the full and effective implementation of these assurances given by Government in regard to Urdu, as in the case of other linguistic minorities, the Commission for Linguistic Minorities, who is appointed under Article 350 B of the Constitution, also investigates all matters relating to safequards provided to the Urdu speaking people.

Revenue For Manipur

3969. SHRI M. MEGHACHANDRA : Will the Minister of HOME AFFAIRS be pleased to state :

(a) the total revenue collected for the Union Territory of Manipur for the year 1967-68 and 1968-69 till date;

(b) steps taken by the Government to increase the tax collection in Manipur; and

(c) the Central aid for Non-Plan expenditure during 1967-68 and 1968-69 ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a)

Year	*Amount* (Rs. in lakhs)
1967-68	167.30
1968-69	
(i) Actuals (1.4.68 to 30.11.68)	63.23
(ii) Anticipated (1.12.68 to 31.3.69)	110.64
Total for 1968-69	173.87

(b) The following steps have been/are being taken in increase the tax collection:-

(i) Additional staff has been appointed to collect arrears of land revenue.

(ii) Rates of sales tax for certain commodities including motor, spirit, lubricants, diesel oil etc. have been increased; and

(iii) Rates of Amusement tax and Motor Vehicles tax are proposed to be enhanced.

(c) *Year*	*Amount* (Rs. in lakhs)
1967-68	989.78
1968-69	895.95

Appointments In Aligarh Muslim University

3970. SHRI K. LAKKAPPA :
SHRI YASHPAL SINGH :
DR. SUSHILA NAYAR:
SHRI A. SREEDHARAN :

Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to state :

(a) the number of appointments among the teaching staff of the Aligarh Muslim University made from different communities since the appointment of the present Vice-Chancellor ;

(b) whether this reflects a reversal of the policy of secularism pursued by that University in the past ; and

(c) if so, the steps Government propose to take to check the reversal of the policy of secularism in that University ?

THE MINISTER OF EDUCATION AND YOUTH SERVICES (DR. V.K.R.V. RAO): (a) The present Vice-Chancellor of the Aligarh Muslim University took charge of his office on the 5th January, 1968, The Executive Council of the University has made a total of 135 appointments to various teaching posts in the University during the period January 5, 1968 to February 28, 1969. Out of these, 90 are Muslims and 45 others. Besides, 31 appointments to posts of short term duration have been made, out of which 26 are Muslims and 5 others,

(b) No, Sir.

(c) Does not arise.

दिल्ली के लिये विधान सभा

3971. श्री यशवन्त सिंह कुशवाह : क्या गृह-कार्य मंत्री यह बताने कृपा करेंगे कि :

(क) क्या यह सच है कि केन्द्रीय सरकार को दिल्ली के लिये राज्य स्तर की विधान सभा बनाने की मांग भेजी गई है ; और

(ख) यदि हां, तो इसके बारे में सरकार की क्या प्रतिक्रिया है ?

गृह-कार्य मंत्रालय में राज्य मंत्री (श्री विद्या चरण शुक्ल) (क) जी नहीं, श्रीमान ।

(ख) प्रश्न नहीं उठता ।

Transport of Goods from India to Iran

3972. SHRI D. N. PATODIA : Will the Minister of SHIPPING AND TRANSPORT be pleased to state :

(a) whether it is a fact that discussions were held between the representatives of India and Iran on the possibility of utilising Indian bottoms for the transport of goods from India to Iran ;

(b) if so, whether any decision has been taken ; and

(c) how it will augment India's earnings?

THE MINISTER OF PARLIAMENTARY AFFAIRS, AND SHIPPING AND TRANSPORT (SHRI RAGHU RAMAIAH): (a) No, Sir.

(b) and (c). Do not arise,

Royalty on the Works of Tagore

3973. SHRI K. P. SINGH DEO : Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to state :

(a) whether it is a fact that the U S. S. R. Government have not paid the amount of royalty on the works of Tagore :

(b) if so, the amount of royalty due from them ;

(c) the amount of royalty paid by Government ; and

(d) the steps taken by Government to recover the remaining amount of royalty, if any ?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION AND YOUTH SERVICES (SHRI BHAKT DARSHAN): (a) The Government of U. S. S. R, are not members of either of the two International Conventions on Copyright, and hence they are not under any legal obligation to pay any royalty to the Indian authors and for that matter to authors of any other Country, when their works are used in that country.

(b) to (d). Do not arise.

State Road Transport Undertakings

3974. SHRI HEM RAJ : Will the Minister of SHIPPING AND TRANSPORT be pleased to state :

(a) the amount invested in the state Road Transport Undertakings in the country ; and

(b) the annual expenditure thereon and the income accruing therefrom ?

THE MINISTER OF PARLIAMENTARY AFFAIRS, AND SHIPPING AND TRANSPORT (SHRI RAGHU RAMAIAH): (a) and (b) . The information required is being collected and will be placed on the table of the Sabha, when received.

Demand for Grounding of Viscounts.

3975. SHRI GEORGE FERNANDES :
SHRI D. N. PATODIA :
SHRI N. K. SOMANI :
SHRI S. K. TAPURIAH :
SHRI HIMATSINGKA :
SHRI NARENDRA SINGH MAHIDA :
SHRI ONKAR LAL BERWA :
SHRI P. C. ADICHAN :

Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :

(a) whether the Indian Airlines Pilots' Association has requested Government to ground the Viscount owned by the Indian Airlines Corporation ;

(b) whether the inquiry into the airworthiness of these planes has been started ;

(c) if so, the result of the inquiry ; and

(d) whether the Indian Airlines Corporation plans to replace the Viscount planes in the near future ?

THE MINISTER OF TOURISM AND CIVIL AVIATION : (DR. KARAN SINGH) (a) to (c). Viscount aircraft VT-DIG took off at 14.10 hrs. on 4. 2. 1969 on the Calcutta-Gauhati run. At 15000 ft. with outside air temperature at 4oC, engines 3 & 4 autofeathered and subsequently 1 and 2 also autofeathered. At a lower height, the pilot managed to start all four engines one by one. He, however, decided to return to Dum Dum, and the incident is now under investigation. Based on this incident, the Indian Commercial Pilots Association suggested grounding of Viscount aircraft pending the results of the investigation. Another section of the pilots belonging to the Association informed the General Manager of the Corporation that a majority of Viscount pilots of Bombay region including examiners, instructors and check pilots, considered Viscounts airworthy. This view tallies with the view held by the management themselves. Accordingly it was decided not to ground the aircraft.

From the information so far received, the preliminary investigation has not revealed any fault in the aircraft including the propeller auto-feathering system.

(d) The Indian Airlines have plans to replace the Viscount aircraft during the early 70s.

Directives to States Regarding Urdu Language

3976. SHRI S. M. BANERJEE : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether it is a fact that the Union Government is seriously considering to issue necessary directives to various States for making Urdu language as the second language ;

(a) if so, whether this has been communicated to all the state Governments ;

(c) if so, the reaction of the State Governments ; and

(d) if not, the reasons for the delay ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS : (SHRI VIDYA CHARAN SHUKLA) : (a) to (d). No Sir. The Government Policy in this regard is contained in the Statement on

Language dated the 14th July, 1958. A copy thereof is laid on the Table of the House. [*Placed in Library. See No. LT-453/69*]

In July, 1967, the Chief Ministers of the States having sizeable population of Urdu speaking people were requested to take suitable measures for the full and effective implementation of the assurances given by Government in regard to Urdu. As in the case of other linguistic minorities, the Commissioner for Linguistic Minorities, who is appointed under Article 350-B of the Constitution, also investigates all matters relating to safeguards provided to the Urdu speaking people.

राजस्थान में पब्लिक स्कूल के पाठ्यक्रम से एक पाठ्य पुस्तक को हटाना

3978. **श्री प०ला० बारुपाल** : क्या शिक्षा तथा युवक सेवा मंत्री राजस्थान में पब्लिक स्कूल के पाठ्यक्रम से एक पाठ्य-पुस्तक को हटाने के बारे में 15 नवम्बर, 1968 के अतारांकित प्रश्न संख्या 845 के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि :

(क) क्या अपेक्षित जानकारी राजस्थान सरकार से इस बीच एकत्रित कर ली गई है; और

(ख) यदि हां, तो उसका ब्यौरा क्या है ?

शिक्षा तथा युवक सेवा मंत्री (डा० बी० के० आर० बी० राव) : (क) और (ख). अपेक्षित सूचना राज्य सरकार से अभी आनी है और प्राप्त होते ही उसे सभा पटल पर रख दिया जाएगा ।

Grenades Found Near Azad Bhavan, New Delhi

3979. SHRI B. K. DASCHOWDHURY:
DR. SUHSHILA NAYAR :
SHRI GADILINGANA GOWD :
SHRI HARDAYAL DEVGUN :
SHRI BHARAT SINGH CHAUHAN :
SHRI K. LAKKAPPA :
SHRI A. SREEDHARAN :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether grenades were found lying at the rear of the Azad Bhavan, New Delhi on the 15th February, 1969 when delegates to the International Conference ushered into the hall to witness a cultural show;

(b) the details of grenades' marking;

(c) whether any enquiry has been made and any persons arrested; and

(d) the action takan by Government in this respect ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS: (SHRI VIDYA CHARAN SHUKLA) : (a) Two hand grenades were recovered in the premises of Azad Bhavan, New Delhi on 14. 2. 1969 before the entry of the delegates to the International Conference.

(b) Both the grenades were H. E. 36, military type and were serviceable.

(c) and (d). A case under the Explosivies Substances Act has been registered by the Delhi Police and is under investigation.

हड़ताल में भाग लेने के कारण कर्मचारियों और संसद सदस्यों पर मुकदमे

3980. **श्री रामावतार शास्त्री** : क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि:

(क) 19 सितम्बर, 1968 की सांकेतिक हड़ताल में भाग लेने के कारण केन्द्रीय सरकार के कितने कर्मचारियों और उनके नेताओं पर मुकदमे चलाये जा रहे हैं;

(ख) क्या कुछ संसद सदस्यों पर भी मुकदमे चलाये जा रहे हैं और यदि हां, तो उनके नाम क्या है;

(ग) क्या यह भी सच है कि सरकार ने

इन मुकदमों को वापस लेने का निर्णय किया है;

(घ) यदि हां, तो अब तक कितने व्यक्तियों के विरुद्ध चलाये गये मुकदमे वापिस ले लिये गये हैं, और सरकार का विचार बाकी लोगों के विरुद्ध मुकदमों को कब तक वापिस लेने का हैं; और

(ङ०) क्या सरकार का विचार संसद सदस्यों के विरुद्ध दायर किये गये मुकदमों को वापिस लेने का है और यदि नहीं, तो इसके क्या कारण हैं ?

गृह कार्य मंत्रालय में राज्य मंत्री (श्री विद्याचरण शुक्ल) : (क) गिरफ्तार किये गये कुल व्यक्तियों की संख्या लगभग 9996 है । उनमें से नेताओं तथा अन्य व्यक्तियों के पृथक पृथक आंकड़े उपलब्ध नहीं हैं ।

(ख) निम्न लिखित संसद् सदस्य हड़ताल के सम्बन्ध में गिरफ्तार किये गये थे:—

(1) श्री रामावतार शास्त्री,
(2) श्री एस. एम. जोशी,
(3) श्री दत्तोपन्त ठेंगडी,
(4) श्री एस. एम. बनर्जी,
(5) श्री जे. एम. बिस्वास,

(ग) राज्य सरकारों एवम् संघ राज्य क्षेत्रों को परामर्श दिया गया है कि उन मामलों में जिनमें आरोप / आरोपों के पर्याप्त साक्ष्य उपलब्ध नहीं है नियमानुसार कानूनी कार्यवाही समाप्त करने के कदम उठाये जाय ।

(घ) सूचना शीघ्र उपलब्ध नहीं है । जिन मामलों में पर्याप्त साक्ष्य नहीं हैं, कानूनी कार्यवाही को समाप्त करने के लिए कदम राज्य सरकारों व संघ राज्य क्षेत्रों द्वारा उठाये जाते हैं ।

(ड.) इस समय केन्द्रीय सरकार के विचाराधीन ऐसा कोई प्रस्ताव नहीं है क्योंकि यह सरकार की नीति है कि कानून को अपनी कार्रवाई करने दी जाए ।

कर्मचारियों की पुनः नियुक्ति

3981. **श्री रामावतार शास्त्री :**
श्री ई. के. नायनार :
श्री देवेन सेन :
श्री प्र. न. सोलंकी :
श्री ओंकार लाल बेरवा :
श्री किंकर सिंह :
श्री ब. रा. परमार :

क्या गृह–कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि सरकार ने केन्द्रीय सरकार के उन कर्मचारियों को पुनः नियुक्त करने का निर्णय किया है जिनको 19 सितम्बर, 1968 को सांकेतिक हड़ताल में भाग लेने के कारण निलंबित तथा सेवामुक्त कर दिया गया था;

(ख) यदि हां, तो अब तक पुनः नियुक्त किये गये कर्मचारियों की संख्या कितनी है और कितने कर्मचारियों की अभी भी पुनः नियुक्त की जानी है; और

(ग) सरकार का विचार सब कर्मचारियों की पुनः नियुक्ति कब तक करने का है ?

गृह–कार्य मंत्रालय में राज्य मंत्री (श्री विद्याचरण शुक्ल) : (क) उन केन्द्रीय सरकार के कर्मचारियों के सम्बन्ध में, जिन्होंने 19 सितम्बर, 1968 की हड़ताल में भाग लिया था, सरकार की नीति 18 अक्टूबर, 1968 तथा 7 जनवरी, 1969 को जारी किये गये प्रेस नोटों में और 13 मार्च, 1969 को सदन में दिये गये वक्तव्य में बताई गई हैं ।

(ख) सूचना एकत्रित की जा रही है ।

(ग) विभागाध्यक्षों को सलाह दी गई है कि वे उन कर्मचारियों को, जो सरकार के उपरोक्त निर्णयों को ध्यान में रखते हुए पुन: नियुक्ति के योग्य हैं, पुन: नियुक्त करने की शीघ्र कार्यवाही करें ।

Advance Air Bookings For Mangalore-Bombay Flight

3982. SHRI LOBO PRABHU: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :

(a) whether it is necessary to make bookings almost two weeks in advance for the Mangalore-Bombay flight ;

(b) the reason why four seats or so are kept in reserve for those who actually go to the airport, which is 14 miles away, when number available after luggage is calculated, can be made known in the booking office in Mangalore itself ;

(c) the reasons for not establishing an Avro flight from Bombay, Mangalore Bangalore, Madras route, considering the traffic developing from the Mangalore Harbour and connected industrial plants ; and

(d) when the airport was declared available for Avros and what delayed the inauguration their flights ?

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH): (a) No, Sir.

(b) No seats are held for sale at the airport as such. However, the final position of the seats which can be released can be worked out only after the arrival of the aircraft from Bombay when the fuel requirements, which dependent on weather conditions become known. The seats, if any, which become available are, therefore offered at the airport. This inconvenience has largely been overcome with the introduction of services with HS-748 aircraft which normally satisfies the entire demand for tickets at the booking office.

(c) A service by HS-748 aircraft on the Bombay-Mangalore sector with a thrice weekly extension on the Mangalore-Bangalore sector has been operating since 25.2. 1969. The Indian Airlines will consider in 1969-70 the feasibility of extending the service to Madras when more HS-748 aircraft become available. HS-748 could not be put in operation earlier as Mangalore airport was not suitable for such aircraft.

(d) Mangalore aerodrome was declared fit for HS-748 operations from 15-2 1969. The delay of 10 days was due to the time taken in arranging necessary publicity.

Provisions Under CPC To Check Breach of Peace

3983. SHRI LOBO PRABHU : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the programmes, announced before the recent disturbances in Andhra Pradesh and Bombay, did not attract the Provisions of Section 107 of the Criminal Procedure Code since they invited a breach of the peace ;

(b) the reasons for not demanding security from the leaders, making the announcements, for any breach of the peace arising from their announcements;

(c) whether Government propose to issue directions to the effect that the police Officers should exercise their responsibility to demand bonds from leaders announcing programmes which are likely to disturb the peace ; and

(d) whether the Central Government, in their concurrent power, propose to remind the State Governments that the responsibility of the Police should not be subject to any interference ?

THE DEPUTY - MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI K. S. RAMASWAMY) (a) to (d). The facts are being ascertained from the State Governments.

राष्ट्रीय राजपथ

3984. **श्री श्रोंकार लाल बेरवा** : क्या **नौवहन तथा परिवहन** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि सरकार ने दिल्ली, मथुरा, आगरा और बम्बई सड़क मार्ग को राजपथ के रूप में मान्यता दी है ;

(ख) यदि हां, तो क्या दिल्ली, जयपुर, टोंक, कोटा, झालावार और इन्दौर मार्ग को भी राजपथ के रूप में मान्यता देने का सरकार का विचार है ; और

(ग) यदि हां, तो कब तक ऐसा किये जाने की संभावना है ?

संसद-कार्य विभाग और नौवहन तथा परिवहन मंत्रालय में उप-मंत्री (श्री इकबाल सिंह): (क) जी हां, दिल्ली—मथुरा—आगरा मार्ग राष्ट्रीय राजमार्ग संख्या 2 का भाग है और आगरा-बंबई मार्ग राष्ट्रीय राजमार्ग संख्या 3 का भाग है ।

(ख) और (ग) . दिल्ली और जयपुर वर्तमान राष्ट्रीय राजमार्ग संख्या 8 से जुड़े हुए हैं । वियाओरा से इन्दौर तक का टुकड़ा राष्ट्रीय राजमार्ग संख्या 3 का भाग है । जयपुर, टोंक, कोटा, झालावाड़ और वियाओरा तक मिलाने वाली सड़क एक राज्य मार्ग है । इस राज्य मार्ग को राष्ट्रीय राज-मार्ग के भाग के रूप में अपनाने का प्रश्न चौथी योजना को अन्तिम रूप दिये जाने के बाद दूसरों के साथ विचार किया जायेगा ।

कोटा (राजस्थान) के लिये विमान सेवा

3985. **श्री श्रोंकार लाल बेरवा** : क्या **पर्यटन तथा असैनिक उड्डयन** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि दिल्ली से जयपुर, आगरा और उदयपुर के लिए विमान सेवा आरम्भ कर दी गई है ; और

(ख) यदि हां, तो कोटा (राजस्थान) के लिये विमान सेवा आरम्भ न करने के क्या कारण हैं ?

पर्यटन तथा असैनिक उड्डयन मंत्री : (डा० कर्ण सिंह) : (क) दिल्ली को आगरा, जयपुर और उदयपुर से जोड़ने वाली विमान सेवाएं 1959–60 से परिचालित की जा रही हैं ।

(ख) दिल्ली और बंबई के बीच वाईकाउंट सेवा अहमदाबाद, जयपुर और आगरा से होकर परिचालित होती है, जब कि फ्रेंडशिप सेवा अहमदाबाद, उदयपुर और जयपुर से हो कर परिचालित होती है । कोटा का हवाई अड्डा वाइकाउंट अथवा फ्रेंडशिप विमानों के परिचालन के लिए उपयुक्त नहीं हैं ।

अर्जेन्तीना में फ्री स्टाइल और ग्रीक-रोमन स्टाइल की कुश्तियों में भारत द्वारा भाग लिया जाना

3986. **श्री श्रोंकार लाल बेरवा** : क्या **शिक्षा तथा युवक सेवा** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि भारत ने 1 मार्च से 10 मार्च तक अर्जेन्तीना में होने वाली विश्व की फ्री स्टाइल और ग्रीक-रोमन स्टाइल की कुश्तियों में भाग लेने वाले पहलवानों के नाम अभी तक नहीं भेजे हैं ; और

(ख) यदि हां, तो इस बारे में सरकार का क्या मत है ?

शिक्षा तथा युवक सेवा मंत्रालय में राज्य मंत्री (श्री भक्त दर्शन) : (क) और (ख) : अर्जेनटिना में हुए फ्री और ग्रीको-रोमन कुश्ती में भारतीय कुश्ती संघ के भाग लेने के लिए

कार्रवाई करना भारतीय कुश्ती संघ की जिम्मेदारी थी। संघ द्वारा ऐसा कोई प्रस्ताव प्रारम्भ नहीं किया गया था। तथापि, संघ ने सरकार को सूचित किया है कि उन्होंने सरकार के विचारार्थ प्रस्ताव इसलिए नहीं भेजा था क्योंकि उनका विचार था कि समय की कमी के कारण वे उक्त प्रतियोगिता में भाग लेने के लिए उपयुक्त टीम के चुनने और उसे प्रशिक्षण देने में असमर्थ थे।

जम्मू तथा काश्मीर राज्य को दिये गये भारतीय प्रशासनिक सेवा तथा भारतीय पुलिस सेवा अधिकारियों के पूर्ववृत्तों का सत्यापन

3987. **श्री हुकुम चन्द कछवाय** : क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या राज्य सरकार की सिफारिश पर भारतीय प्रशासनिक सेवा तथा भारतीय पुलिस सेवा अधिकारियों को जम्मू तथा काश्मीर राज्य में नियुक्त करने से पूर्व उनके पूर्ववृत्तों का सत्यापन केन्द्रीय सरकार द्वारा कराया जाता है; और

(ख) यदि हां, तो 5 जून, 1967 के बाद कितने अधिकारी प्रतिनियुक्त अथवा मनोनीत किये गये, जिनके पूर्ववृत्तो का सत्यापन केन्द्रीय सरकार द्वारा किया गया है ?

गृह कार्य मंत्रालय में राज्य मंत्री (श्री विद्या चरण शुक्ल) : (क) और (ख) . अधिकारियों के चरित्र तथा पूर्ववृत्तों का सत्यापन केवल सरकारी सेवा में उनकी प्रारम्भिक नियुक्ति के समय किया जाता है न कि राज्य सेवा से एक अखिल भारतीय सेवा में उनके पदोन्नत होने पर या उनके किसी दूसरे राज्य से प्रतिनियुक्त किये जाने पर।

Renewal of Bar Licences

3988. SHRI S. K. TAPURIAH : Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :

(a) whether it is a fact that Hotels in Delhi have decided not to renew Bar Licences in view of the very high fee prescribed for such licences ;

(b) the rates of licences and the increase effected in the last two years ; and

(c) how this fee compares with those prevailing in other parts of the country especially in Calcutta, Bangalore, Bombay, Jaipur and Bhuvaneshwar ?

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH): (a) Government have no information to this effect.

(b) The rates for licences in the past two years fixed by the Delhi Administration are as follows:-

	1967-68	1968-69
Licence in form L. 3 (for retail vend of foreign liquor to residents in their hotel rooms) .	Rs. 250/- per annum	Rs. 200/- per residential room of a hotel subject to a minimum of Rs. 1000/-.
Licence in form L.5 (for retail vend of foreign liquor at a bar attached to a hotel).	Rs. 100/- per annum	Rs. 200/- per residential room of a hotle subject to a minimum of Rs. 1000/-.

(c) The information in repect of other parts of the country is not readily available.

Construction of Terminal Building at Dum Dum Airport

3989. SHRI S. K. TAPURIAH : Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :

(a) whether it is a fact that a new ter-

minal building is being constructed at Dum Dum Airport, Calcutta ;

(b) the time by which the work is to be completed ;

(c) the stage upto which the work has been completed ;

(d) the estimated cost of the building ; and

(e) the new amenities that will be provided?

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH): (a) Yes, Sir.

(b) The building is expected to be commissioned in 1970.

(c) 91.40% of work was completed by 15th February, 1969.

(d) Rs. 167 lakh approximately.

(e) The building will be able to handle 1200 passengers at a time. Apart from large decorated and furnished arrival and departure halls and other associated facilities, air-conditioning, passenger-lifts, escalators. conveyor belts for baggage and a walking gallery will be provided at this building. Arrangements will also be made in due course to equip the terminal with aerobridges which will enable passengers to get into the terminal without descending or ascending ladders or stair-cases.

इम्फाल जेल में राजनैतिक कैदियों के साथ दुर्व्यवहार

3990. **श्री एस० एम० जोशी :** क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि समाजवादी युवकजन सभा के कुछ सक्रिय कार्यकर्ताओं, जिन्हें इम्फाल जेल में रखा गया था, को 22 नवम्बर 1968 की रात्रि को नई जेल से स्थानान्तरित कर दिया गया था ;

(ख) क्या यह भी सच है कि ऐसा करने से पूर्व इन कैदियों को, विशेषकर श्री इरावत सिंह को, वार्डन तथा अन्य अपराधियों द्वारा बुरी तरह पीटा गया था जिसके परिणामस्वरूप ये कैदी बुरी तरह घायल हो गये थे ;

(ग) क्या यह भी सच है कि उनको गुंडों के साथ पुरानी जेल में रखा गया था और श्री इरावत सिंह को अगले दिन तक अकेले जेल में रखा गया था ;

(घ) क्या ऐसा इस कारण हुआ था कि कैदियों ने प्रत्येक कैदी के लिए चादर दिये जाने की मांग की थी और वह उनको नहीं दी गई थी ;

(ङ) इन राजनीतिक कैदियों को बिस्तर के रूप में क्या-क्या वस्तुएं सप्लाई की गई ; और

(च) राजनीतिक कैदियों को पीटने वाले वार्डन के विरुद्ध सरकार द्वारा क्या कार्यवाही की जा रही है ?

गृह मंत्रालय में राज्य मंत्री (श्री विद्या चरण शुक्ल) (क) जी हां, श्रीमान् ।

(ख) से (च) . मणीपुर सरकार से प्राप्त एक रिपोर्ट के अनुसार जेल कर्मचारियों व अन्वीक्षाधीन कैदियों के बीच मुठ-भेड़ उस समय शुरू हुई बतायी गई है जबकि जेल कर्मचारी कुछ अन्वीक्षाधीन कैदियों के लिये जेल में आवास संबंधी व्यवस्था कर रहे थे । मणीपुर सरकार ने मणीपुर जेल–महानिरीक्षक को इस मामले की जांच करने का आदेश दे दिया है । मणीपुर सरकार जांच की रिपोर्ट की प्रतीक्षा में है ।

मजलिस-ए-मुशावरत और जमायत-ए-इस्लामी की गतिविधियां

3991. श्री राम गोपाल शालवाले :
श्री हुकम चन्द कछवाय :
श्री सु० कु० तापड़िया :
श्री हिम्मतसिंहका :

क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार का ध्यान इलाहाबाद उच्च न्यायालय के 51 वकीलों द्वारा सरकार को प्रस्तुत किये गये एक ज्ञापन सम्बन्धी समाचार की ओर दिलाया गया है, जिसमें मजलिस-ए-मुशावरत और जमायत-ए-इस्लामी की साम्प्रदायिक गतिविधियों पर गम्भीर चिन्ता व्यक्त की गई है तथा सरकार से इस सम्बन्ध में हस्तक्षेप करने की प्रार्थना की गई है ;

(ख) क्या यह भी सच है कि इन दो संगठनों ने बिजनौर जिले में पाकिस्तान समर्थक नारे लगाये थे और वहां पर 32 लाख मुसलमानों के लिये पृथक पाकिस्तान बनाने की मांग की थी ; और

(ग) यदि हां, तो ऐसी साम्प्रदायिक प्रवृत्तियों को कुचलने के लिये सरकार द्वारा क्या प्रयास किये जा रहें हैं ?

गृह-कार्य मंत्रालय में राज्य मंत्री (श्री विद्या चरण शुक्ल) : (क) सरकार ने ऐसे समाचार देखें हैं ।

(ख) और (ग) . राज्य सरकार से तथ्य मालूम किये जा रहे हैं ।

Indian Service of Engineers

3992. SHRI E. K. NAYANAR :
SHRI B. K. MODAK :
SHRI MOHAMMAD ISMAIL :
SHRI P. RAMAMURTI :
SHRI VISWANATHA MENON :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether there is a proposal for the formation of the Indian Service of Engineers ;

(b) if so, when and the details thereof ; and

(c) whether Government have received any suggestion from the Kerala State Electricity Board Engineers' Association through the Kerala Government in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS : (SHRI VIDYA CHARAN SHUKLA) : (a) Yes, Sir.

(b) The rules regulating recruitment to the proposed Service and for the cadre management have been drafted in consultation with the State Governments and have been referred to the Union Public Service Commission for advice. Action to constitute the Service would be taken after the advice of the Commission on the draft rules becomes available. The details of the proposed Service are contained in the memorandum annexed to the reply given in the House on 22.11.1968 to the unstarred question No. 1751.

(c) No, Sir.

Americans in Bastar Region

3993. SHRI NITIRAJ SINGH CHAUDHARI : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether it is a fact that 74 Americans are/were in India and are/were working in the Bastar Region of Madhya Pradesh ;

(b) whether the Central Intelligence Bureau has made enquiries about these people and found their work objectionable ; and

(c) the ostensible purpose of their visit, the work they were actually found doing and the action taken by Government in the matter ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) to (c). There are only four American nationals working in the Bastar district of Madhya Pradesh. They are conducting research into tribal languages under the auspices of Summer Institute of Linguistics in cooperation with the Deccan College, Poona. The Intelligence Bureau have not made any inquiries about these persons or their work. But having regard to all the relevant factors, the Government have since decided that the projects for research into tribal languages proposed by the summer Institute of Linguistics need not be allowed. The foreigners have, therefore, been informed that they should leave the country on the expiry of the period for which their present permits are valid for stay in India.

Formation of Separate Telangana State

3994. SHRI NITIRAJ SINGH CHAUDHARY :
SHRI SHIVA CHANDRA JHA:
SHRI R. BARUA :
SHRI N. R. LASKAR :
SHRI CHENGALARAYA NAIDU :
SHRI SHIV KUMAR SHASTRI :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether Telangana would be formed into a separate State or a State within Andhra Pradesh;

(b) the area claimed as Telangana and as Andhra; and

(c) the details of demands of Telangana people and Government's reaction thereto.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): (a) The question whether the Telangana area should form a separate State or be part of Andhra Pradesh has been considered in the past and the entire issue has been settled with the enactment of the States Reorganisation Act. 1956. Government do not propose to re-open the issue.

(b) Under Section 3 of the States Reorganisation Act. 1956, certain areas of the erstwhile State of Hyderabad were added to the State of Andhra which was then renamed as Andhra Pradesh. The area so added is Telangana and the rest of Andhra Pradesh is Andhra.

(c) According to information received from the State Government the general demand of all political parties is for strict implementation of the Telangana safeguards. The State Government have reaffirmed these safeguards and have undertaken measures for their speedy implementation. The important safeguards relate to reservation of certain posts in subordinate services in the Telangana region for persons having domicile in Telangana and utilization of Telangana surpluses for the development of that region. A special officer deputed by the Comptroller and Auditor General of India, at the instance of the State Government, to work out the qnantum of Telangana surpluses has submitted his report which is at present under consideration of the Regional Committee of the State Legislature. Parliament has also passed the Public Employment (Requirement as to Residence) Amendment Bill, 1969, which seeks to extend the period of reservation referred to above by five years from 21st March, 1969.

Enhancement in Reservation for Scheduled Caste/Scheduled Tribe Students

3995. SHRI S. M. SOLANKI : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether Goverment are aware of the facts that the limit of reservation in Government services for the Scheduled Castes and Scheduled Tribes was fixed when the Scheduled Caste and Scheduled Tribe students were not advanced in education but the percentage of education among them has increased considerably now; and

(b) if so, whether Government propose to increase the percentage of reservation for the Scheduled Castes and Scheduled Tribes in the context of the increased number of educated Scheduled Caste and Scheduled Tribe people ?

THE DEPUTY - MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI K. S. RAMASWAMY) : (a) Government are aware that the percentage of educated persons has been increasing since the time percentages of reservation were laid down in the Government services for the Scheduled Castes and Scheduled Tribes. However, these percentages were arrived at keeping in view the percentages of population of the Scheduled Castes and the Scheduled Tribes to the total population and the need for the maintenance of efficiency of administration.

(b) No, Sir.

Shipyard in Gujarat

3996. SHRI MANUBHAI PATEL :
SHRI RAM AVATAR SHARMA :

Will the Minister of SHIPPING AND TRANSPORT be pleased to state :

(a) whether there is any proposal for a shipyard in Gujarat;

(b) if so, whether Government propose to open a shipyard on the West Coast; and

(c) if so, the size and other details thereof ?

THE DEPUTY - MINISTER IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS AND IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI IQBAL SINGH) : (a) to (c). There is no proposal under consideration of Government for the establishment of a shipyard in Gujarat in the public sector. Government have already approved the construction of shipyard at Cochin on the West Coast with one building dock for building vessels of 66000 DWT class and a repair dock capable of accommodating ships upto 85000 DWT.

Regional Transport Authority Office Janpath, New Delhi.

3997. SHRI GEORGE FERNANDES: Will the Minister of SHIPPING AND TRANSPORT be pleased to state :

(a) whether it is a fact that several thousand files are lying on the floor in chaos and disorder in the office of the Regional Transport Authority at Janpath Barracks, New Delhi for want of racks;

(b) whether this kind of maintenance of files has made the working of the office difficult thereby resulting in delay and harrassment to the public; and

(c) whether Government propose to supply the required racks immediately so that the office work could be done smoothly ?

THE MINISTER OF PARLIAMENTARY AFFAIRS, AND SHIPPING AND TRANSPORT (SHRI RAGHURAMAIAH): (a) to (c). According to the Delhi Administration, a branch office of the Directorate of Transport is located in Janpath Barracks, New Delhi. The Administration is taking expeditious steps to provide necessary furniture in the said office so that files can be kept properly and no further inconvenience is caused to the public.

Shifting of Regional Transport Authority Office, Janpath, New Delhi

3998. SHRI GEORGE FERNANDES : Will the Minister of SHIPPING AND TRANSPORT be pleased to state :

(a) whether the Office of the Regional Transport Authority has been shifted from the ground floor to the first floor at Janath Barracks, New Delhi;

(b) whether farrashes are provided to keep the office clean;

(c) whether he is aware of the condition of this office and files as well as piling up of the records in the office; and

(d) whether Government propose to take immediate steps to provide necessary amenities at the office for visitors ?

THE MINISTER OF PARLIAMENTARY AFFAIRS, AND SHIPPING AND TRANSPORT (SHRI RAGHU RAMAIAH): (a) According to the Delhi Administration, a branch of the Directorate of Transport, Delhi, was opened in a hall on the ground floor in Janpath Barracks in February, 1967. When additional accommodation became available in June, 1968, the office was shifted to the first floor and the accommodation on the ground floor utilised for keeping records.

(b) A part-time sweeper has been appointed for the purpose.

(c) and (d). The Delhi Administration proposes to construct a building for the Directorate of Transport where adequate arrangments will be made for maintenance of records as well as for visitors to the Diretorate. Land has already been acquired for the construction of the building.

Policy Towards Joint Consultation

3999. SHRI S. KUNDU : Will the Minister of HOME AFFAIRS be pleased to state :

(a) the policy of Government towards Joint Consultation;

(b) the steps taken promote the scheme during the last three years;

(c) the reactions of the employers to such consultations and whether they have implemented the items agreed upon; and

(d) whether Government have any scheme to promote the scheme in future, and if so, the nature of it ?

THE DEPUTY-MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI K. S. RAMASWAMY) : (a) The Scheme for Joint Consultaive Machinery and Compulsory Arbitration for Central Government employees was introduced in October 1966 and has been in force since then. Government's policy is to encourage joint consultation at various levels.

(b) 13 Departmental Councils have so far been set up. Efforts are being made to set up Departmental Councils in the remaining Ministries/Departments.

Lower level councils have also been constituted in some Ministries while in other these are being constituted.

(c) The official side have shown the greatest measure of cooperation.

The items agreed upon are implemented with the utmost expedition.

(d) Government propose to place the present scheme on a statutory basis shortly. The board outlines of the proposed legislation were stated by the Minister in the Ministry of Home Affairs on 16-12-68, in the Sabha during the discussion on the Essential Services Maintenance Ordinance (now Act), 1968.

Aid to Colleges by U.G.C.

4000. SHRI S KUNDU : Will the Minister of EDUCATION AND YOUTH SERVICE be pleased to state :

(a) whether the University Grants Commission proposes to give aid to the colleges built in rural areas and under private initiative;

(b) if so, the details thereof; and

(c) how many such institutions in Orissa have received aid from the U. G. C. and how many schemes are pending with the U. G. C. for disposal ?

THE MINISTER OF EDUCATION AND YOUTH SERVICES (DR. V. K. R. V. RAO) : (a) The University Grants Commission give grants to eligible colleges, both Government and private, for development programmes irrespective of whether they are located in rural areas or urban areas.

(b) The extent of assistance rendered by the Commission is given in the statement laid on the Table of the House [*Placed in Library. See* No. LT–454/69].

(c) Names of Colleges in Orissa which have been assisted by U. G. C. will be laid on the Table of Sabha as soon as possible. The number of applications from colleges in Orissa for approval of projects under various schemes of U. G. C. pending disposal are 28.

Unemployed Engineers, Doctors Etc.

4001. SHRI LABO PRABHU : Will the Ministers of EDUCATION AND YOUTH SERVICES be pleased to state :

(a) whether an offer of employment from Afghanistan to our unemployed engineers was ignored by the Government of India and engineers from Pakistan have instaed availed of this opportunity;

(b) considering the unemplyoment or the lack of full employment of engineers, doctors teachers and lawyers, whether Government propose to take steps to get our educational qualifications recognised in other countries with a view to facilitate their employment in those countries; and

(c) considering the foriegn exchange earned by such professional classes and the Indian culture which they can represent, whether Government propose to ask our foreign missions to assist in making information of employment opportunities available to Indians and information of employment seekers available to the employers in foreign countries and, if not, the reasons therefor ?

THE MINISTER OF EDUCATION AND YOUTH SERVICES (DR. V. K. R. V. RAO) : (a) No, Sir. We have offered the services of Indian technical personnel to Afghanistan.

(b) The question of recognition of our degrees and diplomas is being taken up with the countries concerned according to the circumstances of each case. No specific instance has come to the notice of the Ministry where non-recognition of our degrees and diplomas has stood in the way of employment of Indian personnel abroad.

(c) Government has decided to make special efforts through our Missions abroad to depute Indian technical experts to friendly developing countries to assist them in their developmental programmes.

Madhukeshawara Temple Banavasi, Mysore

4002. SHRI DINKAR DESAI : Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to state :

(a) whether the Madhukeshwara Temple of Banavasi, District North Kanara, Mysore State, known for its unique features and sculptural wealth (dated 6th Century A. D.) is in a bad state of preservation;

(b) whether it is a fact that the roof of the Temple is heavily leaking and vegetation growing on the roof;

(c) whether the foundation is being affected by erosion, etc;

(d) whether the Archaeological Survey Department has plans to undertake excavation at Banavasi, the famous Capital of the Kadambas (2nd Century A. D.);

(e) whether it is a fact that recently some antiquites have been found datable to 2nd Century, B. C. at Banavasi; and

(f) whether the Archaeological Survey of India are aware of the fact that no major excavation of early historical sites in Mysore has taken place during the last fifteen years ?

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION AND YOUTH SERVICES (SHRIMATI JAHANARA JAIPAL SINGH) : (a) to (c). The temple was in need of structural repairs and during the current year the leaky roof has been attended to after removing vegetation growth. The foundation which has been affected to some extent by rain erosion will be attended to in the early part of the next financial year.

(d) There is no such proposal for the next financial year.

(e) The information is being collected.

(f) No major excavation of historical sites has been undertaken. But quite a number of prehistoric and neolithic sites have been excavated in this area. These include, Jadigenahalli, District Bangalore, Kopgal Tanganakallu and Tekkalakotte in District Bellary Anagevadi, Halingali and Kovalli and Terdal in District Bijapur, Hallur, District Dharwar, Heminge and T. Narsipur, District Maysore, Maski, District Raichur.

Transmitters sold by Regional Research Laboratory, Hyderabad

4003. SHRI D. N. PATODIA : Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that the Regional Research Laboratory at Hyderabad has recently disposed of some short range transmitters through auction;

(b) whether Government's attention has been drawn to the news reports that these transmitters are being used for transmission of secret information to Pakistan; and

(c) if so, whether any thorough probe has been made into the allegations and, if so, the findings of the probe ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) Yes, Sir.

(b) and (c). On Government's attention being drawn to such reports, inquires were made from the Government of Andhra Pradesh. According to information furnished by the State Government, there is no evidence to suspect any illegal activity such as espionage on the part of the purchasers.

Charges against Orissa Ministers

4004. SHRI NITIRAJ SINGH CHAUDHARY :
SHRI LAKHAN LAL GUPTA :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether it is a fact that the Mudholkar Commission was appointed to look into the charges levelled against the Orissa Cabinet on the recommendations made by his Ministry on the Memorandum submitted by some Members of Parliament and Members of Legislative Assembly;

(b) if not, how and why the said Commission was appointed;

(c) whether the said Commission has since submitted its report; and

(d) if so, reasons for which the report has not been published so far and the time by which it would be published ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) and (b). A Memorandum received from some M. Ps. and M. L. As. was forwarded to the Chief Minister of Orissa for appropriate action. The Government of Orissa did not appoint Shri J. R. Mudholkar under the Commission of Inquiry Act but he held a confidential inquiry.

(c) Shri J. R. Mudholkar submitted his report to the State Government in September, 1968.

(d) The State Government have informed that on a writ petition filed in the High Court of Orissa, an interim order has been

passed that the confidential document should not be published till the disposal of the writ petition.

कुमाऊं विश्वविद्यालय की स्थापना

4006. **श्री जं० ब० सिं० बिष्ट :** क्या **शिक्षा तथा युवक सेवा** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार का ध्यान कमाऊं विश्वविद्यालय की स्थापना के सम्बन्ध में अलमोड़ा और नेनीताल जिलों के विद्यार्थियों द्वारा आरम्भ किये जा रहे आन्दोलन की ओर दिलाया गया है;

(ख) यदि हां, तो क्या कुमाऊं क्षेत्र के विद्यार्थियों और जनता की भावनाओं का आदर करते हुए वहां पर एक विश्वविद्यालय स्थापित करने की घोषणा करने का सरकार का विचार है;

(ग) यदि हां, तो कब तक और कुमाऊं विश्वविद्यालय कहां पर स्थापित करने का विचार है ;

(घ) चालू वितीय वर्ष में इस प्रयोजन के लिए कितनी राशि नियत की गई है; और

(ङ.) यदि उपरोक्त भाग (घ) का उत्तर नकारात्मक हो, तो इसके क्या कारण हैं ?

शिक्षा तथा युवक सेवा मंत्री (डा० वी० के०आर०वी० राव) (क) कुमाऊं विश्वविद्यालय की स्थापना को लेकर डा० एस० बी० राजकीय डिग्री कालेज, नैनीताल और अलमोड़ा डिग्री कालेज, अलमोड़ा के विद्यार्थियों ने कुमाऊं विश्वविद्यालय की स्थापना की मांग के सम्बन्ध में नवम्बर, 1968 में एक आन्दोलन किया था। आन्दोलन अब वापिस ले लिया गया है ।

(ख) से (ङ.). इस विषय का सम्बन्ध अनिवार्य रूप से राज्य सरकार से है । नैनीताल में कुमाऊं विश्वविद्यालय स्थापित करने के उनके प्रस्ताव को भारत सरकार द्वारा हाल ही में अनुमोदित कर दिया गया और इस निर्णय से उत्तर प्रदेश सरकार को सूचित कर दिया गया है । इस प्रयोजन के लिए, राज्य सरकार ने 1969–70 के बजट प्राक्कलनों में एक लाख रुपये की सांकेतिक व्यवस्था की है ।

राज्यों के पुनर्गठन

4007. **श्री क० मि० मधुकर :** क्या **गृह-कार्य** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार का ध्यान भारत के रिजर्व बैंक के एक भूतपूर्व गवर्नर एच० वी० आर० आयंगार के इस वक्तव्य की ओर दिलाया गया है कि भारत को भाषायी आधार पर बांटना नेहरू जी की भारी गलती थी और भारत में राज्य कम भावात्मक आधार पर बनाये जाने चाहिए;

(ख) यदि हां, तो क्या भाषायी आधार पर बनाये गये राज्यों का पुनर्गठन करने का विचार है; और

(ग) यदि नहीं, तो आयंगार के उक्त वक्तव्य पर सरकार की क्या प्रतिक्रिया है ?

गृह-कार्य मंत्रालय में राज्य मंत्री (श्री विद्या चरण शुक्ल): (क) से (ग). सरकार ने ऐसे कुछ लेख देखे हैं जिसमें श्री एच० व्ही० आर० आयंगार के कथित वक्तव्य का निर्देश है कि भाषायी आधार पर राज्यों के निर्माण से सहमत होना, एक गलती थी। सरकार इस मत से सहमत नहीं है और इस संबंध में पहिले से अपनाई गई नीति में कोई परिवर्तन करने की आवश्यकता नहीं समझती है ।

दिल्ली में विज्ञान तथा प्रोद्योगिकी मेला

4008. श्री क०मि० मधुकर : क्या शिक्षा तथा युवक सेवा मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या दिल्ली में काश्मीरी दरवाजे के निकट विज्ञान तथा प्रोद्योगिकी मेले का आयोजन करने के लिये सरकार द्वारा कितनी सहायता दी गई और उससे सरकार को क्या लाभ पहुंचा ;

(ख) यदि कोई सहायता दी गई थी, तो क्या अन्य राज्यों की राजधानियों में भी सहायता देकर ऐसे मेलों का आयोजन करने का सरकार का विचार है;

(ग) यदि हां, तो ऐसे मेलों का किन-किन राज्यों में तथा कब आयोजन किया जायेगा; और

(घ) यदि नहीं, तो इसके क्या कारण हैं?

शिक्षा तथा युवक सेवा मंत्री (डा० वी० के० आर०वी० राव) : (क) सरकार द्वारा कोई वित्तीय सहायता नहीं दी गई थी। तथापि, प्रदर्शित वस्तुओं के निर्माण के लिए दिल्ली इंजीनियरी कालेज ने सामग्री दी थी और प्रदर्शित वस्तुएं कालेज की सम्पत्ति बन गई हैं।

ऐसे मेलो से विद्यार्थियों को इंजीनियरी और वैज्ञानिक उपस्कर के डिजाइन और निर्माण में व्यावहारिक शिक्षण मिलने में सहायता होती है।

(ख) से (घ). चूंकि दिल्ली मेले के लिए कोई सहायता नहीं दी गई थी राज्यों की अन्य राजधानियों में केन्द्रीय सरकार द्वारा ऐसे मेलों के आयोजन का प्रश्न नहीं उठता। तथापि, सभी तकनीकी संस्थायें अपने शैक्षिक कार्यालय के रूप में ऐसे मेलों का आयोजन कर सकती हैं।

Pay Scales of Teachers of Balwant Vidyapeeth Rural Institute Bichpuri (Agra)

4009. SHRI S. KUNDU : Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to state :

(a) whether the pay scales of the teachers of the Balwant Vidyapeeth Rural Institute, Bichpuri (Agra) have been revised according to the recommendation of the University Grants Commission;

(b) whether Government, in a letter, have accepted that the teachers of Balwant Vidyapeeth Rural Institute will get the same scales as are applicable to the teachers of the B. R. College, Agra;

(c) whether Honorary Director of Balwant Vidyapeeth Rural Institute has intimated Government on the 30th October, 1967 that the revised pay scales have been accepted by the B. R. College, Agra;

(d) if so, the reasons why the Government have not so far given the revised scales of pay to the teachers of the Balwant Vidyapeeth Rural Institute; and

(e) when Government propose to give effect to the revised pay scales to the staff of the Balwant Vidyapeeth Rural Institute ?

THE MINISTER OF EDUCATION AND YOUTH SERVICES (DR. V.K.R.V. RAO) : (a) No, Sir. The University Grants Commission has not made any recommendation regarding revision of salary scales of teachers in Rural Institutes.

(b) No, Sir.

(c) In connection with the proposal for revision of salary scales of teachers of the Institute, the Honorary Director had informed the Ministry, *vide* his letter dated October 31, 1967, that the revised grades had been implemented in the B. R. College, Agra.

(d) and (e). The general question of revision of salary scales of the teaching

staff of the Rural Institutes on the basis of the revised scales of pay recommended by the University Grants Commission for affiliated colleges is under consideration of the Government of India. The decision taken in the matter would be applicable to the Balwant Vidyapeeth Rural Institute, Bichpuri (Agra) also.

Survey of India

4010. SHRI A. SREEDHARAN : Will the Minister of EDUCTION AND YOUTH SERVICES be pleased to state :

(a) whether it is a fact that the Survey of India is divided into eight Circles of Directorates;

(b) whether there are rules that an employee has to work outside his home circle for some period if he wants to avail of his promotion opportunity;

(c) whether some employees who had thus been transferred from their home circle to other circles are not being repatriated to their home circle in spite of having served for years together in those circles while some others, who are influential, continue to avail of their promotions with out being transferred from their home circle;

(d) whether the Surveyor General of India had turned down many requests from those serving outside their home circle to be sent to their home circle on humanitarian grounds at least, since they had been away from their families for years and have to maintain double establishments; and

(e) whether Government propose to issue instructions to the Surveyor General to observe the rules in regard to promotion and also to sympathetically consider the requests for repatriation to home circle ?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION AND YOUTH SERVICES (SHRI BHAKT DARSHAN) : (a) The Survey of India has been divided into seven Regional Circles for topographical survey. In addition, it has three specialised branches directorates and two training establishments.

(b) No, Sir.

(c) All employees of the Survey of India are required to serve in any part of India; and postings and transfers are made according to exigencies of public service.

(d) Such requests are considered sympathetically subject to availability of vacancies and other factors. It is, however, not always possible to accede to all such requests. Lists of requests for transfers are maintained by the Surveyor General, who considers the cases as and when suitable opportunities arise.

(e) Rules regarding promotion have been laid down and are being followed. The Surveyor General has been asked to prepare guide-lines for postings and transfers of low-paid employees of the Department.

New Plane for I. A. C.

4011. SHRI BAL RAJ MADHOK : Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :

(a) whether any decision has been taken about the choice of a new plane for the Indian Airlines;

(b) if so, whether the report of the Cabinet sub-Committee in the matter has been examined; and

(c) if not, the reasons for the delay ?

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH): (a) to (c). The proposal of the Indian Airlines for the purchase of aircraft of capacity 100 plus is still under consideration of Government.

Termination of Services of Employees selected by U. P. S. C.

4012. SHRI P. R. THAKUR : Will the Minister of HOME AFFAIRS be pleased to state :

(a) the exact position, under the rules, of a person selected by the Union Public Commission and appointed by Government against a permanent pensionable post (reserved for a Scheduled Caste candidate in a clear vacancy), after the expiry of the stipulated period of probation without being extended or order of confirmation;

(b) whether such an employee could be kept in an uncertain position after the completion of his probationary period without any specific complaints, warning adverse report of work, etc, and even granting him annually the normal increments during the period;

(c) whether there is any provision under which the services of such an employee could be terminated after giving him simply a notice without assigning any reasons; and

(d) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) The exact position of the person described would depend upon the rules relating to the particular service or the post to which he was recruited. Generally, the position is that until a person has been duly confirmed or discharged from service, by an order passed by the competent authority, he continues to be on probation at the expiry of the period of probation even though the period is not formally extended.

(b) Normally, an employee on his satisfactorily completing the period of probation should be confirmed subject to availability of a permanent vacancy. In certain cases, delays occur due to administrative difficulties, *e. g.* the time taken in completing the necessary formalities like obtaining reports of performance from supervisory officers, or due to the time taken in ascertaining the exact date from which a permanent vacancy has occurred or due to the pendency of a departmental enquiry against the person concerned. The grant of normal annual increment during the period of probation depends upon the rules pertaining to that service or post. Unless provided otherwise in the rules, a person is generally granted annual increments in the pay scale of the post even during the period of probation.

(c) and (d). In general, the position is that the services of an employee who is on probation can be terminated by an order passed by the competent authority after giving him a notice, if any required under the rules, and without assigning any reasons The details of the provision can be stated if the service to which the employee in question belongs is known.

Termination of Services without assigning any Reasons

4013. SHRI P. R. TKAKUR : Will the Minister of HOME AFFAIRS be pleased to state :

(a) Whether it is valid to lay down in the appointment letter of a person selected by the Union Public Service Commission against a permanent pensionable post with clear vacancy, the condition that even after successful completion of the probation, his service could be terminated by giving a notice without assigning any reason;

(b) whether such an appointee is to be treated as a probationer against a permanent post or merely a temporary Government servant on probation; and

(c) whether a probationer is required to be given an opportunity to be heard for defending his position before discharging him ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) Yes, Sir.

(b) Subject to the provisions of the relevant rules of the service to which he belongs, he would continue to retain the status as a probationer.

(c) There is usually no provision in service rules for hearing of a probationer before discharging him. However, any shortcoming noticed during the period of

probation are to be brought to the notice of the probationer so that he could improve.

Part-Time Jobs for University Students

4014 SHRI SHIVA CHANDRA JHA : Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to state :

(a) whether Government have made any 'Work your way through school' programme for giving part-time jobs to the students at the Universities in the country;

(b) is so, the details thereof; and

(c) if not, the reasons therefor ?

THE MINISTER OF EDUCATION AND YOUTH SERVICES (DR. V. K. R.V. RAO) : (a) to (c). The Government of India has not drawn up any programme in this regard. The Universities and Colleges are, however. making some attempt, to the extent resources permit, to provide part-time jobs to students. In this field, more will be possible with expansion in employment, increase in social prestige to manual work, and provision of adequate resources to our Universities and Colleges.

India's Defeat in International Games

4015. SHRI SHIVA CHANDRA JHA : Will the Minister of EDUCATION AND SERVICES be pleased to state :

(a) whether it is a fact that India has been continuously defeated in all the International games and sports during the last five years;

(b) if so, the reasons therefor; and

(c) if not, in what international game or sport Indian teams have won, or lost as the case may be. during that period and what trophies the Indian teams won or lost ?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION AND YOUTH SERVICES (SHRI BHAKT DARSHAN) : (a) to (c). It is not a fact that India has been continuously defeated in all the International games and sports during the last five years. Although in the Mexico Olympics Indian Hockey Team could secure only a bronze medal, it had won gold medals for Hockey in Tokyo Olympics (1964) and in the last Asian Games (1966). Indian Tennis Team also reached the Challenge Round in the Davis. Cup matches in 1966. Detailed information about the results of our participation in various games and sports in International events during last five years is being collected from the National Sports Federations and will be laid on the Table of the House, in due course.

Female IAS/IPS Officers

4016. SHRI SHIVA CHANDRA JHA : Will the Minister of HOME AFFAIRS be pleased to state :

(a) the number of female Officers at present working in the I. A. S. and I. P. S. cadres ;

(b) their names and the States in which they are working at present and

(c) since when they are working in these cadres ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS : (SHRI VIDYA CHARAN SHUKLA):

(a)	I. A. S.	74
	I. P. S.	Nil

(b) and (c) . A statement giving the information is laid on the Table of the House [*Pleced in liberary. See* No. LT-455/69]

Pay-Scales of Judicial Officers in Delhi

4017. SHRI KANWAR LAL GUPTA : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether it is a fact that the pay scales of Judicial Officers in Delhi are low and even the Service rules framed after the

setting up of the High Court have not been implemented so far ;

(b) whether it is also a fact that the Judicial Officers in the States of Haryana and Punjab have been fitted into the new pay scales whereas the Sub-Judges, who are on deputation in Delhi from these States, are not getting the revised pay scales so far ; and

(c) if so, the steps Government propose to take to remove this discrepancy ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) The pay scales are not low. The rules for the Higher Judicial Service have been notified by the Central Government, but they have not been enforced so far. The rules for the Lower Judicial Service have not yet been finalised, There are certain administrative and Constitutional difficulties in enforcing/finalising the rules.

(b) The information is being collected and will be laid on the table of the House.

(c) Does not arise.

Financial Assistance For Diploma Course In Chemical Technology

4018. SHRI S. M. JOSHI : Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to state :

(a) whether it is a fact that the then Education Minister had assured financial assistance etc. for the Diploma Course in Chemical Technology to be started by the A, H. Wadia Technical Institute, Bombay, when its representatives met the Minister;

(b) whether it is also a fact that the Education Adviser (T) had advised to accord financial sanction to this Institute;

(c) whether it is further a fact that Government informed the Institute that their sanction would be shortly conveyed to the Institute;

(d) whether Government have now changed their mind and want the course to be started in the existing Polytechnics ;

(e) whether Government are aware that the Institute has gone ahead with the construction of building, purchase of material etc. on the basis of earlier decision of Government ; and

(f) the reasons for this change of decision ?

THE MINISTER OF EDUCATION AND YOUTH SERVICES (DR. V. K. R. V. RAO): (a) According to the information available, the discussion between the representatives of A. H. Wadia Technical Institute and the former Education Minister were informal and there in no record of any specific decisions reached.

(b) The Western Regional Committee of the All India Council For Technical Education had recommended the project for approval.

(c) The Ministry had informed. The authorities of the Institute that the matter was under consideration and the Central Government's sanction of the scheme will be issued shortly.

(d) to (f) . After a careful examination of all aspects of the matter, the Central Government has since agreed to the project under the State's Fourth Five-Year Plan.

Statement of Secretary, West Bengal C. P. M.

4019. SHRI SAMAR GUHA : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether Government's attention has been drawn to a speech made by Shri Promode Das Gupta, Secretary, West Bengal C P. M., report of which appeared in the "Hindustan Standard" (Calcutta Edition) dated the 18th February, 1969, in which , is alleged to have stated :

"We have adopted the path of Parlia-

mentary democracy in order to strengthen the democratic struggle, but we firmly believe that we would not be able to reach our goal through Parliamentary democracy. Our goal is socialism and for that is required the bloody revolution. We want to reach the state of clash between the Centre and the State through the path of Parliamentary democracy to such a level that would spark off the bloody revolution" and

(b) if so, the reaction of Government thereto in relation to basic principles of democracy as adumbrated in the Indian Constitution ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) According to information received from the State Government Shri Promode Das Gupta, Secretary of the State C. P. M. addressed a public meeting at C. I. T. Park, Baghbazar, Calcutta on February 16, 1969. A gist of his speech was published in the *Hindustan standard* (Calcutta edition) on February 17, 1969.

(b) The views expressed by Shri Promode Das Gupta are repugnant to the basic tenets of the Constitution.

Reinstatement of Central Government Employees in Assam.

4020. SHRI DHIRESHWAR KALITA: Will the Minister of HOME AFFAIRS be pleased to state :

(a) the total number of the Central Government employees against whom action was taken in the State of Assam in connection with the token strike of the 19th September, 1968 ;

(b) how many of them have been reinstated in accordance with the Central Government's decision ; and

(c) whether Government propose to enquire into the non-inplementation of the Central Government decision by the authorities concerned in Assam State ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): (a) and (b). Information is being collected and will be laid on the Table of the House.

(c) If any specific cases of non-implementation are brought to Government's notice they would be enquired into.

ग्रामीण क्षेत्रों में सड़कें बनाना

4021. श्री अ० ब० सि० बिष्ट : क्या नौवहन तथा परिवहन मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार का विचार भारतीय सड़क कांग्रेस द्वारा रखे गये प्रस्ताव को क्रियान्वित करने का है;

(ख) ग्रामीण क्षेत्रों में सड़कें बनाने के बारे में सरकार की क्या नीति है;

(ग) क्या सरकार का विचार सड़क निर्माण के मामले में ऐसे प्रदेशों को अधिमान देने का है जिनमें परिवहन के साधन नहीं हैं और यदि हां, तो क्या सियाल्दे (चौकीट प्रदेश) विकास खण्ड के लिये, जो अलमोड़ा जिले का एक पिछड़ा क्षेत्र है, कोई ऐसी योजना विचाराधीन है;

(घ) क्या सरकार को इन क्षेत्रों से इस बारे में कोई प्रस्ताव प्राप्त हुआ है और यदि हां, तो इस पर अब तक क्या कार्यवाही की गई है; और

(ङ) क्या सरकार का विचार उत्तर प्रदेश के इन प्रदेशों में उनके पिछड़ेपन को दूर करने के लिए मोटर योग्य सड़कें बनाने के हेतु चौथी पंचवर्षीय योजना में विशेष धन नियत करने का है ?

संसद कार्य विभाग और नौवहन तथा परिवहन मन्त्रालय में उप-मन्त्री (श्री इकबाल

सिंह) : (क) माननीय सदस्य जिस विशेष प्रस्ताव का संकेत कर रहे हैं वह स्पष्ट नहीं है। इन्डियन रोड कांग्रेस मुख्यतः एक तकनीकी संस्था है जिसका सम्बन्ध सड़कों और पुलों के दिये मानक और विशिष्टियों का विकास करना और इन विषयों से सम्बद्ध तकनीकी जानकारी का प्रचार करना है। जहां तक संभव है सभी सम्बन्धित संस्थाओं द्वारा उनके सुझावों और सिफारिशों का अनुसरण किया जाता है।

(ख) देहाती सड़कें राज्य सरकारों के अधिकार क्षेत्र में आती हैं। इसलिये राज्य-योजना अंग के रूप में राज्य-सरकारों द्वारा उनके लिये आवश्यक व्यवस्था की जाती है। योजना आयोग ने राज्य-सरकारों का ग्रामीण सड़कों के निर्माण के लिए सड़कों के राज्य योजना आवंटनों का कम से कम 20 प्रतिशत की व्यवस्था करने के लिए कहा है। उस 20 प्रतिशत का 40 प्रतिशत या देहाती सड़कों पर के वास्तविक खर्च, जो भी कम हो, राज्य-योजनाओं के लिए केन्द्रीय सम्पूर्ण सहायता के रूप में सरकार की वर्तमान नीति के अनुसार, सहायता-अनुदान दिया जाता है। चौथी योजना को अन्तिम रूप दिये जाने पर ही चतुर्थ योजना काल में केन्द्रीय सहायता का स्वरूप निश्चित किया जाएगा। फिलहाल देहाती सड़कों पर अधिकतर ध्यान देने के अभिप्राय से राज्य सरकारों से प्रार्थना की गई है कि वे अपनी चतुर्थ योजना में देहाती सड़कों के निर्माण के लिए राज्य योजना आवंटनों का (पूर्व निश्चित 20 प्रतिशत के बजाय) कम से कम 25 प्रतिशत भाग निर्धारित करें।

(ग) से (ङ). राज्यों में राष्ट्रीय राजमार्गों के अलावा अन्य सब सड़कें राज्य क्रियाकलापों के अन्तर्गत आती है। किसी विशेष क्षेत्र को तरजीह दिये जाने के सवाल पर संबंधित राज्य सरकार द्वारा निश्चय किया जाता है। उत्तर प्रदेश सरकार द्वारा यह विदित हुआ है कि कुछ समय पूर्व उसने एक पर्वतीय-विकास बोर्ड की नियुक्ति की थी जिसने सियलड और कपकोट ब्लाकों की कुछ सड़कों सहित, अलमोड़ा जिले में सड़कों के निर्माण करने की सिफारिश की थी। चतुर्थ योजना के विस्तृत कार्यक्रमों को बनाते समय सरकार का इन सिफारिशों पर विचार करने का विचार है। वहां वह उत्तर प्रदेश के पहाड़ी जिलों में मोटरीय सड़कों के निर्माण के लिये कोई विशेष धनराशि आवंटित करने का प्रस्ताव नहीं रखती। वहां योजना की सम्पूर्ण धनराशि के अन्तर्गत सड़क और पुलों की अपनी चौथी योजना के अंग के रूप में उसका इन सड़कों का निर्माण करने का विचार है।

चतुर्थ श्रेणी के मैट्रिक पास कर्मचारियों की पदोन्नति

4022. **श्री जं० ब० सिं० बिष्ट** : क्या गृह-कार्य मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या भारत सरकार के मन्त्रालयों में चतुर्थ श्रेणी के मैट्रिक पास अथवा इससे उच्च अर्हता प्राप्त कर्मचारी गत 10 वर्षों अथवा इससे भी अधिक समय से कार्य कर रहे हैं लेकिन उनको अब तक पदोन्नति नहीं दी गई है;

(ख) यदि हां, तो उनकी संख्या कितनी है और उन्हें पदोन्नति न देने के क्या कारण हैं;

(ग) क्या सरकार का विचार अन्य श्रेणियों के कर्मचारियों की तरह उन्हें शीघ्र पदोन्नति देने के लिये कोई योजना बनाने का है;

(घ) यदि हां, तो इस नयी योजना के कब तक बन जाने की आशा है और यदि नहीं, तो क्या सरकार का विचार लोगों को जीवन में ऊपर उठने की स्वतन्त्रा से उन्हें वंचित करने का है;

(ङ.) क्या सरकार का विचार चतुर्थ श्रेणी के सभी मैट्रिक पास कर्मचारियों को विशेष प्राथमिकता देकर उन्हें क्लर्कों के पदों पर अविलम्ब पदोन्नति देने का है; और

(च) यदि नहीं, तो इसके क्या कारण है?

गृह-कार्य मन्त्रालय में राज्य मन्त्री : (श्री विद्याचरण शुक्ल): (क) और (ख). चतुर्थ श्रेणी के मैट्रिक पास अथवा इससे उच्च अर्हता प्राप्त उन कर्मचारियों जिन्होंने 10 वर्ष की अथवा इससे अधिक सेवा कर ली है, संख्या के बारे में आधुनिकतम सूचना उपलब्ध नहीं है। फिर भी, 1 सितम्बर 1967 को मन्त्रालयों/विभागों में लगभग 300 ऐसे चतुर्थ श्रेणी कर्मचारी थे जो मैट्रिक अथवा समकक्ष अर्हता प्राप्त थे।

(ग) से (च). चूंकि श्रेणी III के पद के कर्तव्यों की प्रकृति चतुर्थ श्रेणी के पद के कर्तव्य से भिन्न हैं अतः केन्द्रीय सचिवालय में चतुर्थ श्रेणी कर्मचारियों को तृतीय श्रेणी के पदों पर पदोन्नति के लिये अभी तक पात्र नहीं समझा गया है। फिर भी, चतुर्थ श्रेणी कर्मचारियों की सेवा के भविष्य को बेहतर बनाने की आवश्यकता को ध्यान में रखते हुए एक योजना लागू की गई है जिसके अन्तर्गत वह चतुर्थ श्रेणी के कर्मचारी जिन्होंने मैट्रिकुलेशन अथवा समकक्ष परीक्षा पास कर ली हो तथा चतुर्थ श्रेणी पद पर कम से कम 5 वर्ष की सेवा कर ली हो तथा 40 वर्ष अथवा उससे कम की आयु के हों (अनुसूचित जातियों/अनुसूचित आदिम जातियों के लिए 45 वर्ष), एक परीक्षा के आधार पर निम्न श्रेणी लिपिकों के संवर्ग (तीसरी श्रेणी के पद) में 10 प्रतिशत रिक्तियों पर नियुक्ति के लिए पात्र होंगे। यह योजना रेल, डाक तथा तार और भारतीय लेखा परीक्षा तथा लेखा विभाग, जिनमें चतुर्थ श्रेणी कर्मचारियों की तृतीय श्रेणी पदों पर नियुक्ति के लिए अपनी अलग योजनाएं हैं, पर लागू नहीं है।

Common Mythologial Names of Cities in India and Thailand

4023. SHRI BAL RAJ MADHOK:
SHRI BENI SHANKER SHARMA:
SHRI RANJIT SINGH:
SHRI D. C. SHARMA:
SHRI HARDAYAL DEVGUN:

Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to state:

(a) whether certain mythological names of cities are common both to India and Thailand and whether both claim their own cities to be the original ones, for instance, the city of Ayodhya; and

(b) the steps taken or proposed to be taken by the Government of India to ascertain the real facts?

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION AND YOUTH SERVICES (SHRIMATI JAHANARA JAIPAL SINGH): (a) and (b). Some names of cities, such as Ayodhya (India) and Ayuthia (Thailand) bear a close resemblance. According to historical records Indian cities with these names are older than those of Thailand. It is not known whether any claims have been made to prove the contrary.

Complaints from Air Hostesses Against Pilots

4024. SHRI J. H. PATEL: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether it is a fact that there have been some complaints by air-hostesses regarding misbehaviour of pilots with them;

(b) if so, the number of such complaints both in the Indian Airlines Corporation and the Air India Corporation; and

(c) the action taken thereon ?

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH) : (a) to (c). The Indian Airlines have reported that they have received no complaint from Air Hostesses about misbehaviour of Pilots. However, there was one incident late last year when a junior pilot was alleged to have abused an Air Hostess. The case was investigated and it was found that there was no misbehaviour on the part of the Pilot though there were heated arguments between the two. Both were warned suitably. According to the information furnished by Air-India there had been no complaints from Air Hostesses about misbehaviour of Pilots.

Appointment of Trained Archivists in Ministries

4026. SHRI S. M. BANERJEE : Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to state :

(a) whether it is a fact that the Archival Legislation Committee had recommeded in its report in 1960 for the appointment of only trained Archivists in various Ministries for the maintenance of their old records;

(b) if so, whether the above recommendations have since been accepted by Government and necessary action taken to implement the same;

(c) if not, the reasons therefor; and

(d) the number of trained Archivists available at present in the country ?

THE MINISTER OF EDUCATION AND YOUTH SERVICES (DR. V. K. R. V. RAO) : (a) to (d). It is a fact that the Archival Legislation Committee in its report in 1960 urged on all Ministries/Departments of the Central Government the importance of appointing a capable and a trained official with the status higher than that of a Section Officer in the Central Secretariat, to be in charge of the Department Record Room.

This suggestion of the Committee was considered by the Government and it was decided that it would be enough if a fairly experienced Lower Division Clerk/Upper Division Clerk was made responsible for actual maintenance of records in the Departmental Record Room under the guidance of one of the Section Officers in the Organisation and Methods Unit whose special responsibility it would be to supervise this work and ensure the proper maintenance, weeding and transfer of records to the National Archives of India. It was also decided that the persons placed in charge of the Departmental Record Rooms could be given orientation courses in the proper maintenance of records by the National Archives of India, which has already been conducting a one-year Diploma Course in Archives Keeping since 1942 for persons working and sponsored by the Central or State Governments or the Universities as well as for the others, who are not yet employed.

The entire question including a suggestion that the training course for Assistants and Section Officers in the Secretariat Training School which already includes some instructions on Records Management should be reoriented so as to introduce in it a paper on Records Management covering its various aspects is still under consideration.

The exact number of trained Archivists in the country is not known. But the National Archives of India which is the only institution in the country for advanced training coure in the Archives Keeping has, since the introduction of the course in 1942, trained 111 persons excluding 4 trainees belongiag to Malayasia and Nepal.

संघ राज्य क्षेत्रों में चौकीदारों के वेतनक्रम

4027. श्री जगेश्वर यादव : क्या गृह कार्य मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि संघ राज्य क्षेत्रों में चौकीदारों के वेतन बहुत कम है;

(ख) क्या यह भी सच है कि थानों के

प्रभारी अधिकारी उन से दिन रात बहुत काम लेते हैं; और

(ग) क्या अधिक निर्वाह व्यय को देखते हुए सरकार का उनके वेतन वढ़ाने का विचार है ?

गृह-कार्य मन्त्रालय में राज्य मन्त्री (श्री विद्याचरण शुक्ल) : (क) से (ग). सभी संघ राज्य क्षेत्रों द्वारा (त्रिपुरा और चण्डीगढ़ को छोड़कर) दी गई सूचना सभा पटल पर रखे गये विवरण में दी गई है। [**पुस्तकालय में रख दिया गया। देखिये संख्या** LT-456/69] चण्डीगढ़ और त्रिपुरा संघ राज्य क्षेत्रों के संबंध में सूचना एकत्रित की जा रही है और प्राप्त होने पर सदन के सभा पटल पर रख दी जायगी।

Transport Facilities for Tourists in West Bengal

4028. SHRI JUGAL MONDAL : Will the Minister of TOURISM AND CIVIL AVAITION be pleased to state :

(a) the steps taken by Government this year to increase the Transport facilities and other amenties for the tourists to enable them to reach Tourist Centres in West Bengal;

(b) the amount allocated for the development of places of scenic beauty and tourist attraction in West Bengal; and

(c) the places selected as Tourist Centres in West Bengal ?

THE MINISTER OF TOURISM AND CIVIL AVAITION (DR. KARAN SINGH): (a) The provision of surface transport is the responsibility of the State Government. The Department of Tourism. however, helps State Governments and approved taxi-car operators to obtain second-hand imported cars from the State Trading Corporation. During 1968, 5 such vehicles were given to car operators in West Bengal and one new air conditioned car to the State Government.

(b) The allocations will be determined after the Plan outlay of the State Government and the Department of Tourism have been approved.

(c) Calcutta;
Digha;
Sunderbans;
Bakreshwar;
Santiniketan;
Diamond Harbour;
Durgapur;
Malda;
Behrampore;
Jaldapara;
Darjeeling Complex.

Foreign Tourists visiting West Bengal

4929. SHRI JUGAL MONDAL : Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :

(a) whether Government have made any assessment about the number of foreign tourists visiting the places of Tourists interests in West Begal each year; and

(b) whether there has been some decrease in the number of tourists visiting West Bengal during 1968 ?

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH): (a) and (b). The Department of Tourism does not maintain State-wise data on the number of foreign tourists visiting places of tourist interest.

Development of National Highways in West Bengal

4030. SHRI JUGAL MONDAL : Will the Minister of SHIPPING AND TRANSPORT be pleased to state :

(a) whether it is a fact that the Government of West Bengal have submitted to the Central Government a scheme for the development of National Highways during 1968-69;

(b) if so, the details thereof;

(c) the expenditure proposed by the West Bengal Government for this purpose and whether Government have sanctioned the said scheme; and

(d) if not, the reasons therefor ?

THE DEPUTY-MINISTER IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS, AND IN THE MINISTRY OF SHIPPING & TRANSPORT (SHRI IQBAL SINGH) : (a) to (d). No specific scheme for the development of National Highways during 1968-69 was submitted by the Government of West Bengal. In their budget proposals for the year, however, the State Government proposed a provision of Rs. 120.78 lakhs, and the revised estimate for the year proposed by the State Government amounted to Rs. 217.19 Lakhs. After scrutiny of the proposals, a sum of Rs. 161.02 lakhs has been provided in the revised estimate for the year 1968-69.

Home Gaurds in West Bengal

4031. SHRI JUGAL MONDAL : Will the Minister of HOME AFFAIRS be pleased to state :

(a) the number of Home Guards in the West Bengal State;

(b) whether the Government of West Bengal have proposed to raise the strength of Home Gaurds in the State; and

(c) if so, the details thereof ?

THE DEPUTY-MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI K. S. RAMASWAMY) : (a) to (c). As on the 14th March, 1969, there were 16114 Urban and 32564 Rural Home Guards in West Bengal against the State Government's target of 15,000 Urban and 35,000 Rural Home Gaurds. The State Government have not proposed any increase in this target.

Establishment of a Central University during fourth Plan

4032. SHRI BISWANARAYAN SHASTRI : Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to state :

(a) whether there is any proposal to set up a Central University during the Fourth Five Year Plan; and

(b) if so, the details thereof ?

THE MINISTER OF EDUCATION AND YOUTH SERVICES (DR. V. K. R. V. RAO) : (a) Yes, Sir.

(b) It is proposed to establish the Jawaharlal Nehru University in Delhi as early as possible. An area of about 1,000 acres of land near Munirka village in South Delhi has been earmarked for the university and a provision of Rs. one crore has also been proposed in the budget estimates for1969-70. The question of constituting the various authorities of the University and the appointment of the Vice-Chancellor are also under consideration.

गृह-कार्य मंत्रालय को संसद् सदस्यों द्वारा भेजे गये पत्रों के उत्तर

4033. श्री निहाल सिंह : क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) गत एक वर्ष में संसद् सदस्यों ने उन्हें उनके मंत्रालय में राज्य मंत्री उपमंत्री, तथा सचिव को कितने पत्र भेजे;

(ख) उनमें से कितने पत्रों का उत्तर दिया गया और कितने पत्रों का उत्तर नहीं दिया गया तथा शेष पत्रों के उत्तर न देने के क्या कारण हैं;

(ग) क्या यह सुनिश्चित करने के लिए सरकार कार्यवाही कर रही है कि संसद् सदस्यों के पत्रों के उत्तर 15 दिन के अन्दर दे दिये जाया करें; और

(घ) क्या यह सच है कि उत्तर संसद् सदस्यों से बार बार स्मरण-पत्र मिलने के पश्चात् ही दिये जाते हैं ?

गृह-कार्य मंत्रालय में राज्य मंत्री (श्री विद्या चरण शुक्ल) : (क) और (ख). सूचना संकलित की जा रही है तथा सदन के सभा पटल पर रख दी जायगी।

(ग) और (घ). इस सम्बन्ध में अनुदेश पहले ही विद्यमान हैं कि संसद सदस्यों से प्राप्त सभी पत्रों को प्राथमिकता दी जाय और जहां कहीं उनका उत्तर पूरी तरह शीघ्र नहीं दिया जा सकता, एक अन्तःकालीन उत्तर दे दिया जाय। 15 दिन के भीतर अन्तिम उत्तर भेजना हमेशा सम्भव नहीं हो सकता उदाहरणतया उस मामले में जहां अन्य विभागों, राज्य सरकारों, इत्यादि से सूचना एकत्रित करना या उनसे परामर्श करना आवश्यक हो।

कुछ ऐसे मामले हुए हैं जिनमें उत्तर भेजे जा सकने से पहले सदस्यों से स्मरण पत्र प्राप्त हुए थे।

शिक्षा तथा युवक सेवा मंत्रालय को संसद सदस्यों द्वारा भेजे गए पत्रों के उत्तर

4034. **श्री निहाल सिंह** : क्या शिक्षा तथा युवक सेवा मन्त्री यह बताने की कृपा करेंगे कि :

(क) गत छः महीनों में संसद सदस्यों द्वारा मंत्री, राज्य मंत्री, उपमंत्री और सचिव को कितने पत्र भेजे गये;

(ख) ऐसे कितने पत्रों के अब तक उत्तर नहीं दिये गये हैं;

(ग) क्या यह सच है कि संसद सदस्यों द्वारा याद दिलाने के लिये बार बार पत्र लिखे जाने के बाद ही उन्हें उत्तर भेजे जाते हैं;

(घ) इस बारे में सरकार ने क्या कार्यवाही की है;

(ङ) क्या सरकार संसद सदस्यों द्वारा भेजे गये पत्रों के उत्तर प्राप्त होने के 15 दिनों के अन्दर भेजने की व्यवस्था करेगी और यदि नहीं, तो इसके क्या कारण हैं; और

(च) हिन्दी में कितने पत्र प्राप्त हुए और उनके उत्तर किस भाषा में दिये गये ?

शिक्षा तथा युवक सेवा मन्त्री (डा. वी. के. आर. वी. राव) : (क) 320

(ख) 9

(ग) जी नहीं।

(घ) और (ङ). इस संबंध में अनुदेश पहले से ही विद्यमान है कि संसद सदस्यों से प्राप्त पत्रों को उच्च प्राथमिकता दी जाए। कुछ मामलों में विभिन्न स्त्रोतों, अर्थात राज्य सरकारों, संघीय प्रशासनों आदि से सूचना एकत्र करनी होती है और इसलिए सदा यह सम्भव नहीं होगा कि 15 दिन के अन्दर अन्तिम उत्तर भेज दिए जाएं।

(च) 93; 90 का उत्तर हिन्दी में. 1 का अंग्रेजी में और दो बकाया हैं।

Central Youth Services Board

4035. SHRI BISWANARAYAN SHASTRI : Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to state :

(a) whether Government propose to constitute a Central Youth Services Board for implementing the Youth Services schemes in view of their growing importance;

(b) if so, the details thereof; and

(c) if not, the reasons therefor;

THE MINISTER OF EDUCATION AND YOUTH SERVICES (DR. V. K. R. V. RAO) : (a) to (c). A proposal to constitute a National Committee on Youth Services is under consideration.

Air Services from Bombay to Bangalore *Via* Mangalore.

4036. SHRI J. H. PATEL :
SHRI S. A. AGADI :

Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :

(a) the reasons for discontinuing air service from Bombay to Bangalore *via* Mangalore and Belgaum;

(b) whether Government have decided not to re-open the service; and

(c) if so, the reasons therefor ?

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH): (a) to (c). The air service from Bombay to Bangalore *via* Belgaum and Mangalore was discontinued from 1st November, 1967, because of the closure of the Mangalore aerodrame for repairs. The air service via Mangalore has since been re-introduced from 25-2-69. From 15th April, 1969 there will be a Viscount service between Bombay, Poona, Belgaum and Bangalore.

Commerce and Business Management in Indian Universities

4037. SHRI R. K. BIRLA : Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to state :

(a) whether it is a fact that Commerce and Business Management are treated as separate disciplines in the Indian Universities;

(b) whether it is also a fact that the Committee on Commerce Education under his Chairmanship had studied the question of Business Education and made certain recommendations;

(c) the details of recommendations of the Committee and how far those recommendations have been accepted by Government; and

(d) whether Government have any fresh plans for coordinating Commerce and Management education at University and other levels ?

THE MINISTER OF EDUCATION AND YOUTH SERVICES (DR. V. K. R. V. RAO) : (a) Yes, Sir.

(b) Yes, Sir.

(c) A copy of the Report of the Committee is placed in the Library of Parliament.

The Committee had recommended that business administration should be treated as a separate discipline, and the course in this field should be specifically designed to prepare students for managerial positions in industry and commerce. Further, business administration as a discipline should be allowed to develop in universities but with sufficient freedom and flexibility. The Committee had also recommended that short-term residential courses in business administration should be organised by universities and other institutions.

The recommendations of the Committee have been accepted by the All India Council for Technical Education and the Central Government.

(d) Coordination between commerce, education and management education in universities is brought about mainly through the academic bodies of the universities. At the level of the All India Council for Technical Education, the Board of Studies in Management and the Board of Studies in Commerce are represented on each other and, on both Boards, representation is also given to trade, commerce, and industry.

Darbhanga Sanskrit University, Bihar

4038. SHRI BHOGENDRA JHA : Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to state :

(a) whether there is a provision for the Post-Graduate studies and research in Kameshwar Singh Darbhanga Sanskrit University, Darbhanga, Bihar;

(b) if so, the details thereof;

(c) if not, whether this proposal is going to be examined and implemeted; and

(d) if not, the reasons therefor ?

THE MINISTER OF EDUCATION AND YOUTH SERVICES (DR. V.K.R.V. RAO) : (a) to (d). The required information is being collectea from the University and will be laid on the Table of the Sabha in due course.

Arrest of Air India Official in London

4039. SHRI D. N. PATODIA :
SHRI K. P. SINGH DEO :
SHRI NAMBIAR :
SHRI BHAGABAN DAS :
SHRI P. GOPALAN :
SHRI UMANATH :
SHRI A. SREEDHARAN :

Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :

(a) whether it is a fact that an Air India official has been arrested in London in trying to smuggle some unauthorised Commonwealth citizens into Britain recently;

(a) whether it is also a fact that these unauthorised Commonwealth citizens were travelling in an Air India plane;

(c) whether any enquiry has been made to find out the circumstances under which the unauthorised persons were being carried by the Air India plane: and

(d) whether it has been satisfied that no organised racket is in existence within the Air India establishment which is actively assisting the unauthorised entry of Commonwealth citizens into Britain through the services of the Air India ?

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH): (a) An Air-India Receptionist at the London Office was arrested, along with four others (two Indian residents and two passengers), on a charge of conspiracy to contravene the Commonwealth Immigration Act.

(b) The two passengers travelled by Air-India flight No. AI-109 from Paris to London on 21st February 1969;

(c) and (d). The case is sub-judice in a U. K. Court. Further action to be taken will be determined after the court's findings are available.

हिन्दी सुपरवाइजरों तथा अधिकारियों की नियुक्ति के लिये परीक्षा

4040. श्री चन्द्रशेखर सिंह :
श्री ना० रा० पाटिल :
श्री जगेश्वर यादव :

क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि संघ लोक सेवा आयोग का विचार विभिन्न मंत्रालयों/विभागों में हिन्दी सुपरवाइजरों और हिन्दी अधिकारियों की नियुक्ति करने के लिये जुलाई, 1969 में एक प्रतियोगी परीक्षा करने का है ;

(ख) क्या यह सच है कि इस परीक्षा में केवल वही व्यक्ति बैठ सकेंगे, जिन्होंने बी० ए० की परीक्षा पास कर रखी है और जिन्हें अंग्रेजी-हिन्दी अनुवाद का 5 वर्ष का अनुभव प्राप्त है अथवा जिन्हें हिन्दी में स्नातकोतर अर्हता प्राप्त है और साथ में अंग्रेजी हिन्दी अनुवाद का 3 वर्ष का अनुभव प्राप्त है;

(ग) यदि हां, तो क्या ऐसे व्यक्तियों को, जिन्होने विज्ञान अथवा वाणिज्य विषयों से बी० ए० अथवा एम० ए० की परीक्षाएं पास की हैं परन्तु जिन्हें अनुवाद कार्य में 5 वर्ष से भी अधिक वर्षों का अनुभव प्राप्त है, उक्त परीक्षा में बैठने की अनुमति नहीं दी जायेगी; और

(घ) यदि हां, तो इसके क्या कारण हैं ?

गृह-कार्य मंत्रालय में राज्य मंत्री (श्री विद्या चरण शुक्ल): (क) और (ख). परीक्षा के सम्बन्ध में ब्यौरा संघ लोक सेवा आयोग के दिनांक 22 फरवरी, 1969 के विज्ञापन संख्या 8/भाग 'ख' में दिया गया है, जिसकी प्रतिलिपि सदन के सभा पटल पर रखी जाती है।

(ग) और (घ). जी नहीं, श्रीमान ; ऐसे उम्मीदवार परीक्षा में बैठने के पात्र नहीं है क्योंकि उन्हें कोई निर्धारित अनिवार्य अर्हता प्राप्त नहीं हैं अर्थात् न तो वे हिन्दी विषय के साथ बी० ए० पास हैं और न ही वे हिन्दी में स्नातकोतर अर्हतायें रखते हैं।

हिन्दी साहित्य सम्मेलन द्वारा दी गई डिग्रियों को मान्यता

4041 **श्री चन्द्रशेखर सिंह** :
श्री ना० रा० पाटिल :

क्या **शिक्षा तथा युवक सेवा** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या हिन्दी साहित्य सम्मेलन द्वारा दी गई डिग्रियों को, जो संसद् के एक अधिनियम के अन्तर्गत स्थापित की गई संस्था है, हिन्दी कार्य से सम्बन्धित पदों को भरने के लिये संघ लोक सेवा आयोग तथा विभिन्न मंत्रालयों/विभागों द्वारा ली जाने वाली परीक्षाओं में अन्य विश्वविद्यालयों द्वारा दी जाने वाली डिग्रियों के बराबर समझा जाता है ;

(ख) यदि नहीं, तो इसके क्या कारण है ; और

(ग) यदि हां, तो हिन्दी साहित्य सम्मेलन द्वारा दी गई डिग्रियों को कहां तक मान्यता दी गई है और उसका ब्यौरा क्या है ?

शिक्षा तथा युवक सेवा मंत्रालय में राज्य मंत्री (श्री भक्त दर्शन): (क) से (ग). हिन्दी साहित्य सम्मेलन संसद-अधिनियम के अन्तर्गत स्थापित नहीं किया गया है। फिर भी इसे हिन्दी साहित्य सम्मेलन अधिनियम, 1962 के अन्तर्गत राष्ट्रीय महत्व की एक संस्था के रूप में घोषित किया गया था।

देश में विभिन्न स्वैच्छिक हिन्दी संगठनों द्वारा संचालित की गयी हिन्दी परीक्षाओं को, जिनमें हिन्दी साहित्य सम्मेलन द्वारा संचालित की गयी परीक्षाएं भी शामिल हैं, सरकारी सेवाओं में रोजगार के उन प्रयोजनों के लिए, जहां हिन्दी योग्यतायें निर्धारित हैं मान्यता प्रदान की गयी है। इस मान्यता के क्षेत्र को उस परीक्षा के समान हिन्दी स्तर से सम्बन्धित परीक्षा के हिन्दी स्तर की स्वीकृति तक ही सीमित किया गया है और उस विशेष परीक्षा के पूर्ण प्रमाण पत्र अथवा उपाधि के बराबर नहीं माना गया है।

हिन्दी साहित्य सम्मेलन द्वारा संचालित की गयीं निम्नलिखित हिन्दी परीक्षाओं को मान्यता प्रदान की गयी हैं :—

क्रम सं०	परीक्षा का नाम	उस परीक्षा का नाम जिसे हिन्दी के स्तर के हेतु समान समझा गया है	वह अवधि, जिसके लिए मान्यता प्रदान की गयी है।
1.	प्रथमा	मैट्रिक/एस.एल.सी.	31 दिसम्बर,
2.	मध्यमा (विशारद)	बी. ए.	1969 तक
3.	उत्तमा (हिन्दी साहित्य)	बी.ए. (आनर्स)	

हिन्दी सुपरवाइजरों तथा हिन्दी अधिकारियों की नियुक्ति के लिये परीक्षा

4042. **श्री चन्द्रशेखर सिंह** :
श्री ना० रा० पाटिल :
श्री जगेश्वर यादव :

क्या **गृह-कार्य मंत्री** यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि संघ लोक सेवा आयोग का विचार विभिन्न मंत्रालयों/विभागों में हिन्दी सुपरवाइजरों और हिन्दी अधिकारियों की नियुक्ति करने के लिये जुलाई, 1969 में एक प्रतियोगी परीक्षा करने का है;

(ख) क्या यह भी सच है कि इस परीक्षा में केवल वही व्यक्ति बैठ सकेंगे, जिन्होंने हिन्दी विषय सहित बी० ए० की परीक्षा पास की है और जिन्हें हिन्दी/अंग्रेजी अनुवाद का 5 वर्ष का अनुभव प्राप्त है अथवा जिन्हें हिन्दी में स्नातकोत्तर अर्हता प्राप्त हैं और साथ में हिन्दी/अंग्रेजी अनुवाद का तीन वर्ष का अनुभव प्राप्त है ;

(ग) यदि हां, तो क्या हिन्दी साहित्य सम्मेलन, जो संसद के अधिनियम के अन्तर्गत स्थापित किया गया है, की परीक्षाओं (विशारद और साहित्य रत्न) को हिन्दी में बी० ए० और एम० ए० परीक्षाओं के बराबर समझा जायेगा; और

(घ) यदि नहीं, तो संघ लोक सेवा आयोग द्वारा संविहित निकायों द्वारा दी गई इन डिग्रियों को मान्यता नहीं देने के क्या कारण हैं ?

गृह-कार्य मंत्रालय में राज्य मंत्री (श्री विद्या चरण शुक्ल): (क) और (ख). परीक्षा के सम्बन्ध में समस्त ब्यौरा संघ लोक सेवा आयोग के दिनांक 22-2-1969 के विज्ञापन संख्या 8 भाग 'ख' में दिया गया है जिसकी प्रतिलिपि संसद के सभा पटल पर रखी जाती है।

(ग) और (घ). जैसा संघ लोक सेवा आयोग के उपरोक्त विज्ञापन से ज्ञात होगा हिन्दी सुपरवाइजर/अधिकारी के पदों के लिए हिन्दी विषय सहित बी० ए० की डिग्री एक अनिवार्य अर्हता निर्धारित की गई है। सरकार ने 1969 तक हिन्दी साहित्य सम्मेलन, इलाहाबाद की मध्यमा (विशारद) तथा उत्तमा (हिन्दी साहित्य) परीक्षाओं को मान्यता प्राप्त विश्वविद्यालयों की क्रमशः बी०ए० तथा बी०ए० (आनर्स) के हिन्दी विषय के स्तर के बराबर मान्यता दी है। फिर भी, यह मान्यता किसी मान्यता प्राप्त विश्वविद्यालय की पूरी डिग्री की परीक्षा के बराबर नहीं मानी जायेगी ।

Informal Consultative Committees of Parliament

4043. SHRI BHOGENDRA JHA :
SHRI BAL RAJ MADHOK :

Will the Minister of PARLIAMENTARY AFFAIRS AND SHIPPING AND TRANSPORT be pleased fo refer to the reply given to Unstarred Question No. 426 on the 20th February, 1969 and state :

(a) whether Government have since taken any decision with regard to making the Informal Consultative Committee of Parliament more meaningful and effective;

(b) if so, the details thereof; and

(c) if not, the reasons for the delay ?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND SHIPING AND TRANSPORT (SHRI RAGHURAMAIAH): No final decision has yet been arrived at in regard to the suggestions received from the Opposition. The views of Government on these suggestions have been intimated to the Leaders of Opposition parties. Their comments are awaited.

Implementation of Wage Board Award In Ashoka Hotels Ltd. New Delhi

4044. SHRI LATAFAT ALI KHAN: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :

(a) whether Government are aware that the Wage Board award for Hotels and Restaurants has not been implemented in the Ashoka Hotels Ltd., New Delhi, so far;

(b) if so, the reasons therefor; and

(c) the time likely to be taken in its implementation ?

THE MINISTER OF TOURISM AND CIVIL AVIATION (Dr. KARAN SINGH) : (a) Yes, Sir.

(b) and (c). The implementation of the recommendations made by the Wage Board for Hotels and Restaurants in the Union Territory of Delhi in August 1968, as they are, would have adversely affected the interests of certain categories of workmen in the Ashoka Hotel. Moreover, the recommendations are silent in respect of some other workmen. In order, therefore, to secure a rational implementation of the Wage Board's recommendations, a Joint Committee of Management and recognised Unions in the Hotel was formed to study them and prepare a report. The final report has since been prepared and is awaiting the approval of the Board of Directors of the Hotel.

'Peacock' Restaurant in Ashoka Hotels Ltd., New Delhi

4045. SHRI LATAFAT ALI KHAN: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :

(a) whether Government are aware that a new restaurant built in the Ashoka Hotels Ltd., New Delhi, to be named as 'Peacock' has been all set to function for the last six months;

(b) if so, the reasons for delay in its functioning; and

(c) the estimated financial loss due to this delay ?

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH): (a) and (b). In the annexe to the Ashoka Hotel, provision has been made, as part of the expansion programme, to go in for an additional restaurant. An attractive decor and distinctive cuisine are being worked out. At the whole project involves an appreciable investment some careful thought and time is necessary.

(c) There is no financial loss accruing to the Ashoka Hotel, as the existing restaurants can cater to the available custom.

Air Service from Silchar to Aijal

4046. SHRIMATI JYOTSNA CHANDA: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether Government propose to operate Air Service from Silchar to Aijal in the near future considering the strategic condition of this area;

(b) if so, when; and

(c) if not, the reasons therefor ?

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH): (a) to (c). The Indian Airlines is examining the possibility of operating an air service to Aijal.

Medium of Imparting of Instructions in Gauhati University

4047. SHRIMATI JYOTSNA CHANDA: Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to state :

(a) whether he is aware that the Registrar of the Gauhati University revealed at the University Court meeting that the University would impart instructions in Assamese language alone in the Plain districts and English would be allowed in Hill areas only;

(b) whether he is also aware that the Bengali speaking Cachar District enjoys official recognition as the district in Assam with Bengali as the sole official language; and

(c) if so, whether it is a fact that the entire allocations under the Centrally sponsored scheme for production of literature in Indian languages as media of Instruction at the University stage will be spent for the

development of Assamese language only but not for the Bengali language also ?

THE MINISTER OF EDUCATION AND YOUTH SERVICES (DR. V.K.R.V. RAO) : (a) to (c). The required information is being collected and will be laid on the Table of the House in due course.

Sunderban as Tourist Centre

4048. SHRIMATI JYOTSNA CHANDA: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :

(a) whether Government propose to develop the Sunderban area as tourist centre;

(b) if so, when they propose to develop it and the estimated cost thereon; and

(c) if not, the reasons therefor ?

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH): (a) and (b). Tentatively, the Government of West Bengal have provided a sum of Rs. 6. 50 lakhs for the development of Sunderbans as a tourist centre.

(c) Does not arise.

Rail-*Cum*-Road Bridge Over Ganga Near Patna

4049. SHRI VALMIKI CHOUDHURY: Will the Minister of SHIPPING AND TRANSPORT be pleased to state :

(a) whether a decision has been taken about the construction of the proposed rail-*cum*-road bridge over Ganga near Patna and, if so, the details thereof;

(b) the estimated cost of the scheme;

(c) which agency/authority is being entrusted to carry out the construction work; and

(d) the time by which the work is likely to be completed ?

THE DEPUTY MINISTER IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS, AND IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI IQBAL SINGH) : (a) to (d). There is no proposal for the construction of a rail-*cum*-road bridge over Ganga at Patna. A proposal for building a road bridge is, however, under the consideration of the Government of Bihar who have indicated its rough cost as Rs. 25 crores. The State Government would be mainly concerned with the construction of this bridge as and when it is taken in hand as it falls on a State road. The date of completion can be indicated only after the project has been finailsed and the work awarded for execution.

Allotment of funds for renovation and remodelling of Calcutta Port

4050. SHRI S. C. SAMANTA :
SHRI YASHPAL SINGH :

Will the Minister of SHIPPING AND TRANSPORT be pleased to state :

(a) whether Government have sanctioned any funds for the renovation and remodelling of the Calcutta Port; and

(b) if so, the details thereof ?

THE DEPUTY MINISTER IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS, AND IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI IQBAL SINGH) : (a) and (b). The renovation and remodelling of Calcutta Port is a continuous process and is being implemented by the Calcutta Port Commissioners under successive Five Year Plans from their own resources supplemented by loans from the Central Government. At present the programme covers replacement of port equipment and floating craft and the construction of an auxiliary dock system at Haldia comprising six berths and an oil jetty.

National Archives of India

4051. SHRI YOGENDRA SHARMA : Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to state :

(a) whether any stock-taking of the National Archives of India has been done;

(b) if so, when;

(c) what arrangements have been made for the preservation and longevity of the records;

(d) whether it is a fact that many documents of historical and research importance are lying with various district authorities in the States; and

(e) if so, what measures are proposed to be taken to collect and preserve them in the National Archives?

THE MINISTER OF EDUCATION AND YOUTH SERVICES (DR. V.K.R.V. RAO) : (a) No, Sir.

(b) Does not arise.

(c) The National Archives of India has a specialised research laboratory for scientific examination of documents and conducting research relating to their preservation and rehabilitation. It is also equipped with modern appliances like air-clearing Unit to remove dust from records, vacuum fumigation chamber to combat insect or mildew attack and hydraulic lamination press for strengthening and repairing fragile and weak documents.

Facilities for treatment of bindings or rebinding of volumes of records when necessary, also exist. Part of the stack area housing the earliest records has been air-conditioned to provide storage environment conducive to their maximum longevity. Important series of pre-1900 records are being microfilmed.

(d) Yes, Sir.

(e) The National Archives of India which is the repository of central records only, is not dealing with the records lying with District authorities. Records with District Government authorities come within the purview of the State Governments.

12.43 hrs.

QUESTION OF PRIVILEGE AGAINST EDITOR OF "BASUMATI", A BENGALI DAILY

SHRI SAMAR GUHA (Contai) : On a point of submission to you on the question of privilege.

On the 18th March 1969, a Bengali daily *Basumati* wrote an abusive editorial against me based on my submission to you on the 4th March, 1969 and personal explanation in this House on the 5th March, 1969. This paper has written that I have pleaded for Shri Dharma Vira and no member of the Congrees Party could have excelled me in supporting Shri Dharma Vira. You know that in what I said on that occasion I did not offer him any cover, but based on what I had said this paper has abused me and has even tried to instigate the people of West Bengal against me.

Therefore, it is a clear breach of privilege of a member of the Lok Sabha and I request that my motion on this should be accepted.

MR. SPEAKER : I will write to the editor, as we did in another case the other day, and see what he has to say.

SHRI NATH PAI (Rajapur) : What is it ? We appreciate the exercise of your discretion, but let us know what it is about.

MR. SPEAKER : He may read two or three sentences from the editorial.

SHRI NATH PAI : There may be a *prima facie* case to straightway refer it to the Committee of Privileges.

MR. SPEAKER : There is some point in it.

DR. RANEN SEN (Barasat) : The owner of that paper is Shri A. K. Sen.

MR. SPEAKER : I am not interested who is the owner.

SHRI SAMAR GUHA : I shall quote the relevant portion:

> "PSP leader from West Bengal, Shri Samar Guha, pleaded for the Governor, Shri Dharam Vira, in Lok Sabha in Delhi. The role that he played in giving cover to Shri Dharma Vira could not have been excelled perhaps by the Congress members even. . ."

SHRI NATH PAI : Disgraceful.

> SHRI SAMAR GUHA :"Samar Guha is fortunate that there was no election for the Lok Sabha during the mid-term poll; otherwise, his condition would have been the same as is that of Shri Nishid Kundu-there was no doubt about this. Nevertheless, his role in Lok Sabha in support of Dharma Vira will not be forgotten by the people of West Bengal during the time of coming general election."

SHRI NATH PAI : This is more than a *prima facie* case; this is character assassination.

DR. RANEN SEN : It is a compliment given to him.

MR. SPEAKER : The facts are not there. He wanted to make a personal explanation the next day to correct a likely wrong impression of what he said on the previous day. I permitted him to make it. His point is that the facts are not clearly given but something against him has been put in that paper.

Anyway, let us find out. It is not that we are going to punish him. Let us find out what he has to say.

SHRI HEM BARUA (Mangaldai) : It is Shri A. K. Sen's paper. It has the authority to write nonsense.

12.47 hrs.

PAPFRS LAID ON THF TABLE

MR. SPEAKER : The Finance Minister.

श्री जार्ज फरनेन्डीज : (बम्बई दक्षिण) : प्रध्यक्ष महोदय, मैंने एं'विला के बारे में ग्राप से निवेदन किया था ।

Decisions on ARC report on Finance, Accounts Audit.

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI) : I beg to lay : on the Table-

A statement (Hindi and English Versions) of decisions of Government on certain recommendations of the Administrative Reforms Commission in their Report on "Finance, Accounts and Audit." [*Placed in Library See No. LT-432/69*]

Report and accounts on Central Institute of English

THE MINISTER OF EDUCATION AND YOUTH SERVICES (DR. V. K. R. V. RAO) : I beg to lay on the Table-

A copy of the Report on the activities of the Central Institute of English, Hyderabad, for the year 1967-68 along with the Audited Accounts. [*Placed in Library. See No. LT-433/69*]

MESSAGE FROM RAJYA SABHA

SECRETARY : Sir, I have to report the following message received from the Secretary of Rajya Sabha :

> "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (Vote on Account) Bill, 1969, which was passed by the Lok Sabha at its sitting held on the 14th

[Secretary]

March, 1969, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

PRESIDENT'S ASSENT TO BILL

SECRETARY : Sir, I also lay on the Table the Public Employment (Requirement as to Residence) Amendment Bill, 1969 passeed by the Houses of Parliament during the current session and assented to by the President since a report was last made to the House on the 18th February, 1969.

12.48 hrs.

LEAVE OF ABSENCE FROM THE SITTINGS OF THE HOUSE

MR. SPEAKER: The committee on Absence of Members from the Sitting of the House in their Ninth Report have recommended that leave of absence to be granted to the following members for the periods indicated in the Report as under.

(1) Shri Erasmo de Sequeira	11th November to 20th December, 1968 (Sixth Session).
(2) Shrimati Vijaya Raje	11th November to 20th December, 1968 (Sixth Session).
(3) Shri V. Y. Tamaskar	11th November to 20th December, 1968 (Sixth Session).
(4) Shri Abdul Ghani Dar	19th February to 14th March, 1969 (Seventh Session).
(5) Maulana Ishaq Sambhali	19th February to 15th March, 1969 (Seventh Session).
(6) Shri Mohammad Yusuf	19th February to 11th March, 1969 (Seventh Session).
(7) Shri Ram Sewak Yadav	17th February to 16th April, 1969 (Seventh Session).
(8) Maharani Vijayamala Rajaram Chhatrapati Bhonsale	17th February for 18th March, 1969 (Seventh Session).
(9) Shri Mahadevappa Rampure	19th February to 1st April, 1969 (Seventh Session).
(10) Shri Piloo Mody	25th February to 28th March, 1969 (Seventh Session).
(11) Shri Pashabhai Patel	17th February to 22nd March, 1969 (Seventh Session).

I take it that the House agrees with the recommendations of the Committee.

SEVERAL HON. MEMBERS : Yes.

MR. SPEAKER : The members will be informed accordingly.

12.49 hrs.

STATEMENT BY MEMBERS UNDER DIRECTION 115 AND MINISTERS REPLY THERETO

SHRI E. K. NAYANAR (Palghat) : Mr. Speaker Sir, during the question Hour on

5th Augst, 1968 while replying to my question regarding the grievances of Harijans in Andhra, the Deputy Minister for Social Welfare Mr. J. B. Muthyal Rao made a remark that some State Governments like Kerala were misusing the funds allotted for Harijan welfare. The Dy. Minister made reference particularly against Kerala Government. I protested against the Minister's remark. Hon'ble Members Messrs. A.B. Vajpayee, H. N. Mukherjee and A. Sridharan also protested against the remarks made by the Deputy Minister and some members demanded the withdrawal of the remark on the floor.

Sir, you intervened in the proceedings and appealed to the Cabinet Minister to collect the information and place it before the House.

Even after three months neither Senior Minister nor the Deputy Minister revealed the facts before the House and not acted according to the speaker's request.

On August 12, 1968, Harijan Department of the Kerala Government issued the following Press release :

> "The statement of Shri Muthyal Rao, Deputy Minister for Social Welfare, in Parliament in an answer to a question from Shri E. K. Nayanar, M.P., that the Kerala Government are misusing the funds earmarked for Harijan Welfare activites is absolutely false and baseless. It may be pointed out that the Harijan welfare schemes whether plan or non-plan are implemented by the State government through the Harijan welfare department on the basis of definite rules and regulations issued for implementation of such schemes. As far as Government of India's assistance is is concerne dperiodical returns are also sent to the Government of India as required by them. The accounts of the department are subjected to independent audit by the Accountant General."

Again this issue came up before the loor of the Parliament on 12th December, 1968,

Here I would like to recall the proceedings of the House on that particular day, extracts of which are given below and which will throw ample light on the subject :

> "SHRI E. K. NAYANAR : In the last session, the Hon'ble Minister Shri Muthyal Rao accused the Kerala Government that it did not spend the money allotted to the Scheduled Castes. The speaker assured us that the Minister would enquire from Kerala Government and get the information and place it before the Actually the Parliament...Kerala Government needs more money to Tribes. May I know whether the hon'ble Minister will give a reply to Parliament regarding his accusation against Kerala Government in the last session of Parliament misleading the Parliament ?
>
> "SHRI MUTHYAL RAO : We have received a lot of complaints from the public of Kerala. We will come with specific proposals and I will show that the Kerala Government is misusing the funds.
>
> "MR. DEPUTY-SPEAKER : This is a serious matter. He has made an accusation and the Speaker has directed him to make enquiries and either substantiate or withdraw it.
>
> "SHRI MUTHYAL RAO : It will be done.
>
> "DEPUTY SPEAKER : He has accepted, he will enquire.
>
> "DR. RAM SUBHAG SINGH : In abou a month's time, it will be done.
>
> "SHRI SURENDRANATH DWIVEDI: .. Before we adjourn we would like to have a statement from the Government whether the accusation was correct and if it is not correct he should tender an apology."

A statement in this respect before adjourning that session was also demanded by Messrs. R. Umanath and Vasudevan Nair.

Even the Law Minister Shri Govinda Menon said during the debate as under ;

[Shri E. K. Nayanar]

"It is upto the Government to come before the House and either withdraw the statement or to substantiate it."

From the authentic figures of Kerala Government it is evident that the United Front Government spent half a lakh rupees more for the uplift of the Harijans than the anticipated budget estimates of Rs. 2,68,26,500/-in the year 1967–68 in Kerala.

The above facts celearly deny the charges voiced by the Deputy Minister against the Kerala United Front Government. As such he misled the whole House by giving repeatedly inaccurate charges against the Kerala Government.

I received a reply frome the Deputy Minister on 25th February in which he has directed my attention to the Starrted Question No. 75 answered on the 20th February. He maintains that the answer to the above Starred Question does reply to the various points raised in my statement cited above.

In fact, however, the points raised in my statement still remain unanswered. A perusal of the answer to the Started Question will reveal this thing clearly.

None of the six points substantiate or indicate any sort of misuse of the funds allotted to the Kerala State Social Welfare Department. These points relate to some of the doings of the previous government and it has nothing to do with the present United Front Government of Kerala. What the Deputy Minister alleged on the floor of the House is that the present United Front Government has misused these funds, as can be seen from the proceedings of the Lok Sabha on 5.8.1968 and 12.8.68 when, in reply to me, he stated :

On 5.8.68 Shri Muthyal Rao stated like this "There is a certain amount of money being mis-used; for example, his own government in Kerala and some of the State Governments are misusing the amount."

On 12th December, he stated again as under;

"We have received a lot of complaints from the public of Kerala. We will come with specific proposals and I will show that the Kerala Government is misusing the funds".

The above two excerpts from the proceedings of the Lok Sabha amply prove that the Deputy Minister accused the present Kerala United Front Government of misusing the funds, when he used the words such as "His own government" and "Kerala government is misusing the funds."

My appeal that the Deputy Minister should either tender his apology or substantiate the allegation which he had levelled against the present Kerala United Front government still remains valid.

It is under these circumstances that I again appeal to the Hon'ble Speaker to instruct the Deputy Minister either to sufficiently substantiate his unfounded allegation or to withdraw his allegation and tender an apology before the House.

SHRI A. SREEDHARAN (Badagara) : The Deputy Minister is not even present. He should have been.

AN HON. MEMBER : He is very much present.

SHRI P. GOPALAN (Tellichery) : The Deputy Minister should give the explanation not the Minister.

THE MINISTER OF LAW AND SOCIAL WELFARE (SHRI GOVINDA MENON) : I have been directed by you to make the explanation. Mr. Speaker, Sir, the suggestion of the hon. Member that while making his reference to the misuse of funds, the Deputy Minister had specifically in mind the present Government of Kerala is not correct.

SHRI P. GOPALAN : Why is it not correct ?

SHRI GOVINDA MENON : Because I think it is not correct. The normal mean-

ing of the words "your own government of Kerala" is "the government of your own State of Kerala". The reference, therefore was to Kerala as the State to which the hon. Member belonged, and not to the fact that the Government of Kerala was a United Front Government. In fact that word was not used. (*Interruptions*)

SHRI A. SREEDHARAN : It is very improper. During the discussion, a specific allegation was made by the Minister that it was the existing Government of Kerala.

SHRI GOVINDA MENON : The hon. Member has tacitly accepted the fact that there has been misuse of funds allotted for the welfare of Backward Classes in Kerala. (*Interruptions*)

SHRI E. K. NAYANAR : I deny that charge.

SHRI GOVINDA MENON : The hon. Member has tacitly accepted the fact that there has been misuse of funds allotted for the welfare of Backward Classes in Kerala. (*Interruptions*) The hon. Member has tacitly accepted the fact that there has been misuse of funds allotted for the welfare of Backward Classes in Kerala.

SHRI A SREEDHARAN : We do not accept it.

SHRI GOVINDA MENON : It is in the statement.

MR. SPEAKER : Order, order. I will ask him to lay it on the Table of the House if you do not want to hear.

SHRI RANGA (Srikakulam) : He can correct himself; that must have been the impression that he has borne in mind, that he has tacitly accepted it. But when the hon. Member protests and say "I have not said it", he can correct himself. (*Interruption*)

SHRI GOVINDA MENON : He has to wait till the next sentence. His only objection is that this misuse has not occurred during the time his party was in power in the State but, as already explained there was no intention of calling to question the acts of any particular party. In the statement read, he said all that has occurred long ago.

MR. SPEAKER : Not after the United Front Government came into office, but before that.

SHRI E. K. NAYANAR : Before also. I deny that charge. Even in 1961. it happened. (*Interruption*)

SHRI A SREEDHARAN : We have to make a submission, Sir.

MR. SPEAKER : I am not allowing. The hon. Minister is reading his statement. I will ask him to lay it on the Table if you do not want to hear him.

SHRI A. SREEDHARAN: He is making an allegation. I want your protection.

MR. SPEAKER : You do not need any protection for this.

SHRI E. K. NAYANAR : I must make my submission.

MR. SPEAKER : Your statement was heard with rapt attention. And now he says it is not your Government but the earlier Government.

SHRI A. SREEDHARAN : Let him prove which part of the statement refers to that. (*Interruption*)

MR. SPEAKER: If they are not anxious to hear it, you can place it on the Table of the House.

SHRI GOVINDA MENON : Yes, Sir. I lay it on the Table of the House.

MR. SPEAKER : The statement is laid on the Table of the House. Several Hon. Members *rose*.

MR. SPEAKER : Order, order. May I request you, may I appeal to you to sit down now ?

STATEMENT

The suggestion of the Hon'ble Member that while making his reference to the misuse of funds, the Deputy Minister had specifically in mind the present Government of Kerala is not correct. The normal meaning of the words "your own government of Kerala " is " the government of your own state of Kerala". The reference, therefore, was to Kerala as the state to which the Hon'ble Member belonged, and not to the fact that the Government of Kerala was a United Front Government.

The Hon'ble Member has tacitly accepted the fact that there has been misuse of funds allotted for the welfare of Backward Classes in Kerala. His only objection is that this misuse has not occurred during the time his party was in power in the State but as already explained there was no intention of calling to question the acts of any particular party.

But while these irregularities may have begun under previous regime succeeding Government have also the duty to rectify the defects. For example, the deposits in favour of beneficiaries of housing and Cooperative schemes were *bona fide* at the time they were made, and could be assumed to be so for a reasonable period thereafter. As many of the beneficiaries originally listed are no longer traceable and the fact that the societies in whose favour these deposits have been made have ceased to be active for many years, it is the responsibility of the present government to see that the deposits are not retained and the share of the Central Government in these deposits refunded or applied for a better purpose in consultation with the Central Government.

The following specific information has also reached the Government of India:-

(a) Out of 330 Harijan cooperatives financially assisted and registered by the State Government, as many as 188 are completely dormant for many years.

(b) As on 30. 6. 1968 a sum of Rs. 4,54,000 was lying idle with district cooperative banks towards un-utilised working capital grants of as many as 146 Harijan cooperative societies.

Again, assets including 19 vehicles, several buildings and items of equipment which were financed through the Central Social Welfare Board of the Government of India have been unilaterally taken over by the Government of Kerala with effect from 1. 8. 1968. These assets are not being utilised for welfare activities for which they were created and grants released.

From what I have said it is clear that there has been misuse of funds. There has been no intention to malign any particular government or party in power and the Hon'ble Member's apprehension with a particular reference to the persent United Front Government in Kerala was intended is unfounded. In the circumstances, there is no reason to withdraw the statement made.

---

12. 58 hrs.

BUSINESS ADVISORY COMMITTEE THIRTY SECOND REPORT

THE MINISTER OF PARLIAMENTARY AFFAIRS AND SHIPPING AND TRANSPORT (SHRI RAGHU RAMAIAH): Sir, I beg to move :

> "That this House do agree with the Thirty-second Report of the Business Advisory Committee presented to the House on the 20th March, 1969."

MR. SPEAKER : The question is :

> "That this House do agree with the Thirty-second Report of the Business Advisory Committee presented to the House on the 20th March, 1969."

The motion was adopted.

RE: CALLING ATTENTION NOTICES ETC.

MR. SPEAKER : Before I go to the next item–Appropriation (Railways) Bill

which may be taken up at 2 O'clock–I would like to place before the hon. House certain points. Some hon. Members have brought to my notice so many things ; so many Calling Attention Notices and so many requests to raise many items have been received. Mr. Fernandes pointed out about Anguill. Then, Madhya Pradesh and so many important matters are brought to my notice every day by all parties, including the Congress. I am not mentioning all the subjects.

13 hrs.

SHRI HEM BARUA (Mangaldai) : I submitted an adjournment motion, which you have disallowed.

MR. SPEAKER : Yes. I allow some, I disallow some and I keep some pending, because I think this is not the appropriate time to bring them forward.

SHRI CHENGALRAYA NAIDU (Chittoor) : I have also given a motion about M. P. If mine is disallowed, theirs also must be disallowed. Otherwise, mine should be allowed first.

SHRI M. L. SONDHI (New Delhi) : Delhi Police and Khosla Commission.

MR. SPEAKER : Yes, Delhi also is there.

Now, after the calling attention and other things are finished, and after papers are laid on the Table, we take up the busi- of the House. But if again at 2 O'clock, hon. members start the zero hour, what is to be done ? I am not referring to Shri Madhu Limaye or anybody in particular. At 2 O'clock, hon. members try to raise the subjects which I have discussed with them in my chamber and I argue with them and try to convince them. Sometimes they are convinced, but sometimes they are angry. Sometimes I am afraid that if I am alone, some member may become violent. Even then, I try to talk to them. All that is wasted if again at 2 O'clock they try to raise it in the House. About Anguilla, all of us, including myself, are anxious, because the whole might of the British Empire is brought to crush a small nation of 6,000 people. Nobody is going to be happy about it. All Indians are unhappy about it, because the British might could not bring down Rhodesia, but Anguilla is brought down. If Government have something to say, they may make their opinion public later on. These are important matters no doubt. But again if they are raised at 2 O' clock and it goes on till 3 O' clock, the time of the House is taken away. Already there is no time and we have to cut down by one day the time for discussing the demands. We may have to cut it down by another day. I appeal to my friends not to raise these matters at 2 O' clock. Let them come to me and discuss with me in the chamber.

THE DEPUTY MINISTER IN THE MINISTRY OF LAW AND IN THE DEPARTMENT OF SOCIAL WELFARE (SHRI MUTHYAL RAO) : Before you adjourn the House, let me tell the House through you Sir, that I am present in the House.

MR. SPEAKER : He was not present at the appropriate time.

SHRI MUTHYAL RAO : I was present Sir.

MR. SPEAKER : I wish you had raised it then.

SHRI MUTHYAL RAO : I got up. You did not see me, but other hon. members saw me.

SHRI HEM BARUA : Yesterday the zero hour was extended. Now that you say that it must not take place at 2 PM, have you fixed any time for the zero hour ?

MR. SPEAKER : The rules are very clear. After the papers are laid, a matter can be raised with the permission of the Speaker. These are not rules framed by me, but by the whole House.

SHRI ATAL BIHARI VAJPAYEE (Balrampur) : If the Deputy Speaker is in the Chair and he is in a mood to oblige, what can be done ?

MR. SPEAKER: Unfortunately, it is the Speaker to whom you write and it is the speaker who gives the decision. For the whole Lok Sabha there is only one office and there is only one Speaker who decides. I do not know if there is some other office somewhere where these decisions are taken. If there is one, I correct myself so that I need not take any decisions at all in future.

SHRI HEM BARUA : There is a Deputy Speaker also. You alone do not decide.

श्री प्रकाशवीर शास्त्री (हापुड़) : कुछ समय का भी प्रभाव है। दो बजे के लगभग आकर आपकी जो कुर्सी है वह बहुत उदार हो जाती है।

श्री मधु लिमये (मुंगेर) : कभी कभी उदारता बरतना बुरी चीज़ नहीं है।

MR. SPEAKER : It is a nervous tension. After this tension I cannot be sitting for all the six hours. I was saying that when we meet after lunch we will take up the Appropriation Bill on which only one or two Members will say a few words.

SHRI NATH PAI (Rajapur) : Sir, in trying to deal with the multiple matters we have tried to raise here you indicated the difficulties felt by the Speaker and the Deputy-Speaker. We fully appreciate that. But you just now said very rightly and you spoke for the whole country when you conveyed our horrer at what is happening to a small island at the hands of the British Government. There is an equally dangerous thing happening in the country. A grave constitutional impropriety will be committed if a man disqualified by the highest judiciary of the land is allowed to continue as a member. You should express your horror at this also.

MR. SPEAKER : It has been brought to my notice by so may hon. friends.

श्री अटल बिहारी वाजपेयी : चौबीस तारीख को नहीं। तब इसका कोई मतलब नहीं रह जाएगा। फैसला हो गया तो क्या पोस्ट मार्टम करेंगे ? मध्य प्रदेश वाले मामले को कल ले लिया जाए।

MR. SPEAKER : About Madhya Pradesh many Calling Attention Notices have come. One is of a different type, another is in a different language, one wants the Attorney-General being called and so on. Tomorrow there is no Question Hour because it is a Saturday. But I will try to put down one Calling Attention Notice. I will pool all the Calling Attention Notices on Madhya Pradesh and see how it can be put down on Order Paper. Let us adjourn now and meet again at 14.15.

13.09 hrs.

The Lok Sabha adjourned for Lunch to meet again at 14.15 hours.

The Lok Sabha re-assembled after Lunch at fifteen minutes past Fourteen of the Clock

[SHRI HEM BARUA *in the chair*]

APPROPRIATION (RAILWAYS) NO. 2 BILL *, 1969

THE MINISTER OF RAILWAYS (DR. RAM SUBHAG SINGH) : I beg to move for leave to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the service of the financial year 1968-99 for the purposes of railways.

MR. CHAIRMAN : The question is :

> "That leave be granted to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of

---

* Published in Glazette of India Extraordinary, Part II, section 2, dated 21.3.69.

India for the service of the financial year 1968-69 for the purposes of railways."

The motion was adopted.

DR. RAM SUBHAG SINGH : Sir, I introduce* the Bill.

Sir, I beg to move* :

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the service of the financial year 1968-69 for the purposes of railways, be taken into consideration."

MR. CHAIRMAN : Motion moved :

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consoidated Fund of India for the service of the financial year 1968-69 for the purposes of railways, be taken into consideration."

श्री मधु लिमये (मुंगेर) : सभापति महोदय, मंत्री महोदय ने जो पैसा मांगा है, वह दिन जाने से पहले वह दो बातों का खुलासा करें।

पहली बात तो यह है कि क्या वह रेलवे में जिम्मेदारियों की एक शृंखला बनायेंगे, ताकि मुसाफ़िर विभिन्न कामों के लिए सम्बद्ध अधिकारियों को ज़िम्मेदार ठहरा सकें। सब मुसाफ़िरों का-और मेरा भी-अनुभव है कि जब किसी भी स्थान से गाड़ी बनकर निकलती है और बिजली, पानी या फ़ैन के बारे में शिकायत की जाती है तो मुसाफ़िरों को कहा जाता है कि हम आवश्यक कार्यवाही कर रहे हैं इतने में गाड़ी चल पड़ती है। उसके बाद पूछे जाने पर यह जवाब दिया जाता है कि यह हमारी जिम्मेदारी नहीं है। इसलिए हम कई बार देखते हैं कि गाड़ी में न फ़ैन है, न बिजली है और पाखाने की टंकी में पानी है। क्या मंत्री महोदय मेरे इस सुझाव पर विचार करेंगे कि अधिकारियों की ज़िम्मेदारियां निश्चित की जायें और उन ज़िम्मेदारियों के बारे में मुसाफ़िरों को अवगत कराया जाये, हर दो सौ, तीन सौ मील पर जो जंक्शन आये, वहां के अधिकारियों की यह ज़िम्मेदारी बांध दी जाये कि वे देखें कि गाड़ी ठीक हालत में है या नहीं; अगर नहीं है, तो उसको ठीक हालत में लाया जाये। हम इतने सालों से रेलों में प्रवास कर रहे हैं, लेकिन हमें पता ही नहीं चलता कि हम किसी काम के लिए किसको ज़िम्मेदार ठहरायें; हम किसी को भी ज़िम्मेदार नहीं ठहरा सकते हैं और हर एक आदमी कहता है कि मेरी ज़िम्मेदारी नहीं है।

डा० राम सुभग सिंह भले आदमी हैं, ग़रीब खानदान में पैदा हुए हैं—आज मैं उनको थोड़ा मस्का लगाता हूं—और इस पद पर पहुंचे हैं, इस लिए ग़रीबों के प्रति उनके मन में जरूर हमदर्दी होगी। जिन रेल कर्मचारियों को पिछले वर्ष की हड़ताल को लेकर निलम्बित या बर्खास्त किया गया था, बहुत महीने हो गये, उनके बारे में कोई कार्यवाही नहीं की गई है। जैसे उनका शरीर मोटा है, वैसे ही वह दिल को भी चौड़ा बनायें और उन सभी कर्मचारियों की मुअत्तिली और बर्ख़ास्तगी को ख़त्म करने की घोषणा करें। अगर वह ऐसा करेंगे, तो सब सदस्यों को बड़ी ख़ुशी होगी।

SHRI SWELL (Autonomous Districts) : I do not propose to make a speech on this Bill. But I would like to draw the attention of the Railway Minister to the news item this morning that a village boy in Assam had saved a passenger train from a disastrous accident. For a very long time we have heard only depressing tales of accidents caused either by human failure or by mechanical failure or by human perversity. You will recall, Mr. Chairman, Sir, that in Assam, in particular, one or two years ago, we had very shocking news of a large number of human lives lost in the railways through explosions caused by

* Introduce/moved with the recommendation of the President.

[Shri Swell]

bombs that somebody had planted in the train compartments.

In this context, it is very refreshing and heart-warming to hear of this beautiful story of this brave act of this young village boy in Assam. I would like this House as the supreme guardian of the security and welfare of the people in the country to take notice of this. I would appeal to the Railway Minister to make some reward to this boy.... .

DR. RAM SUBHAG SINGH : I have already decided to do so.

SHRI SWELL : ...and give publicity to this all over the country so that it might inspire other people in the country to similar deeds of safeguarding the welfare of their fellow countrymen. I would also request that some kind of permanent arrangement is made that some reward is given to any person in this country who will be doing a similar service.

SHRI GANESH GHOSH (Calcutta South) : I would like to draw the attention of the Railway Minister to the very dangerous and harmful decision taken by the Railway Board last year in dissolving and liquidating a very efficient and compact organisation, namely the Railway Electrification Unit, which had done very good, efficient and commendable work during the last twelve or fourteen years by electrifying about 5000 k. m. of the track. This unit has executed about 5000 track k. m. of electrification. After the dissolution of this unit, the work of further electrification has been given to the different zonal railways. But our experience of the working of electrification by the zonal rail-is not satisfactory. We have been told that during the next Five Year Plan, that is, the Fourth Five year Plan, we shall take up about 5000 more track k. m. to be brought under electrification, but the progress report is highly unsatifactory. The progress report of the Central Railways was only 1.75 per cent while that of the Southern Railway was only 2 per cent, whereas in the Railway Electrification Unit it was as high as 4 to 5 per cent. Further, the cost incurred by the zonal railways is also very unsatisfactory and exorbitant. The cost incurred by the Central Railway for electrification of one track k.m. was Rs 2. 41 lakhs, while in the Southern Railway it was as high as Rs. 2. 49 lakhs whereas in the Railway Electrification Unit it was only Rs. 1. 75 lakhs. During the Fourth Plan, we are going to take up 5000 k. m. of electrification and the additional avoidable excessive cost or wastage would come to about Rs. 19.5 crores. If the work had been entrusted to the Railway Electrification Unit, we could have saved this amount.

Further, as a result of the dissolution of this unit, a large number of employees who were working there for so many years are facing retrenchment, demotion and disaster.

SHRI RANDHIR SINGH (Rohtak) : Disaster ? That is communist phraseology.

SHRI GANESH GHOSH : It is communist language. But when they do not get anything to eat, then my hon. friend will not laugh.

The class III employees who are working in the Railway Electrification Unit have been directed to join the Open Line System at a grade--and here I would specifically like to draw the attention of the hon. Minister to this--which they enjoyed some twelve or fourteen years back when they first joined that unit. This should not be done. Will the hon. Minister assure this House that when the workers of the railway electrification unit join the Open Line system, their present pay scales, their grades and service conditions and other facilities which they are enjoying will be guarded, preserved and maintained, and no one will be retrenched only on this score ? Will the hon. Minister also reconsider the justifiability of dissolving this railway electrification unit ? Even the Estimates Committee has expressed great concern and dissatisfaction over the dissolution and disorganisation and decentralisation of this neat, compact and very efficient electrification unit.

SHRI S. M. BANERJEE (Kanpur): You will recall that the Railway Minister had assured us while replying to the debate on the railway budget as well as the Demands for Grants that he would sympathetically consider the cases of those Central Government employees of the railways whose services were terminated or who were suspended for participation in the strike on 19th September.

You remember, Sir, on the 14th of this month, after the Home Minister, Shri Vidya Charan Shukla, made a statement, we put certain questions to him and the answer of Shri Vidya Charan Shukla was :-

> "In the statement we had clarified that the new policy we have announced will be applicable to almost all the suspended and discharged Government employees . . . ."

I emphasize the words, "all the suspended and discharged Government employees".

Then, I put a question, "What about temporary employees ?" and Shri Vidya Charan Shukla said:-

> "Even temporary employees. It will be applicable to them. Although we do not have reliable figures--we are working it out--we expect that except a few dozen employees, almost all of them who were suspended or discharged in pursuance of the action taken after the illegal strike on 19th September will be taken back in service after this policy is implemented."

This House was very much satisfied with that. I am told that orders have been issued by the Home Ministry in pursuance of the decision taken by the Cabinet which was announced by Shri Vidya Charan Shukla on the 13th. The letter must have been circulated to the Railway Board also. So, before I give my consent to the Appropriation Bill which is before the House, I would like to know from the hon. Minister whether a letter has been received from the Home Ministry ; if so, whether those employees are going to be taken back.

Then, apart from being the Railway Minister, Dr. Ram Subhag Singh is also one of the Cabinet Ministers and represents the Cabinet. Shri Vidya Charan Shukla gave the assurance, on being forced. that even temporary employees would be covered but unfortunately the letter which has been issued after his statement does not cover this assurance. I am surprised that the bureaucracy had the guts to go against the declaration of the hon. Minister. They have not embodied this in the letter which has been issued. So, I would request Dr. Ram Subhag Singh, for whom I have the greatest regard--he has a heart which pleeds for the common people, including railway employees--to take up this matter with the Home Ministry once again. If the Minister has assured that even temporary employees will be included in this, I do not find any reason how the bureaucracy could possibly omit that from the letter. They did not translate that into action and that letter has been issued. I speak with full knowledge that the letter does not cover the assurance of Shri Vidya Charan Shukla, the Home Minister. It will be a sad commentary on our parliamentary democracy if ministers' assurances are not covered in the form of a letter and the bureaucracy rules and completely outwits the ministers while issuing the letters.

Then, like other Central Government employees the railway employees are also suffering due to the DA merger taking place. The DA merger has taken place according to the decision of the JCM, but a section of the employees, who were occupying Government quarters, has to pay more. At persent they are paying 7 per cent or 10 percent as house rent but after the merger they will have to pay more. An assurance was given by the Home Minister here that the interest of those who are adversely affected by the merger decision would be safeguarded and that it would not have any adverse effect on employees. I would request Dr. Ram Subhag Singh to assure this House that he will also see that the DA merger decision does not adversely affect the employees.

[Shri S. M. Banerjee]

My next point relates to my constituency, that is, Kanpur. I am really sorry that with all my eloquence I have been unable to convince Dr. Ram Subhag Singh that some passengers should be carried in the *Rajdhani Express* from Kanpur also. *The Rajdhani Exress* has started and I wish it all success. We should have *Rajdhani expresses* from here to Madras and Bombay also but not like this that people at intermediate stations like Kanpur cannot get in or get down from the train; they can simply see this express going. It stops at Kanpur for ten minutes but unless I have a ticket up to Calcutta I cannot get down at Kanpur. It is a peculiar thing that if I want to go to Kanpur I have to purchase a ticket for Calcutta or if somebody wants to come from Calcutta to Kanpur, he will have to purchase a ticket for Delhi .... *(Interruptions)*. There is no question of that. I am a Member of Parliament but my voters have not become Members of Parilament. I would request the hon. Minister kindly to reconsider it, not today but tomorrow when it sustains a loss. I am sure he and his men are not going to travel by the *Rajdhani Express*. A person who pays Rs. 290 for travelling in Rajdhani Express can very well travel by air after paying Rs. 302. After two or three months, you will find that it will sustain a loss. It will be a loss to the exchequer. I would request him to reconsider the matter and see that some seats are allotted also for the passengers from Kanpur to Calcutta and from Kanpur to Delhi and *vice versa*. If he cannot agree to the suggestion, let him not say 'No' immediately. Let him think over it.

SHRI A. S. SAIGAL (Bilaspur) : On a point of information. He says that the assurance that has been given by the Home Minister has not been fulfilled I submit that there is other course . The Assurances Committee is there to look after it and decide the matter.

SHRI HEM BARUA (Mangaldai) : I think, the Minister has a right to reply and he may cover this point.

SHRI S. M. BANERJEE : On a point of explanation. I did not impute any motive to the Minister of State in the Ministry of Home Affairs, Mr. Vidya Charan Shukla He has rightly given an assurance. Without imputing any motive, I said that the assurance which was given by him on the 14th has not been translated into action by the bureaucracy. I want to strengthen the hands of the Minister against the bureaucracy.

SHRI PILOO MODY (Godhra) : This Minister does not need any more strengthening.

MR. CHAIRMAN : Now, the list of Members who have given advance notice of their desire to speak on the Appropriation Bill is exausted. But I find there are many more Members who want to say a few words or put a question. I would request the Members not to take more than two minutes each. Shri N. K. Somani.

श्री नन्वकुमार सोमानी (नागौर) : जहां तक रेलवे मंत्रालय के इस विधेयक का सम्बन्ध हैं मैं दो तीन बातों की ओर मंत्री महोदय का ध्यान दिलाना चाहता हूं। माननीय श्री मधु लिमये ने रेलवे की जो मानवीय आवश्यकतायें हैं उन के बारे में ध्यान दिलाया है। लेकिन मैं कहना चाहता हूं कि एक चीज है जो सब को बहुत सताती है वह रिजर्वेशन्स के बारे में है। हम लोग तो संसद्-सदस्य हैं और दिल्ली मे जहां भी जाना चाहते हैं, बहुत जल्दी निश्चित रिजर्वेशन मिल जाता है, लेकिन वापस आते समय आठ दस दिन पहले से तार देने के बावजूद भी और संसद-सदस्य होने के बावजूद भी जब तक ट्रेन स्टेशन पर नहीं आ जाती है, हम लोग भाग दौड़ नहीं करते हैं, तब तक रिजर्वेशन की कोई सूचना नहीं मिलती है। लेकिन मैं संसद-सदस्यों के बारे में नहीं कहना चाहता। जो बाकी जनता के यात्री हैं उन के लिये रिजर्वेशन का सिस्टम इस तरह पर डेवेलप होना चाहिये जिस में कि उन को दो चार दिन के अन्दर जवाब मिल जाये और एक स्टेशन से

दूसरे स्टेशन तक न जाना पड़े और आज नहीं तो कल और कल नहीं तो परसों नहीं होना चाहिये ।

दूसरी चीज जो मैं आप की सेवा में निवेदन करना चाहता हूं वह यह कि बम्बई, कलकत्ता, दिल्ली, मद्रास आदि बड़े स्थानों में आप केवल एक जगह पर रेलवे बुकिंग कराते हैं, यह गलत बात है। हमारे यहां हर बड़े शहर में कई कई बैंक्स और कई कई डाकखाने होते हैं, तारघर बनाये गये हैं। इस लिये कई जगहों पर खास तौर से लोग डिस्टेंस बुकिंग का प्रबन्ध करना चाहियें और उन के बीच आप को पूरा को-आर्डिनेशन रखना चाहिये ताकि जो यात्री यात्रा करना चाहते हैं उन को बार बार आठ आठ, दस दस मील का चक्कर न काटना पड़े। उन के लिये अलग अलग जगहों पर रिजर्वेशन की सुविधायें होनी चाहियें।

मैं एक और बात के बारे में निवेदन करना चाहता हूं, और प्रधान मंत्री को भी मिलकर कह चुका हूं, वह यह है कि उन्होंने पिछली सितम्बर में हड़ताल करने वालों को वापस ले तो लिया है, लेकिन कई लोगों को फौरन ट्रांस्फर कर दिया है। मैं खास तौर से डेगाना के बारे में निवेदन करना चाहता हूं, जो कि मेरी कांस्टिटुएन्सी में है, कि वहां के रेलवे कर्मचारियों को अकेडेमिक साल के बीच में ही ट्रांस्फर कर देने से उन को बड़ी दिक्कत होगी और उन के बच्चों का साल बरबाद हो जायेगा। जब मंत्री महोदय ने इतनी शालीनता दिखलाई है उन के मामलों में तो यह भी सोचें कि अगर किसी का ट्रांसफर कर दिया गया है, तो उन को अभी न भेजा जाय। अगर उन को ट्रांस्फर करना ही है तो बाद में कर दिया जाय जब अकेडेमिक इयर समाप्त हो जाये।

श्री बेणी शंकर शर्मा (बांका) : सभापति महोदय, मैं माननीय रेल मंत्री जी का ध्यान केवल दो तीन वार्ता की ओर दिलाना चाहता हूं। आप जानते हैं कि यहां से 125 मील के फासले पर एक बड़ी तांबे की खान खोदी जा रही है, जिस का नाम खेतड़ी कापर प्रोजेक्ट है। यह खान 1968 में तैयार हो जानी चाहिये थी और तांबा भी निकल आना चाहिये था, लेकिन अब उस की टार्गेट डेट 1969 कर दी गई है। जब से इन खानों के लिये काम हो रहा है तब से यहां पर रेलवे लाइन के विस्तार की चेष्टा की जा रही है और कहा गया था कि उस को किसी निकटतम रेलवे लाइन से कनेक्ट किया जाये। लेकिन आश्चर्य होता है कि इतने दिनों बाद भी खेतड़ी कापर प्रोजेक्ट को किसी रेलवे लाइन से कनेक्ट नहीं किया गया। वहां 79 करोड़ का खर्च है और करीब 40-50 करोड़ रू० का माल भी बाहर से वहां जायेगा। इस सारे माल को ले जाने का भाड़ा ट्रकों को देना पड़ रहा है। आखिर में रेलवे लाइन बनेगी जरूर लेकिन उस के बाद जब यह खान तैयार हो जायेगी। मैं मंत्री महोदय से प्रार्थना करूंगा कि कम से कम इस ओर ध्यान दे कर इस खेतड़ी कापर प्रोजेक्ट को जो लाइन निजामपुर हो कर जाती है उस से कनेक्ट करने की कोशिश करें।

दूसरी बात यह है कि मैं उन्हें धन्यवाद देना हूं कि उन्होंने बजट पर विचार के प्रतिउत्तर में कम से कम इस बात की घोषणा तो की है कि जो ब्रांच लाइनें नामिनल घाटे में चल रही हैं उन्हें उठाने की बात नहीं करेंगे। मैं उन का ध्यान बिहार की भागलपुर मन्दारहिल ब्रांच लाइन की तरफ आकर्षित करना चाहता हूं। यह बात जरूर है कि वह लाइन घाटे में चल रही है, लेकिन जब तक इस लाइन को आगे नहीं बढ़ाया जायेगा तब तक वह घाटे में ही चलेगी। जब से यह लाइन बनी है, यानी जब से ईस्ट इंडिया रेलवे चली है, तभी से सन्थाल परगना की बराबर यह मांग रही है कि सन्थाल परगना की तरफ से, जो कि एक आदिवासी और पिछड़ा हुआ क्षेत्र है, जो सन्थालों का स्थान है, अभी तक कोई रेलवे लाइन नहीं गई है। दुमका

[श्री वेणी शंकर शर्मा]

संथाल परगना का हैडक्वार्टर है, उस से चालीस मील इधर ऊधर से कम पर कोई रेलवे लाइन नहीं है। अगर भागलपुर–मन्दारहिल लाइन को आगे बढ़ा कर दुमका होते हुए जंसीडीह या मधुपुर से मिला दिया जाये तो यह रेलवे लाइन जो अनएकानामिकल कहलाती है वह एकानामिकल हो जायेगी और सन्थाल परगना का सम्बन्ध रेलवे लाइन से हो जायेगा। और इस से काफी प्राफिट हो सकता है। अगर यह लाइन बना दी जाती है तो जितना रेलवे का कोयला लूप लाइन के लिए जाता है उस के ले जाने में 60 मील की बचत हो जायेगी। हालांकि यह समय नहीं है, लेकिन मैं यह बतलाने के लिये तैयार हूं कि इस लाइन को सन्थाल परगने सोया जंसीडीह या मधुपुर से मिला दियाजाये तो रेलवे की बहुत काफी बचत हो सकती है।

श्री मधु लिमये ने दूसरी लाइनों में लाइट आदि सम्बन्ध में चर्चा की है, मैं विशेषकर अपर इंडिया एक्सप्रेस के सम्बन्ध में,जो वाया साहेबगंज लूप चलती है, कहना चाहूंगा कि यही एक मात्रा गाड़ी है जो दिल्ली से भागलपुर हो कर जाने वाली है। हम लोग कम से कम दो वर्षों से चेष्टा कर रहे हैं, मंत्रालय को भी लिखा है, कि इस लाइन में न बिजली की रोशनी रहती है न पंखे काम करते हैं। जब भी गाड़ी स्टेशन पर ठहरती है तो उस में अन्धकार रहता है। जब हम इसके बारे में पूछते हैं, चिल्लाते हैं तो कहा जाता है कि पूरी बैटरी चार्ज नहीं होती है। मैं समझता हूं कि अब जब डा० राम सुभग सिंह आ गये हैं तब कम से कम रेलवे की बैटरियां तो ठीक से चार्ज करते रहेंगे।

श्री नाथूराम अहिरवार (टीकमगढ़) समापति महोदय, मैं मंत्री महोदय का ध्यान इस ओर दिलाना चाहता हूं कि मैं जिस क्षेत्र से आता हूं वह बहुत ही पिछड़ा हुआ इलाका है जिसको बुन्देलखण्ड का एरिया कहते हैं। वहां पर पिछले वर्ष सर्वे हुआ था उससे मालूम हुआ कि छतरपुर जिले के बिनावर में लोहे का काफी भण्डार भरा पड़ा है, लेकिन इस क्षेत्र में रेलवे लाइन न होने से इस एरिया का विकास नहीं हो पा रहा है। बार बार मांग की जा रही है कि ललितपुर से बांदा वाया छतरपुर खजुराहो, लाइन बनाई जाये। खजुराहो, एक ऐसा स्थान है जहां बहुत विदेशी यात्री आते हैं और इस एरिया का काफी विकास हो सकता है।

दूसरी बात मैं सुझाव के रूप में कहना चाहता हूं कि मानिकपुर से झांसी एक ऐसी रेलवे लाइन है, जिस पर हम लोगों का दुर्भाग्य है कि एक गाड़ी सुबह चलती है और एक शाम को चलती हैं। इतने दिन बाद भी वही हालत चल रही है, बल्कि और भी बदतर हो गई है। वहां पर स्थिति यह है कि झांसी से एक गाड़ी रात को 9 बजे चलती है जिस को साढ़े तीन बजे मानिकपुर पहुंचना चाहिये, लेकिन वह सात बजे तक पहुंचती है। उस के बाद जो एन्जिन उस गाड़ी को लेकर जाता है वही सुबह की गाड़ी को लेकर वापस आता है जो 11 बजे चलती है। उसमें ओवरलोडिंग का जो सिस्टम है वह कन्ट्रेक्ट पर होता है। वहां पद इंजन में कोयला डाला जाता है। ठेकेदार और कुली लोग बाहर चले जाते हैं। उनके आने पर इंजन में कोयला भरा जाता है इस तरह से तीन चार घण्टे के बाद गाड़ी चलती है। तीन महीने से गाड़ी 5-6 घण्टे लेट आती है। जो पसेंजर गाडी है रात को 9 साढ़े 9 बजे झांसी रवाना होती है, रात्रि अधिक होने के कारण बांदा तक जाने वाले वाले पसेंजर मोटरों से निकल जाते हैं। नतीजा यह होता है कि पूरी खाली जाती है और उससे रेलवे को नुकसान होता है। इसलिए मेरा निवेदन है कि इस गाड़ी का टाइम बदलकर, जैसे कि पहले 6 बजे जाती थी, उसी प्रकार 9 बजे के बजाय 6 बजे ही कर दिया जाये।

मैं ने एक प्रश्न किया था कि बांदा लाइन

पर कितनी बार चेन-पुलिंग हुई तो उत्तर में बताया गया 271 बार। लेकिन दुख की बात है कि किसी भी आदमी को कोई सजा नहीं मिली और न कोई पकड़ा ही गया। लोग महोबा से लेकर मानिकपुर तक फर्स्ट क्लास के डिब्बों में लकड़ी के गट्ठे और सब्जी के टोकरे रखकर ले जाते हैं लेकिन उनको कोई भी रोकने वाला नहीं है। वे लोग बिला टिकट चलते हैं और जहां पर जिसका मकान आता है वहां पर चेन खींच कर उतर कर चला जाता है। आप कहते हैं कि कोई बतलाता नहीं लेकिन आपके रेलवे वाले स्वयं यह सब करते हैं। एक बार मैं बांदा में उतरा तो टिकट कलेक्टर ने मुझसे पूछा कि आपका टिकट कहां है, मैं ने कहा कि सैंकड़ों आदमी तो उतर कर वैसे ही चले गए, उनसे आपने नहीं पूछा कि टिकट कहां है। तो उन लोगों से वे कुछ नहीं पूछते, रेलवे डिपार्टमेंट उनकी तरफ कोई ध्यान ही नहीं देता है। कम से कम हमारे झांसी डिवीजन में रेलवे में बहुत ही बद-इन्तजामी चल रही है।

एक बात मुझे यह निवेदन करनी है कि एक ओर तो आप बड़े बड़े आफिसर की पोस्ट्स क्रिएट करते हैं– आपने डिप्टी डिवीजनल सुप्रिन्टेन्डेन्ट की पोस्ट क्रिएट की है जिसको 15 सौ या 16 सौ तनख्वाह मिलेगी लेकिन दूसरी तरफ जो सफाई करने वाले कर्मचारी हैं जिनको कि सवा सौ या डेढ़ सौ ही मिलते हैं, उनको आप पार्ट-टाइम रखने की बात कर रहे हैं। यानी 16 सौ पाने वालों को तो आप बढ़ा रहे हैं और कम तनख्वाह पाने वाले जो छोटे कर्मचारी हैं उनको आप समाप्त कर रहे हैं, उनकी जिन्दगी तबाह कर रहे हैं। आज रेलवे डिपार्टमेन्ट में दिन ब दिन इनएफीशिएन्सी बढ़ती चली जा रही है। मेरा निवेदन है कि मन्त्री महोदय इसकी तरफ ध्यान दें।

मऊरानीपुर जोकि झांसी बुंदेलखंड की एक बहुत बड़ी मंडी है, जहां पर 50 वैगन्स की रोज लोडिंग होती है, वहां का जो गुड्स क्लर्क था उसको सस्पेन्ड कर दिया गया। वहां के जो स्टेशन मास्टर हैं उनको चूंकि इस क्लर्क की पोस्ट समाप्त करने से व्यापारियों से पैसा मिलेगा, वे काफी पैसा इस प्रकार से कमा सकेंगे, उन्होंने उस गुड्स क्लर्क की पोस्ट को समाप्त करा दिया है। पब्लिक ने और व्यापारियों ने तमाम शिकायतें भेजीं लेकिन आपने कहा कि हमने इसकी पुरी छान-बीन कर ली है। आपने डिवीजनल सुप्रिन्टेन्डेन्ट से पूछा होगा और उसने लिखकर जवाब भेज दिया होगा। इसमें सभी की साठ-गांठ है। इसलिए मेरी आपसे प्रार्थना है कि आप उस गुड्स क्लर्क की पोस्ट को फिर से बहाल करें।

एक बात की मैं बराबर मांग कर रहा हूँ कि टीकमगढ़ जिले में एक नेवाड़ी स्टेशन है जहां पर कि तीन सौ गल्ले के वैगन्स लादे जाते हैं, आपको तीन लाख रुपये का फायदा हुआ है लेकिन आजतक आपने उस स्टेशन का इम्प्रूवमेन्ट नहीं कराया है। उसकी तरफ भी आप ध्यान देने की कृपा करें। इन शब्दों के साथ मैं इसका समर्थन करता हूँ।

श्री जार्ज फरनेन्डीज (बम्बई दक्षिण) : अध्यक्ष महोदय, मैं देख रहा हूं कि सदस्य मन्त्री महोदय की काफी तारीफ कर रहे हैं। हो सकता है कि पिछले 10-15 दिनों से मन्त्री महोदय जो बहुत से आश्वासन देते रहे हैं उसकी वजह से वे लोग खुश हों। लेकिन मैं इस समय तारीफ नहीं करूंगा बल्कि बाद में ही कर सकता हूं।

पहली बात तो यह है कि 19 सितम्बर की हड़ताल के कारण जो कर्मचारी नौकरी से हटाये गये हैं उन सभी लोगों को तत्काल काम पर रखने का कार्य किया जाये।

दूसरी बात यह कि मजदूरों की जिन संगठनों की मान्यता को समाप्त किया गया है उनकी मान्यता को तत्काल वापिस किया जाये और वह भी इस शर्त के साथ कि 8-10 सालों

[श्री जार्ज फरनेन्डीज]

से आपने यूनियन के आफिसर्स जो एयरकन्डीशन पास दे रखे हैं, मान्यता को देते हुए – वह वापिस कर लें।

एक और बात है जिसको मैं पहले भी कह चुका हूं इस सदन के अन्दर और बाहर भी, वह यह रेलवे लाईसेन्स पोर्टर्स के बारे में मन्त्री महोदय जानते हैं कि छोटे शहरों-और बड़े शहरों के स्टेशन्स पर काम करने वाले जो ये लोग हैं, जबतक इनके शरीर में शक्ति रहती है तबतक ये रुपया, दो रुपया, पांच रुपया की कमाई कर लेते हैं लेकिन जिस दिन उनके शरीर की शक्ति समाप्त हो जाती है वे सड़क पर बैठने वाले रह जाते हैं। मैं समझता हूं समाज की और सरकार की कुछ जिम्मेदारी इन लोगों के प्रति भी है। मैं चाहूंगा कि मन्त्री महोदय अपनी जिम्मेदारी को निभाने के लिए इनके सम्बन्ध में कुछ ठोस कदम उठाने का काम करें। मेरी प्रार्थना है कि अगर किसी कारण इन लोगों को रेल कर्मचारी मानने में कठिनाई हो तो इन लाइसेन्स पोर्टर्स के लिए प्राविडेन्ट फंड का प्रबन्ध और रेलवे की कुछ अन्य सुविधायें जैसे कि दवाखाने सुविधा है, आदि देने की दृष्टि से कुछ कदम उठाने का प्रयास करें। मैं नहीं चाहता कि आप मुझे इसके लिए कोई आश्वासन दें लेकिन आप जरूर इन पोर्टर्स के संगठनों के नेताओं के साथ बात चीत करके, कोई रास्ता निकालने का प्रयत्न करें।

यदि ये चीजें हो जाती हैं तो फिर इस एप्रोप्रिशन बिल को हमारा समर्थन है।

श्री रणधीर सिंह (रोहतक) : चेयरमैन महोदय, मैं दो मिनट से ज्यादा समय नहीं लूंगा। पहली बात तो मुझे यह अर्ज करनी है कि हमारे जवान और फौजी अफसर जोकि रेलों में सफर करते हैं, एक्टिव सर्विस में जबकि वे फ्रंट से लौटकर अपने घर जाते हैं या जब अपने घरों से फिर वापिस जाते हैं उनके लिए आप एक बन्दोवस्त करें-उसमें अगर दस बीस हजार या लाख रुपया भी लग जाये तो कोई बात नहीं होगी-कि उनको सफर करते समय डिब्बों में एक प्याली चाय तथा एक आध बिस्कुट रेल के मुहकमे की तरफ़ से मिल जाय। इससे हमारे जवानों का मान बढ़ेगा, इज्जत बढ़ेगी।

दूसरी बात जो इससे भी जरूरी है वह यह कि रेल विभाग की सर्विस में जो लड़के लिए जाते हैं उनका फर्स्ट डिवीजन देखा जाता है। इसकी वजह से हमारे देहात के गरीब किसान, हरिजन मजदूरों के जो लड़के होते हैं वे सेलेक्शन में रह जाते हैं। बड़ी बड़ी नौकरियों में तो बड़े बड़े साहबों के लड़के, पोते परपोते ही आयेंगे। देहात के जो गरीब लोग हैं या शहर का जो गरीब तवका है उनके लड़कों को तो छोटी छोटी नौकरियां ही मिल पाती हैं। इसलिए मेरी आपसे दर्खास्त है कि आप सेलेक्शन बोर्ड को यह हिदायत करें कि देहात के रहने वाले लड़कों को कम से कम छोटी सर्विसेज में क्वालिफिकेशन के मामले में कन्सेशन देकर खास प्रिफेरेन्स दिया जाये।

मेरा तीसरा सुझाव यह है कि सारे देश में आप एक किसान एक्सप्रेस चलायें। आप कहेंगे किस बात के लिए? मैं आप को बतलाता हूं कि आज जो नये नये किस्म के बीज हैं, जो नये नये पोल्ट्री में डेवलपमेन्ट हुए हैं, इन सारी बातों का डिमांस्ट्रेशन एक गाड़ी में किया जाये जिसको कि किसान लोग देख सकें, बजाय इसके कि किसान पैसा खर्च करके 15 दिन के लिए कहीं बाहर उन चीजों को देखने के लिए जायें और फिर उसमें आप उसको कन्सेशन दें। तो इस तरह की आप एक मोबाइल गाड़ी चलायें जिसमें नये नये किस्म के बीज, नये नये इम्पलीमेन्ट्स का डिमांस्ट्रेशन हो और

उसकी एजूकेटिव वैल्यू हो । इससे किसानों की काफी एजूकेशन हो सकेगी और साथ ही साथ आपका भी फायदा होगा क्योंकि 50 परसेन्ट जो आप कन्सेशन किसानों को देते हैं, वह पैसा भी आपका बच सकेगा ।

एक बात की तरफ मुझे आपकी तवज्जह और दिलानी है । आजकल काफी तादाद में जो चैनपुलिग होती है गाडियों में उसकी वजह से ट्रेन्स बहुत लेट हो जाती हैं और झगड़ा भी फैलता है । मेरी आपसे यह दर्खास्त है कि आप स्टूडेन्ट्स के जो लीडर्स हैं उनको अपने पास बुलायें और उनसे कहें कि आप चैन-पुलिग क्यों करते हैं । इस मामले में आप उनका को-आपरेशन लीजिए । इस बात से उनको भी इन्सेन्टिव मिलेगा और वे भी समझेंगे कि हम री भी पूछ है । इस काम को आप जरूर करें । आज रोहतक गाजियाबाद साइड की गाडियां रोज ही लेट आती हैं । आप उनको बुलाकर एक मीटिंग करें और उनसे पूछें और उनका कोआपरेशन हासिल करें । इससे अपनत्व की भावना भी आयेगी और साथ ही साथ बहुत सारी दिक्कतें भी दूर हो जायेंगी । आखिरी बात यह है कि, जैसा मेरे भाई ने कहा एक नई बात है फोरगिव एँड फोरगेट की । जिन ऐम्प्लाईज के केसेज पैंडिंग हैं और रिपोर्ट कर दी आदमी सस्पेंडेड है, ऐसे आदमियों को नौकरी पर वापस लेना चाहिये । मैंने चिट्ठी लिखी थी कि आप के आने के बाद उन को एक मौका मिलना चाहिये । हो सकता है कि आप की इस उदारता से एक आदमी जो पहले काम करता था, उस से दुगना काम कर सके । इस से मेरा ख्याल है कि एटमासफियर भी बदल जायगा अगर आप उन को मौका देंगे ।

और अन्त में मैं यह चाहता हूँ कि एक रेलवे लाइन सोनीपत-रोहतक और भिवानी को निकाल दें तो अच्छा होगा । लोग आप की जय बोलेंगे और वह इलाका आप को याद रखेगा ।

MR. CHAIRMAN : We have a very important Bill-the Customs Amendment Bill which we must finish before 4 O, clock. I request hon. Members only to put a question.

SHRI S. M. BANERJEE : I submit that Shri Nana Patil speaks in this House only rarely. He wanted to have only one minute. He speaks only in Marathi and I request you to give him one or two minutes to make his points.

*

श्री ना० रा० पाटिल (भीर) : मैं मराठवाडा के जिस भीड जिले का प्रतिनिधि हूं वहां कोई रेल नहीं है । जालना, येडसी, पूना ये स्टेशन भीड से 65, 70, 100 मील दूर हैं ।

भीर में काफी कपास पैदा होती है और अनाज भी ।

सोलापुर से औरंगाबाद जो रेल बनने जा रही है ऐसा मैं सुन रहा हूँ, अगर भीड से होकर जायेगी तो भीड की जनता का और सरकार का भी फायदा होगा ।

जार्ज फरनेन्डीज : सभापति महोदय, मै इसका अनुवाद एक ही वाक्य में कर दूं ?..

DR. RAM SUBHAG SINGH : I have followed him.

MR. CHAIRMAN : The Minister has followed what he said ; there need not be any translation.

DR. RANEN SEN (Barasat): I wanted to inform the hon. Minister that at Present there is a railway line from scaldah to Bongaon on East Pakistan border. There is demand for doubling that line. For ten miles upto Dum Dum there is already doubling which is ten miles and from Dum Dum to

*Translation of the speach delivered in *Marathi*.

[Dr. Ranen Sen]

Bongaon the distance is 34 miles. If it is not possible to do the whole length at one stroke, it can be done in phases, the distance of ten miles from Dum Dum to Barasat being taken up in the first instance.

SHRI PILOO MODY (Godhra) : My first point is about the commercial clerks in the railways. There are 38,000 of them in the Railways.

In the last 21 years there has been no increase in their emoluments whereas all other sections of the Railways have received emoluments commensurate with dearness. We have made several representations to the Ministry in the past—at least 4 or 5 or 6 representations have been made—but there has been nothing forthcoming on this particular point. I seriously recommend to the new Minister that he should look into this urgently as it has been pending for the last 21 years. He should look into it soon and find a solution for it.

15 hrs.

The second point I wanted to make is that in the past we have been writing several letters about small lines from one place to another, lines which have been approved by the State Government, approved by the Planning Commission. All I get by way of reply is : "I am looking into the matter". I am grateful to the Minister that he is looking into the matter. I will be even more grateful to the Minister if he does something about it.

My last point is that there is a line going from Delhi to Bombay. I am fortunate to have my constituency, Godhra, on this line. Unfortunately the train stops at Godhra only one way. It stops while coming from Bombay to Delhi but it does not stop while going from Delhi to Bombay. I have never heard of any system of transport which deposits passengers at a particular place without taking them away. Therefore, I would earnestly urge upon him, I have been urging this for the last 2 years and it will be a personal convenience to me, if he makes the train from Delhi to Bombay stop at Godhra.

SHRI LOBO PRABHU (Udipi) Mr. Mody can stop the train just by standing.

श्री गा० शं० मिश्र (छिन्दवाड़ा) : सभापति महोदय, ग्राप के माध्यम से मैं मन्त्री महोदय का ध्यान ग्राकर्षित करना चाहता हूं कि मध्य प्रदेश के बिलासपुर डिवीजन में टिम्बर के लिये वैगन नहीं दिये जा रहे हैं । तीन, तीन, चार, चार महीने से कई स्टेशनों पर हजार वैगन्स के लिए इन्डेन्ट लगे हुये हैं, लेकिन वैगन नहीं दिये जा रहे हैं ।

दूसरे परासिया स्टेशन पर कोल लोडिंग होती है वहां पर वैगन्स की शार्ट सप्लाई है । कोयला काफी जमा है जिसके लिए मैं चाहूंगा कि वैगन दिये जाने चाहिये ।

परासिया– छिन्दवाड़ा - स्योनी– जबलपुर लाइन नैरो गेज है जिसके कारण वहां का डेवलपमेंट रुका हुग्रा है, बड़ी कठिनाई है । इसलिये मेरी प्रार्थना है कि मन्त्री महोदय उसको ब्रोड गेज में कनवर्ट कर दें । धन्यवाद ।

SHRI S. KANDAPPAN (Mettur) : Mr. Chairman, Sir, I welcome the promise rather the indication given by the Minister that he is going to introduce some fast moving trains with regard to Madras, Bombay and in some other lines also. Pending that decision I would like the Minister to seriously consider that even to-day as the trains are running, particularly the Grand Trunk Express from here to Madras, if some of the stoppages could be cut off and even if they cannot be speeded up, I think a lot of time could be saved. As least 3 or 4 hours could be saved. This he can very well accept. The duration taken is pretty long.

Another important clarification I would like to seek from him is this. Even a cursory look to the allocations made to the various States goes to prove that the allocation for works and construtions is rather meagre. Particularly I feel very much aggrieved with regard to the overbridges.

The Government seems to be not very clear. I know that there is some provision that there should be a matching grant from the State. They bear 50% and the Centre bear the balance 50%. I would like to know from the Minister one thing. When the State Government suggests an overbridge is it automatically accepted by the Centre or not ? Another point is : there are national highways in the States. National Highways come under the purview of the Central Transport Ministry. If an overbridge is to be built over the national highway whose responsibility is it ? Is it the Central Government or the State Government entirely to bear the expenditure ? Or is it the State which has got to allocate a matching grant to that also ?

Finally I would like to draw his attention to two very important bridges namely the one in Salem near the marketing centre Shevapet there has been a lot of over-crowding and no business could be carried on without traffic jam and another is in the Tanjore District in Mayavaram in the Municipal Town area.

I understand that for these two things my State Government had already forwarded proposals and I should like to know the answer from the hon. Minister.

SHRI K. NARAYANA RAO (Bobbili): I have three or four requests to make to the hon. Minister. The Golconda Express between Hyderabad and Vijayawada should be extended to Khurdaroad. It is a fast moving train and if my suggestion is implemented, it will add to people's convenience.

There should be a train from Vizag. to Nagpur. At present the train runs between Raipur and Vizagapatnam. Passengers from Orissa and Andhra who want to come to Delhi and other places undergo a lot of difficulties. So there should be a fast train between Nagpur and Vizag.

Thirdly, grape fruits are sent in large quantities from Hyderabad to Delhi and other places. Since they are perishables, there should be some air conditioning system for these things so that they may not become rotten in transport.

Lastly, the present line between Bobbili and Ssalur hould extend beyond Salur so that it can serve some interior parts of my constituency.

SOME HON. MEMBERS--*rose*

MR. CHAIRMAN : We have a very important Bill to be finished by 4 P. M. Therefore, I request hon. Members to restrain themselves. The hon. Minister.

THE MINISTER OF RAILWAYS(DR.RAM SUBHAG SINGH): This is the Appropriation Bill in regard to supplementary demands for the current year. I am grateful to hon. Members for having taken interest in so many matters pertaining to their constituencies or regions and for enlightening us.

मैं खास कर अनुगृहीत हूं कि उन्होंने तीसरे दर्जे के मुसाफिरों की तकलीफों की ओर ध्यान आकृष्ट किया और बताया कि अधिकारियों को एक जिम्मेदारी देनी चाहिये उन पर एक दायित्व डालना चाहिये कि वह यात्रियों को जरूरी सलाह, सहायता आदि दे सकें और उन की कतलीफों को भी दूर कर सकें। इसे मैं बिलकुल वाजिब मानता हूं कि अगर तृतीय दर्जे का कोई अनपढ़ यात्री हो अथवा पढ़ा लिखा आदमी हो तो उसकी शिकायत को सुन कर उसे रफा करवाने के लिए कोई रेलवे का कर्मचारी जिम्मेदार होना चाहिए। अगर पंखा नहीं है तो वह किस से कहे ? इसी तरह अगर उसके डिब्बे में बत्ती नहीं है तो उसके लिए कोई अफसर वहां जिम्मेदार होना चाहिए जिस से कि वह जाकर कह सके और उसे ठीक करवा सके। मैं इस बात की आवश्यकता को स्वीकार करता हूं कि स्टेशनों पर मिकैनिकल इन्जीनियरिंग विभाग के जिम्मेदार अफ़सर मौजूद रहने चाहिए जोकि यात्रियों से इस तरह की पंखे, बिजली आदि की शिकायतें मिलने पर उन्हें बिना विलम्ब के ठीक करवा सकें। खास

[श्री राम सुभग सिंह]

कर हर एक स्टेशनों पर जहां जहां गाड़ी रुकती हो वहां कोई न कोई उस विभाग का अधिकारी इस तरह की ड्यूटी पर मौजूद रहना चाहिए या स्टेशन मास्टर पर इस तरह की शिकायतों को दूर करवाने का दायित्व रहना चाहिए। माननीय सदस्यों ने और विशेष कर झा साहब ने जो इस बारे में शिकायत की है मैं उसे स्वीकार करता हूं, वह सही बात बतलाते हैं और मैं उस के लिए ऐसी व्यवस्था करने जा रहा हूं कि जो वहां पर जिम्मेदार रेलवे के अफसर तैनात होंगे उनके पास जब कोई यात्री अपनी शिकायत लेकर पहुंचेगा तो यह उन अफसर महाशय का दायित्व रहेगा कि वह उस यात्री की शिकायत को दुरुस्त करवाने के लिए सम्बन्धित रेलवे कर्मचारी अथवा स्टाफ को सतर्क करे ताकि समय से वह शिकायत उस यात्री की रफा हो सके।

श्री मधु लिमये, बनर्जी साहब, श्री जार्ज फरनेन्डीज, श्री रणधीर सिंह और मेरे मित्र श्री शिव नारायण ने 19 सितम्बर, 1968 की सरकारी कर्मचारियों की हड़ताल में भाग लेने वाले कर्मचारियों के मामले में उदारता से काम लेने की अपील की है तो उन्हें मैं यह विश्वास दिलाना चाहता हूं कि जहां तक मेरा अपना सम्बन्ध है में उन सभी मामलों में उदारता के साथ पेश आऊंगा। गृह मन्त्रालय का सम्बन्धित आदेश हमें इसी महीने की 17 तारीख को अर्थात् चार रोज पहले मिला है। उमे मैं अक्षरशः कार्यान्वित करूंगा। जैसा मैंने कहा मैं पूरा उदार हो जाऊंगा बशर्ते कि कहीं जानबूझकर गड़बड़ी न की गई हो। इसलिए जहां तक उदारता बर्त्तने का सवाल है उसमें मेरी ओर से कोई कमी नहीं पायेंगे। लेकिन एक चीज मैं यहां पर यह भी स्पष्ट कर देना चाहूंगा कि रेलवे कर्मचारियों में अनुशासन को रखना भी बहुत आवश्यक है क्योंकि उनके कन्धों पर एक बहुत ही महत्वपूर्ण दायित्व है और मैं सभी कर्मचारियों से इस की अपेक्षा रखूंगा कि वह अनुशासन को हर कीमत पर बनाये रखेंगे। अलबत्ता अगर कहीं तनिक भी उन्हें कोई तकलीफ होती होगी या उन के साथ अन्याय होगा तो उसको दूर करने के लिए मैं प्रयास करूंगा।

श्री पीलु मोडी ने गोधरा पर दोनों साइड से जो रेलगाड़ी के हाल्ट के लिए कहा है तो मैं उनकी दिक्कत को समझ सकता हूं। उन के पिताजी का अभी देहान्त हुआ उस सिलसिले में वह गये होंगे और गोधरा में उतरने में जो दिक्कत होती है उसे मैं बखूबी समझ सकता हूं और मैं उसमें देखूंगा। कल मैं गोधरा के बारे में माननीय सदस्य से बात करूंगा।

कमशियल क्लर्क्स और दूसरे कर्मचारियों के बारे में भी यहां पर माननीय सदस्यों द्वारा कहा गया है। इस बारे में मैं अभी उस रोज भी कह चुका हूं और आज फिर उसी बात को दुहराना चाहूंगा कि जहां कहीं कोई बात ऐसी है जिस पर कि ध्यान जाना चाहिए उन सारी बातों को हम लोग देख रहे हैं। कल हमारी बातचीत भी हुई और वह क्रम मैं जारी रखूंगा।

Shri Swell is not here. He told us about the bravery of a village boy. As you know, Sir, and as Shri Randhir Singh also pointed out, the village boys are generally brave. I have not ascertained the nature of the bravery that this village boy showed there. But I will ascertain it as soon as possible and if it is true he will certainly be rewarded, and I will see that he is rewarded adequately.

SHRI S. KANDAPPAN : Overbridge.

DR. RAM SUBHAG SINGH : I am coming; I will reply to every point. This is a bigger thing than an overbridge. You, Sir, are familiar with that area. Two or three very grave accidents took place due

to the planting of some explosives there, both at Diphu and Lumding.

I am glad the Nagaland Chief Minister has welcomed our suggestion. I have received a letter from him last night saying that whatever has been done in regard to the divisionalisation is the correct reply to the problems that obtain in that part of our country. If newspaper reports are correct, this village boy also contributed to smoothening the matters. I pay a tribute to that boy because he had that much of imagination and he prevented an accident which would have taken so many valuable lives. Any reward we will be giving will only be a token for his bravery.

Mr. Ganesh Ghosh mentioned about electrification. He knows that Calcutta was the headquarters of our electrification scheme. Later on Bhusaval electrification work was introduced and then through Bengal, Bihar, Orissa and Tundla, it will come to Delhi. It has become somewhat unmanageable to control far-flung areas from Calcutta and therefore, they disbanded that. What he says about the difficulty of the employees is true and the legitimate claims of anybody who has worked for more or less a dozen years must be recognised. I am not averse to it.

Sharmaji was not here when I said that uneconomic lines would not be dismantled. Bagalpur–Mandar Hill line also is covered by that. He mentioned about Khetri also. We have undertaken a survey in Khetri and it will be considered later.

Mr. Banerjee mentioned about the 19th September strike.

SHRI S. M. BANERJEE : About Rajdhani Express also.

DR. RAM SUBHAG SINGH : I have dealt with the strike and temporary employees. It is a fact that due to the merger of DA, there has been some anomaly created in case of employees who were getting a fixed salary of a particular quantum. They are put to a disadvantage. But straightaway, I am not in a position to say what can be done in the matter. I recognise this difficulty.

He is hailing from Kanpur and his desire is understandable but Dr. Ranen Sen is giving a warning to me not to pay any heed to his desire.

श्री मधु लिमये : पटना भी राजधानी है ।

डा० राम सुभग सिंह : इसीलिये हम लोग किसान एक्सप्रेस चाहते हैं ।

श्री स० मो० बनर्जी : जहां पर गाड़ी दस मिनट रुकती है, वहां पर मैं ग्यारह मिनट भी नहीं चाहता हूं ।

डा० राम सुभग सिंह : श्री कालिता पीछे से नहीं नहीं कह रहे हैं ।

श्री सोमानी ने कई बातें कहीं । यह सही है कि हमने हड़ताल में जिन्होंने भाग लिया उनके साथ बड़ी हमदर्दी से बरताव किया है । उनके लड़कों को पढ़ाने में जो दिक्कतें हो रही हैं हम उन पर भी विचार करेंगे । यह ठीक है कि हम लोगों को पार्लियामेंट के मम्बर की हैसियत से रिजर्वेशन की सहूलियत है ।

श्री नन्द कुमार सोमानी : बाकी लोगों का भी ख्याल कीजिए ।

श्री बलराज मधोक (दक्षिण दिल्ली) : दिल्ली में ओवरब्रिज की बड़ी भारी समस्या है, उसके बारे में भी कुछ बतलाइये ।

डा० राम सुभग सिंह : ओवरब्रिज के बारे में भी आता हूं ।

श्री शर्मा की मन्दारहिल और खेतड़ी की बात तो खत्म हुई । श्री अहिरवार ने छतरपुर के बारे में बतलाया, ललितपुर बांदा, खजुराहो के बारे में कहा, साथ ही यह भी कहा कि मानिकपुर–ललितपुर वाली गाड़ी के टाइम

[श्री राम सुभग सिंह]

टेबल से तब्दीली करनी चाहिये । मैं इसकी देखरेख कराऊंगा । अगर उसके टाइम टेबल में तब्दीली होने से समस्या का हल हो तो मैं जरूर उसको कराने की कोशिश करूंगा ।

श्री शिव नारायण (बस्ती) : 50 वर्ष से ऊपर वालों के लिए लोअर बर्थ मिलने में प्रायारिटी मिलनी चाहिये । डा० मुरली मनोहर हमारे एम. पी. थे । वह ऊपर सोये हुए थे और गिर पड़े ।

डा० राम सुभग सिंह : ठीक है, जो वृद्ध लोग हैं उनका कंसिडरेशन होना चाहिए । श्री अहिरवार ने गुड्स क्लर्क के बारे में बतलाया और यह भी कहा कि नेमाड़ी स्टेशन में जो टीकमगढ़ जिले में हैं, इम्प्रूवमेंट करने के बारे में भी मैं सोचूं । श्री फरनैन्डीज ने लाइसेंस्ड पोर्टर्स के बारे में कहा कि तुम खुद सोच लेना कि उनको मेडिकल सुविधा मिलनी चाहिये या नहीं ।

श्री महन्त दिग्विजय नाथ (गोरखपुर) : मेरा सुझाव ओवरब्रिज के बारे में था ।

डा० राम सुभग सिंह : आप के सुझावों के बारे में मैंने उसी दिन कह दिया था । आप चले गये थे ।

श्री महन्त दिग्विजय नाथ : एक बार और ऐश्योर कर दीजिए ।

श्री जार्ज फरनेन्डीज : आप मेरी बात का जवाब दे रहे थे ।

डा० राम सुभग सिंह : जो कुछ आपने कहा उस पर आपने न कहलाने की कोशिश की, लेकिन मैंने हां कह दिया । आपने खुद कहा था कि देख लीजियेगा कि हो सकता है या नहीं ।

श्री जार्ज फरनेन्डीज : जो कुछ मैंने कहा है उसको आप करेंगे न ?

डा० राम सुभग सिंह : जो आपके कहने का मन्तव्य था उसको मैं काटता नहीं । लेकिन आप न चाहते हैं तो मैं क्या करूं ?

यहां जवानों के बारे में कहा गया है । मैं जानता हूं कि पठानकोट में लद्दाख की तरफ से जवान आते हैं- तेजपुर की तरफ से जो नेफा में है, जवान आते हैं, तिनसुकिया–दीमापुर या मणिपुर की तरफ से आते हैं या धर्मपुर अथवा बदरपुर, त्रिपुर की तरफ से आते हैं । यह एक शोचनीय समस्या है । आज ब्रह्मपुत्र के उत्तर से रेल में रंगिया आदि से भी जवान आते हैं । उनको भी बड़ी कठिनाई है । उनको भी ट्रेनों में जगह नहीं मिलती । चौधरी साहब ने जो बात बतलाई है उसका मैं भी कायल हूं कि जो जवान सारे देश की रक्षा की जिम्मेदारी रखते हैं, और जिनकी जिम्मेदारी की बदौलत ही यह संसद भी चल रही है, उनके लिए जो कुछ हम कर सकते हैं उसको अवश्य करना चाहिये । मैं इस सुझाव को मानता हूं ।

श्री रणधीर सिंह : उनको आपको चाय पिलानी चाहिये ।

डा० राम सुभग सिंह : मैं मानता हूं कि लड़ाई के दिनों में हम जरूर चाय पिलायेंगे ।

किसान स्पेशल के एग्जिविशन की जो बात कही वह भी एक बड़ी बुनियादी और जायज बात है ।

In the districts of Tanjore and Coimbatore many new strains of agricultural products, foodgrains and other things, more particularly this cholam and Paddy, have been evolved. Better typers of implements have also been manufactured in Ludhiana and other areas of our country. In our

eight agricultural universitics many new devices have cropped up. If the Food and Agriculture Ministry, because it is that Ministry which is primarily responsible, feel like introducing any exhibition at all the railway stations through a special train we will very sympathetically examine that.

मीर जिले की कठिनाई बताई गई है । वह मराठवाड़ा का एक ऐसा जिला है जहां पर कठिनाई है । शोलापुर, उस्मानाबाद लाइन की बात उन्होंने बताई और कहा कि वह वाया मीर जाए । प्लानिंग कमिशन ने तथा दूसरों ने इस सम्बन्ध में ग्रभी कुछ कहा नहीं है लेकिन जैसी श्री नाना पाटिल ने देश की सेवा की है और 1942 के दिनों में वह भारत के एक ग्रन्यतम नेता थे ग्रौर ग्राज भी हैं, उससे मैं समझता हूं कि उनके मुंह से जो बात ग्राएगी वह हमेशा ही जनता की बात होगी । इसके बारे में ग्रभी कोई कागज मेरे सामने नहीं हैं कि मैं इसके बारे में बता सकूं लेकिन उनकी भावनाओं की मैं कद्र कराने की कोशिश करूंगा ।

Sir, as you know, Assam is also suffering because of that. There are four Railway Service Commissions, one each in Bombay, Calcutta, Allahabad and Madras. The trouble with our people is that the recruiting authority generally gives preference to candidates who can impress them at that particular moment, without least knowing whether they can stay at a station which is located in a jungle or in a far-flung area. I have seen very important authorities from whose hands pistol or other arms have fallen down when they came across a crowd. So, Shri Randhir Singh has suggested that some consideration should be given to the *dehati* people. That suggestion has come because of his personal knowledge of the *dehati* people. They may not speak English, or any language at all, but they can perform matchless duty and they can stay in any corner, may be even full of wild animals. That is the quality of the *dehati* people.

Dr. Ranen Sen referred to the Sealdah-Dum-Dum Bongaon line. He said it should go at least up to Baraset if not Bongaon. With the electrification of the entire section and the running of suburban services with electric multiple unit rakes, which have substantially higher carrying capacity, the number of passenger trains on this section on a very liberal estimate is not expected to be more than 25 each way, as against the effective capacity of 36 trains each way available on this section. Further, block system is being provided between Dum Dum and Howrah which will increase the capacity by about 10 per cent. There is, therefore, no traffic and financial justification for undertaking the doubling at present. But I will try to find out whether any justification could be found out.

Shri G. S Mishra referred to the difficulties which the people of Madhya Pradesh are facing in regard to obtaining wagons for various purposes, especially for transporting timber. He has also referred to the conversion of narrow gauge. I have already covered that point in my main reply. Though it is only an announcement, I will pursue it and in course of time I will try to convert the narrow-gauge line into metre-gauge or broad-gauge, whatever be the system in that particular place. I have received some telegrams about the difficulties they are facing in the matter of wagons. I have asked the department to deal with them.

Shri Kandappan suggested a reduction in the number of stops of south-bound trains, especially the Grand Trunk Express and Dakshina Express. In fact, the stops were increased only recently. It is a genuine aspiration of all people that the running hours of trains should be curtailed or reduced. Perhaps, in the coming time-table it may not be possible to make any change.

But I will try to accommodate his view-point in the next time table because it will have to be linked with so many other places.

About overbridges he asked, "Would you automatically accept a State Government's suggestion ?" Professor Ranga has also told me about one or two places.

[Dr. Ram Subhag Singh]

I will find out the names etc. and will straightaway get that done because I am familiar with the difficulty.

Shri Kandappan said about Salem and Tanjore, about whom the State Government might have sent their suggestions. I have not come across them so far. But there is a system.

He also said about the national highway. If the PWD is prepared to help us, because the share has been apportioned by the PWD Ministers' Conference-it is they who took that decision where the railway's representative was one and all the other representatives were from the State Governments-we are prepared. Whatever may be the Tamil Nadu Government's suggestion in regard to Tanjore and Salem, I will accept that provided they bear their share of the expenditure. You are free to tell them. I will straightaway accept that.

Shri Narayana Rao said about the extension of the Golconda Express. I will get that examined, but this is a new train which was only recently decided upon.

He also said about Nagpur and Vizag. It is also a correct suggestion because people going from Nagpur to Raipur and then to Vizag *via* Vizianagaram would naturally like to have a train or a bogey if possible. I will get that examined.

He also mentioned about fruits which are to be transported from Andhra Pradesh more particularly grapefruits from Hyderabad.

SHRI S. KANDAPPAN : It can only be airlifted.

DR. RAM SUBHAG SINGH : Yes, but he said whether it would be possible to have any refrigerated compartments or vans. I have already drawn the attention of the Agriculture Ministry in this regard and my colleague, Shri Shinde, who is here is himself keen about this problem of transportation of milk, fruits, fish and other things. There also we shall have to consult various authorities and take decisions after consulting them.

I am through with the points that were raised.

श्री झारखंडे राय : गोरखपुर के बारे में भी बताइये ।

डा. राम सुभग सिंह : महन्त जी ने भी बताया था कि गोरखपुर की रेल के नीचे पांच छः फुट पानी लग जाता है ...

श्री झारखंडे राय : बड़ी लाइन ले जाने की बात थी ।

डा. राम सुभग सिंह : वह पुरानी बात है । सर्वे उसका हो रहा है । सर्वे के बाद लखनऊ से गोरखपुर, बनारस से कटिहार तक ले जाने के बारे में सोचा जाएगा ।

श्री महन्त दिग्विजय नाथ : प्राविंशल गवर्नमेंट से कह कर रुपया दिलाने की बात भी थी ।

डा. राम सुभग सिंह : आपका सुझाव उमदा था । उसको देखा जाएगा । लेकिन गोरखपुर म्यूनिसिपैलिटी तो अपना शेयर दे ।

श्री महन्त दिग्विजय नाथ : म्यूनिसिपैलिटी तो भुक्कड़ है । उत्तर प्रदेश गवर्नमेंट को कह कर पैसा दिलवाइये ।

DR. RAM SUBHAG SINGH : With these words, I commend the Bill.

MR. CHAIRMAN : The question is :

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the service of the financial year 1968-69 for the purposes of railways, be taken into consideration."

The motion was adopted.

MR. CHAIRMAN : The question is :

"That clauses 2, 3, the Schedule, Clause 1, the Enacting Formula and the Title stand part of the Bill."

The motion was adopted.

Clauses 2, 3, the Schedule, Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI S. KANDAPPAN : It is unanimous.

DR. RAM SUBHAG SINGH : Sir, I move :

"That the Bill be passed."

MR. CHAIRMAN : Motion moved :

"That the Bill be passed."

श्री अब्दुलगनी दार (गुड़गांव) : चेयरमैन साहब, यह मुनासिब नहीं है कि ज्यादा कुछ अब कहा जाए। मैं एक बात की तरफ मिनिस्टर साहब का ध्यान दिलाना चाहता हूँ। यह दोनों एवानों की इज्जत का सवाल है। यह ठीक है कि मिनिस्टर बड़े हैं, रेलवे बोर्ड के मैम्बर भी बड़े हैं और बड़े बड़े अफसर भी बड़े हैं। उनको एयर-कंडिशन में जाने दिया जाता है। मैं नहीं कहता हूँ कि उनको न जाने दिया जाए। लेकिन सबसे ज्यादा बा-इज्जत हाउस अगर कोई है और कोई दावा कर सकता है कि हम पचास करोड़ जनता के नुमाइन्दे हैं, तो ये दोनों हाउसिस हैं और हम मैम्बर हैं। अगर हम फर्स्ट क्लास में सफर करते हैं, तो मामूली अफसरों को, जो हमारे अधिकारी हैं, कोई हक नहीं है कि वे एयर-कन्डीशन्ड में जायें। मैं उम्मीद करता हूँ कि गवर्नमेंट की तरफ से हमारी सैल्फ-रेस्पेक्ट, हमारी खुददारी, का खयाल रखा जायेगा और अगर नहीं रखा जायेगा, तो हम इसके खिलाफ बगावत करेंगे।

[شری عبدالغنی ڈار (گڑگاؤں): چیئرمین صاحب-یہ مناسب نہیں ہے کہ زیادہ کچھ اب کہا جائے-میں ایک بات کی طرف منسٹر صاحب کا دھیان دلانا چاہتا ہوں-یہ دونوں ایوانوں کی عزت کا سوال ہے-یہ ٹھیک ہے کہ منسٹر بڑے ہیں ریلوے بورڈ کے ممبر بھی بڑے ہیں اور بڑے افسر بھی بڑے ہیں-ان کو ایرکنڈیشن میں جانے دیا جاتا ہے- میں نہیں کہتا ہوں کہ ان کو نہ جانے دیا جائے لیکن سب سے زیادہ باعزت هاوس اگر کوئی ہیں اور کوئی دعوے کر سکتا ہے کہ ہم پچاس کروڑ جنتا کے نمایندے ہیں تو یہ دونوں ہاوسس ہیں اور ہم ممبر ہیں- اگر ہم فرسٹ کلاس میں سفر کرتے ہیں تو معمولی افسروں کو جو ہمارے ادھیکاری ہیں کوئی حق نہیں ہے کہ وہ ایرکنڈیشن میں جائیں- میں امید کرتا ہوں کہ گورنمنٹ کی طرف سے ہماری سیلف ریسپکٹ،ہماری خودداری کا خیال رکھا جائے گا اور اگر نہیں رکھا جائے گا تو ہم اس کے خلاف بغاوت کریں گے-]

MR. CHAIRMAN : The question is :

"That the Bill be passed"

The motion was adopted.

15.35 hrs.

CUSTOMS (AMENDMENT) BILL-*Contd.*

MR. CHAIRMAN : We shall now take up Clause-by-Clause consideration of the Bill.

[Mr. Chairman]

There are amendments to be moved to clause 2.

Clause 2--(*Insertion of new Chapters IV A, IV B, and IV C*)

SHRI LOBO PRABHU (Uddipi): I beg to move :--

Page 2, line 7,--
after "any" *insert* --
"identifiable" (4)

Page 2, line 14,--
after "goods" *insert*--
"of a market price exceeding rupees one thousand" (5)

Page 2, line 21,--
after "goods" *insert*--
"of a market price exceeding rupees one thousand" (6)

Page 2,--
omit lines 35 to 39 (7)

Page 2,--
omit lines 46 to 50 (8)

Page 4,--
omit lines 1 to 7 (9)

Page 4, line 31,--
after "any" *insert* "identifiable"(10)

Page 5,--
omit lines 17 to 22. (11)

SHRI N. K. SOMANI (Nagaur) : I beg to move :--

Page 4, lines 18 and 19,--
omit "not exceeding fifty kilometres in width from any coast or other border of India," (19)

Page 5, line 36,--
for "one thousand rupees"
substitute "fifteen thousand rupees or the weight of which does not exceed twenty-five kilogrammes" (20)

Page 6,--
after line 36, *insert*--
"Provided that a provision of six per cent for melting or converting shall be allowed before applying this provision." (21)

Page 6,--
for lines 41 to 47, *insert*--
"person to whom such sale or transfer is made:" (22)

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI P. C. SETHI) : I beg to move :

"Page 6,--
for lines 43 and 44 *substitute*-
"behalf to satisfy himself as to the identity of the purchaser or the transferee, as the case may be, and if after an inquiry made by a proper officer, it is found that the purchaser or the transferee, as the case may be, is not either readily traceable or is a fictitious person" (23)

15.39 hrs.

[SHRIMATI TARKESHWARI SINHA *in the Chair*]

SHRI LOBO PRABHU : Sir, my amendment is very simple. I have proposed that the articles to be specified should be identifiable. I was able to mention some of the items which have been notified already. They include very diverse and, I should say very common items of use, like, sarees, lighters, fountain pens, propelling pencils, safety razors, blades, battery-operated toys, playing cards, cameras, films, etc. I wish the Ministry--I do not say the Minister--had considered what would be the effect of prescribing these rules in respect of these common-user items. Any party who is in possession of them has to undergo all these different rules, firstly, the rule of notifying that he is in possession of those items; secondly, the rule of notifying the place where they are kept; thirdly, the rule of showing a transport voucher, when they are removed from one place to another; fourthly, the rule of notifying when there

is a change of place and, fifthly, the rule of maintaining accounts of them. Has the Minister considered how many people will be comprehended by these rules ? I do not think that there is a single shop in in Delhi, for instance, or anywhere which will escape having one or the other of these things.

Another point which I made yesterday and which I make again is about the items which are to be notified because they are foreign. This cannot be done because we have allowed many of our items to be foreign made and named and no party can distinguish one item from another. So, it is absolutely necessary that you restrict your self to the number of items which you would like to come under this. If you don't do that, if you don't allow any shopkeeper to know what items he can keep with safety as having been made in this country, you are going to introduce something which is incomprehensible. Every shopkeeper who has saris is bound to notify to you that he has saris because some of them may be imported, some of them may be smuggled. Have you thought about it, what marks you will tell him to look for ? If you concede that you want to restrict yourself to a few items and not to this long list, then you should immediately proceed to reduce this list. By this, you will be doing one thing first, i. e., freeing the trade from the fear of breaking the law, and another thing that you would be doing is saving our public from the clutches of corruption. With so many items in that list, no one will be safe from officials who will come and victimise them So, I feel--and I am quite sure the Minister realises this--that a big mistake has been made in notifying so many items and notifying them without the capacity to be identified.

My second amendment is also relevant under this Clause. When you want these items to be notified, there should be a monetary limit, a monetary minimum, of their value. Such a minimum has been provided for items which are smuggled out of the country. I would like the Minister to consider why a limit of Rs. 1,000/- should not be fixed before the law is attracted. If this limit is fixed, perhaps some of the objections that every one will be bound to notify will be reduced. A limit of Rs. 1,000/- which I propose, therefore, is not inconsistent with the other provisions of the law, and it will facilitate the work on the part of the officials on one side and on the other it will at least ensure that many people who may come under this Act will no longer do so.

My third amendment is the same because it refers to the monetary limit being fixed in respect of page 2, line 21, I need not repeat the arguments because they are the same.

My fourth amendment is in respect of omitting lines 35 to 39, because these provisions are repetitive. In paragraph 3 it is provided that any person who is shifting a notified item will give information to the officials. In paragraph 4 it is provided that no one may keep any items in any place for more than seven days without giving notice. One or the other sub-para can stand because a delay of seven days cannot matter. If you have to have two reports for the same thing, you can imagine the amount of clerical work arising on both the sides. So, I suggest that one of these two sub-paras may stay without doing any substantial difference to your legislation. Similarly in respect of para 5 and 6 where it is provided that when goods are transferred a voucher should accompany. There is already a provision for the voucher under section 11F. Nothing can be sold without voucher being given. Now, that voucher would be available without a second voucher which is a transport voucher. I would like the Minister to concede this simple change, because, after all, this is a Bill to improve customs and not merely to increase the consumption of paper.

Then I come to another thing which could be deleted without any damage to the Act. This is on page 4, para 2. It is provided that goods should be accompanied by a memorandum. When there is provision already under section 11F a second provision that there should be a memorandum appears to me to be superfluous.

[Shri Lobo Prabhu]

Then I come to the question of identifiable items in respect of things which are the objects of smuggling through exports. It is very vital that there should be some restriction even on these items. In this connection I had occasion yesterday to suggest to the Minister the importance of allowing export of silver of which we are estimated to possess Rs. 8,000 crores. Now, the Minister's reply was that it was not in the interest of the country to export silver. I would like to know from the Minister as to what use we are making of this silver. It is mostly in the hands of common people as security against any misfortune which befall them. Otherwise we do not require silver. We put it to no use; it is not even used in our currency. And, to that extent, this Rs. 8,000 crores is an absolute, barren item in our economy. On the other hand if you can export it at the current rate of 240 pence per ounce you could realise enough to liquidate your foreign debt of Rs. 6,000 crores. Even if you don't want to do that at once, because the foreign debt is something which could be repudiated at some future time, you could at least liquidate part of that debt which is heavy, like the Russian debt which is on a high rate of interest. So, the export of this silver on the one hand will save us from all the panicky measures which are being taken to increase our exports. For more important for us is that we keep our own sugar when prices are rising. Far more important it is for us that we do not part with cloth of which every year the quantity available for the common man is decreasing. And we could easily spare the silver instead of these things which are in common demand. If the Minister is thinking of silver as a kind of valuable asset in future international transactions there is another course which Government could take. Government could sell silver and buy gold.

The international price of gold is just as low as the international price of silver is high. By buying gold which is cheap and selling silver which is dear, we can effect transactions which will put the finances of this country in a condition they have never been before. Not that I am advocating import of gold, because that is also a barren metal. But the advantage of importing gold is also that we will reduce its smuggling which, as the Minister is aware, is also a very serious problem.

I would, therefore, like the Minister to apply his mind and meet these arguments. Why should we stick to a barren metal like silver on the ground that it is in the interest of the country ?

Lastly, I come to my amendment No.11 to omit lines 17-22 on page 5. This again is repetitive like the previous amendment to a preceding sub-clause,

There has been no precise consideration of the provisions of this Bill. It has been perhaps a matter of mass production of many clauses in the hope that somewhere somebody would be caught in the wide net which has been spread not for the good of the country but for the convenience of the officials. Legislation must be simple, direct and unrepetitive.

I would press all these amendments to clause 2 for the careful consideration of the Minister because I feel that it is to the advantage of the Bill to incorporate them in it.

SHRI K. NARAYANA RAO (Bobbili) : I would like to make a few observations. Firstly, the desirability of an enactment like this is undoubted. Secondly, if the intention is to check smuggling, I am doubtful whether the Bill, as it is fomulated would bring us the desired effect.

The reason is simple. There have been classes created by the Bill. Those who import goods validly and legally constitute one class and for such class of people, it is open to sell such goods openly. To ask such class of people who acquire such goods and to ask them again to submit statements of these things would be an avoidable harassment.

The other class of people are those who

illegally import and illegally acquire such goods. The people who purchase these smuggled goods will certainly not make a statement at all under this enactment. In one case, it is superfluous; in the other, they do not submit any statement at all because once they do, there will be a risk involved, Nobody is prepared to risk himself to such a position.

Therefore, I am not able to follow in what manner this Bill is going to check-smuggling, because smuggling will go on in spite of this Bill. Unless certain new measures are evolved and effective steps are taken, asking them to submit statements is not going to help achieve the objective. Not only does it not help, but it will cause unnecessary inconvenience to people.

Suppose I purchase a transistor. Why should I send a particular statement to the appointed officer about it ? The dealer is there. He will say, I have sold this particular transistor to so and so and so. One copy of that should be sufficient. The buyer need not be put into any difficulty.

So far as the shopkeepers are concerned there are many difficulties in connection with maintenance of the records and entries. After all, they are authorised dealers in respect of imports. If they are authorised, they will certainly send this particular statement to the authorities, So my submission is that the smuggled goods will never see the light of day. The smuggled goods will never come unless through these measures. With these observations I welcome this Bill. In this regard this section requires a little modification.

SHRI N. K. SOMANI (Nagaur) : As for as clause 2 is concerned, I have moved four amendments which, according to me, are quite important. I will be precise and brief in view of the short time at my disposal.

As far as the 'specified area' is concerned the Government of India thinks that by notifying a specified area not exceeding 50 kilo metres from any coast of India, they would have contained the clossal smuggling activity that is going on across our borders. I have therefore moved my amendment because I am not able to understand as to what is going to happen to other centres like Delhi for instance which has become one of the main centres of supply to Bombay on the one side and on the other side being the suction centres of silver from Punjab, Haryana, Rajasthan, Madhya Pradesh and UP and to Nepal on the other side. Therefore, unless the Government takes power to notify for the whole country or at least such sensitive areas which are known to be operated by the smugglers. I do not know how this problem is sought to be contained. Therefore, I have moved this amendment that this particular sentence 'not exceeding 50 kilo metres in width from any coast or border of India' should be deleted. If there are any difficulties in the matter of this deletion, I would appeal that they should increase this area to at least 100 kilo metres from any border or any coast of India and special provisions in terms of executive action as far as far Indo-Nepal border is concerned ought to be put into operation.

The second amendment seeks to remove some of the problems that are likely to occur. If you restrict the transport voucher that no transport voucher would be necessary provided the goods do not exceed Rs. 1000 only this to my mind, is a paltry sum of money and in terms of value of silver this will hardly be a few kilograms. Therefore, it will upset the entire small artisans and shop-keepers. I have, therefore, recommended that this should be increased to at least one peti or one bar of 28 kg. I have, therefore, said that it should be Rs. 15000 or does not exceed 25 kg. so that small shopkeepers and people who are making ornaments can carry from one place to other the goods. They will not also have the unnecessary harrassment or travel to and from the shops and the officers concerned.

The third one puts a tremendous responsibility on the refiner or the dealer. It says that unless the contrary is proved, such goods to the extent that they are lesser than the stocks shown in the account would automatically be deemed to have been illegally imported. This might be an importtant omission or oversight because in the process of refining there is bound to be a reduction of 6% in weight of the gold or silver. If you follow the 'Act in letter and spirit, this might put into trouble the refineries that are operating in the country.

[Shri N. K. Somani]

My last point is that you are putting unnecessary responsibility on the dealer or the refiner. If somebody comes to me and sells silver, all I am supposed to do is to take his name and address and try to find out as much as possible but if you put this entire responsibility on the shop-keeper or the refiner, he is to take all other reasonable steps as may be specified by rules to ensure that the purchaser or the transferee is not a fictitious person. This is impossible of achievement. I whould, therefore, like to draw the attention of the Ministry concerned to the amendments I have moved.

---

16 hrs.

CONSTITUTION (AMENDMENT) BILL*

(Amendment of article 280)

MR. CHAIRMAN : We shall now take up Private Member' Business.

श्री शिवचन्द्र झा : (मधुवनी) : समापति महोदया, आपके द्वारा मैं सदन से दरख्वास्त करता हूं कि मुझे इजाजत दे, ताकि मैं संविधान की धारा 280 में सशोधन करने वाले विधेयक को पेश कर सकूं ।

MR. CHAIRMAN : The question is :

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

श्री शिव चन्द्र झा : मैं अपने विधेयक को पेश करता हूं ।

16.01 hrs.

PUBLICATION OF POLITICAL PARTY ACCOUNTS BILL-*Contd.*

by Shri Shri Chand Goyal

MR. CHAIRMAN : The House will now take up the Publication of Political Party Accounts Bill moved by Shri Shri Chand Goyal on 7 March 1969. The time allotted was two hours but we have taken 2 hours and 21 minutes. The hon. Law Minister may continue his reply.

THE MINISTER OF LAW AND SOCIAL WELFARE (SHRI GOVINDA MENON) : When I began my speech last time, the House was adjourned. But I had intervened in between to say that it is in the proposal of my Ministry to bring a comprehensive amendment to the Representation of the People Act. I am afraid that my statement was misunderstood as I found from the speeches that were made leter on. They thought that I was having a proposal to have a comprehensive Bill regarding all matters taken up by Mr. Goyal's Bill. All that is proposed by me is to have a comprehensive amendment of the Representation of the People Act of 1951. The Chief Election Commissioner thinks that it should be worthwhile to have reference to the amounts spent by political parties also in the matter of elections. That is being considered.

This Bill takes in some other matter also. For example, clause 3 says that every recognised political party shall keep a separate and correct account of all receipts and expenditure pertaining to party work and cause to be published annually a statement of such accounts by such date and in such manner as may be prescribed in this behalf. The account shall contain such particulars as may be prescribed. I want to make it clear that the amendment to the Representation of the People Act will not take in this matter because this is with respect to annual accounts of a political party with which the Election Commission is not concerned. The next clause reads : "If the election Commission is satisfied that the political party has failed to publish its accounts . . . " I fear that it would be beyond this House to entrust this duty to the Election Commission. The reason is this. It is a body contemplated by the Constitution and articles 324.

---

* Published in Gazette of India Extraordinary, Part II, section 2, dated 21-3-69.

-329 of the Constitution deal with its duties Article 324 says :

> "The superintendence, direction and control of the preparation of the electoral rolls for and the conduct of all elections to Parliament and to the Legislature of every State and of elections to offices of President and Vice President held under this Constitution shall be vested in a Commission (referred to in this Constitution as the Election Commission).

His status is like that of a Supreme Court Judge. He is not an officer under the Government. He is appointed by the President to discharge certain functions laid down in article 324 onwards. For example the Chief Election Commissioner's budget, etc. come under the purview of the Law Ministry.

The Law Minister, however, cannot issue orders to him and he does not issue an order to the Chief Election Commissioner. In this Bill, in clause 4, it is said "if the Election Commission is satisfied that a political party has failed to publish" ect,, and therefore, it is contemplated by this Bill to bestow on the Chief Election Commissioner and the Election Commission certain administrative duties with respect to the functioning of political parties. I fear that it is beyond the Election Commission as contemplated by the Constitution. Not that the idea is not good: that is a different matter. The Chief Election Commissioner and the Election Commissioner are only concerned with the conduct of the elections. The Election Commission has to see that the maximum expenditure as laid down in the Representation of the People Act is not exceeded. Not that he succeeds always. But suppose Rs. 10,000 is the maximum amount that is laid down for an Assembly election in a certain State, the Chief Election Commissioner or the election law is not concerned with the question as to where the money came from. The law is concerned only with the maximum laid down. It may be that it is money which was borrowed or stolen or misappropriated or it may have come from America or Russia or from anywhere. But even if it is proved, that would not invalidate the election. In other words, the source of money which is used by a candidate for an election is none of the concern of the election court or of the election law or of the Election Commission.

From the debate which took place in the House on the previous occasion, the intention of friends who supported the Bill appeared to be to see that money does not flow into the coffers of the political parties from undesirable sources. It may be a good idea, and when I said there will be a comprehensive Bill brought by me, let me now state categorically that the Representation of the People Act and its amendments will not cover this matter. I was trying to make this matter clear when I began to speak on the last occasion. But we will consider to what extent it would be possible to take into account the money spent by political parties on behalf of candidates in the matter of elections. All these matters are being looked into.

As a matter of fact, immediately after the last general election in 1967, it was proposed to take up this question but before consideration could be completed, these mid-term elections in four or five States came up, and therefore, the work was stopped. Now Again it is being taken up. So, to a limited extent, I am eccepting the proposal contained in this Bill, that is to say, the money spent by political parties with respect to elections may come under the purview of the superintendence, direction and control of the Election Commission as laid down in article 324.

What is attempted in this Bill is a much wider matter, this is to say, accounts shall be kept by political parties. I do nat know whether my friend Shri Goyal who generally looks very minutely into these things as considered this qtuestion. Suppose, in the light of my criticism, it may be possible for Mr. Goyal to say, "we will have some other authority." What will that authority do ? Every year the political parties publish an election account : are there provisions for the authority to look into the accounts ?

Here it would appear that if he is satisfied that the accounts have been published,

[Shri Govinda Menon]

the political party is safe. Whether the entries are correct, whether there is any scope to look into the source of money which appears in the receipt column of the account of the political party-all these things appear to be absent.

I would, therefore, request Mr. Goyal to this Bill on this occasion. This is a much larger matter. As far as the elections are concerned, I undertake to produce a Bill before the House.

श्री श्रीचन्द गोयल (चण्डीगढ़) : सभापति महोदया, मेरे इस विधेयक पर इस सदन के जिन माननीय सदस्यों ने शुरुआत में भाग लिया है मैं हृदय से उनको धन्यवाद देता हूँ क्योंकि उन्होंने दलगत भावना से ऊपर उठकर अपने अपने विचार प्रकट किए हैं। इस देश के चुनावों में राजनीतिक दलों के द्वारा जो गलत साधनों से और काले बाजार से आये हुए धन का प्रयोग किया जाता है उसके कारण हमारे लोकतन्त्र का स्वास्थ्य बिगड़ रहा है। उस दिशा में सुधार लाने की दृष्टि से ही इस सदन में यह विधेयक लाया गया है। इसलिए मैं उन सभी माननीय सदस्यों को, जिन्होंने इस विधेयक पर विवाद में भाग लेते हुए अपने रचनात्मक तथा मूल्यवान सुझाव दिए हैं, धन्यवाद देता हूं। मंत्री महोदय की वास्तव में हृदय की बात तो उस दिन निकली थी जिस दिन उन्होंने कहा था कि मैं इस समस्या का हल करने के लिए एक सम्पूर्ण विधेयक लाऊंगा जिसके द्वारा पीपुल्स रिप्रेजेंटेशन ऐक्ट में संशोधन किये जा सकेंगे। लेकिन आज ऐसा लगता है कि उन्होंने थोड़ा पैंतरा बदल दिया है। उस दिन उन्होंने इस सदन को जो आश्वासन दिया था, इस सदन के जो सदस्य हैं चाहे इस तरफ के या उस तरफ के, उन्होंने उस दिन मन्त्री महोदय के हृदय की भावना को जिस रूप में समझा था, आज उसमें कुछ कमी दिखाई दे रही है। मैं समझता हूं कानून की पेचीदगियों में पड़कर आज शायद वे यह स्थिति लाना चाहते हैं और यह कहना चाहते हैं कि चुनाव आयोग के ऊपर हम यह जिम्मेदारी किस ढंग से डाल सकते हैं कि वह राजनीतिक दलों को इस बात के लिए विवश करे कि वे अपना बाकायदा हिसाब-किताब रखें और उसको प्रकाशित करें।

उन्होंने इतना आश्वासन तो दिया है कि राजनीतिक दलों के द्वारा चुनावों में राजनीतिक दलों के प्रत्याशियों पर जो धन व्यय होगा उसके सम्बन्ध में पीपुल्स रिप्रेजेंटेशन ऐक्ट में संशोधन लाकर इस बात की व्यवस्था करेंगे कि जो मैक्सिमम लिमिट किसी भी चुनाव क्षेत्र की हो, विधान सभा या लोक सभा के चुनाव क्षेत्रों में चुनाव लड़ने के लिए जो धन की मर्यादायें रखी गई हैं, राजनीतिक दलों के द्वारा खर्च किया हुआ धन भी उसी सीमा के अन्तर्गत शामिल किया जाये। इतना वचन आज उन्होंने अवश्य दिया है। लेकिन मैं समझता हूँ जो समस्या है वह आंशिक रूप में ही हल हो सकेगी। प्रश्न तो यह है कि आज लोकतन्त्र को जो बीमारी लगी हुई है, लोकतन्त्र के ऊपर से लोगों की जो आस्था उठती जा रही है और राजनीतिक दलों के ऊपर अनेकों प्रकार के संदेह किए जा रहे हैं कि विदेशों से उनको धन की सहायता मिलती हैं, बड़े बड़े पूंजीपतियों से उनको सहायता मिलती है, इसलिए जनता चुनावों में अपना मत देने से पहले यह बात देखना चाहती है कि चुनावों पर यह जो धन खर्च होगा वह किन साधनों से आया हुआ है, किन सूत्रों से आया हुआ है। मैं समझता हूँ इस बात की जानकारी तो कम से कम मतदाताओं को होनी ही चाहिये ताकि वे इस बात का निर्णय कर सकें कि किस दल के पक्ष में वे अपना मतदान करें। आज इस बात की नितांत आवश्यकता है। और मैं यह समझता हूं कि हमारे विधि मंत्री अगर हृदय से इस बात को महसूस करते हैं, उन्होंने कहा है कि जो विधेयक

के पीछे कल्पना है वह उसके साथ सहमत हैं, उसको ठीक और आवश्यक कल्पना समझते हैं, तो मैं समझता हूं कि वह अपने विधि मंत्रालय के द्वारा इस प्रकार का विधेयक निश्चित रूप से ला सकते है जिस विधेयक के पास होने पर राजनीतिक दलों को अपना सम्पूर्ण हिसाब–किताब प्रकाशित करने पर विवश किया जाय। वैसे तो भ्रष्टाचार आज बहुत बड़े पैमाने पर सब जगह होता है और शायद करों से बचने के लिये अकाउन्ट्स कई प्रकार के रखते होंगे, उस में गड़बड़ करते होंगे, लेकिन आज यह जो दलील हैं कि हमने हिसाब किताब, लेखा जोखा रखने पर, उनको प्रकाशित करने पर मजबूर किया तो इसका कहां भरोसा है कि उसमें लोग गड़बड़ नहीं करेंगे? तो जैसा मैंने शुरू में निवेदन किया था कि यह इस बीमारी का सम्पूर्ण इलाज नहीं है, परन्तु इस दिशा में एक आवश्यक-और जरूरी पग है और जो मैं समझता हूँ कि आज लोकतन्त्र में लोगों की आस्था कायम रखने के लिए किसी न किसी रूप में उठाया जाना चाहिये। और मैं मन्त्री महोदय से प्रार्थना करूंगा कि वह अपने विभाग द्वारा इस कल्पना पर विचार करके इसको कार्यान्वित करने के लिए, और यदि पीपुल्स रिप्रेजेंटेशन ऐक्ट में संशोधन से काम नहीं लेना चाहते, तो कोई और विधेयक लाकर इस बीमारी का इलाज करें। इस भरोसे से मैं अपना विधेयक वापस लेता हूँ।

सभापति महोदय : क्या माननीय सदस्य को अपना विधेयक वापस लेने की अनुमति है।

The Bill was, by leave, withdrawn.

16.17 hrs.

CENTRAL UNIVERSITIES (STUDENTS PARTICIPATION) BILL

श्री मधु लिमये (मुंगेर): सभापति महोदय, आज जो प्रस्ताव मैं सदन के सामने रख रहा हूं वह इस बिल पर विचार कर उसे पास करने का प्रस्ताव नहीं है, बल्कि इस पर लोकमत संग्रहित करने के हेतु से इसको परिचालित करने का यह प्रस्ताव है। और मंत्री महोदय से मेरी पहले ही बात इसके बारे में हुई है और उन्होंने कहा है कि इस प्रस्ताव के बारे में उनको कोई एतराज नहीं है। बल्कि वह चाहते हैं इसमें जो सिद्धान्त है उस पर व्यापक ढंग से समूचे देश में चर्चा चलनी चाहिये।

सभापति महोदय, इधर कुछ वर्षों के अन्दर शिक्षा के क्षेत्र में एक बड़ा परिवर्तन आ रहा है। हमारे देश में आधुनिक शिक्षा का प्रारम्भ 112 साल पहले तीन विश्वविद्यालयों के प्रस्थापन से हुआ। उस समय बहुत कम लोग उच्च शिक्षा प्राप्त करते थे। जब आप और हम विश्वविद्यालयों में पढ़ते थे तो तीन की संख्या बढ़ते बढ़ते 17 हो गई थी। लेकिन आज विश्वविद्यालयों की कुल संख्या 70 हो गई है और 10 संस्थाओं को विश्वविद्यालय का दर्जा हासिल है। हमारे जमाने में मुश्किल से सवा लाख छात्र विश्वविद्यालयों में पढ़ते थे। लेकिन यूनिवर्सिटी ग्रान्ट्स कमीशन की जो ताजा रपट है उसके अनुसार पिछले वर्ष विश्वविद्यालयों में और कालेजों में पढ़ने वाले छात्रों की संख्या 22 लाख से अधिक हो गई है। और एक ही साल के अन्दर करीब करीब इस संख्या में 14 प्रतिशत की वृद्धि हो गई। तो बात बिल्कुल साफ है कि जब उच्च शिक्षा पाने वाले छात्रों की संख्या 22 लाख हो जाती है तो छात्र आन्दोलन में एक ताकत और शक्ति जरूर आ जाती है। इस शक्ति को दबाने से, कुचल डालने से काम नहीं चलेगा। इस बात को हमें मानना चाहिये कि छात्रों में एक नई जागरूकता आयी है, चेतना आयी है। और अगर हम चाहते हैं कि उसका इस्तेमाल रचनात्मक ढंग से किया जाय तो मुझे ऐसा लगता है कि मेरे विधेयक के सिद्धान्त को किसी न किसी रूप में सरकार को कबूल करना पड़ेगा।

[श्री मधु लिमये]

अब इसमें दिक्कत यह है कि यह शिक्षा मन्त्रालय के तहत केवल केन्द्रीय विश्वविद्यालय सीधे ढंग से आ जाते हैं। लेकिन जहां तक दूसरे विश्वविद्यालयों का सवाल है उनके ऊपर इनका कोई सीधा नियन्त्रण नहीं है। इसलिए मैंने चाहा कि यूनिवर्सिटी ग्रान्ट्स कमीशन कानून में परिवर्तन करके विश्वविद्यालयों के अनुदानों का इस्तेमाल दूसरे विश्वविद्यालयों की और राज्य सरकारों की जो नीतियां हैं उनको प्रभावित करने के लिए किया जाय।

मेरे विधेयक में जो सुझाव दिये गये हैं संक्षेप में मैं आप के सामने रखना चाहता हूं। सबसे पहले मैं यह चाहता हूं कि कानून के अनुसार छात्रों को अपने कालेजो में और विश्वविद्यालयों में अपना संघ बनाने का अधिकार हो और सभी छात्र इस संघ के सदस्य बने जब तक कि वह लिखकर नहीं देते हैं कि उन्हें सदस्य नहीं बनना है। प्रजातान्त्रिक ढंग से ये अपने संघ को चलावें।

दूसरा मेरा महत्वपूर्ण सुझाव यह है कि विश्वविद्यालयों की जितनी समितियां हैं, कोर्ट हो, ऐकेडेमिक काउन्सिल हो या एग्जीक्यूटिव कमेटी हो, अलग अलग विश्वविद्यालयों में अलग अलग समितियां होती हैं। मैं चाहता हूं कि छात्र संघ को पूरा अधिकार दिया जाय कि वह इन समितियों में अपने प्रतिनिधि भेजे और ये प्रतिनिधि अपनी जिम्मेदारी को निभायें। विश्वविद्यालयों को चलाने का जो काम है अगर उसमें छात्रों को हिस्सा नहीं मिलेगा तो छात्रों में नई चेतना उत्पन्न हो पायेगी, न जिम्मेदारी की भावना आयेगी, न विश्वविद्यालयों के बारे में उनके मन में ममता उत्पन्न होगी।

आज दुनिया में तेजी से परिवर्तन आ रहा है। शिक्षा मन्त्री स्वयं एक विद्वान आदमी हैं इसलिए वह तो जरूर जानते हैं कि पश्चिम के देशों में इन चीजों को लेकर क्या क्या परिवर्तन आ रहे हैं। मैंने कुछ देशों के विश्वविद्यालय सम्बन्धी नये कानूनों को जानने की कोशिश की और पश्चिम जर्मनी जैसा देश, जो बहुत पुरानी परम्परा में विश्वास करने वाला देश है, मैंने देखा है कि पश्चिम जर्मनी के कई विश्वविद्यालयों में छात्रों को इन समितियों में हिस्सेदारी मिलती है। जैसे बैडन बुर्टम्बर्ग सूबे में करीब करीब नौ विश्वविद्यालय हैं और इनमें समितियों की एक चौथाई सदस्यता छात्रों के प्रतिनिधियों की होती है। मारबर्ग विश्वविद्यालय में 20 प्रतिशत छात्रों को प्रतिनिधित्व दिया गया है।

जहां तक फ्रांस का सवाल है, फ्रांस की शिक्षा पद्धति बहुत ज्यादा केन्द्रीयकरण के ऊपर आधारित थी, पुरानी हो गई थी, नतीजा यह हुआ कि पिछले वर्ष ऐसा जबरदस्त आन्दोलन फ्रांस के छात्रों ने खड़ा किया कि दिगाल साहब की हुकूमत की जड़ों को भी उन्होंने हिला दिया। उसके बाद छात्रों की हिस्सेदारी का सिद्धान्त मान लिया गया और फ्रांस की असेम्बली में पिछले वर्ष इसके बारे में एक विधेयक पास हुआ है। वहां के शिक्षा मंत्री के भाषण का एक छोटा सा हिस्सा मैं आपके विचारार्थ प्रस्तुत करना चाहता हूं। यह साहब कह रहे हैं:

"The major problem is the participation of students and this must be tried not only because the students have asked for it but because of transformation of relation between the students and teachers, of the introduction of team spirit and of the evolution which has meant that the teacher is always a students."

इंगलैंड में भी जहां आधुनिक विश्वविद्यालयों की परम्परा एक बहुत अर्से से चल रही है और जो यथास्थिति प्रिय देश है, वहा भी मिलीजुली कमेटी बनाई गई थी। विश्वविद्यालयों के उपकुलपति, कालिजों के प्रिंसिपल्स और नेशनल यूनियन आफ़ स्टुडेंट्स के प्रतिनिधि इस मिली जुली समिति पर थे।

इस समिति ने अपनी जो रपट तैयार की है यह मूल रपट तो मुझे मिली नहीं लेकिन लंदन टाइम्स में इस का जो सारांश आया है उस से पता चलता है कि इन्होंने छात्रों की राय लेकर काम करना स्वीकार किया है।

जहां तक छात्रों के कल्याणकारी कामों का सवाल है यह कमेटी मानती है कि उस में छात्रों को पूरा हिस्सा देना चाहिए। इसी तरीके से जिस को एक्सट्राकरीकुलम कार्य कहा जाता है उस के बारे में भी छात्रों की राय से काम लेना चाहिए। उस को ये लोग मानते हैं। लेकिन अनुशासन वगैरह का जहां सवाल है वहां इस कमेटी की राय है कि छात्रों के संघों का बड़ा दायित्व है और उस की राय लिये बिना अनुशासन प्रस्तावित नहीं हो पायेगा। परीक्षा, अभ्यास क्रम आदि के बारे में भी कमेटी चाहती है कि विचार विमर्श हो।

शिक्षा मंत्री जी का स्वयं मैंने एक लेख नाऊ नाम के साप्ताहिक पत्र में पढ़ा है। अब उस के बारे में मैं ज्यादा कुछ नहीं कहना चाहता हूं वह अपना भाषण तो जरूर देगें लेकिन मैं यह निवेदन करना चाहता हूं कि छात्रों के बारे में अगर नया दृष्टिकोण हम नहीं अपनायेंगे तो भारत में भी उसी तरीके की आंधी उत्पन्न होगी जिस आंधी ने कि करीब करीब फ्रांस की हुकूमत को उखाड़ कर फेंक दिया था।

आज छात्रों के सामने कौन सी बड़ी बड़ी समस्याएं हैं? सब से बड़ी समस्या शिक्षा के विस्तार के बारे में है। अब आजकल चारों ओर से हल्ला हो रहा है कि कालिजों के और विश्वविद्यालयों का आज जो विस्तार हो रहा है उस के ऊपर प्रतिबंध लगाया जाय। छात्रों को जो प्रवेश मिलता है कालिजों में और विश्वविद्यालयों में उस के ऊपर रोक लगाई जाय और उस को सीमित किया जाय।

कई कारण बतलाये जाते हैं कि इतने रोजगार नहीं हैं, नौकरियां नहीं है और ये लोग जब स्नातकी वगैरह प्राप्त करके निकलते हैं तो उन्हें काम नहीं मिलता है और उन में गुस्सा उत्पन्न हो जाता है इसलिए छात्रों को पढ़ावो ही नहीं। बेकारी का इलाज आर्थिक प्रगति में तेजी लाना है, न कि कालिजों और विश्वविद्यालयों की जो संख्या है या उन में जिन छात्रों को प्रवेश मिलता है उस के ऊपर रोक लगाई जाय। छात्रों की संख्या सीमित करने की, नियंत्रित करने की साजिश चल रही है और यह सारा कार्य दकियानूसी नजरिया से हो रहा है। विश्वविद्यालय की शिक्षा का दर्जा घट रहा है, गिर रहा है इसलिए इस दर्जे को बनाये रखने के लिए या सुधारने के लिए छात्रों की संख्या सीमित करनी चाहिए यह एक दकियानूसी विचार हम लोगों के सामने आ रहा है। हिन्दुस्तान जैसे देश में अगर शिक्षा के विस्तार पर आप रोक लगायेंगे तो वर्तमान जो जाति व्यवस्था है, वर्ग व्यवस्था है उस को आप बदल नहीं पायेंगे। इस वर्ग व्यवस्था को जाति व्यवस्था को खत्म करने का शिक्षा एक सर्वोत्तम साधन है और इसलिए मैं चाहता हूं कि शिक्षा के विस्तार पर कोई रोक न लगाई जाय।

जहां तक दर्जे का सवाल है मैं भी मानता हूं कि दर्जा गिर रहा है, लेकिन इस को आप सुधारना चाहते हैं तो आप को बुनियादी समस्याओं पर विचार करना पड़ेगा। आज सब से बड़ा प्रश्न है माध्यम का। आज देहाती इलाकों में नये नये कालिज खुल रहे हैं। इन लड़कों से मेरी बातें होती हैं। अभी दो दिन पहले सभापति महोदय आप इलाहाबाद विश्वविद्यालय में गयी थीं। वहां छात्रों से जरूर मिली होगीं और छात्रों ने आप को बतलाया होगा कि माध्यम को लेकर उन को कितनी तकलीफ़ होती है? इसलिए जब तक आप माध्यम नहीं बदलेंगे और छात्रों को अपनी मातृभाषा से पढ़ने का और उस में इम्तिहान देने का मौका आप नहीं देगें तब तक शिक्षा का

[श्री मधु लिमये]

स्तर आप कभी भी सुधार नहीं सकते हैं । आखिरकार शिक्षा के स्तर का क्या मतलब है ? आज जितनी बड़ी बड़ी शिक्षण संस्थाएं हमारे देश में हैं, अब दुनिया में मान्यता मिलने का जहां तक सवाल है तो विज्ञान और गणित विषय को छोड़ कर और किसी विषय का छात्र मैं ऐसा नहीं देखता हूं जिसको कि बाहर मान्यता मिली हो । वह चाहे, इतिहास हो, अर्थशास्त्र हो, भूगोल हो, समाजशास्त्र हो अथवा राजनीति हो, इन क्षेत्रों में हिन्दुस्तानी लोगों के नाम विदेशों में लिये जाते हैं ऐसा मैं तो नहीं मानता। इस का कारण यह है कि विषय ज्ञान से,आशय से ज्यादा जोर लफ्फाजी पर है । अंग्रेजी जो अच्छी लिखेगा उस को हम विद्वान समझते हैं हांलाकि वह विद्वान नहीं है । 20–30 या 50 साल पहले जो अंग्रेजों ने या अमरीकी लोगों ने लिखा है उस को वह दुहराता है । मगर यह पुराना ज्ञान जो भी अच्छे ढंग से अंग्रेजी में लिखता है उस को हम विद्वान मानते हैं । जब तक विद्वत्ता की यह गलत कसौटी को हम नहीं छोड़ते हैं और माध्यम के सवाल को तत्काल हल नहीं करते हैं तब तक शिक्षा का दर्जा नहीं सुधरने वाला है ।

तीसरी बात मैं यह कहूंगा कि आज छात्रों में जो असन्तोष है उस का सब से बड़ा कारण यह है कि परीक्षाओं के बारे में आज इतना घपला है, इतनी गड़बड़ है कि छात्रों के मन पर यह असर है कि सिफारिश और पैरवी के आधार पर ही परीक्षाओं में नतीजे निकलते हैं और आप इस बात को काट नहीं सकते हैं जब तक सिफारिश और पैरवी की दुनिया शिक्षा के क्षेत्र में चलती रहेगी और छात्रों के मन में जो असन्तोष है वह कभी भी दूर नहीं होगा ।

एक बात मैं इसके बारे में यह कहना चाहता हूं कि एक और एजुकेशन कमिशन स्वयं मानता है कि अन्य देशों के मुकाबले में उच्च शिक्षा का जो विस्तार हमारे देश में हो रहा है वह बहुत कम है खास कर विज्ञान, कृषि और वैद्यक के क्षेत्रों में बिलकुल नाकाफ़ी विस्तार हो रहा है । शिक्षा के क्षेत्र में मेहनत बहुत बेकार जा रही है क्योंकि अधिकतर छात्रों को फेल किया जाता है । मैं दूसरे सूबों के विश्वविद्यालयों के बारे में नहीं जानता हूं लेकिन एक दफे महाराष्ट्र विधान सभा में सवाल किया गया कि इंटरमीजिएट की परीक्षा में जो छात्र फेल होते हैं और अक्सर 40 से लेकर 50 प्रतिशत: छात्रों का फेल किया जाता है तो इन फेल छात्रों में अनिवार्य विषय अंग्रेज़ी में कितने फेल है तब पता चला कि फेल छात्रों में 60 से 70 प्रतिशत : लड़के या लड़कियां अंग्रेजी में फेल होते हैं और कारण उस का साफ़ यह है कि अंग्रेज़ी एक अनिवार्य विषय होता है । इसलिए इस के बारे में हम लोगों को सोचना चाहिए ।

छात्रों के सामने बहुत सारी पाठ्य पुस्तकों की समस्या है, फ़ीस की समस्या हैं, रहने की समस्या है । इन सारी समस्याओं का अगर आप हल निकालना चाहते हैं तो उन से सलाह मशविरा करके और उन के सहयोग से ही यह काम किया जा सकता है । शिक्षा पद्धति में आमूल परिवर्तन लाने के लिए छात्रों का सहयोग लेना जरूरी है । आज शिक्षा के क्षेत्र में मैं देख रहा हूं कि जिनका दिमाग बहुत पुराना है, जिनका दिमाग सड़ा हुआ है, ऐसे लोग वहां पर छाये हुए हैं । जो बड़े बड़े नौकरशाह है यहां नौकरी की मियाद खत्म होने के बाद या तो आप उन को राजदूत बना देते हैं या विश्वविद्यालयों के आप उपकुलपति बना देते हैं लेकिन नये विचार के जो लोग हैं उन को विश्वविद्यालयों में उच्च पदों में आज बिलकुल प्रवेश नहीं है । इसलिए विश्वविद्यालयों के क्षेत्र में एक नई चेतना लाने के लिए छात्रों को

हिस्सेदारी देना आज निहायत जरूरी हो गया है ।

इम्तिहान और परीक्षा प्रणाली के बारे में सभी लोग जानते हैं और दूसरे देशों में भी उस के बारे में विचार किया जाता है । आज जो आप छात्रों की परीक्षा या इम्तिहान लेते हैं तो छात्रों को केवल एक पहलू की, उनकी गुणवत्ता के हिस्से की ही आप परीक्षा लेते हैं लेकिन उस छात्र का जो एक पूर्ण व्यक्ति भाव है उस के बारे में आप कोई जांच नहीं करते हैं । उस को परखने के लिए आप के पास कोई कसौटी नहीं है । इसलिए उस के बारे में भी अगर आप परिवर्तन चाहते हैं तो आप को नये सिर से सोचना पड़ेगा ।

इस अपने विधेयक के बारे में सारा समय में ही लेने वाला नहीं हूं और मैं चाहता हूं कि अन्य माननीय सदस्य भी इस पर अपने अपने विचार प्रकट करें । मैं अपने भाषण को समाप्त करने से पहले यह कहना चाहूंगा कि यह एक नये किस्म का विधेयक है । मैं नहीं चाहता हूं कि इस को जल्दी से पास कर दिया जाय । इस के बारे में अवश्य चर्चा होनी चाहिए । शिक्षा मंत्रालय को नये ढग से सोचना चाहिए । जनमत जानने के लिए इसे प्रचारित करना चाहिए । विश्वविद्यालयों की राय इस के ऊपर लेनी चाहिए छात्रों की भी राय लेनी चाहिए ।

एक बात मैं शिक्षा मंत्री जी से जरूर कहूंगा कि कम से कम जो केन्द्रीय विश्वविद्यालय हैं, जैसे बनारस है, अलीगढ़ है, दिल्ली है, वहां तो छात्र संघ कायम हो गये है, लेकिन पश्चिम, पूर्व और दक्षिण में हजारों ऐसे कालेज हैं और दर्जनों विश्वविद्यालय हैं जहां पर छात्रों की कोई यूनियन नहीं है । मंत्री जी के लिये इस पर विचार करना बहुत आवश्यक हो गया है और यूनिवर्सिटी ग्रान्ट्स कमिशन के जरिये भी अन्य विश्वविद्यालयों में आप को इस को लाने की कोशिश करनी चाहिये ।

जांचों के बारे में बनारस विश्वविद्यालय का मामला आप के सामने है । जिस उप--कुलपति के खिलाफ आरोप हैं उसी को आप जज बनाते हैं तो आरोपों की जांच कैसे होगी । मैं बहुत तफसील में नहीं जाना चाहता लेकिन इस बात का भी पूरा खयाल रक्खा जाना चाहिये कि जो आरोपी है, जिस के ऊपर इल्जाम है वह अगर जज बनता है तो कभी भी छात्रों के साथ न्याय नहीं होगा । शिक्षा मंत्री को इस बात का खयाल रखना चाहिये । इसलिये मैं प्रस्ताव करता हूं कि:

"That the Bill to constitute Students' Unions and to provide for their representation in Central Universities bodies, be circulated for the purpose of eliciting opinion thereon by the 1st October, 1969."

MR. CHAIRMAN : Motion moved :

"That the Bill to constitute Students' Unions and to provide for their representation in Central Universities bodies, be circulated for the purpose of eliciting opinion thereon by the 1st October, 1969."

श्री रणधीर सिंह (रोहतक) : सभापति महोदय, एक बहुत ही अहम बिल हाउस के सामने आया है । इस के लिए हम श्री मधु लिमये को मुबारकबाद देते हैं । दरअस्ल तालिब इल्म हमारे देश की ताकत हैं, हमारे देश के चमन हैं और हमारे देश की नई उम्मीदें हैं । खुशी इस बात की है कि तालीम का विभाग भी हमारे एक ऐसे मंत्री के हाथ में है जो सही मानों में तालिब इल्मों की नब्ज पहचानता है, जो दिल में हरकत महसूस करता है और कुछ करना भी चाहता है ।

इस के साथ ही मैं प्राइम मिनिस्टर की भी

[श्री रणधीर सिंह]

तारीफ करना चाहूँगा कि उन्होंने एक विभाग यूथ वेलफेअर का कायम किया है और सारे देश की तवज्जह और गवर्नमेंट की तवज्जह इस तरफ खींचने की तकलीफ गवारा की है ।

सब से बड़ी बात जो मैं इस बिल की मार्फत कहना चाहूंगा वह यह है कि देश में इस नौजवान तबके में एक आग सी लगी हुई है । यहां ही नहीं, सारी दुनिया का यह हाल है, लेकिन खास तौर से अपने देश में तालिब इल्म जो कुछ कर रहे है उस के लिये मैं उन की तारीफ भी करता हूं । अगर ऐसे हालात किसी दूसरे देश में होते तो तालिब इल्म पता नहीं क्या करते । वह जिम्मेदारी के साथ देशभक्ति का सबूत दे रहे हैं और देश को भूचाल और तूफान में नहीं डाल रहे हैं, इस से जाहिर होता है कि हमारे यहां के तालिब इल्म में जिम्मेदारी भी है और जो कुछ वह कर रहे हैं उस की जितनी भी तारीफ की जाय कम है ।

मैं जो बुनियादी चीज महसूस कर रहा हूं वह यह कि खराबी हमारे तालीम के सिस्टम में है । हमारी तालीम का जो सिस्टम आज है, मिनिस्टर साहब गौर फरमायेंगे, वह अंग्रेज के वक्त का, वोसीदा सड़ा हुआ और बरबादी शुदा सिस्टम है, जो गुलामाना तालीम देता है । सब लोग बाबू बनने की, नौकरी में जाने की, छोटी या बड़ी, ख्वाहिश रखते हैं, कोई अच्छे पेशे, जैसे दूकानदारी का पेशा है, खेती का पेशा है, सनत का पेशा है, की तरफ नहीं देखता है । हर एक 20-30 रु० का बाबू बनना चाहता है । हमारे यहां देहात में कहते हैं कि पटवारी बन जाय इस से बड़ा सिलसिला कोई नहीं । आज जो सिस्टम नौकरी की तरफ ढकेलता है,उस के बारे में हम को सोचना है । बजाय इस के कि यह सिस्टम नौकरी का हो, वाकेशनल ट्रेनिंग हो, चाहे जरात के जरिये या किसी और जरिये से लोग अपना काम करें, इस किस्म की होनी चाहिये । आज जो लड़के बेकारी के शिकार बनते हैं उन के लिये आप कहां से इतने कारखाने बनायेंगे ? सारा झगड़ा जो है वह इसी बात का है कि लड़के बी. ए. और एम. ए. पास करने के बाद क्या करेंगे इस देश में । जैसा बतलाया गया है आज करोड़ों आदमियों में बेरोजगारी है । आज हर एक बाप, गरीब किसान, हरिजन और मजदूर, जिस के भी लड़का है, यह समझता है कि मेरा लड़का पढ़ा लिखा है, वह साहब बनेगा और हमारे यहां मनीआर्डर आयेंगे । लेकिन नौकरी मिलती नहीं है । घर में मां, बाप घुसने नहीं देते हम ने जेवर वेच कर, सब कुछ बेचकर तालीम दिला दी, और यह बेकार बैठा है, आप जानते हैं कि बेकार आदमी का दिमाग शैतान का घर होता है । तालीम हासिल करने के बाद सौ बातें उस के दिमाग में आती हैं । वह सोचता है कि यह क्या गवर्नमेंट है, इस को उल्टो । उस के दिमागमें मुल्क के खिलाफ सरगर्मियां होती हैं, और देश के लिये जो लोग तूफान बरपा करते हैं उन की सफ में वह जा कर खड़ा हो जाता है ।

मैं आज यह बातें क्यो कह रहा हूं? इसलिये कि जो हमारी आने वाली नस्ल है, जिन को देश को बनाना है, वह बड़े भारी इन्तशार का शिकार बनी हुई है । आप उन की नब्ज पहचानें इस में देश का भला है । वह चाहते क्या हैं ? पहली बात जो है वह यह कि वह महसूस करते हैं कि जो हमारे मौजूदा रूल्स एंड रेगुलेशन्स हैं, जो नियम लड़कों को समझाये जाते हैं वह इस तरह से मानो वह कीड़े मकोड़े हैं । प्रोफेसर और टीचर और लड़को के दर्म्यान आज बड़ा फर्क है । मुझे डा० राव माफ करेंगे, वह वही चाहते हैं जो हम चाहते हैं, लेकिन अक्सर मैंने देखा है स्कूल, कालेज और यूनिवर्सिटी लेवेल पर कि लड़कों और टीचर व प्रोफेसर के दर्म्यान आपस में बड़ा लम्बा चोड़ा फर्क है । उस को हमें दूर करना है । जब मैं मिशन कालेज में पढ़ता था,

उन दिनों हमारे प्रिंसिपल एक अंग्रेज हुआ करते थे, कितना एख्लाक था उन में, वह हम हिन्दुस्तानी बच्चों को साथ ले कर दस-दस, ग्यारह-ग्यारह मील अपनी गाड़ी में घुमाते थे, सैर कराते थे और उनकी बाते पूछा करते थे। इतना प्यार करते थे, हिन्दुस्तानी बच्चों के साथ। मैं पूछना चाहता हूं कि क्या वजह है कि आज जो हिन्दुस्तान के प्रोफेसर और टीचर हैं, उन का इस तरफ ध्यान नहीं हैं ? यह बात आज बच्चे महसूस कर रहे हैं ।

इस के अलावा जो हम देखते हैं वह यह कि आज कल जो सिस्टम एजुकेशन का है, जो इम्तहान आज कल होते हैं, उन में बड़ी खराबी है और मैं चाहूंगा कि मंत्री महोदय इस तरफ ध्यान दें। लड़के यह समझने लगे हैं कि पास तो हो ही जाना है। आम कापीइंग चलती है। मास्टर से कह दिया कि अगर इतने परसेंट मार्क्स नहीं आये तो तुम्हारी तन्ख्वाह नहीं मिलेगी, तुम्हारी छुट्टी। मैं यह बात क्यों कहता हूं, इस वास्ते कि आज बुनियाद इस तरह की है, लड़कों में रेस्टलेसनेस है, इन्तशार है, और उन के दिमाग में इस तरह के इन्कलाब की बातें आती हैं। इस की तरफ भी मिनिस्टर साहब को ध्यान देना है। फारसी में एक कहावत है : **

अगर हमारे बच्चे में जो स्कूल या कालेज में है कोई गड़बड़ी हो गई और उन की बुनियाद गलत रह गई तो मारे देश का स्ट्रक्चर खराब हो जायेगा।

आम तौर पर मैं कहना चाहूंगा कि च हे प्राइवेट स्कूल हो या प्राइवेट कालेज हो वहां के स्टुडेंट्स की हालत बहुत खराब है। स्टुडेंट्स जो फंड देते हैं उस को वहां जो मैनेजमेंट है वही खा जाता है। मैं चाहूंगा कि मिनिस्टर साहब इधर भी ध्यान दें और स्कूल लेवेल पर या कालेज लेवेल पर जो स्टुडेंट्स यूनियनें हैं उन को स्कूल या कालेज चलाने वाली जो बाडी है उस में बाकयदा रिप्रेजेन्टेशन मिले, उन में उन का पार्टिसिपेशन होना चाहिये।

इस के बाद मैं कहना चाहता हूं कि थोड़ी सी जिम्मेदारी हमारे स्टुडेंट्स में भी आनी चाहिये। छोटी छोटी सी बातों पर, मसलन रेल में चूंकि टिकट एग्जामिनर ने टिकट चेक कर लिया, उन को गलत काम नहीं करने चाहिये। यह नहीं होना चाहिए कि इतने पर वह चेन खींच ले, या कोई उन को इम्तहान में नकल न करने दे तो इस पर वह हड़ताल शुरू कर दें। यह बातें ठीक नहीं है। थोड़ी सी जिम्मेदारी उन के ऊपर भी है। मैं चाहूंगा कि इस बेरोजगारी के जमाने में, इन्तशार के जमाने में, जो लड़के हमारे देश की ताकत है, जिन के अन्दर एक बेकरारी है, वह इस तरफ ध्यान दें और इस में देर न कर के जल्दी करें।

जो बिल सर्कुलेट करने के लिये कहा जा रहा है, मैं पूरे जोर से उस की ताईद करता हूं और मिनिस्टर साहब से भी चाहूंगा कि वह सिर्फ जबानी ही वादा न करें, सही मानों में उस को इम्प्लिमेंट करें।

SHRI BALRAJ MADHOK (South Delhi) : The problem of student unrest and indiscipline is assuming great proportions, and every thinking man, whether he is a parent or just an individual, is feeling concerned about it. It will not serve to say that it is a world-wide phenomenon and so it must be here also. The problem prevailing in India is in many ways different from what is obtaining in France and other countries and it will be doing no good to a solution if we try to compare and equate the two and prescribe remedies on the lines of those adopted elsewhere.

The Bill before us tries to deal with one aspect of this problem and is welcome so far as it goes. But it will be wrong to think that simply by providing proper

** Question in Persian not furnished by the member.

[Shri Bal Raj Madhok]

opportunities of student participation we can solve the problem, though this is also one of the solutions.

Why is this unrest ? The first thing we have to keep in mind is that students are also part of the society. The general unrest, general indiscipline in society which is reflected everywhere including this House, influences the students as well and, therefore, to expect some different standards of behaviour from the students when we are following certain standards would be wrong and unreal. Hence unless the general climate of behaviour, of discipline in the country as a whole improves, whatever we may do, our schools and colleges will go on reflecting the indiscipline in society which exists today.

Then there is the question of educational problems. Till we became free, higher education was confined to a limited number of people. Now we have compulsory education; larger and larger numbers of pupils are going to high schools and from there to colleges. But the system of education continues to remain what it was before the advent of freedom. What was given to us by the British for the set purpose of producing clerks continues unchanged. Before freedom, this system had some national content in it; there was a general atmosphere of national fervour in the country and students used to take part in it. They were influenced by it; there was some kind of idealism abroad and in all kinds of agitation for freedom, students did take a creditable part.

Then some kind of moral influence was also there, the influence of teachers and political leaders. In most colleges, some kind of moral instruction was also imparted. After freedom, that idealism has gone. In the name of secularism, all moral education was finished in schools and colleges That national fervour has also disappeared. The result is that today our education has neither a moral content nor a national content. Without these, this education has become much worse than what the British wanted it to be. Students who are coming out are trained to be clerks. We do not have enough opportunities for them. The result is frustration, absence of values and no higher ideals.

When there is frustration all round, how should the boys behave ? Actually, as my hon. friend, Shri Randhir Singh, pointed out, the surprise is that our boys are not behaving much worse than they do today because conditions we see around are conducive to that type of behaviour. We have had three Plans. In each Plan, so much provision was made for so many engineering colleges ? But what has happened to the boys coming out ? Thousands of them are there without any avenues; they have spent Rs. 20,000 and Rs. 30,000 on their education, but now feel stranded. Therefore, the economic climate in the country and the moral environment in the country also have their influence on the minds of the students. Unless we can improve the economic climate, unless we can create moral values in the country, we cannot improve things much.

Before freedom, we used to condemn this educational system. But now we have found apostles and defenders of it. They say it produced Gandhi, it produced Tagore and it produced Nehru. Instead of making a serious effort to see what is wrong with the system, nothing is being done about it. Therefore, something has got to be done to improve the system itself.

In universities, students have leisure. Anyone who has been in college knows that there are lots of holidays and leisure there. Unless some constructive channel is found to utilise that leisure, it will be wasted in evil ways. Now colleges do not have playgrounds. Students have no other constructive activities. Result : they do not know what to do. Therefore, a few students who might have some political end or other ends could make use of them. All these aspects have to be looked into.

Coming to this Bill, this Bill deals with the student's participation in the affairs of the Universities and Colleges. As a teacher myself, I know that there are certain spheres in which I would not like the students to dabble. In purely academic matters as to

what kind of examination papers should be set and as to when the examination is to be held, I do not think students should have any say. But there are so many other things in a college in which students feel concerned, in which students have a direct interest and in which they should be consulted. We have before us the example of Nalanda University. In Nalanda we had the Acharya and we had the professors. In academic matters the Acharya was the complete master; but in respect of hostels and other amenities and such other matters there were students' councils and these students' councils used to take their own decisions. But here we find that in most of the colleges and universities the students are not given any say. The Principals and the teachers have become more and more bureaucratic. The moral influence which the teachers used to exercise over the students is disappearing. Even when the students come with genuine grievances, they are not looked into. I know in so many cases the students take the path of strike or agitation only when they have exhausted other means of getting these difficulties redressed. In many colleges, I think either there are no students' unions or if there are students' unions, the college authorities insist that a professor should be the chairman of the unions. Why not the students ? When we have a democratic system in the country, we want to deprive the students of their elementary rights. This is very wrong. Therefore, it is very essential that we should have well-defined students' unions in every college and university. Their functions should be well defined and the University authorities and the college authorities should give proper consideration to the view point of the students.

AN HON. MEMBER: What about RSS?

SHRI BAL RAJ MADHOK : The RSS can take care of itself. The students should be treated as equals in such matters. There is no question of a boss or servant or employee. The students and the teachers are the two wheels of the same chariot. They must work together and there should be some kind of co-operation. That will come when such unions are created, their powers and functions are well defined and the student representatives are consulted in all those matters which directly concern the students, their welfare, their sports, their canteens, their hostels, etc. There are many spheres where the students should get an opportunity to participate and discuss the affairs which concern not only the Universities but the whole country. The idea that the students should be kept cut of politics is wrong. Now we have given the right to vote to those who are 21 years and above and there are suggestions about giving the right to vote to those who are 18 and who are studying in the colleges. To keep them completely insulated or isolated from politics is completely wrong. Therefore, the student unions should undertake programmes through which political education can also be given to the students. So, in view of all these things, this Bill is welcome and it should be supported.

श्री जयपाल सिंह (खुन्टी): सभापति महोदया, लिमये जी ने कहा है कि ये पुराने पुराने जो लोग हैं, जो अंग्रेजी के माध्यम से पढ़े हैं, जो विलायत में पढ़े हैं वे केवल अंग्रेजी में ही मोचते हैं। उनमें देशभक्ति की भावना नहीं है। वे पुराने रास्तों पर चलते हैं। उनकी इस बात की वजह से मैं आज उन्हीं की मातृभाषा में बोलना चाहता हूं। अगर मैं अपनी मातृभाषा में बोलूं नो वह एक शब्द भी उमका नहीं ममझेंगे।

मै इग विधेयक का घोर विरोध करता हूं। मैं विश्वविद्यालय में शिक्षक रहा हूं। मैं प्राइमरी क्लासिस का शिक्षक रहा हूं। मैं दिन रात लड़के लड़कियों के साथ घूमता हूं। श्री मधोक दस मिनट नो इधर उधर की बातें करते रहे और आखिर में उन्होंने कह दिया कि वह इस बिल को सपोर्ट करते हैं। यह कहा गया है कि यह विधेयक केन्द्रीय विश्वविद्यालयों के लिए लाया गया है। केवल केन्द्रीय विश्वविद्यालयों के लिए ही क्यों ? क्यों नहीं सारे देश के लिए ? श्री मधु लिमये ने

[श्री जयपाल सिंह]

कहा कि मन्त्री महोदय इस विधेयक के बारे में हां कह चुके हैं। मैं समझता हूं कि इस बारे में स्वयम् मन्त्री महोदय को कुछ कहना चाहिये।

यह भी कहा गया है कि फ्रांस में यह होता है, पश्चिमी जर्मनी में वह होता है। हमें सोचना चाहिये कि हम भारत में हैं हम फ्रांस में नहीं हैं। यहां की जो संस्कृति है, हमें उसके अनुसार देखना चाहिये: यह नहीं कि आक्सफोर्ड में जो कुछ होता है, उसके अनुसार चलना चाहिये। श्री हिरेन मुकर्जी कलकत्ता से आक्सफोर्ड चले गए। वहां तो वह विलायती बन गए, लेकिन फिर उनको कलकत्ता लौटना पड़ा।

सवाल यह है कि विद्यार्थी विद्यार्थी हैं या शासनार्थी है। यह कहना कि अनुशासन एक दम खत्म हो गया है और यह है कि इस तरह की शिक्षा दी जा रही है, जिससे सारा अनुशासन गड़बड़ हो गया है, यह बिल्कुल गलत है।

श्री मधु लिमये की मधु वाणी है। मैं उनसे यह जानना चाहता हूं कि विद्यार्थियों से, लड़के-लड़कियों से, कहां तक उनका सम्पर्क रहा है और कहां तक वह लड़के-लड़कियों से खेलकूद करते हैं।

श्री मधु लिमये : लड़कों से या लड़कियों से ?

श्री जयपाल सिंह : दोनों से। सवाल विद्यार्थियों का है। कौन पुरुष है और कौन स्त्री है, यह सवाल नहीं है। श्री मधु लिमये ने कहा कि लड़के यह कर रहे हैं, वह कर रहे हैं। वह लोक सभा में क्या कर रहे हैं ? उन लोगों का यहां पर व्यवहार कैसा है ? लड़के लड़कियां रोज यहां आते हैं और उन लोगों के चालचलन को देखते हैं।

श्री मधु लिमये : और खुश हो जाते हैं।

श्री जयपाल सिंह : यह नक्लबाजी चल रही है कि इण्डोनेसिया में ऐसा हुआ, तो हम यहां भी वैसा ही करें; फ्रांस में ऐसा हुआ, तो हम यहां भी वैसा ही करें। बहुत से लोग प्रजातंत्र की बात करते हैं, लेकिन उसके माने ये लोग समझे तक नहीं।

16.59 hrs.

[SHRI THIRUMALA RAO *in the Chair*]

What is democracy ? It means that even the minority of one shall be heard. But here if you differ you will be beaten up We are talking of student participation. What on earth do you mean by 'participation'. Do you mean to say that the students should start lecturing, instead of the professors ? Is that what you mean ? I have been shocked to hear this....(*Interruptions*). I have had the opportunity of seeing several universities and in fact I was asked to take up the vice-chancellorship of one of them.....(*An Hon. Member* : You deserve it) You deserve it more. But what is happening ? Students are satisfied if they get degrees without having to attend lectures or sit for examination. And that is being encouraged by my friends like Limaye and Madhok. I take just the opposite view. We must go for quality, not quantity. This is cheap popularity that we are trying to seek. I would not mention the name of the university, but they say there, "Well, make it 50 per cent". If you reduce it to 35 per cent, the students are satisfied. Then why not make it zero? What is this idea? We have got into the habit of blaming the English for everything. The British had a standard, I admit. Macaulay had a particular purpose to serve. Not only Macaulay, but I mean the British people as a whole. They had to build an empire and they had to produce clerks and certain other people. And that purpose was served. But much more than that was served.

17 hrs.

What is the use of these people telling us all this ? Sir, Tagore was a product of the British system; Gandhiji was a product of the British system; Jawaharlal Nehru was a product of the British system; Rajendra Prasad was a product of the British system. Let the hon. Members do a little bit of thinking. But they do not do that.

SHRI BAL RAJ MADHOK : You are twisting it. I said the defenders of that system are there.

SHRI JAIPAL SINGH : Who are they ?

SHRI BAL RAJ MADHOK : They are sitting there opposite. *(Interruption).*

SHRI JAIPAL SINGH : It is not fair. The question is–regardless of the system–have we no character, no personality ? Are we not able to assert ourselves ? Nalanda was mentioned. There is the Gurukula system. What is wrong today, I find, is that we do not pay our teachers enough. They are not interested in teaching. They are interested in private tuition. They do not participate in the personal life of the students. That is where things have gone wrong.

I have been a member in Delhi of so many sports associations; not only in Delhi but everywhere. They are perfectly right in pointing out that they have no playground. What have the Members of Parlaiment done-- I want to know--to get to know the students ? Just to make speeches here ? These are very, very important points.

The point is why are they taking to some of the things-*pan dukan*, or cinema or something else ? Why ? Young minds have to be healthily occupied, not only inside the lecture-halls but outside also. And that has nothing to do with this Bill. When I read these aims and objects of the Bill, I was very surprised at Madhubani Madhu Limaye.

AN HON. MEMBER : A new title for Shri Madhu Limaye ?

SHRI JAIPAL SINGH : Because, Sir, only last week, the students in Ajmer were looking forward to listening to this Madhubani Madhu Limaye. He said he would come. It was broadcast. Not only the young students, boys and girls, but the entire city had gathered there.

SHRIMATI TARKESHWARI SINHA (Barh) : You will have to face the honey again.

SHRI JAIPAL SINGH : Are you going to give the honey ? (*Interruption*). Sir, I regret I have to oppose this Bill because it is narrow-minded; it is unrealistic; it will do the students no good whatever. You cannot improve things by legislation.

SHRI PILOO MODY (Godhra) : What happened in Ajmer ?

SHRI JAIPAL SINGH : Has he got any right to ask me that question ?

MR. CHAIRMAN : Please conclude.

SHRI JAIPAL SINGH : The point is this.

There are certain things which cannot be improved by legislation. What is preventing students from having their own organisations ? Saying that the Principal must be the Chairman, this and that–I have never seen this type of nonsense, certainly not in the universities in Delhi or Ranchi or Calcutta. To impose something on the young students–boys and girls–is absolutely wrong. What is happening today is that the politicians--I am not blaming Mr. Madhubani but some people next door they have made students to become politicians. We saw what happened in Allahabad when Mrs. Eleanor Roosevelt went there. My memory is not so short. What happened to the students' unions ? They would not permit her to speak. Shrimati Vijayalakshmi Pandit had to plead with them. The rest of the story I will not complete, as I have not completed the Ajmer story. I will tell him the rest of it some other time.

Sir, I oppose this Bill for obvious

[Shri Jaipal Singh]

reasons. The sponsor of this Bill evidently has never been a teacher. He does not know how to handle young people. He thinks by legislating, he can make the students responsible.

SHRI S. KANDAPPAN (Mettur) : Sir, the hon. member who preceded me has opposed the Bill. If the indication given by the Government now and then has got any truth, I think the Government is accepting in principle what Mr. Madhu Limaye has put in his Bill. Even last week when the matter was raised, I think the Home Minister said that the UGC, the Vice-Chancellors and the Education Ministry are seized of the problem and are trying to work out some solution of the burning issues involved.

I would like to go a little deeper into the question of indiscipline. The hon. Minister, writing in this journal, *Now*, a political and cultural weekly, dated 27th September, 1968, has said :

> "Discipline is good, but it must be evoked spontaneously, rather than be maintained by force".

Has this Government made any effort to see that there is that feeling of spontaneous discipline and behaviour on the part of students ? In the fifties, Government appointed a committee headed by Prof. Humayun Kabir— I think he was a member of the Cabinet then–which submitted a report, in which the whole question of student unrest and indiscipline has been linked with the position that the staff, professors and members of the faculties occupy today in our colleges and universities. Some members mentioned about the active part teachers are taking in day-to-day politics and student's affairs. Some complained that they are taking tuitions. Leaving that aside, with their present remuneration and the atmosphere in which they are asked to live, do you honestly hope they can rise above the level of an ordinary literate citizen in the urban centres ? You have not provided them with adequate houses within the university campus. You have not made any facilities for them to refresh their memories and to have constant access to the libraries. You have not even provided any facilities for them to live at a level which will make the students respect them.

There could be nothing more derogatory to the teaching community in this country than what has happened sometime back in Uttar Pradesh where a large number of teachers were arrested. I am not going into the merits, whether it is right or wrong--that is a different thing--but can you expect that such teachers would be in a position to command the respect of the students ? It would be impossible. Apart from the Kabir Committee there were many other committees. They have always linked this problem with the prestige of the teaching members. But, unfortunately, nothing has been done.

Even the University Grants Commission once decided that we should go in for more residential university and provide accommodation and living quarters for all the faculty members. So far nothing has materialised More and more universities are coming into being. Most of them are affiliated universities and not residential universities.

Therefore, the Government instead of going into the deeper causes of this unrest are just trying to look at the surface. They think that by imposing certain things they will be able to tackle the problem. It would be impossible.

Apart from that, there are a few other things. For example there is the Banaras Hindu University unrest. I reliably learn that when the elections to the union in the university took place, according to the rules and regulations of that union one student who was supported by the Vice-Chancellor of the university and who had his blessings was not qualified to contest in the elections. Still he contested but he lost the election. Afterwards he was creating problems probably with the connivance, directly or indirectly, of the Vice Chance-

llor of the university. Recently, I heard the news, that particular student who was supported by the Vice-Chancellor of the Banaras Hindu University was arrested during the mid-term elections and a pistol was taken from him for which a case has been registered against him. If such unwanted elements are to be supported by Vice-Chancellors of universities how can we expect the student community to have any respect for the head of the institution ? It would be impossible.

Why do these things happen ? It is because of political influence, communal feelings and other things. That is the curse of our social life today. What is the role of the Government ? The hon. Member who preceded me was very much irritated. He was angry that politicians are playing a very damaging role among the students by bringing in politics there. But I remember very well that after we found our party in Tamil Nadu the first thing our leader did was to make an appeal to the then Government in Tamil Nadu to arrive a gentlemanly agreement whereby no party, atleast as far as our State was concerned, would have any connection with any students union whether of a college, university or a secondary school. But the then Government was not prepared to come to an agreement. Unfortunately, what happened was that in the festivities that we have started after independence, after 1947, like Independence Day, Republic Day and the so many 'weeks' that we have gradually started, celebrating there has not been much of a popular enthusiasm. So, the government that were in power in the various States as well as the Centre tried to exploit the students to put up a big show. It gradually degenerated into the ruling political party trying to influence the students organisation. Then the other political parties also tried to win over the students and they also indulged in that kind of activity. Now all political parties are vying with one another to get the support of the student community. This is the unfortunate development. So, let us not take an attitude of who is winning the race. Without going into the previous history, let the government try to come to some kind of agreement with all political parties that no party should take any part in influencing the student life of this country. That would definitely be a step forward and I for one, on behalf of my party, can give word to the hon. Minister right now that we will scrupulously avoid taking part in the student life. If we do that, we can minimise or mitigate the student unrest that prevails in this country to a great extent.

Professor V. K. R. V. Rao has made certain very fine observations in his study. Probably he wrote this article during his tenure as Minister of Transport and Shipping. It is a very good thing that a man of his calibre, an educationist has come to this portfolio. I hope that during his tenure he would see to it that he would pursue the diagnosis he has made in those lines and try to find out some remedies so as to see that this problem is somewhat mitigated, if not altogether solved. At one place he says :

> "They do not trust us when we give them advice, which they dismiss as sermonising. They do not find consistency between our practice and our profession."

This is a very fine statement to make, but I do not know how far he will be able to persuade the professors and others in the university, the academicians and others who are connected with our educational institutions, to follow this precept.

So, the basic issue still is economic. We have to give a better life than what we are able to give today to the teaching community at large. For that I would stress only on two things, without going into the ramifications of the educational necessities. The earlier studies which were made about student indiscipline and the conclusions arrived at still hold good. Unfortunately, I have not brought the book of Kabir here about student unrest. I find it still holds good. They should go in for more residential universities. They should give a better status, even a face lift, to the teaching community. Unfortunately, I happened to have worked in a college for some three years.

SHRI JAIPAL SINGH : Why say "unfortunately?"

SHRI S. KANDAPPAN : Because, I had some bitter experience of the students clashing over my conduct. I left so much about it that I left the college by resigning the post, because I did not want to continue there any further. It so happened that I held ideas which were different from that held by some others. The students got themselves entangled in some of those philosophical ideas and took sides, some with the principal and some with me. The situation became so tense that curfew had to be imposed and an inquiry was ordered. The authority which was asked to conduct the inquiry happened to be the principal himself. Probably, the same thing is happening in Banaras. Only last week some of the students from Banaras represented to some of the Members of Parliament that the Vice-Chancellor was responsible for the trouble in the college. So, if you do not see to it that the person who is going to hold the inquiry is acceptable to them, it is not going to help your inquiry to solve your issues. Of course, I am not talking on the basis of any personal knowledge but on the basis of the representation that I received.

Instead of going into further committees, instead of appointing more and more committees and complicating matters, if they could only make a serious attempt to implement at least what they have already gathered by way of so many studies earlier, I am sure things will improve.

Here I will press for only two things. One is that you should try to make more allocation for residential universities and improve it. Another is that you should provide at least the basic minimum for a teacher to have a decent living. When a teacher stands in his class to lecture, even the tie that he daily wears is be ng observed and commented and if the tie is the same for seven days together, immediately pupils start whispering. "The poor fellow has got no other tie; so, he comes in the same old tie." Such kinds of talks are indulged in and they cannot help it. If a teacher is not able to meet even his little expenses over clean clothing and all that, how are we to improve the stature of teachers ? Unless we are going to give them that kind of a privileged position it would be impossible for them to command the respect of the students and unless they command the students, definitely you are not going to check indiscipline in this country. Even today in spite of the indiscipline due to so many causes--sociological, economical, political and others–in my part of the country even at the height of the language problem when the students were on the rampage I was able to see surprisingly that in some institutions the headmasters and the principles were so much respected that not a single student abstained from the class despite other students going to the compound and asking them to come out. Such is the commanding position of teachers and if we can really give it to the teacher, he can rise up to the occasion and hold and inculcate in the students a disciplined way of life. That is the only solution and the Government should seriously attend to it.

श्रीमती तारकेश्वरी सिन्हा : सभापति महोदय, इस समस्या के बारे में काफी कुछ सदस्यों ने कहा है। श्री मधु लिमये जी का बिल जो कुछ कहता है, उसके बारे में हमें परेशान नहीं होना चाहिये, चूंकि इस बिल में जो बातें कही गई हैं, उन बातों को कहीं कहीं पर लागू भी किया गया है। उत्तर प्रदेश में छात्र सघ का होना अनिवार्य है और हर एक छात्र को उसकी सदस्यता रखनी पड़ती है–यह उनके लिये आवश्यक है।

श्री मधु लिमये जी ने इस बात को कहा है कि इसको भारतीय रूप दिया जाय, सारे देश में ऐसी स्थिति पैदा की जाय, ऐसी अवस्था हो खासकर केन्द्रीय विश्वविद्यालयों में यह आवश्यक समझा जाय कि वहां पर छात्र संघ होंगे उनके चुनाव होंगे, उनके जो कायदे-कानून होने चाहिये, वे होंगे। उन्होंने अपने बिल में जो ऑब्जेक्टस एण्ड रीजन्ज़ दिये हैं, उनमें इस बात को समझाया है। आखिर उनकी यह मांग क्यों है ? श्री मधु लिमये के बिल का करीब-करीब सभी सदस्यों ने तहेदिल से समर्थन किया है, श्री जयपाल

सिंह ही ऐसे व्यक्ति हैं जिन्होंने इसका कुछ मात्रा में विरोध किया है, सभी मामलों में विरोध नहीं किया है। मेरा ऐसा ख्याल है कि श्री मधु लिमये जी का जो प्रस्ताव है, वह वास्तव में प्रशंसनीय है, क्योंकि यह समस्या नौजवानों की है, यह समस्या तो आज की परिस्थितियों में उठेगी ही।

आखिर समस्या क्या है वह यही मांग करते हैं कि हमको अपनी जिम्मेदारी के मामलों में कुछ कहने का, कुछ सुनने का हक मिले। सभापति जी, संस्कृत में एक श्लोक है, आप तो स्वयं संस्कृत के पण्डित है, उस श्लोक का अर्थ यह है कि पांच वर्ष तक बच्चे का लालन-पालन होना चाहिये और बड़े प्यार से लालन-पालन होना चाहिये। पांच से दस वर्ष तक बच्चे पर अनुशासन लागू करना चाहिये और जब बच्चा 16 वर्ष का हो जाये, उसको सहयोगी मानना चाहिये, साथी मानना चाहिये। समस्या यही है कि आज हम अपने बच्चों को सहयोगी मानने के लिये तैयार हैं या नहीं ? हमने उनको वोट तक का हक नहीं दिया है। मैं चाहती हूं कि छात्रों की तरफ से ऐसी मांग आने के पहले ही हमको अपनी तरफ से पियुपिल्ज रिप्रेजेन्टेशन एक्ट में परिवर्तन लाकर 18 वर्ष की आयु के बच्चों को वोट देने का अधिकार देना चाहिये। आज प्रजातन्त्र में जिसको वोट देने का अधिकार है, वह अपनी बातों को सुना लेता है। आपने मध्यावधि चुनावों के पहले देखा—जब गन्ने के दाम की बात चल रही थी, खुद प्रधानमंत्री जी को उन लोगों को बुलाकर उनसे बातचीत करनी पड़ी। मध्यावधि चुनावों के पहले जब शिक्षकों की हड़ताल हुई और परिस्थिति गम्भीर होगई केन्द्र की सरकार और सभी राजनीतिक दलों के नेताओं ने शिक्षकों से बात की।

प्रजातन्त्र में सम्मिलित मत की बड़ी कीमत हो जाती है। प्रजातन्त्र में एक और एक दो नहीं होते है बल्कि एक और एक ग्यारह होते हैं। आज जिनके पास सम्मिलित मत है, उनकी बड़ी कीमत है, उनकी बड़ी सुनवाई है। पिछले वर्ष जबकि यहां पर छात्र संघ का आन्दोलन हुआ था, कानून के कोर्स के सम्बन्ध में, तो मैं विश्वविद्यालय में गई थी। दिल्ली विश्वविद्यालय में काफी नाराजगी थी। मैं जब गई और उनसे कहा कि आप जो बात कहते हैं वह हम लोगों से आकर नहीं कहते हैं बल्कि आन्दोलन शुरू कर देते हैं, आखिर हम लोग भी पालियामेंट के सदस्य हैं, अगर हमसे आप लोग कहें तो हम आपकी आवाज को जरूर उठायेंगे। उन्होंने कहा कि मिनिस्टर साहब के दरवाजे पर हम महीने भर तक गये लेकिन हमें टाइम नहीं मिला और शायद मिनिस्टर साहब को इस बात की खबर भी नहीं होगी कि हम मिलने के लिए टाइम चाहते थे। उन्होंने कहा कि आज हमारी कीमत इसलिए नहीं है क्योंकि हमारे पास वोट नहीं है। हम आपके चुनाव को विफल नहीं कर सकते हैं इसीलिये हमारी सुनवाई भी नहीं होती है। जब हम लोग सड़कों पर निकलते हैं तभी हमारी सुनवाई की जाती है। आप लोग पालियामेंट के सदस्य हमारे पास इसीलिए आये हैं क्योंकि आपको पता लग गया कि आपकी सरकार और आपकी पालिंयामेंट हिल रही है क्योंकि हमने हड़ताल की है, हम आन्दोलन मचा रहे हैं, हम दरवाजे और खिड़कियां तोड़ रहे हैं। और इसमें कोई संदेह नहीं कि जितना रुझान इस संसद का और इस सरकार का उसके बाद हुआ उतना उसके पहले नहीं था। हम उनकी समस्याओं का समाधान करने के लिए अपनी नजर नहीं दौड़ाते हैं क्योंकि उनके पास मत नहीं होता है। आज बीस साल का लड़का बालिग नहीं है, यह एक अजीब विडम्बना है। 16, 18 और बीस साल के लड़के जो कि बी. ए. और एम. ए. पास कर लेते हैं उनको वोट का हक नहीं होता है। लेकिन एक बिल्कुल

[श्रीमती तारकेश्वरी सिन्हा]

निरक्षर आदमी अगर 21 साल का हो जाता है तो उसको जिम्मेदार समझ लिया जाता है। इसलिये मैं आपसे अपील करना चाहती हूं कि आप विधि मंत्री से कहें कि पीपुल्स रिप्रेज़ेन्टेशन एक्ट में परिवर्तन लाया जाए और 18 साल की उम्र से ही वोट का हक दिया जाये।

आज यह चीज दुनिया के और देशों में भी चल रही है। मैंने सुना है कि ब्रिटेन में भी यह मान्यता दी जा रही है और दूसरे देशों में भी इस बात को किया जा रहा है। हमारे देश में 18—20 साल की उम्र में वोट का हक मिलना चाहिए। मैं इसलिए इस बात को और कह रही हूं कि आप आंकड़ों को उठा कर देखें तो आपको मालूम होगा कि 35 साल से नीचे के जो नौजवान हैं उनकी जनसंख्या इस देश में 75 प्रतिशत है और 25 वर्ष से कम के जो लोग हैं उनकी संख्या 50 प्रतिशत है। तो जिस देश में 75 प्रतिशत उन लोगों की संख्या हो जो 35 वर्ष या उससे कम आयु के हों, उनको जिम्मेदारी के पद पर न लाना एक बहुत बड़ी भूल होगी। इसलिए मैं इस विधेयक का समर्थन करती हूं और चाहती हूं कि उन्होंने अपने प्रांगण में, विश्वविद्यालय के दायरे में जो कुछ हक मांगे हैं वह आप बिना किसी जिद्द के दीजिए। इस देश में महाभारत इसीलिए हुआ था क्योंकि दुर्योधन ने पाण्डवों को पांच गांव देने से भी इन्कार कर दिया था। मैं डा० साहब से अर्ज करना चाहती हूं कि आप बिना मांगे हुए ही उनको दे दीजिए, इससे आपको बड़ी सहूलियत होगी। वे भी महसूस करेंगे कि हमारी भी कुछ सुनवाई होती है। उनका अपना कोई नहीं है। मधुलिमये जी हैं और हम लोग हैं, यही सदस्य उनकी बातों को यहां पर उठाते हैं क्योंकि हम समझते हैं कि उनकी अपनी जबान नहीं है, उनका कोई प्रतिनिधित्व नहीं है। किसान और मजदूरों का मत होता है, सरकारी कर्मचारियों का भी होता है लेकिन उनके पास कोई वोट नहीं है। इसलिए वे अपनी बात अगर कहलाना भी चाहें तो भी नहीं कहला सकते हैं, हम लोग अपनी मर्जी से जरूर उनकी बातों को यहां पर उठाते हैं। इसलिए यह हक उनको मिलना ही चाहिए।

इसके साथ ही साथ मैं एक विनम्र निवेदन और करना चाहती हूं कि यह जो बेरोजगारी की समस्या बढ़ती जा रही है, उस समस्या का समाधान क्या सिर्फ सरकार और सरकारी दफ्तर कर सकते हैं? नहीं कर सकते हैं। इस समस्या का समाधान करने के लिए आपको शिक्षा की पद्धति में आमूल परिवर्तन करना होगा और एक कदम उठाना होगा, वह कदम चाहे कितना ही मुश्किल क्यों न हो। इस बात को पर्दानशीनी में अब छुपाया नहीं जा सकता है। आपको एक कदम उठाना ही होगा। मैं अमेरिका की यूनिवर्सिटीज़ में गई और यूरोप की कुछ यूनिवर्सिटीज़ में भी गई और वहां पर मैंने देखा कि वे जो यूनिवर्सिटीज़ हैं, अपने आप में एक संसार हैं। वहां पर मान लीजिए कोई पेट्रो-केमिकल उद्योग चलाना है तो उसका अन्वेषण कार्य करने के लिए यूनिवर्सिटीज़ को पैसा दिया जाता है। मान लीजिए बीस मिलियन डालर का कारखाना लगाना है तो उसका पांच परसेन्ट पैसा उस प्रोजेक्ट का सर्वे करने में लगता है। वह पैसा यूनिवर्सिटीज़ को मिलता है। उससे शिक्षकों को भी आमदनी होती है और जो विद्यार्थी उस पर काम करते हैं उनको भी आमदनी होती है। ऐसी व्यवस्था वहां पर चलती है।

हमारे यहां बी. ए., एम. ए. की डिग्री देने से क्या फायदा है? कागज के टुकड़े से बदतर उनकी हालत हो गई है। वह घूमते-फिरते हैं लेकिन कहीं कोई आसरा, सहारा

या सहूलियत उनको नहीं मिलती है। मेरा अपना एक भतीजा था वह एम. ए. पास करके डेढ़ महीने बैठा रहा, मैं देखती थी उस की हालत, देखकर तरस आता था, दिन मे सोया हुआ है। मैं कहती थी कि यह सोने का कोई वक्त है ? वह कहता था कि मैं क्या करूं। मेरे सब साथी चले गए हैं मेरा मन नहीं लगता है। दो, तीन, चार साल तक हमारे नौजवान इसी तरह पड़े रहते हैं। उनकी क्या हालत होती है यह वही समझ सकते हैं। हम शायद महसूस भी नहीं कर सकते। इसलिए इस समस्या का समाधान सरकार को करना चाहिए। जिस तरह से वहां की यूनिवर्सिटियों को आर्थिक विकास के काम में लाया गया है, अगर योजना आयोग इस बात की जानकारी रखता है कि देश की योजना की रूपरेखा कैसी बनेगी, तो मैं यह चाहती हूं कि यूनिवर्सिटीज़ को भी इस बात की जिम्मेदारी दी जाये और पांच, छः यूनिवर्सिटीज़ का एक कनसोर्टियम बना कर आर्थिक विकास की योजनायें बनाने के लिए उनको प्रश्रय दे, उनकी सहायता ली जाये। वह उस बारे में अपनी रिपोर्ट तैयार करें तो काफी हद तक यह समस्या हल हो सकती है। आप बांधों के लिए योजना बनाने के लिए करोड़ों रुपया खर्च करते हैं। मैं पूछना चाहती हूं कि क्या हमारी यूनिवर्सिटीज में दिमाग की कमी है ? क्या यह सही नही है कि अगर वह अपने दिमाग को उसमें लगायें तो अच्छी रिपोर्ट तैयार कर सकती हैं ? मैं समझती हूं कि हमारे विश्वविद्यालय इस काम को बहुत अच्छी तरह कर सकते हैं। इसलिये मेरा कहना है कि वे सारी की सारी चीजें आपको यूनीवर्सिटी को देनी चाहियें जिस से विद्यार्थी उस में काम करें इस से उनको फ़ायदा होगा। और बी०ए०, और एम० ए० की डिग्री न दे तो भी काम चलेगा। इस तरह से आप शिक्षा के माध्यम में परिवर्तन करें।

अन्त में मैं यह कहना चाहती हूं कि विद्यार्थियों के साथ हमारा जो सहयोग होना चाहिये वह नहीं है। हम क्या आदर्श उन के सामने पेश करते हैं ? मैं एक जगह विश्वविद्यालय में भाषण देने के लिये पहुंची, वहां पर विश्वविद्यालय संघ के अध्यक्ष थे उन्होंने कहा कि जो राजनीति में रहने वाले नेता हैं, वे जिस तरह से आदर्श हमारे सामने उपस्थित कर रहे हैं, जिस तरह से मर्यादाओं का उल्लंघन करते हैं उस को देखते हुए आप कैसे हम से अनुशासन की बात करती हैं। पहले अपने रास्ते को ठीक कीजिये फिर हम से बात कीजिये। ये वे लोग है जिन के जीवन का इतिहास, जो इतिहास हमारे जीवन में लिखा जाता था, इन के जीवन में महीनों में लिखा जाता है, और जो इतिहास हमारा महीनों में लिखा जाता था वह इन के जीवन में रोज लिखा जाता है। मैंने जब बी०ए० पास किया था तो टेलीफोन करना नहीं आता था। तरीका नहीं जानती थी, लेकिन आज का पांच साल का लड़का दिल्ली से कलकत्ता टेलीफोन कर सकता है। जमाने को आगे बढ़ाया जाता है, वह पीछे नहीं आ सकता। पानी की धारा को बन्द कर दीजिये तो किनारे पर बहेगी और बाढ़ के रूप में छा जायेगी। इसलिये मैं कहना चाहती हूं कि प्रवाह को प्रवाह मिलना चाहिये, गति को गति मिलनी चाहिये। विद्यार्थी, उन की नौजवानी, उन का जोश और खरोश आगे बढ़ना मांगता है। उन को सहयोग आगे बढ़ कर के देना होगा, उनको सहयोग पीछे खींच कर नहीं दे सकते। अगर उस शक्ति को पीछे खींचना चाहेंगे तो वह बाढ़ बन कर के इधर उधर बह जायेगी।

मैं एक छोटी सी कविता पढ़ना चाहती हूं। जो हम अभिभावक है चाहे शिक्षा के क्षेत्र में हों, राजनीति के क्षेत्र में हों, विद्यार्थियों को हम को दूसरे नजरिये से देखना चाहिये क्यों कि वह अगर गलती करते हैं तो किस के पास जायेंगे अगर एक लड़का है 18,20 साल का क्या वह मां के पास नहीं आयेगा ? गलती

[श्रीमती तारकेश्वरी सिन्हा]

अगर करेगा तो जायेगा किस के पास। अगर मां बाप ध्यान नहीं देते तो मां बाप के पास अपने आंसू पुछवाने के लिये नहीं आता। दूसरी जगह भटकता है। इसलिये उन को अपनाने के लिये अपने कलेजे को बड़ा करना होगा क्यों कि वह गलती जन्म से नहीं करते हैं, परिस्थितिवश करते हैं। इसलिये हम को अपना अपना कलेजा बड़ा रखना चाहिये उन को अपनाने के लिये। इसीलिये मैं एक कविता पढ़ कर बैठना चाहती हूँ।

कहां मनुष्य है जिसे न भूल शूल सी बड़ी,
पर कहां मनुष्य है जिसे कमी खली प्यार की।
इसीलिये खड़ा रहा कि भूल को सुधार लो,
इसीलिये खड़ा रहा कि तुम मुझे पुकार लो।
पुकार कर दुलार लो, दुलार कर सुधार लो।

अगर दुलार कर के उन को सुधारने की कोशिश की जायेगी तो आज का सारे नौजवान, हमारे साथी, हमारे सहयोगी के रूप में हमारे साथ चलेंगे। इसलिये हमें अपने कलेजे को बड़ा करना है और अगर आप ने दुलार, प्यार से उस की भूल को सुधार कर उस को अपनाने की कोशिश की तो वह हमारा अपना ही रहेगा और हमेशा हमेशा के लिये अपना रहेगा।

DR. M. SANTOSHAM (Tiruchendur): Sir, this Bill is very welcome at least for one reason, namely, it has brought to the attention of this House a very important problem of today, namely the students problem. I greatly appreciate the intention of the author, of the bill, but I find that the central theme of the Bill that he has placed before the House is that students must be given an opportunity to participate in the administration of the colleges and universities. And, with regard to this central theme of the Bill, I have my own reservations.

This Bill states that it is intended for the General universities. Because I do not have any knowledge about the Central universities, I take it that I should speak in a manner in which you would accept in the spirit of "what is sauce for the goose is sauce for the gander." From the knowledge of the universities that I know in the south, I would like to make a few remarks.

As a remedy for the student unrest it has been suggested that the Students Unions should be formed and the Unions should be allowed to have a share in the administrative process of the universities. I do not know if this is right. We love the students very much and we are interested in seeing that the student community enjoys the peace and tranquility that it deserves and that the student community should from day to day in such atmosphere progressively equip themselves with knowledge, yet, when they are in the universities. The extra love and affection that we try to show them, should not result in a harm to them. We should not try to please them by giving them responsibilities which they cannot carry out For instance, Sir, If student's representatives are going to take positions in university bodies it would be necessary that these students will have to face bitter elections. The period of time that they spend in universities is about six years. It is the maximum and during the major part of six years they are in the tender age of say, between 16 to 18. After that age of 18, some may have developed the necessary physical strength and mental stamina to go through an election, but even so, the student community would be compelled to face serious elections in the midst of studies and examinations periodically which will be harmful to them. And if they are compelled to indulge in harmful elections every now and then, year after year, in such an atmosphere I am absolutely certain, instead of solving the student unrest or student indiscipline, we certainly will be creating more and more student indiscipline. Student unrest does not limit itself to demonstrations in the streets or demonstrations in their Campus organised against teachers, masters and university administrators. But quite often one group of students fight another group of students. If, for the purpose of filling up places of responsibilities in universities, colleges and college unions

contest elections against one another then, one college will be fighting against another college,during electioneering. If Student unions are to elect their representatives to the university bodies you can very well understand the amount of unrest that will result. This will result in greater amount of indiscipline and would submit the students themselves into a hardship.

Therefore, Sir, this experiment of putting students to the travails of electioneering when they are seriously engaging themselves in studies and examinations is a very wrong thing to do. I feel that student indiscipline must be solved in a different way. It is possible that this overwhelming problem of student unrest has come up all over the world, not because of faults in student life itself, but due to adverse conditions obtaining after their student life period is over. The main reason why the students are in a mood of agitation and unrest all over the world, I feel, is because of the problem of the educated unemployed. Seeing the volume of the educated unemployed, these youngsters have a sense of frustration. They see their elders going about from place to place without having any means of livelihood. They find themselves dejected when they see such a scene.

Therefore, we must solve the unemployment problem. The educated unemployed should be fully utilised. Certain suggestions have been made already as to how they can be utilised in profitable occupations. Even during student life they can be given employment and given part-time jobs in universities and colleges in their offices, libraries and gardens so that they can earn for themselves while studying and thus get their spare time properly absorbed in an interesting work allotted. Outside the lecture hours and outside the laboratory hours they can occupy themselves profitably provided such facilities are given to them. It has been suggested that work such as survey work, statistics work and other studies of that nature can be handed over to universities and university students. It is a good suggestion. If the mind is engaged in that manner, student indiscipline can certainly to curbed a great deal.

Providing opportunities for the participation of students in matters of the University must also be considered, not in matters concerning their education, not in matters pertaining to universitiy academic life but certainly in matters connected wtih extra-curricular activities. University life has got so many other facts apart from studies; it has got sports activities, literary activities, fine art activities, magazines and so on. In all these, student participation would be most welcome and by this means, it will be possible for student-staff relationship to develop in such a manner as will pose no problem for the teachers in seeing to it that the students are disciplined in their classes.

The question of the adequacy of salaries to the professors and teachers has also been reffered to. It is true that the salaries paid not commensurate with the dignity that we should give to the teachers and professors. We expect from professors a great many things, but the salaries they are paid are not enough to enable them to keep themselves up to that status. In very many colleges, it is painful for one to see how the lecturers dress themselves, what clothes they wear and how the boys turn out to their classes. If you keep them side by side the teacher and the taught and take a photograph, the clothes that the students wear appear to be far superior to those of the professors. The boys come in a new dress every day and appear spectacular while the professors have to manage with one dress for a week or ten days. Such being the case, the tendency for students to nickname the teachers after the same coat or the tie he has been wearing for months without end. The situation in which the teacher is placed does not enable him to feel himself sufficient to the task. I do not even say that we should make the teacher actually feel superior to the students; but conditions are so deplorable that sometimes the teachers do not even feel themselves equal to the students.

Even when I was a student—that was years ago—I remember the first incident when I went to the city of Madras for my professional education. I was surprised to notice as a poor student the way other

[Dr. M. Santosham]

students had dressed themselves and were going to college. Then I found that apart from me, my teacher who was teaching physics was the only one coming to college on a rainy day with out even a raincoat to protect himself from the rain when the students were properly protected with raincoats. I am quite sure the teacher felt miserable. I felt really miserable for the teaeher. The situation is much worse these days. Disparity between living standard of the teacher and the taught is much more nowadays. Under such circumstances, students disrespect to teachers can only go on increasing. Therefore, I would suggest that the dignity of university teachers must again our attention.

Students must be provided sufficient distractions. One of the main reasons for student indiscipline is the absence of such constructive distractions. In large cities, they do not have enough space to go and have games they do not have adequate recreation for their intellectual talents and physical display during their leisure hours. It is one of the main responsibilities of those who are considering student problems to see that sufficient districtions are provided for them, distractions which are not harmful. A distraction such as election will certainly do harm to the student community and create hardship and come in the way of his education, but distractions of a different nature which will give students relaxation would be one of the good ways by which the student unrest problem can be solved.

Therefore, I am totally opposed to the proposal that student unions should indulge in elections and afterwards send their representatives to the universities where they will be full partners along with others in the matter of administration of universities. This is an incorrect approach. I would certainly say that in the matter of extra-curricular activities full participation of the students must be taken, but in the matters of academic nature, they should not have anything to do with the administrative machinery of the university on equal terms with elder educationists.

MR. CHAIRMAN : I have many hon. Members who want to speak.

श्री मधु लिमये : कुछ समय बढ़ा दिया जाए । बहुत से लोग बोलना चाहते हैं ।

SHRI CHANDRA JEET YADAV : You should extend the time. This is a very important topic.

MR. CHAIRMAN : I am trying to call everybody. There is a little priority.

श्री शशि भूषण (खारगोन) : सभापति महोदय, लिमये जी ने जो विधेयक रखा है इसकी आत्मा के साथ मैं पूर्णतया सहमत हूं । यह बहुत सामयिक विधेयक है ।

आज हमारे देश में तीन करोड़ बेरोजगार नौजवान हैं । हर साल पचास लाख की तादाद में बेरोजगार नौजवान बढ़ रहे हैं । विद्यार्थियों के सामने कोई भविष्य नहीं है । इस कारण से उन में थोड़ा सा फ्रस्ट्रेशन है । जब तक उनको एक नई दिशा नहीं मिलती तब तक विद्यार्थी जो विचलित हैं और बेचैन हैं, उनकी बेचैनी समाप्त नहीं हो सकती है ।

विद्यार्थियों को मीठी-मीठी बातें कह कर बहलाया नहीं जा सकता है । उनके सामने कुछ बड़े आदर्श भी रखने होंगे । मौनोपोली और सोशल वैलफेयर साथ-साथ नहीं चल सकते । क्या देश के विद्यार्थियों के सामने आदर्श सड़े-सड़ाये और गले हुए करप्ट लोग और मौनो-पोलिस्ट होंगे ? विद्यार्थियों का आदर्श क्या हो इसके बारे में भी आपको निर्णय लेना होगा ।

विद्यार्थियों को विश्वविद्यालयों में और उनके मैनेजमेंट में हिस्सा मिलना चाहिये, इसमें कोई शक नहीं और वे लेंगे । इस वास्ते आप आसानी से इसको मान लें । अगर आप नहीं मानेंगे तो विद्यार्थी शक्ति से भी ले सकते हैं । बहुत सी चीजें वे शक्ति से प्राप्त कर सकते हैं ।

वे उस दिशा में बढ़ रहे हैं । जब वे 18 साल की उम्र में गोली खा सकते हैं, सेना के बड़े अधिकारी बन सकते हैं, इतिहास साक्षी है कि 18 साल की उम्र के नवयुवकों ने बड़े-बड़े काम किये हैं तो क्या वे किसी कालेज या विश्व-विद्यालय के मैनेजमेंट में हिस्सा नहीं ले सकते हैं । उनको हिस्सा देना चाहिये ताकि वे मैनेज़-मेंट में हिस्सा लेना सीखें । अगर हम उन्हें इसका अवसर नहीं देंगे तो वे दूसरी ओर जाऐंगे ।

श्रीमती तारकेश्वरी सिन्हा ने कहा कि 18 साल के नवयुवकों को वोट देने का अधि-कार होना चाहिये । यह बहुत सही है । यह इसलिये होना चाहिये कि विदेशों में भी ऐसा है कि इंग्लैंड में और दूसरी जगह विद्यार्थी उन अधिकारों के लिये पहले पहल लड़े और आज इंग्लैंड में और दूसरे देशों में कुछ अधि-कार उन्होंने लिये और बहुत जल्द हम देखेंगे कि सारे यूरोप में 18 साल के नवयुवकों को वोट देने का अधिकार मिलेगा । यह प्रवृत्ति जर्मनी में भी हैं, फ्रांस में भी है और भारत में भी है । अच्छा हो कि उनको यह मौका अभी दे दिया जाय । वर्ना क्या होगा ? विद्यार्थियों को आज यह कहा जाता है कि वे राजनीति में हिस्सा न लें । मैं पूछना चाहता हूं कि आखिर राजनीति है क्या ? जो हमारी समाज में विष-मता है, एक और पचास का तनख्वाहों में अन्तर है, सौ और पांच हजार का अन्तर है, जमीनों में अन्तर है, करोड़ और अरब पति एक तरफ हैं और गरीब दूसरी तरफ हैं, इस विषमता को विद्यार्थी नहीं समझेंगे तो और कौन समझेगा ? इसको समझना और इस विषमता को दूर करना ही तो राजनीति है । इसको दूर करना विद्यार्थियों का परम कर्त्तव्य है ।

आप जानते ही हैं कि हमने अपने देश में बहुत अच्छे-अच्छे विधेयक पास किये हैं । लोगों के लिए हम उनको लाये हैं । लेकिन उन पर अमल नहीं हो सका है । यह खेद की बात है कि हमने अपने शिक्षकों को भुला दिया है । तीस लाख शिक्षक इस देश के गांव-गांव में मौजूद हैं । हम उन शिक्षकों को अच्छा वेतन, अच्छा कपड़ा और मकान नहीं दे सके । अगर हमने उन्हें आदर दिया होता और राष्ट्र के महान् कार्य में उन से सहयोग लिया होता, तो देश की स्थिति दूसरी ही होती ।

अव्वल तो हमारे देश के बड़े मन्त्री और बड़े अधिकारी गांवों में जाते ही कम हैं, लेकिन जब कभी वे ज़िले की किसी बड़ी जगह में जाते हैं, तो केवल बड़े अफसरों को ही मिलते हैं; वे कभी विद्यार्थियों या शिक्षकों के प्रतिनिधियों से नहीं मिलते हैं । अगर हम गांव के स्तर से लेकर बड़ी से बड़ी परिषद् तक में शिक्षकों को सलाहकार के तौर पर रखें और उनके संगठनों को मान्यता दें, तो देश में परिवर्तन होगा । रूस, चाइना और आस-पास के जिन देशों में शिक्षकों को पूरा आदर और मान्यता दी गई, वहां उन्होंने उस देश की आर्थिक दशा बदल दी ।

विद्यार्थियों को ये अधिकार देने पर किसी को भी एतराज नहीं होना चाहिए । इस प्रकार उन्हें निर्माण-कार्य और मैनेजमेंट के सम्बन्ध में सीखने का मौका मिलेगा । आज तो वे लोग गली-सड़ी दलदल में फंसे हुए हैं, बिरादरीवाद और जातिवाद की दलदल में फंसे हुए हैं और साम्प्रदायिक संस्थाओं में परेड करते घूमते हैं । उन्हें विकास का कोई रास्ता नजर नहीं आता है । पंद्रह करोड़ विद्यार्थी और तीस लाख शिक्षक एक महान शक्ति हैं । इसलिए हमें उनकी संस्थाओं को बलवान बनाना चाहिए और उनसे सलाह-मश्वरा लेना चाहिये । हम ने इस देश में जो भी सामाजिक परिवर्तन करने हों, उन सब में उनका साथ लेना चाहिए ।

मैं यह भी कहना चाहता हूं कि सोशल हूं वेलफेयर का सारा काम मन्त्री महोदय के अधीन आना चाहिए, जो कि वह शिक्षकों और विद्या-

[श्री शशि भूषण]

र्थियों के द्वारा करायें। कुछ थोड़े से अन्धे-लूलों या अनाथालयों और विधवाश्रमों को मदद करने से ही इस देश में सोशल वेलफेयर नहीं हो सकता है। हमें जाति के सम्बन्धों में परिवर्तन लाना होगा और इसके लिए लोगों को इनसेन्टिव देना होगा इस सम्बन्ध में हमारे डी० एम० के० के साथियों ने तामिलनाडु में एक नई दिशा दी है। अगर कोई हरिजनों के साथ सामाजिक व्यवहार करता है, शादी-विवाह करता है, तो वहां उसको मान्यता दी जाती है, नौकरी दी जाती है। अन्तर्जातीय विवाह और अन्तर्प्रान्तीय विवाह भी सोशल वेलफेयर का एक बहुत बड़ा मुद्दा होना चाहिए।

लेकिन आज हम बिरादरीवाद से बहुत डरते हैं। चूंकि वोट लेना है, इसलिये हम सीधी-सीधी बात नहीं कर सकते। हम कबीर से भी पीछे चले गये हैं। वह चौराहे पर खड़े होकर पाखंडियों के खिलाफ बोलता था, लेकिन हम बिरादरीवाद के पाखंड के खिलाफ नहीं बोल सकते हैं। प्रजातन्त्र में बिरादरीवाद को मान्यता और आदर दिया गया है और उससे हमारा सारा डेमोक्रेटिक ढांचा बर्बाद हो रहा है।

अगर हमने देश में साम्प्रदायिक एकता और राष्ट्रीय एकता को बरकरार रखना है, तो विद्यार्थियों और शिक्षकों को पूरा आदर और पूरे अधिकार दिये जायें। वे इस समाज को बदल सकते हैं। वे जात-बिरादरी के ढांचे को जला सकते हैं। बसें जलाने की उन्हें जरूरत नहीं होगी। बहुत सी पुरानी रूढ़ियों को उन्हें जलाना है। आवश्यकता इस बात की है कि उन्हें एक दिशा दी जाये और यह विधेयक उस तरफ एक कदम है।

मैं यह विधेयक लाने के लिए श्री मधु लिमये को मुबारकबाद देता हूं। मन्त्री महोदय विद्यार्थियों के साथ रहे हैं। विद्यार्थियों को उनसे आशा है। वह शिक्षकों को आदर और मान्यता दें, उनके संगठनों को मान्यता दें और उनसे सलाह-मश्वरा करें।

मैं इस विधेयक का समर्थन करता हूं।

श्री झारखण्डे राय (घोसी) : सभापति महोदय, मैं श्री मधु लिमये द्वारा प्रस्तुत विधेयक का हार्दिक समर्थन करता हूँ। भारत की कोई राष्ट्रीय शिक्षा नीति नहीं हैं। दिशा-शून्य शिक्षा बढ़ती जा रही है। अंग्रेजों द्वारा काल-प्रवाह पर छोड़े हुए चरण-चिन्हों पर भारत की शिक्षा नीति चलाई जा रही है। इसी लिए आज की यह परिस्थिति पैदा हुई है। स्वतन्त्रता को 21 साल से ऊपर हो गये। परन्तु शिक्षा पद्धति में आमूल परिवर्तन हेतु कोई उल्लेखनीय प्रयास नहीं किया गया। गांधी जी ने इस दिशा में बुनियादी शिक्षा पद्धति अपना कर अपने तरीके से प्रयास आरम्भ किया था और उस पर व्यावहारिक कदम उठाये थे, लेकिन दुख इस बात का है कि स्वतन्त्रता के बाद उन्ही के चरण-चिन्हों पर चलने का दावा करने वाली सरकार ने उस प्रयास को भी तिलांजलि दे दी। छात्र जगत में आज कोई आदर्श नहीं है। उनके सामने कोई सामाजिक आदर्श उपस्थित करने में हमारी आज की पीढ़ी नितान्त असफल सिद्ध हुई है। कौनसी सामाजिक पद्धति, कौनसा सामाजिक आदर्श एक आदर्श के रूप में, एक युद्ध घोष के रूप में हमारी पीढ़ी ने उनके सामने दिया है जिसको सुन कर, जिसे देख कर, जिसकी कल्पना करके उन्हें प्रेरणा प्राप्त हो और वह एक सही रचनात्मक दिशा की ओर बढ़ें ? मैं समझता हूं कि आज के शिक्षा-मनीषियों को, शिक्षा-विदों को इस दिशा में सोचना होगा। एक ही युद्ध-घोष हो सकता है समाजवादी समाज की स्थापना का। स्वतन्त्रता के नाम पर देश के लाखों नवजवान आगे बढ़े थे। वह एक राष्ट्रीय लक्ष्य था। अब बदली हालत

में कौनसा सामाजिक भ्रादर्श है जिसकी प्रेरणा लेकर युवक भ्रौर छात्र भ्रागे बढ़े ? वह समाज-वाद की स्थापना का ही हो सकता है। मान्यवर, हालत भ्राज भ्रत्यन्त गम्भीर है। एक जमाना, था, जब छात्रों भ्रौर युवकों के भ्रादर्श गांधी जी, सरदार भगतसिंह, चन्द्रशेखर भ्राजाद, जय प्रकाश भ्रौर जवाहरलाल नेहरू हुभ्रा करते थे। युवक उनके बारे में सोचते थे कि वह क्या करते हैं, कैसे करते हैं, कैसे सोचते हैं, क्या चाहते हैं भ्रौर उस पर चलने का प्रयास वह करते थे। लेकिन भ्राज युवकों भ्रौर छात्रों के भ्रादर्श सिने-जगत के भ्रभिनेता भ्रौर भ्रभिनेत्रियां हो गई हैं। यह जीवन की भयानकता है। इस भयंकर स्थिति से हमें युवक समाज को भ्रौर छात्र समु-दाय को निकालना है।

शिक्षा जगत में जो भ्रशांति भ्रौर भ्रसन्तोष है, भ्रनरेस्ट भ्रौर टर्मायल है, यह केवल भारत में ही नहीं है। इसकी परिसीमा यूरोप भ्रौर भ्रमरीका महाद्वीप तक पहुंच चुकी है। भ्राप भ्रच्छी तरह जानते हैं कि केवल पूंजीवादी जगत में ही नहीं, समाजवादी जगत के देशों में भी इसकी धमक पहुंच चुकी है। पोलैण्ड, चेकोस्लोवाकिया भ्रौर युगोस्लाविया भ्रादि में यह भ्रत्यन्त गम्भीर समस्या है, व्यापक समस्या है। इस पर उतनी ही गम्भीरता से विचार करने की भ्रावश्यकता है। यह विश्व-व्यापी व्याधि हो रही है। मैं चाहूंगा शिक्षा मन्त्री से कि एक हाई पावर कमीशन इसके लिए स्थापित किया जाय—पार्लियामेंट के लेक्चरों से ही सब कुछ नहीं होगा -जिस में एमिनेंट एजूकेशनिस्टस हमारे देश के हों, छात्रों के प्रतिनिधि हों, जो मान्यता प्राप्त राजनैतिक दल हैं उनके प्रतिनिधि हों, सरकार के भी प्रतिनिधि निश्चय रुप से हों भ्रौर उन पर भ्रच्छी तरह से विचार-विनिमय करके इस शिक्षा जगत में व्याप्त भ्रनरेस्ट भ्रौर टरमायल को दूर करने का सद्प्रयास किया जाय।

मान्यवर, शिक्षा का माध्यम जाहिर है कि भ्रपनी मातृभाषा ही होनी चाहिए। जिस भूखंड में जो मातृभाषा हो उसी में सर्वोच्च शिक्षा देने तक की व्यवस्था होनी चाहिये। एक लिंक लैंग्वेज के रूप में, संपर्क भाषा के रूप में हम हिन्दी को विकसित कर सकते हैं भ्रौर हमें करना चाहिए। शिक्षा पद्धति में आमूल परि-वर्तन होना चाहिए। मुझे दुख इस बात का है कि भ्राज 21 साल इस भ्राजादी के हो गये लेकिन उस दिशा में कोई प्रयास नहीं हुभ्रा। मैकाले की दिखाई हुई दिशा, उसकी विशेष दृष्टि से छोड़े हुए जूठे चरण-चिन्ह, उसके बताए हुए रास्ते पर ही देश को भ्राज भी चलाया जा रहा है। मैं जानना चाहता हूं शिक्षा मन्त्री से, वह बताएं इस बात को कि 21 साल में कौन सा प्रयास हुभ्रा इस बात के लिये कि ऐसी शिक्षा पद्धति हम भ्रपनावें जो हमारे देश के वातावरण भ्रौर जलवायु के अनुकूल हो, जो हमारे देश की मनोदशा के भ्रनुकूल हो, जो हमारे देश की भ्रार्थिक स्थिति के भ्रनुकूल हो जो राष्ट्रीय ऐतिहासिक परम्परा के अनुकूल हो भ्रौर जिस से हमारे देश को लाभ पहुंचाया जा सके, उस पर कौनसा प्रयास हुभ्रा ? क्या एक भी प्रयास हुभ्रा ? मैं शिक्षा मन्त्री भ्रौर उनकी सरकार पर चार्ज लगाता हूँ कि इस दिशा में कोई भी प्रयास भ्राज तक नहीं हुभ्रा। शिक्षा जगत के संचालन में जैसा कि विधेयक में कहा गया है—छात्रों का भाग भ्रवश्य होना चाहिये। उनके बारे में निश्चय हो भ्रौर उनको कहने का भ्रधिकार भी न हो, उनकी सलाह तक न ली जाय। जब तक उनका सक्रिय सहयोग न होगा, कोई भी शिक्षा पद्धति नहीं चल सकती। मान्यवर, यह भ्रसन्तोष भ्रपरिहार्य है।

18. hrs.

छात्र संगठन भ्रनिवार्य हैं, चाहे छोटी संस्था में हों या विश्वविद्यालय की ऊंची शिक्षा के स्तर पर हों उनका होना भ्रनिवार्य है, उसकी सदस्यता भी भ्रनिवार्य होनी चाहिये। क्यों ? एक छात्र की दो स्थितियां हैं एक तो वह छात्र समुदाय का सदस्य है भ्रौर दूसरे वह बाहर के

[श्री झारखंडे राय]

उस वर्ग का सदस्य है जिसमें उसके मां-बाप पैदा हुए और रहते हैं। जब तक यह वर्ग असन्तुष्ट है, उसका असन्तोष धधक रहा है, छात्र समुदाय उससे एकदम अछूता रहे, यह सम्भव नहीं है। इसलिए आज की विषमता जब तक नहीं मिटेगी, तब तक छात्र समुदाय का असन्तोष पूरी तरह से समाप्त हो—यह असम्भव बात है। इसलिये में चाहूंगा कि उनकी जो ऐसी समस्यायें हैं—जैसे फीस अधिक ली जाती है, उनको होस्टल में रहने की जगह नहीं मिलती है, मारे-मारे फिरते हैं मामूली मामूली कमरे के लिये, जिन क्लासेज में उनकी पढ़ाई होती है, इतनी भीड़ होती है कि बैठने तक की जगह नहीं होती है, बेन्चें नहीं होती हैं, कुर्सियां नहीं होती हैं, आप स्वयं जाकर देखें, अगर आप अचानक जायं तो देखेंगे कि बहुत सी क्लासों में बीसियों लड़के खड़े हुए लेक्चर सुनते हैं-यह स्थिति आज की शिक्षा संस्थाओं में है। बेकारी का भूत, जैसा हमारे भाई ने कहा-हमेशा उनके सामने मुंह-बाये खड़ा है, जो पूरे समुदाय को ग्रसित कर लेगा, उनका कोई निश्चित भविष्य नहीं है, ऐसी हालत में सिवाय अनार किक-टेन्डेन्सीज पैदा होने के और क्या हो सकता है?

रेजीडेन्शल यूनीवर्सिटीज हमारे देश में बहुत कम हैं। कालेजों और स्कूलों में प्रवेश मे धक्कमधक्का रहने की जगह नहीं है। होस्टलों में रह नहीं पाते-इस तरह एक विश्रृंखलित छात्र समुदाय को शिक्षा देकर आज का समाज नहीं चल सकता। गुरुजनों का आदर्शहीन जीवन भी उनके अन्दर प्राण नहीं फूंक सकता, जिस गुरुजन का, चाहे किसी भी क्लास का हो, पहले दर्जे को पढ़ाने वाला हो या एम. ए. को पढ़ाने वाला हो, यदि उसका स्वयं का जीवन आदर्श नहीं है, तो उसके आदर्शहीन जीवन से आज का छात्र प्रभावित नहीं हो सकता। इस लिए मैं चाहूंगा कि इन चीजों की ओर आज के समाज को, आज की सरकार को सोचना चाहिए।

वाराणसी यूनीवर्सिटी इसकी एक ताजी नजीर है—वहां पर एक ऐसा घृणित वाइस-चांसलर है, जिसको छात्रों का अपार बहुमत बिलकुल नहीं चाहता, उस को लादा हुआ है, लादा गया है, लाद कर रखा गया है।....

श्री बलराज मधोक : किसी वाइस चांसलर के प्रति घृणित शब्द कहना उचित नहीं है। It means a contemptible person. Mr. A. C. Joshi is one of the most respected Vice-Chancellors and to call him like that is really deplorable.

MR. CHAIRMAN : Why should he use unnecessarily such harsh words ?

श्री झारखण्डे राय : मान्यवर, ऐसा वाइस चांसलर हैं, जिनके छात्रों का अपार समुदाय उनको नहीं चाहता है, उनको लादा गया है, लादा हुआ है, ऐसी स्थिति में वहां शान्ति कैसे पैदा हो सकती है। वहां के एक सबसे प्रिय छात्र नरेन्द्र सिन्हा को, वन-आफ-दी-मोस्ट-बिलवेड-स्टूडेन्ट, आज भी यूनीवर्सिटी एरिये से बाहर निकाला हुआ है, उसको पढ़ने का अधिकार नहीं है। यह स्थिति जब तक रहेगी तब तक शान्ति नहीं आ सकती। ऐसी बहुत सी नजीरें दी जा सकती हैं और एक नहीं अनेक छोटी बड़ी शिक्षा संस्थाओं की दी जा सकती हैं। हाण्डी का एक चावल समझाने के लिये मैंने एक नजीर दी है—ऐसी स्थिति में क्या छात्रों में असन्तोष पैदा नहीं होगा, उनकी आग को दबाया जा सकता है, लेकिन राख डालने से आग समाप्त नहीं होती है, अन्दर ही अन्दर बढ़ती जाती है। इस विश्वव्यापी व्याधि के ऊपर आज का समाज मौजूदा सरकार ध्यान दे।

हमारे शिक्षा मन्त्री एक एमिनेन्ट एजू-केशनिस्ट हैं, लर्नेड आदमी हैं, मैं उम्मीद करता

हूँ, वह इस पर विशेष ध्यान देंगे । मैं चाहूँगा कि एक हाई-पावर्ड-कमीशन की स्थापना के बारे में जो बात मैंने कही है, उस पर अपना मत जरूर व्यक्त करेंगे ।

श्री यमुना प्रसाद मंडल (समस्तीपुर) : अध्यक्ष महोदय, आज एक बड़ा मार्मिक प्रश्न सारे विश्व के सामने है और वह प्रश्न है विद्यार्थियों के सम्बन्ध में । एक ही बात मुझे शुरू में कहनी है जैसा कि बार बार हम पुराने लोग दोहराते हैं - लाइक फादर, लाइक सन - पिता के अनुकूल ही सन्तान होती है । ठीक उसी प्रकार राष्ट्र निर्माताओं के अनुकूल ही छात्र होते हैं । शिक्षक, जिन्हे राष्ट्र निर्माता भी कहते हैं, के विषय में अभी हमारे आदरणीय श्री शशिभूषण जी ने जो कहा है, उनके पूर्व आदरणीय वक्ताओं ने भी कहा है कि उनकी कैसी दयनीय स्थिति है, यह सारे देश को मालूम है । आप एक प्रश्न को दूसरे प्रश्न से अलग नहीं कर सकते हैं । आप तो कहेंगे कि महात्मा कबीर की तरह आवो और काम करो, लेकिन कबीर बनने के लिए, रेवोल्यूशनरी बनने के लिए, रहस्यवादी बनने के लिए कितना मनीषी होना जरूरी है, उसके लिए क्या काम करना होगा, उसको भी हमें समझना है । इसलिए मैं सबसे पहले मधु लिमये जी से कहूंगा कि भाई साहब, यूनिवर्सिटीज में छात्र यकायक नहीं उतर आते हैं बल्कि स्कूलों से और विद्यालयों से वहां पर आते हैं । उन स्कूलों और विद्यालयों में उन छात्रों को समय के अनुसार बातें करने, प्रार्थना करने और फिजिकल ट्रेनिंग की समयानुवर्तित्ता की आदत डाली जाती हैं और फिर बाद में वही छात्र विश्वविद्यालयों में पहुंचते हैं । इसलिए एक बहुत बड़ी जिम्मेदारी अभिभावकों पर भी आती है और उसके बाद फिर राष्ट्र निर्माताओं पर आती है । मैं समझता हूं कि हमारे प्रधान मंत्री ने इस बात को बड़ी गम्भीरता से सोचा है इसीलिए उन्होंने कैबिनेट में रिशफलिंग की और एजूकेशन के साथ साथ यूथ सर्विसेज का प्रोग्राम भी रखा । इसके पीछे बहुत गम्भीर बातें छिपी हुई हैं । इसलिए मैं मधु लिमये जी से कहूंगा कि भाई साहब सच्ची बातें कभी कभी बड़ी अप्रिय लगती हैं । उनके मुख्य मंत्री श्री महामाया बाबू ने कहा कि ये जिगर के टुकड़े हैं, सही बात है, वे हमारे बच्चे हैं, हमारे सभी कुछ हैं लेकिन विश्रृंखलता में इतनी लग्जरी लिबर्टी के साथ बेलगाम छोड़ देने से क्या होगा ? डिमोक्रैसी में तीनों पहलू एक साथ चलते हैं । राष्ट्र-निर्माता, विद्यार्थी, चाहे वे विश्वविद्यालय के हों या विद्यालयों के हो, और अभिभावकगण । आज गार्जियन जब विद्यार्थियों से कहते हैं कि विश्वविद्यालय में जाओ तो वे बड़ी मुश्किल में पड़ जाते हैं । इसके बाद जो राष्ट्र निर्माता हैं या जो प्रोफेसर्स, लेक्चरर्स, व्याख्याता हैं उनकी आज क्या हालत है वह हमारे कन्डप्पन साहब ने बताई । डी० एम० के० ने प्रोफेसर्स और शिक्षकों से कहा कि आप अलग रहें प्रजातन्त्र में जबकि खुद उनको, एक प्रोफेसर को डी० एम० के० का टिकट मिला । लेकिन आप शिक्षक को अलग नहीं कर सकते हैं । शिक्षक अगर योग्य है, लोकप्रिय है तो उसे आप हटा नहीं सकते हैं, कह नहीं सकते हैं कि आप का पार्लमेन्ट या असेम्बली में प्रवेश नहीं होगा । इसलिए मैं मधु लिमये जी से कहना चाहूंगा कि अभिभावक और यूथ की बात डा० राव के पास है, आप डा० राव से मिलकर वह बात उनके सामने रखिये और उनको बताइये ।

मगर बनारस की बात जो हमारे अनुभवी श्री झारखंडे राय जी ने बताई और प्रोफेसर मघोक ने भी कही, वह भीतरी बात बड़ी लज्जास्पद, दर्दनाक है । आप एक खास सेन्ट्रल यूनिवर्सिटी के चांसलर को कहिये या विद्यार्थी को कहिये लेकिन इस तरह नहीं होना चाहिए । उन्होंने यह भी कहा है कि एफ्लुएन्ट सोसायटी में भी ये बातें होती हैं । एफ्लुएन्ट सोसायटी में ये बातें हो सकती हैं लेकिन डेवलपिंग कन्ट्रीज में आज आप देखें कि भारत का कल्चर क्या है, आर्यावृत का कल्चर क्या है ? वह चीज गुरुकुल में भी मिलेगी । आज भी संस्कृत की जितनी

[श्री यमुना प्रसाद मंडल]

यूनिवर्सिटीज हैं, जितने विश्वविद्यालय हैं वहां भी तरह की छोटी मोटी बातें, छोटे मोटे डिस्टर्बें मेज होते हैं, इससे इनकार नहीं किया जा सकता। मगर वहां के गुरुजन, प्रोफ़ेसर्स, वहां के शिक्षकगण व्याख्याता बहुत सादगी के साथ काम करते हैं, विद्यार्थियों पर उन का असर पड़ता है। जब संस्कृत भाषा को काफ़ी माडर्नाइज नहीं किया गया है, इस से रोटियों का सवाल हल नहीं होता, फिर भी आप देखें कि उस यूनीवर्सिटी में क्यों ये सब बातें नहीं घटतीं ? और मौडंन यूनीवर्सिटियों में ये सब बातें होती है ? उस के जिम्मेवार बहुत से लोग हैं, शायद हम लोग भी हो सकते हैं। और जब यह प्रजातन्त्र में मतदान की बात आती है तो सच्ची बात क्या है यह सभी जानते हैं, मैं उसे नहीं कहना चाहता। इसलिए सब से बड़ी चीज़ होती है कि विद्यालय में, चाहे वह माध्यमिक विद्यालय हो, हायर सेकेन्ड्री ऐजूकेशन हो, सेकेन्ड्री ऐजूकेशन हो, वहां हमें बहुत अच्छे ढंग से काम करना है। दिल्ली के स्कूलों में मैं देखता हूं कार्फी विद्यार्थियों की सीमित संख्या है। आप और शहरों के स्कूलों में चले जाइये वहां जो एक निश्चित और कानूनी ढंग से उस की सीमा होनी चाहिये, लिमिटेड नम्बर आफ स्टूडेंट्स आन दी रोल्स, उसे नहीं रखा जाता है। बिहार के कुछ ऐसे कालेज है जिन के पास अपना मकान, जमीन नहीं, लड़के कहां रहते हैं इस का ठिकाना नहीं। क्या होगा ऐसी हालत में विश्वविद्यालय की सीनेट या सिन्डीकेट को, जब वह मन्जूरी दी जाती है, तो केवल 51,000 रु० जमा कर दें और उस से मन्जूरी मिल जाती है। तो क्या वह शिक्षा को आगे ले चल सकते हैं ? आज मधु भाई यह दावा करते हैं कि इस बिल को सारे देश में फैला देने से सब हल हो जायगा। होगा क्या ? इस का विपरीत असर पड़ेगा और खराब असर इस का होगा। जैसे 1967 के समय विद्यार्थियों को क्या क्या बताया गया किस तरह गोलियां खाने को कहा गया, मेरी कांस्टीटुएंसी, समस्तीपुर में गोली इन्हों ने खिलवादी, उस के बाद फिर बिहार विश्वविद्यालय के राम दयाल कालेज में गोली चली और अध्यापक, विद्यार्थी मारे गये। हम ने यह अनुरोध किया कि जो पहले माध्यमिक शिक्षा है, और उस से भी जो उच्चतर है वहां के शिक्षकों को, वहां के राष्ट्र निर्माताओं को, जिन से नींव वहां डाली जाती है, अगर नींव डालने वाले राष्ट्र निर्माताओं को केवल एक शब्द कह कर ठगते रहें तो ठीक नहीं है।

यह एक बहुत बड़ा सवाल है। राष्ट्र निर्माताओं का हमें पूरे रूप से समादर करना चाहिए। और द्वितीय राष्ट्रपति राधाकृष्णन जी ने उस ओर काम शुरू किया था। "टीचर्स-डे" मनाया जाता है। और यह साथ साथ तीनों काम हो जायेंगे, और यह यूथ सर्विस से होगा। इसलिए मैं शिक्षा मंत्री से अपील करूंगा कि आप मधु भाई तथा अन्य शिक्षाविद, अभिभावक, विद्यार्थी प्रतिनिधियों से मिल कर कुछ कीजिये यूथ सर्विसेज से कुछ काम कीजिये। बिल का सर्कुलेशन में भेजने से कोई लाभ नहीं होगा। इसलिये मैं इस का विरोध करता हूं।

श्री रघुवीर सिंह शास्त्री (बागपत) : सभापति महोदय, मैं श्री मधु लिमये का जो बिल है उसका समर्थन करने के लिए खड़ा हुआ हूं। श्रीमन्, हमारे विश्वविद्यालय एक परिवार होते हैं इसीलिए हमारी भाषा में उनका नाम गुरुकुल होता था और उसका जो सर्वोच्च अधिकारी है उनका नाम कुलपति या उपकुलपति होता है। इसीलिए हमारे विश्वविद्यालयों में यह कुल की भावना रहनी चाहिए। यह भी ठीक है कि किसी परिवार के लोग किस प्रकार से आपस में बर्ताव करें और परिवार में किस प्रकार से सद्भावना रहे यह केवल कानून और

कानून की धाराओं से उसका नियमन नहीं हो सकता है बिलकुल ठीक उसी तरीके से "विश्वविद्यालय की भी बात है। विश्वविद्यालय में या विश्वविद्यालयों के कार्यों में या विद्यार्थियों में जो कुछ त्रुटियां या अशान्ति हम देखते है मैं समझता हूँ कि यूनियन बन जाने से केवल उन की सारी कठिनाइयां दूर हो जायेंगी यह एक बहुत बड़ी दुराशा मात्र है परन्तु मैं यह कहना चाहता हूं कि यह बिल जिस उद्देश्य से यहां प्रस्तुत किया गया है उस बिल का उद्देश्य तो अच्छा है परन्तु साथ ही साथ दुर्भाग्य हमारा यह है कि आज संसार में यूनियन जो है वह संघर्ष का प्रतीक बन गयी है। यूनियन का अर्थ संघ है। संघ का अभिप्राय यह नहीं है कि वह संघर्ष के लिए बनेगा। संघ को संघर्ष का प्रतीक नहीं होना चाहिए। संघ को तो समता का, स्नेह का, संगठन का और सहानुभूति का प्रतीक होना चाहिए। इसलिए जब विद्यार्थियों में यूनियन बनाने की बात आती है जैसा कि श्रीमती तारकेश्वरी सिन्हा ने कहा कि उत्तर प्रदेश के कालिजों व विश्वविद्यालयों में यूनियन है परन्तु उन यूनियनों में जिस तरीके से काम चलता है जिस तरीके से उनका चुनाव होता है, जिस तरह से चुनावों में पैसा खर्च किया जाता है जिस तरीके से यूनियनों के फंड्स के प्रलोभन के आधार पर चुनाव में लोग खड़े होना चाहते है, और यूनियंस पर कब्जा करना चाहते हैं। यह जो बिल हम ला रहे हैं और जिन यूनियनों का हम ने इस बिल में उल्लेख किया है हमारा यत्न यह होना चाहिए कि आज यूनियंस के कार्य में हम जो गलतियां देख रहे हैं, खामियां देख रहे हैं उन खराबियों को सैंट्रल युनिवरसिटियों में नहीं आना चाहिए। श्री शशिभूषण ने जो राजनीतिक बातों की चर्चा की अथवा यह कहा कि राजनीतिक दलों का प्रवेश युनिवरसिटियों में नहीं होना चाहिए इससे उन्होंने असहमति प्रकट की। लेकिन मैं कहना चाहता हूं कि विद्यार्थी सीखता तो बहुत सी बातें हैं क्योंकि विद्यार्थियों का कार्य ही ज्ञान संग्रह करने का है परन्तु वह सारा ज्ञान संग्रह उसी समय में प्रयोग किया जाय यह कभी नहीं होता है। विद्यार्थी ऊंचा से ऊंचा राजनीति शास्त्र पढें परन्तु यह जो राजनैतिक दलबन्दी है उस में अगर वह फंस जायगा तो विद्यार्थी के जीवन का अपना जो उद्देश्य विद्या सग्रह करना है उस में बाधा पड़ेगी। इस लिए हमें यत्न करके विश्वविद्यालयों को इस राजनीतिक दलबन्दी से बचाना चाहिए।

आज हम देखते हैं कि जिस प्रकार मजदूरों में राजनैतिक दल अपनी शक्ति बढ़ाने का यत्न कर रहे हैं। उसी प्रकार विश्वविद्यालयों में भी राजनैतिक दल अपनी शक्ति बढ़ाने का यत्न कर रहे हैं। राजनैतिक दल व उसके कार्यकर्त्ता मुझे माफ करेंगे वैसे मैं भी एक राजनैतिक कार्यकर्ता हूँ, आज हिन्दुस्तान में हालत यह है कि देश में किसी का भी यकीन हो सकता है आज देश में पूंजीपति का यकीन हो सकता है, आज देश में आचार्य का उपकुलपति का यकीन हो सकता है, आज देश में मजदूरों का यकीन हो सकता है, आज देश में सरकारी कर्मचारी का यकीन हो सकता है लेकिन मैं बड़े वेदना भरे शब्दों में कहना चाहता हूं देश में किसी राजनैतिक व्यक्ति का यकीन नहीं हो सकता है। इसलिए मैं यह चाहता हूं कि जो राजनैतिक क्षेत्र की बुराई है यह कम से कम विश्वविद्यालयों में न आने देनी चाहिए, इस विधेयक को बनाते समय ऐसा प्राविधान करना चाहिए ताकि उन राजनैतिक बुराइयों से वह बच सकें।

यूनियन का अभिप्राय यह है कि विद्यार्थी में उत्तरदायित्व की भावना आये। और विद्यार्थियों में केवल अधिकार की भावना आये तो वह सही चीज नहीं होगी। जहां यूनियन के द्वारा आप विद्यार्थियों में अधिकार की भावना जगाना चाहते है वहां उन में कर्त्तव्य की भावना भी जगाइये। इसी के साथ साथ मेरा यह भी निवेदन है कि यूनियन इस बात की जिम्मेदारी लें कि विश्वविद्यालयों में अगर कोई तोड़फोड़ होगी, विश्वविद्यालय के किसी अधिकारी अथवा

[श्री रघुवीर सिंह शास्त्री]

उपकुलपति आदि पर हमला होगा तो उसको दूर करने का या उन उपद्रवों का एक तरीके से निवारण करने की जिम्मेदारी भी यूनियन की होगी । यूनियन के विधान में और यूनियन के नियमों में यह बात भी आ जानी चाहिये कि यूनियन का मुख्य उद्देश्य यह है कि वह युनिवरसिटी कैम्पस में विश्वविद्यालय के क्षेत्र में शान्ति रक्खेगी और विद्यार्थियों में अनुशासन की भावना पैदा करेगी ताकि विश्वविद्यालय के क्षेत्र में या बाहर कहीं भी विद्यार्थी इस तरह का गैरजिम्मेदाराना काम नहीं करेंगे जिससे कि राष्ट्र की हानि व अहित होता हो ।

इसी के साथ साथ हमें यह भी ऐहतियात करनी होगी कि इन यूनियनों के चुनाव में किसी तरीके से पैसे का इस्तेमाल न हो । आज हम देखते हैं कि जिस प्रकार राजनीतिक चुनावों में पैसे का प्रभुत्व है वही परिस्थिति व्यवहारिक रूप में यूनियनों के चुनावों में भी हो गई है । गरीब आदमी चुनाव में खड़े होने का नाम लेने का साहस भी नहीं कर सकता । यूनियनों के चुनाव में भी 10-20 हजार रुपये खर्च होते हैं, उसी तरह से शराबें चलती हैं और सारे हथकण्डे चलते हैं । बजाय इसके कि हम यूनियनें बना कर उनमें बुराइयां पैदा करें, इस बिल में हमें ऐसे प्रावधान रखने होंगे जिन से यूनियन इन बुराइयों में न फंसे ।

आज हम देखते हैं कि विश्वविद्यालयों में ऐसे लड़के भी होते हैं,जिनका उद्देश्य पढ़ना नहीं होता है, जिन्हें बाहर से राजनीतिक के लोग या निहित स्वार्थी इस लिए पैसा देते हैं कि वह विश्वविद्यालयों में जिन लोगों ने उन्हें भेजा है, जिनके पे रोल पर वे हैं, उनका काम करते रहें और विद्यार्थियों को गुमराह करते रहें । इस प्रकार के तत्वों से भी यूनियनों को बचाना होगा । इस लिये जब हम यूनियनों के लिये नियम बनायें तो कमसे कम उनमें यह बात जरूर रक्खे कि जो विद्यार्थी एक दफा या दो दफे फेल हो चुका है वह कभी भी यूनियन का अधिकारी नहीं बन पायेगा । आज ऐसे भी विद्यार्थी हैं जो पांच छः दफे फेल हो चुका हैं। वह वहां पर इस लिए रहते हैं कि बाहर से उनको पैसा मिलता हैं । बाहर जा कर भी नौकरी करनी है, जब उनको वह पैसा युनिवर्सिटी में ही मिल जाता है तब वह वहां ही रहते है और विश्वविद्यालयों का वातावरण खराब करते है । इसलिए हम जब भी यूनियनों की बात करें तब हम यह एहतियात रक्खें कि जो विद्यार्थी फेल हो चुका है और जिसका पेशा बन गया है कि वह बहिर्मुख बना रहे, वह वहां न रहने पाये । उनको अन्तर्मुख होना चाहिए । हमारे शास्त्रों में स्पष्ट लिखा है कि :

सुखार्थिनः कुतो विद्या विद्यार्थिनः कुतः सुखम् ।
सुखार्थी वा त्यजेत् विद्याम् विद्यार्थी वा त्यजेत् सुखम्।

विद्यार्थी और सुखार्थी बिल्कुल अलग चीजें हैं । जो विद्यार्थी सुखार्थी हो उसे विद्या नहीं मिल सकती और जो विद्यार्थी विद्या चाहेगा उसे सुख का ध्यान छोड़ना होगा । इसलिए जो विद्यार्थी आश्रम का क्षेत्र है वह बड़ी साधना और तपस्या का क्षेत्र है, उसमें सुख की कहीं गुंजाइश नहीं है । इस लिए यूनियन बनाते समय हमें साफ कर देना चाहिए कि जो इस प्रकार के तत्व विश्वविद्यालयों में हैं जो विश्वविद्यालयों के वातावरण को खराब कर रहे हैं, उन से हम बचें, यूनियनें जो हैं वह रचनात्मक काम की प्रवृत्ति लोगों में पैदा करे, वे संघर्ष की प्रतीक न बन कर निर्माण के काम के अपने को प्रवृत्त कर सकें ।

इन शब्दों के साथ मैं इस विधेयक का स्वागत करता हूं ।

श्री शिव नारायण (बस्ती) : सभापति महोदय, विद्यार्थी हमारे समाज की जड़ हैं

और वह हमारे भावी नेता हैं, **दे आर दि क्रीम आफ दि सोसायटी** : यूनिवर्सिटियों में जो यूनियनें कायम की जा रही हैं, वह कोई गलत चीज नहीं है । हम लोग भी विद्यार्थी रहे हैं हम लोग अपनी यूनियन बनाते थे । विद्यार्थियों की यूनियनें इस लिए होती हैं कि वह अपना संगठन ठीक से करें । आखिर कालेज और यूनिवर्सिटी क्या है । वह ट्रेनिंग ग्राउन्ड हैं जहां विद्यार्थियों की ट्रेनिंग होती है, जहां उन्हें अच्छे नागरिक बनाया जाता है। मैं आपको एग्ज़ाम्पल दे रहा हूँ। इस दिल्ली में ही विद्यार्थियों को ट्रेनिंग देने के लिए कालेजों में माक पार्लियामेंट होती है । लड़के पढ़ने के समय में ही हमारी नकल कर के अच्छे सिटिजेन बन कर आ रहे हैं। हमारी ड्यूटी है कि हम उनको अच्छी ट्रेनिंग दें । गार्जियन की हैसियत से, उनके उस्ताद की हैसियत से और मां बाप की हैसियत से यह हमारी ड्यूटी है । अभी मेरे मित्र श्री शास्त्री ने एक श्लोक सुनाया :

सुखार्थिनः कुतो विद्या विद्यार्थिनः कुतः सुखम्।
सुखार्थी वा त्यजेत् विद्याम् विद्यार्थी वा त्यजेत् सुखम्।

यह सत्य है क्योंकि हमारे ऋषियों ने बतलाया कि हमारे जीवन के चार अंग हैं, ब्रह्मचर्य हैं, गृहस्थ आश्रम, वाणप्रस्थ आश्रम और तब जाकर सन्यास आश्रम । ब्रह्मचर्य आश्रम में सारा ज्ञान प्राप्त करने की अवस्था होती है । उस समय हम विद्यार्थियों को सुयोग्य बना कर ले आये क्योंकि वही हमारे नेता आगे चल कर होंगे । मैं चाहता हूं कि वह अच्छे समाज के, उत्तम समाज के अंग बन कर विद्यालयों से आये ।

श्री झारखण्डे राय ने कहा कि इस देश में शिक्षा का कोई सिद्धान्त नहीं है । मैं उनसे सहमत हूं क्योंकि पिछले बीस वर्षों में हमने सिर्फ मेकाले की नकल की है । हम अंग्रेजी के पीछे दीवाने हैं । मद्रास से ले कर उत्तर भारत तक यही झगड़ा है । यहां पर लैंग्वेज प्राब्लेम है और यह झगड़ा उसी पर बेस्ड है ।

बाहर का पैसा हमारे देश में खर्च होता है, बाहरी एलीमेंट्स हमारे देश में काम कर रहे है । वे हमारे देश को संगठन बनने नहीं देते हैं । मैं चाहता हूं कि लिमये साहब भारतीय संस्कृति पर अपने आपको आधारित करें । मातृभाषा और राष्ट्रभाषा के वह बहुत प्रेमी हैं । वे चाहते है कि इनमें ही बच्चों की शिक्षा दीक्षा हो । बच्चा पहले दिन से ही अपने मां बाप से शिक्षा ग्रहण करने लग जाता है, शिक्षित होने लग जाता है । वही भाषा वह पहले पहल सीखता है । अगर उसकी भाषा में उसको शिक्षा दी जाए तो उसका आधा समय बच सकता है । अंग्रेजी चूंकि हमने अपने विद्यार्थियों पर लाद रखी है, इस वास्ते हमारे देश का नुकसान हो रहा है । आप से पहले जो शिक्षा मन्त्री थे उन्होंने थ्री लैंगुएज फार्मुला रखा था । वह बहुत सुन्दर फार्मुला था । उस पर अमल होना चाहिए ।

सभापति महोदय आपने देखा होगा कि उर्दू पर यहां बड़ी बहस हुई थी । वह हमारे प्रान्त की भाषा है । मैं भी कल उस पर बोलना चाहता था लेकिन मुझे अवसर नहीं मिला । हमारे लोग उर्दू भी पढ़ते हैं और हिन्दी भी पढ़ते हैं । दोनों भाषायें पढ़ते हैं । उसका आदर होना चाहिए । हम चाहते हैं कि हमारी मातृ भाषा में बच्चों को पढ़ाया जाए और इस तरह से उनका आधा समय बचाया जाए ।

मैं यह भी चाहता हूं कि यूनिवर्सटीज में मैथेमेटिक्स कम्पलसरी कर दिया जाए । अगर ऐसा किया गया तो अनुशासनहीनता का जो झगड़ा हैं वह कल हल हो जाएगा । जब बसु का अलजबरा पढ़ाया जाता था तब हमारे लड़के सिनेमा नहीं जाते थे । आज सिनेमा संसार ने हमारे विद्यार्थियों के मस्तिष्क में एक बहुत बड़ी बाधा खड़ी कर दी है । जिस नौजवान को देखो वह सिनेमा के गाने गाता है, एक्ट्रेसिस की फोटो लिए हुए घूमता है । हमारी सोसाइटी किधर जा रही है, नौजवान किधर जा रहे हैं ? ऐसी

[श्री शिव नारायण]

ही हालत रही तो विद्यार्थी वर्ग हमको रिप्लेस नहीं कर सकेगा ।

संयोग से मैं भी एक छोटा मोटा अध्यापक रहा हूं । मैं प्राईमरी का, हायर संकेन्डरी का, हाई स्कूल का अध्यापक रहा हूं । मैं कह सकता हूं कि अगर बाप और बेटे का सम्बन्ध अच्छा रहेगा, बेटा बाप की बात को मानता रहेगा तो कोई भी उस्ताद बच्चों को अपनी हकूमत पर रख सकता है । लेकिन इसके साथ-साथ हमारे प्रोफेसर साहब मुझे माफ करें अगर मै यह कहूं कि आज बड़े बड़े प्रोफेसर लोग जो हैं वे केवल किताबे लिखने में लगे रहते हैं, उसी के पीछे दीवाने रहते हैं और लड़कों की तरफ उतना ध्यान नहीं देते जितना देना चाहिये । घर में बैठ कर भी वे किताबें लिखते रहते हैं । यूनियन से ही यूनिटी होगी और उससे हमारे देश का डिवेलेपमेंट होगा । यह ठीक बात है ।

देश को हमें बिगाड़ना नहीं है, बनाना है । यह हमारी जिम्मेदारी है । मैं शिक्षा मन्त्री जी से कहना चाहता हूं कि वह अध्यापकों की तरफ भी ध्यान दें । सुदामा और कृष्ण का आदर्श लाने की आज आवश्यकता हैं । कृष्ण बहुत बड़े थे लेकिन सुदामा छोटे थे । लेकिन जब दोनों मिले तो भ्रातृत्व की भावना से । उनका आपस में प्रेम रहा । लेकिन आज वह बात नहीं है । आज इस आदर्श की स्थापना हमको देश में करनी है ।

हमारे बच्चों को जो वजीफा मिलना होता है उसको ये लोग खा जाते है । मैंनेजमेंट में बड़ी गन्दगी है। मैंने चागला साहब से प्रार्थना की थी कि हिन्दुस्तान की शिक्षा को आप नैशनलाइज करो । मौनोपोलिज्म को आप खत्म नहीं कर सकते हैं तो कम से कम शिक्षा को तो आप नैशनलाइज करो इसको तो आप अपने कन्ट्रोल में रखो । अगर आपने ऐसा किया तभी अच्छे नागरिक बन सकेंगे । आज शिक्षा जगत में बड़ी कमियां हैं । फिर मौका जब मिलेगा तब मै उन कमियों की ओर शिक्षा मन्त्री का ध्यान दिलाऊंगा । हमारे वर्तमान शिक्षा मन्त्री गुरु रहे हैं, प्रोफेसर रहे हैं, डाक्टर हैं, विद्वान हैं, पंडित हैं । उनको जब यह पद मिला तो उसका देश ने स्वागत किया । हमने उनको वैलकम किया

MR. CHAIRMAN : The hon. Member will continue his speech on the next non-official day.

We will now take up the Half- an-hour discussion.

18.29 hrs.

HALF AN HOUR DISCUSSION
Students Unrest in India

श्री श्रीचन्द गोयल (चण्डीगढ़) : सभापति महोदय, आज देश के सामने जो एक अति गम्भीर समस्या है उसकी तरफ मै मन्त्री महोदय का ध्यान दिलाना चाहता हूं । चूंकि मन्त्री महोदय सहानुभूतिपूर्वक इस समस्या पर विचार करते हैं इसलिए मै समझता हूं कि आज इस वाद-विवाद के द्वारा जो भी रचनात्मक सुझाव उनके सामने उपस्थित किये जायेंगे उन पर वह सहानुभूतिपूर्वक विचार करेंगे और उन को अमल में लाने का प्रयत्न करेंगे ।

आज विद्यार्थियों में अशान्ति है, क्षोभ है, असन्तोष है और वह क्षोभ इस प्रकार का रूप धारण करता जा रहा है जिससे सभी देश वासियों को चिंतित होना स्वाभाविक है । अनेकों स्थानों पर इसका भीषण स्वरुप प्रकट हुआ है, अनेको स्थानों पर इसने हिंसात्मक रूप धारण किया है, अनेकों स्थानों पर विश्वविद्यालयों की सम्पति जलाई गई है । अन्य सरकारी सम्पत्ति जलाई गई है, रेलवे विभाग की सम्पत्ति जलाई गई है या उसको नष्ट भ्रष्ट किया गया है । मैं

समझता हूं कि ऐसा जब होता है तो सारे देश को एक भारी हानि उसके फलस्वरुप होती है। यह देख कर भी मुझे थोड़ा सा कष्ट होता है कि दूसरे देशों में जब विद्यार्थी आन्दोलन चलता है तो उसके पीछे कोई बड़े आदर्श रहते हैं, आर्थिक समस्याओं को हल करना पड़ता है, राजनीतिक समस्याओं को हल करना उद्देश्य रहता है।

परन्तु हमारे यहां विद्यार्थियों के जो आन्दोलन चलते हैं, आम तौर पर उनके पीछे छोटे छोटे प्रश्न होते हैं। कहीं पर उनका शिक्षा शुल्क बढ़ाये जाने पर,कहीं पर परीक्षा न देने की इच्छा न होने से यह मांग करने पर कि परीक्षा नहीं होनी चाहिए, कहीं पर काफी देर तक अध्यापकों की नियुक्ति न होने के कारण और कहीं निवास और अन्य कठिनाइयों को ले कर ये आन्दोलन जन्म लेकर भीषण रूप धारण कर लेते हैं। इस सम्बन्ध में सरकार का यह तरीका रहा है कि विद्यार्थियों की वास्तविक समस्याओं और कठिनाइयों पर शुरू से ही सहानुभूतिपूर्वक विचार कर के उन्हे हल करने के बजाय उन्हें लम्बा किया जाता है और उन्हें नौकरशाही मनोवृत्ति से हल करने का प्रयत्न किया जाता है। इस लिए वे समस्याएं और कठिनाइयां ज्यादा भीषण और गम्भीर होती चली जाती हैं।

इस लिए मैं मन्त्री महोदय से यह निवेदन करूंगा कि जहां कही विद्यार्थियों द्वारा छोटे रूप में कोई आन्दोलन प्रारम्भ होता है, तो शुरू में ही उसको समाप्त करवाने के लिए इस बात की जांच की जाये कि विद्यार्थियों की मांगों के पीछे,उनके असन्तोष के पीछे कितना औचित्य है, कितनी जेनविननेस है और इस बात का अन्दाजा लगा कर बातचीत के माध्यम से उस समस्या को हल करने का प्रयत्न किया जाये। आज होता यह है कि विद्यार्थियों की समस्याओं के भीषण रूप धारण कर लेने के बाद जब सरकार घुटने टेकती है और कोई हल ढूंढने का प्रयत्न करती है, तो समाज में और विद्यार्थी जगत में आन्दोलन करने की मनोवृत्ति बल पकड़ जाती है।

इसमें सन्देह नहीं कि आज सारे देश में अनुशासनहीनता बढ़ती जा रही है और उसका प्रभाव विद्यार्थी जगत पर भी हो रहा है।लेकिन आम अनुशासनहीनता तो एक बड़ी समस्या हैं। उसका हल तुरन्त निकालने में तो शायद शिक्षा मन्त्री सफल नहीं होंगे, लेकिन जिन जिन बातों का वह इलाज कर सकते हैं, उनकी तरफ मैं उनका ध्यान दिलाना चाहता हूं।

आज एक बड़ी समस्या यह है कि अध्यापक और विद्यार्थी का सम्बन्ध वह नहीं रहा, जो आज से कुछ साल पहले था। पहले अध्यापकों के प्रति विद्यार्थियों में श्रद्धा की भावना रहती थी, जो कि आज लोप होती जा रही है। इसका एक कारण यह है कि अध्यापकों के चयन की दोषपूर्ण पद्धति और उन्हें कम वेतन देने के कारण हम इस विभाग में अच्छे लोगों को नहीं ला पाते हैं। प्रोफेसर साहब और ऐसे कुछ दूसरे लोगों के अपवाद को छोड़ दीजिए, लेकिन प्राय: विद्यार्थियों में यह इच्छा रहती है कि वे इंजीनियर या डाक्टर बनें या पब्लिक सर्विस कमीशन के किसी काम्पीटीशन में बैठ कर प्रशासनिक नौकरियों में जायें। उसके बाद समाज में जो बचा खुचा तत्व रहता है, उसी को हम यूनिवर्सिटीज और स्कूल-कालेजों में ला पाते हैं। अगर हम अध्यापकों को उच्च वेतन दे कर समाज के सब से उत्तम तत्व और अंश को विश्वविद्यालयों में और शिक्षा के क्षेत्र में आकर्षित करें, तो मैं समझता हूं कि उसका भी एक अच्छा परिणाम होगा।

पहले अध्यापकों और विद्यार्थियों का जो सम्बन्ध होता था, उस के कारण अध्यापकों का संकेत मात्र ही समस्याओं को हल करने के लिए काफी होता था। उस समय के अध्यापक विद्यार्थियों की घरेलू कठिनाइयों में

[श्री चन्द गोयल]

दिलचस्पी लेते थे और उन्हें दूर करने का प्रयत्न करते थे। मैं दिल्ली में मिशन कालेज का विद्यार्थी था, जहां हमारे मिशनरी प्रोफेसर्ज थे। वे हमारी घरेलू दिक्कतों और समस्याओं की तरफ काफी ध्यान देते थे। उदाहरण के लिए अगर हम कोई ड्रामा देखना चाहते थे और हमारे पास पैसे नहीं थे, तो वे हमारी सहायता करते थे। इस कारण विद्यार्थियों की उन के प्रति श्रद्धा रहती थी। इस की तुलना में आज का अध्यापक अपने आप को एक वेतन पाने वाले कर्मचारी के रूप में देखता है।

विद्यार्थियों के प्रति देश के प्रति उस की क्या जिम्मेदारी है, मैं समझता हूं कि इस में आज बड़ी भारी कमी पड़ी है। प्रोफेसर साहब चूंकि इसी क्षेत्र के अनुभवी और एक प्रकांड पंडित हैं इसलिए मैं उन से यह निवेदन करूंगा कि वह इस पर सोचे कि आज इस समाज को किस प्रकार से सुधारा जा सकता है? आज विद्यार्थियों को केवल हम नसीहत दे कर, शिक्षा दे कर ठीक मार्ग पर लाना चाहें तो यह असंभव है। जैसे स्वामी विवेकानंद ने कहा था :

An ounce of example is better than a ton of advice.

आज स्थिति यह हो गई है कि हमारे अध्यापक विद्यार्थियों के सामने स्वयं एक आदर्श बनने के बजाय केवल शिक्षा देकर, केवल ऐडवाइस दे कर उन के दिल की तसल्ली करना चाहते हैं। लेकिन मैं निवेदन करना चाहता हूं कि अध्यापक जब तक स्वयं आदर्श बन कर विद्यार्थियों के सम्मुख नहीं आएंगे तब तक जिस प्रकार की श्रद्धा उन के बारे में पहले होती थी, वह श्रद्धा हम कायम नहीं कर पाएंगे और जब तक यह श्रद्धा का रिश्ता अध्यापक और विद्यार्थी में कायम नहीं रहेगा, तब तक यह समस्या गंभीर होती चली जाएगी। इस दिशा में भी आज कुछ सोचने की आवश्यकता है। इस के साथ साथ पहले शिक्षा के अन्दर उस का कोई न कोई नैतिक आधार होता था, उस का कोई न कोई धार्मिक आधार होता था और आज भी मुझे पता है, अनेकों इस प्रकार के मंत्री हैं जिन के जीवन के अंदर धर्म ने, नैतिकता ने इतना गहरा स्थान लिया हुआ है कि अनेकों कांग्रेस बेंचेज पर बैठे हुए मंत्री बगैर भजन किए, पूजा किए, बगैर कोई साधना किए, भोजन तक करना या कोई चीज लेना पसंद नहीं करते। आखीर इन सारी चीजों का परिणाम होता है। मैं यह नहीं कहता कि बिलकुल धार्मिक शिक्षा ही दी जाय। लेकिन धार्मिक शिक्षा से ही कोई चिढ़ है तो कम से कम जो नैतिक शिक्षा है, जो रामकृष्ण परमहंस, स्वामी विवेकानंद और योगिराज अरविंद जैसे लोगों ने देश के लिए नैतिक आधार कायम किए हैं मैं समझता हूं कि एक नीति के तौर पर विद्यार्थी जगत के अंदर उन चीजों का प्रसार जब तक नहीं करेंगे, वह आधार शिक्षा को जब तक नहीं देंगे तब तक मैं समझता हूं कि केवल पैसे कमाने वाली यह जो शिक्षा है, उस से वह चीज प्राप्त नहीं कर सकते जो करना चाहते है।

दूसरी और एक बड़ी समस्या है वह यह है कि आज जो विद्यार्थियों के पास अवकाश है, आज जो अध्यापकों के पास अवकाश है उस का सदुपयोग कैसे किया जाय? तीन घंटे की शिक्षा देने का जो सिद्धांत अध्यापकों के लिए निश्चय किया था उस के पीछे यह भावना थी कि वह तीन घंटे पढ़ाएंगे, लेकिन उस तीन घंटे पढ़ाने के लिए, उस तीन घंटे में विद्यार्थियों को क्या देना है, इस को प्राप्त करने के लिए दस घंटे वह लाइब्रेरी में या और जगह गंभीर अध्ययन करेंगे जब तक दस घंटे वह इस प्रकार गंभीर अध्ययन नहीं करेंगे तब तक विद्यार्थियों को तीन घंटे में क्या देना है, यह वह दे नहीं सकेंगे। इसलिए जो अवकाश रखा गया था विश्वविद्यालय के अध्यापकों के लिए या कालेज के अध्यापकों

के लिए उस के पीछे यह मान्यता थी कि वह पूरी खोज कर के और उस का एक निचोड़ जो है वह विद्यार्थियों के सामने रखने का प्रयत्न करेंगे। लेकिन आज अनेक अध्यापक जो रेडीमेड पुस्तकें तैयार हो गई हैं उन्हीं का सहारा ले कर पढ़ाना चाहते हैं। तो मैं समझता हूं कि इस तरह से वह विद्यार्थियों के अन्दर उस प्रकार की स्फूर्ति नहीं पैदा कर सकते जो वह अध्यापक कर सकते हैं जिन का स्वयं अपना एक आदर्श रहता है और जिन का अपना गंभीर अध्ययन रहता है। इस के साथ साथ मैं यह कहना चाहूंगा कि आज जो विद्यार्थियों के अन्दर यह बढ़ता हुआ असंतोष और क्षोभ है इस को हल करने का एक और तरीका मैं ने कई शिक्षा संस्थाओं में देखा है। वह टीचर पेरेंट्स एसोशिएशन है जिस में अध्यापक और विद्यार्थियों के माता पिता एक साथ बैठ कर उन की समस्याओं पर विचार करते हैं ताकि उन के माता-पिताओं को पता लग जाय कि उन के बच्चों की क्या प्रगति है और बच्चों के साथ उन का कुछ न कुछ संपर्क और अनुशासन रहे, इस से भी इस में काफी सहायता मिलती है। मैं समझता हूं कि अगर इस प्रकार के संगठनों को हम और प्रोत्साहन देंगे तो वह भी इस समस्या को हल करने में हमारे काफी सहायक सिद्ध होंगे।

अंतिम बात मैं यह कहना चाहता हूं कि जो आज विद्यार्थियों के सामने अवकाश है उस अवकाश को सही दिशा देने की दृष्टि से हमारी सरकार ने कोई पग आज तक नहीं उठाया है। विद्यार्थियों के पास भी काफी अवकाश रहता है। हमारे समय में उस अवकाश का उपयोग खेलों में किया जाता था, गेम्स में, स्पोर्ट्स में, यू०टी०सी० में और हमारे कालेज में अनेकों प्रकार के संगठन और कल्चरल सोसाइटीज थीं या शैक्षणिक संस्थाएं थीं जिस में विद्यार्थियों को जोता जाता था। विद्यार्थियों का समय उन संस्थाओं के जरिए समाज की सेवा में लगाया जाता था। आज मैं समझता हूं कि हमारे देश के अन्दर जहां बेपढ़े लिखे लोगों का बाहुल्य है वहां विद्यार्थियों की सेवा की अत्यन्त आवश्यकता है। अगर हम इन के अवकाश को, खाली समय को ऐसी दिशा देने का प्रयत्न करेंगे तथा उस के लिए कोई संस्था बना कर सरकार की तरफ से इस दिशा में आवश्यक पग उठाए जाएंगे तो मैं समझता हूं इस अवकाश को एक दिशा मिलेगी।

आज जिस तरह से कहा जाता है कि 'एम्पटी माइण्ड इज ए डेविल्ज वर्कशाप' अगर उन के पास कुछ करने को न हो तो अनेक प्रकार के विपरीत विचार उनके दिमागों में आने स्वाभाविक हैं। इस लिए मैं समझता हूं कि यह एक आवश्यक चीज है, जिसकी तरफ हमारी सरकार ध्यान देगी।

मैं चाहता हूं कि सरकार समस्या की तरफ पुनर्विचार करने के लिए एक समिति का निर्माण करे, जिसमें देश के कुछ उच्च शिक्षा शास्त्री, हमारी संसद के कुछ सदस्य, हमारी संसद में भी शिक्षा देने वाले इस प्रकार के विद्वान हैं, तथा कुछ अन्य लोगों का चयन किया जाय और वह समिति इस सारी समस्या पर विचार कर के कुछ आवश्यक पग उठाये ताकि यह जो बीमारी हैं, जो भीषण समस्या है, उसका आगे विस्तार न होने पाये।

श्री बेणी शंकर शर्मा (बांका) : सभापति महोदय, हमारे माननीय मित्र श्री गोयल जी ने जो प्रस्ताव रखा है, उसका समर्थन करते हुए मैं केवल दो शब्द कहना चाहता हूं। इस आधे घन्टे की चर्चा में इतना समय नहीं है कि हम छात्रों में आज जो असन्तोष और अशान्ति व्याप्त है, उसका निदान कर सकें। इसके लिए एक हाई पावर्ड कमीशन की आवश्यकता है, जो इसके कारणों में जाकर उनके निराकरण के उपाय सोचे, परन्तु मैं मन्त्री महोदय का ध्यान एक अन्य विषय की ओर आकर्षित करना चाहूंगा

[श्री बेणीशंकर शर्मा]

जब से हमारी छात्र संस्थाओं में–स्कूलों और कालिजों में– ट्रेड यूनियन्ज के आधार पर यूनियनों का संगठन हुआ है, तब से हम देख रहे हैं कि हमारे विद्यार्थियों में घोर अशान्ति और असन्तोष है। इसकी यूनियनों में जो राइवलरी चल रही है, प्रतिद्वंद्विता का जोर है, कहीं एक पार्टी के विद्यार्थी का साम्राज्य है तो कहीं दूसरी पार्टी के विद्यार्थियों का, जगह जगह घेराव हो रहे हैं, अध्यापकों का अपमान किया जा रहा है, उनको लांछित किया जा रहा है। अभी कलकत्ते की एक घटना की ओर आपका ध्यान आकर्षित करना चाहता हूं, वहां वाइस-चांसलर को कई घन्टों तक रोक कर रखा गया ....

MR. CHAIRMAN : I request hon. Members to put questions. I cannot allow every Member to make a short speech; then there will not be time for the Minister to reply. The House will not sit beyond 7 o'clock.

श्री बेणीशंकर शर्मा : इस पृष्ठभूमि में यदि आप देखे तो आप पावेंगे कि इन यूनियनों में कुछ ऐसे लड़के होते हैं जो परमानेन्टली पोलिटिक्स क काम करते हैं और जहां तक मेरा अनुमान है वे लड़के दो–दो, चार–चार वर्ष से फेल होते रहते हैं– इस लिये मैं माननीय मन्त्री जी से पूछना चाहता हूं कि क्या वे शिक्षण संस्थाओं से स्कूलों, कालिजों और विश्वविद्यालयों से ऐसे लड़कों के बारे में जो यूनियन्ज के लीडर है, जांच-पड़ताल करायेंगे कि क्यों ये लड़के जो दो-दो, चार-चार वर्ष से फेल होते हैं, वहां पर असन्तोष और अशान्ति फैलाने के लिए वे क्यों और कैसा काम करते हैं, उन के इतिहास को देखते हुए उनको वहां से हटाने की कोई स्कीम बनायेंगे, जिससे बाकी लड़कों पर, जो पढ़ाना चाहते हैं, उनका प्रभाव न पडे और वे शान्ति से पढ़ सकें।

SHRI A. SREEDHARAN (Badagara) : Students are the most sensitive of our society. When there is frustration in society, naturally it is most acutely felt among the student population. I do not want to go into more details because the time is limited. If you look at the educational system today, you will find that a sedulous attempt is being made to create a new class of educated people. Children of high-paid officers or children who come from wealthy families in urban and rural areas go to special schools and grow up in a special atmosphere and prize jobs go to them. Such schools are the foundation of a new type of caste system which is developing in this country.

Another thing is, the children of rich parents can get admission anywhere. I know of a medical college in Mysore State where the capitation fee is as high as Rs. 25,000 per admission. It is just like selling some merchandise in the black market. This is happening all over the country. There are private, professional medical colleges where huge amounts are to be paid for obtaining admission.

The third point is this. Students, particularly those who come from poor families, find their future very bleak and gloomy when they come out of the universities and go for jobs and when they write competitive examinations and also before the service Selection Boards. These Service Selection Boards and bodies that select graduates for top-class jobs are full of corruption and nepotism. So I would like to ask the hon. Minister-I know DR. Rao has a soft corner for the poor men's son and daughter- what steps the Government propose to take when we are on the eve of the fourth Plan, when it is just on the anvil ? In the fourth Plan, what concrete steps do the Government propose to take, firstly, to abolish the special types of schools ? If it is the States' responsibility, how are they going to elicit the co-operation of the states. What steps are they going to take to abolish the capitation fee, black market and trading in education ? That is the second question. Thirdly, what drastic measures is he going to adopt to eradicate corruption and nepotism in selection and other matters connected with education ?

श्री ओम प्रकाश त्यागी (मुरादाबाद) : सभापति महोदय, मैं शिक्षा मन्त्री से जानना चाहता हूं कि क्या यह सत्य है कि सरकार की दृष्टि में राष्ट्र निर्माण को केवल कल-कारखानों का निर्माण ही समझा जा रहा है और देश के नवयुवक अर्थात् मानव-निर्माण की शिक्षा के क्षेत्र में उपेक्षा की गई है ? क्या यह तथ्य है कि देश के बच्चों के निर्माण पर जिस अनुपात में धन खर्च करना चाहिए था उस अनुपात में आपके विभाग को पैसा नहीं मिलता है ?

दूसरी बात यह है कि क्या आप यह अनुभव करते हैं कि नगरों में जो साम्प्रदायिकता, जातिवाद और भाषावाद का वातावरण व्याप्त है, उसके रहते हुए राष्ट्र का अच्छा निर्माण सम्भव है ? अर्थात् क्या स्कूलों में आप बच्चों का सही निर्माण कर सकते हैं जिनमें वे केवल 6-7घंटे ही रहते हैं और बाकी 18घंटे उस दूषित वातावरण में और सिनेमा इत्यादि में रहते हैं ? आज इस जातिवाद, प्रान्तवाद, भाषावाद आदि गंदे वातावरण को देखते हुए क्या आप देश का सही निर्माण करने के लिए इस देश के बच्चों को फ्री शिक्षा देने के लिए रेजिडेंशल टाइप के स्कूलों का निर्माण करेंगे जहां पर कि सभी बच्चों के लिए एक से विचार, एक सा खाना और एक ही जगह रहने के लिए व्यवस्था हो ? और वहां पर खाने-पीने, शिक्षा आदि का सारा प्रबन्ध आप अपनी ओर से करेंगे, ताकि दस सालों में इस राष्ट्र का सही निर्माण किया जा सके जिसमें जातिवाद, प्रान्तवाद और भाषावाद का कोई दोष न हो ? इस सम्बन्ध में यदि आप शिक्षा टैक्स भी लगायेंगे तो हर माता-पिता उसको देने के लिए तैयार रहेगा। तो क्या आप गुरुकुल शिक्षा प्रणाली का प्रबन्ध करने की कृपा करेंगे ?

तीसरी बात यह है कि क्या वर्तमान समय में बच्चों में अशांति का यह कारण तो नहीं है कि उनके ऊपर बहुत सारे विषय लाद दिए गए हैं और परीक्षा की पद्धति यह है कि वर्ष के अन्त में जाकर बच्चे रट रटाकर पास होते हैं ? मैं जानना चाहता हूं कि क्या आप मासिक परीक्षाओं का ऐसा सिलसिला चालू करेंगे जिसमें बच्चे हर महीने में परीक्षा के दृष्टिकोण से ही पढ़ें और व्यर्थ की बातों में न पड़ सकें।

चौथी बात यह है कि बच्चों का करैक्टर बनाने, अर्थात् उनका चरित्र निर्माण करने के लिए क्या आप नैतिक शिक्षा को अनिवार्य करने का विचार रखते हैं ? यदि नहीं, तो क्यों ?

SHRI BEDABRATA BARUA (Kaliabor) : I want to know whether, in his answer to the original question, the hon. Minister conveys the impression that when unemployment is recognised, only research and study facilities alone have been on the anvil so far as the Education Ministry is concerned.

He should correct this impression. The Education Ministry cannot ignore the employment aspect. It should be examined whether the system of education itself has been completely disoriented so far as employment is concerned and whether a man, when he is educated, instead of getting a job, becomes less able to get a job.

It should also be examined whether the system of education, due to lack of certain aspects, is itself a causative factor to student unrest and whether the syllabi need some change at the lower and higher levels.

THE MINISTER OF EDUCATION AND YOUTH SERVICES (DR. V K. R. V. RAO) : Sir, a number of questions have been raised. Shri Goyal and others have made a number of suggestions, all of which deserve and will receive attention and consideration. The causes of student unrest are so many that it is very difficult for anyone department or party to cope with it. Even the educational system, let alone the minister or the department, by itself will find it very difficult to cope with this problem on its own. A large number of other parties are involved, to which attention was

[Dr. V. K. R. V. Rao]

drawn in the course of the debate on Mr. Madhu Limaye's Bill.

I am sorry Shri Jharkande Rai is not here. It is all very well to discuss ministers and politicians in a particular way, because everybody assumes that politicians can be described in a certain language. They know that it is no more than an affectionate way of rebuking the minister. Neither the minister nor the persons using such language are really perturbed by it. But when we talk of educationists, teachers, professors, etc., when he calls the Vice Chancellor of Banaras University as a contemptible person, the effect of it is certainly not going to bring about a better student teacher relationship. I am not just now expressing any opinion on any issue in a substantive manner. But it is important for all of us to remember that when we discuss Vice-Chancellors, educationists, professors, etc., our language should be a little different than what we use when we talk about ministers, deputy ministers or party leaders.

Mr. CHAIRMAN : It will not find acceptance even among the politicians.

DR. V. K. R. V. RAO : Several questions relating to employment, moral education, common schools, nepotism in selection committees, etc., have been raised.

Certainly, I do not know how my hon. friend, Shri Barua, got the impression that I, as an Education Minister, am not concerned with the problem of unemployment. I am very much concerned with it; but I can do precious little about it, excepting in so far as education itself is an instrument for causing unemployment, excepting in so far as education itself reduces the employability of those who pass through the educational mill. In so far as that is concerned, we can talk of educational manpower planning. We can say that the number of students admitted to the different courses should not exceed the likely demand for those professions, as in the case of engnieering education, where we succeeded for some time in manpower planning. Then recession and other things came and we found that the supply exceeded demand and we were in difficulties.

But on the larger question of the unemployment problem of art graduates, matriculates and intermediates it become very difficult. How do we do manpower planning ? It is extremely difficult to project the demand for matriculates; it is extremely difficult to assess or estimate the demand for intermediates or B. A. (Pass) or B. Sc. (Pass) graduates. Erven if you project the demand, it becomes very difficult to restrict the supply to demand because, as Shri Madhu Limaye spoke in another connection a few minutes ago, we cannot restrict the admission; we are asked to give full facilities to anybody who wants to join the college. Therefore, manpower planning, unemployment etc. are not matters which can be solved by the educationists or by the Education Ministry. It forms parts of a larger problem which ultimately, I am afraid, will have to be detemined in terms of economic development, social development and socio-economic changes. But let me not go into all those things. Let me come to the actual question that have been asked.

Shri Goyal referred to the need for fixing a teacher-taught relationship. Then he asked; should we not have more residential schools and should we not give better emoluments to the teachers so that we can attract the best people ? I entirely agree with him. But the question is : where do we get the resources far paying these higher emoluments ? The lowest percentage of the total plan outlay so for given to education is in the Fourth Plan and yet, though I have raised this question when I intervened on the discussion of the President's Address and even though there was an opportunity for my hon. friends to have drawn pointed attention of Government to the need for more expenditure on education, I have gone through the record of the budget discussion and I find that there has been very little attention paid to this subject. That is no good.

We cannot live in a disintegrated way. If we want better salaries for teachers, if we

want more residential schools and better equipments for college, to the extent this august House can influence government policy as a whole, it should make its voice felt. I do not know if Shri Goyal intervened in the budget debate or not. If he had not, he should have asked some of his party members to do so. Because, unless there is public opinion, it is difficult to get more allocation for education.

SHRI RANGA (Srikakulam): He should argue with his Cabinet colleagues for increased allotment.

DR. V. K. R. V. RAO : I am very sorry that he has misunderstood me. He should realise that a Cabinet member by himself cannot bring about miracles.

SHRI SHRI CHAND GOYAL : We will speak during the discussion on Demands for Grants.

DR. V. K. R. V. RAO : About moral education, I certainly agree with hon. Members who have spoken that character needs to be developed and moral education is necessary. But the moment we talk of moral education it becomes very difficult to give it concrete content. We cannot include it in religious education because under the Constitution we cannot teach any particular religion. At the same time, everybody is agreed that there should be inculcation of moral and spiritual values among the students. How it should be done is the question.

Recently we were thinking that the introduction of national social services, an alternative to NCC in the colleges, might help in this matter. I am hoping that at least in schools something should be done by way of inculcating moral and spiritual values. But I assure you that it is very difficult to do in the colleges because when you go and talk to the students, I am sure they will all get up and say : "teacher, first heal thyself before you try to heal us."

19 hrs.

I agree with the suggestion that there should be parent-teacher associations. I think, the more parent-teacher associations there are and the more effectively they function, it will be helpful. As far as our Ministry is concerned, certainly the moral support is there; other kinds of support I do not promise. But I certainly do think that this is a good suggestion and we would be quite prepared to welcome it within our very limited resources.

Regarding constructive work, I have already mentioned the social service programmes. Also, there are voluntary organisations. I do not want to go into details because the hour is late. A number of very good things have been done in this country. I will give just one example. Baba Amte in the Chanda District of Maharashtra is doing the most marvellous work. He is running an institution for lepers and the lepers there have become self-reliant Last year he organised a camp where he got students from two or three States together. Those students worked there for 10 or 15 days and they went back completely imbued with social values. This year he wants to organise another camp. He came and saw me and asked me to write to the Vice-Chancellors. Only yesterday. I have written to all the Vice-Chancellors requesting them to send three or four students from their universities to this camp. That is one way. We are prepared to help, stimulate and support voluntary organisations. Also, it will be of assistance in giving constructive outlet for the undoubted energies of students.

I will come to the question of the committee later. Shri Sreedharan said, "Abolish special schools" and asked, what will I do about capitation fees, nepotism and corruption. As far as the special schools are concerned, I am afraid, I cannot abolish them; they are doing good work. I know, children of rich people go there and all that, but they are good schools and I have too few good schools in the country and it is not possible for me to go round and abolish all the good schools that exist. What I am trying to do is to see that these schools make provision for the admission of people who are not in a position to-pay the fees that these schools charge. My hon. friend will be glad to know that at a recent con-

[Dr. V. K. R. V. Rao]

ference that we had of Indian public schools, they have agreed to take up this suggestion and they are going to try and make provision for that. Of course, they will start in a modest kind of way. They are trying to make provision from their own resources of some proportion of free studentships and scholarships. May be, Government might help them in providing such free studentships and scholarships. What is the position in England ? When I was a student, I think, 25 per cent or 30 per cent of the students were drawing scholarships; but today, I believe, 90 per cent of the students there are on scholarships and free studentships. Therefore what we should do is not to do away with good educational institutions because they are being used by rich people today but to try and make them institutions which will also be available in large and increasing measure to students whose parents do not have enough financial resources.

Regarding capitation fee in colleges, I am afraid--I speak subject to correction because I do not know about medical colleges--they really do not come within my purview but I have an impression that strong action has been taken both in engineering colleges and in medical colleges in regard to capitation requirements. In any case, I shall look into it and I shall tell the hon. Member what the position is.

MR. CHAIRMAN : They are under the control of provincial governments and I do not know whether the Central Government can take any action.

DR. V. K. R. V. RAO : I will find out. If we cannot take action, at least we can stimulate public opinion.

Then, Shri Sreedharan says that in selections by selection committees there is a lot of nepotism and corruption and so on. I shall not say that there is no nepotism or corruption in this country but I do say from my own experience and with a full sense of responsibility that out of 100 jobs filled on the basis of an examination may be, 10,12, 8 or 5 jobs may not be filled on the right lines--the vast majority of the jobs that are filled up in this country on the basis of examinations or other formal methods of recruitment are filled up on proper grounds. Unfortunately, the impression has now been created that without *sifarish* you cannot get anything. So many students come and request me, "Please give us a chit." I tell them, "Why do you want a chit ? You have got a good degree." They say that without *sifarish* you connot get anything. The creation of this mentality is one of the most important reasons for students' unrest, because once even the good students begin to believe that they will never be able to get a job unless they get *sifarish*, they are bound to go to them who can make *sifarish*-businessmen. politicians or somebody else. Certainly, to the extent there is corruption we will try to do our best to check it, but I think, we should not give wide public attention to it is a worng way. I would beg of friends not to do that because anything that happens in our House goes to add to the theory that all selections, or the bulk of them, are based on nepotism and corruption. There is nepotism and corruption in this country but I am not prepared to admit that this country is full of nepotism or corruption. I am not prepared to admit that the vast bulk of things that are done in the country is based on nepotism and corruption. I think, it is high time that we started doing a little bit of lesser self-denigration and lesser self-flagellation and have a little more confidence in our selves because, if we do not do it, we are destroying the morale of the younger generation who take us literally. We may understand what we are saying. But they take us literally. Therefore, they are losing all sense of hope and getting frustrated. I do think it is necessary for us to be a little careful in these matters.

Regarding the suggestion of Mr. Tyagi, I have already dealt with the question of youth development and character. So far as residential schools are concerned, I have already said that it is a question of money. Then, Mr. Bedabrata Barua said that there are too many subjects and a heavy syllabus. All these things are being looked into. I am

not competent enough to pronounce an opinion as to whether there are too many subjects and a heavy syllabus. I have to go on the basis of expert advice· I have already said about the employment aspect also.

Now, the question was raised about the students, that they act as politicians and whether we should go into the antecedents of such student leaders and segregate them and so on. I do not like the idea of segregating anybody. I should like to tell the hon. Members that this problem can be solved. If you will pardon me of being a little autobiographical, wheh I was the Vice-Chancellor of Delhi University, the first thing I did was to get the students come to my house and we sat, 65 of us, for two days and we reorganised the entire constitution of Delhi University Union that, nobody can be an office-bearer who has put in more than a certain number of years after matriculation, that nobody can be the office-bearer for more than one occasion, etc., etc. It was all done entirely with the cooperation and free consent of the students and the members of the union. I do not think these are matters where we should think in police terms, laying down the law and so on. These are matters which have got to be done by taking students in confidence, talking to them and all that. I am sure they will agree, when we talk of segregation of professional politicians, that the students should be left to look after themselves. What we should try to do is to see that students' unions are so organised that they give opportunities for proper functioning of student talent and do not give opportunities for what my friend called professional politicians, stepping into their shoes.

Finally, regarding the suggestion that I should appoint a high-powered committee to go into problems of students unrest consisting of educationists, Members of Parliament and so on, I have a feeling that there have been so many committees. I have been just looking at my records. For the last 10 years, we have had committee after committee. Even now, some studies are going on. The Vice-Chancellors Conference the Education Commission, Dr. Triguna Sen Committee and a number of other committees have sat on it. I am not saying we know all the reasons for students unrest. For example, we do not quite know the reasons for specific students unrest in certain places. The studies are now being undertaken by the University Grants Commission. As the discussion has revealed, we are familiar with many of the problems of students unrest. What I want to do now is not to have more committees to look into this matter. But I want to have some action programme for this purpose. We have got a programme. We are going to have the Conference of Vice-Chancellors of Universities on the 21st and 22nd of this month. They will, of course, discuss some other things. But the problem I concretely want to put before them is the problem of what kind of a social service and other programmes we should have which will make some impact on the problem of students unrest.

Then, I also propose, in consultation with the University Grants Commission, to have a meeting of what I call the university students, of all the universities and of unions' representatives, who will be proposed to call a convention and discuss the problem.

Further, I also propose to have a meeting with youth organisations. I want to draw a distinction between the students and the youth-they may be in the university; they may not be in the university; they may have left the university--but they constitute a very important part of the younger people. We cannot leave them out. Therefore, I propose to have a meeting with leaders of different youth organisations in all these matters.

I must make it very clear that I am not going to function on a political basis; I am not going to function on a party basis. I am interested in seeing that the youth and the students of this country imbibe, what we all want the values of national integration, secularism, social awareness and so on and so forth.

I also propose to have a meeting with the Principals of Colleges because in many

[Dr. V. K. R. V. Roa]

parts colleges are much more than universities and which are affiliated to universities.

I am going to start a dialogue with my colleagues in Parliament. I am going to have a discussion with them. I have already drawn the list of names of persons with whom I can meet. I want to listen to people on the subject, not of the causes so much as to what they think are the practical solutions within the context and constraint of the resources.

Under the circumstances, I do not think it would be desirable for me to accept the proposal that I should appoint another committee to go into all this.

I would like to tell the hon. Member that I am always at their disposal for discussion of the subject and any suggestion that they make will be received by me with the greatest respect and given the proper consideration. Thank you.

19.10. hrs.

The Lok Sabha then adjourned till Eleven of the Clock on Saturday, March 22, 1969/ Chaitra 1, 1891 (Saka)